



Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

VOLUME 469

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

United Nations • Nations Unies
New York, 1965

*Treaties and international agreements registered
or filed and recorded with the Secretariat
of the United Nations*

VOLUME 469

1963

I. Nos. 6782-6791

TABLE OF CONTENTS

1

*Treaties and international agreements
registered from 18 June 1963 to 1 July 1963*

	<i>Page</i>
No. 6782. International Development Association and Turkey :	
Development Credit Agreement— <i>Industrial Development Bank Project</i> (with related letter, annexed Development Credit Regulations No. 1 and Project Agreement between the Association and Türkiye Sinaî Kalkinma Bankası A.S.). Signed at Washington, on 23 November 1962	3
No. 6783. International Development Association and Tunisia :	
Development Credit Agreement— <i>Education Project</i> (with related letters and annexed Development Credit Regulations No. 1). Signed at Washington, on 17 September 1962	33
No. 6784. Australia and United States of America :	
Agreement (with Protocol) concerning the status of United States Forces in Australia. Signed at Canberra, on 9 May 1963	55
No. 6785. United States of America and Iceland :	
Exchange of notes constituting an agreement relating to relief from double taxation on earnings from operation of ships and aircraft. Washington, 21 and 27 December 1962	91
No. 6786. United States of America and Republic of Viet-Nam :	
Agricultural Commodities Agreement under Title I of the Agricultural Trade Development and Assistance Act, as amended (with exchange of notes). Signed at Saigon, on 21 November 1962	101
No. 6787. United States of America and Czechoslovakia :	
Exchange of notes constituting an agreement relating to the issuance of re-entry visas to diplomatic personnel. Prague, 18 and 21 December 1962	115

*Traités et accords internationaux enregistrés
ou classés et inscrits au répertoire au Secrétariat
de l'Organisation des Nations Unies*

VOLUME 469

1963

I. N^{os} 6782-6791

TABLE DES MATIÈRES

I

*Traités et accords internationaux
enregistrés du 18 juin 1963 au 1^{er} juillet 1963*

	<i>Pages</i>
N^o 6782. Association internationale de développement et Turquie :	
Contrat de crédit de développement — <i>Projet de la Banque pour le développement industriel</i> (avec lettre y relative et, en annexe, le Règlement n ^o 1 sur les crédits de développement et le Contrat relatif au projet entre l'Association et la Türkiye Sinaî Kalkinma Bankasi A.S.). Signé à Washington, le 23 novembre 1962	3
N^o 6783. Association internationale de développement et Tunisie :	
Contrat de crédit de développement — <i>Projet relatif à l'enseignement</i> (avec lettres y relatives et, en annexe, le Règlement n ^o 1 sur les crédits de développement). Signé à Washington, le 17 septembre 1962	33
N^o 6784. Australie et États-Unis d'Amérique :	
Accord (avec Protocole) concernant le statut des forces américaines en Australie. Signé à Canberra, le 9 mai 1963	55
N^o 6785. États-Unis d'Amérique et Islande :	
Échange de notes constituant une convention tendant à éviter la double imposition des gains provenant de l'exploitation de navires et d'aéronefs. Washington, 21 et 27 décembre 1962	91
N^o 6786. États-Unis d'Amérique et République du Viet-Nam :	
Accord relatif aux produits agricoles, conclu dans le cadre du titre I de la loi tendant à développer et à favoriser le commerce agricole, telle qu'elle a été modifiée (avec échange de notes). Signé à Saigon, le 21 novembre 1962	101
N^o 6787. États-Unis d'Amérique et Tchécoslovaquie :	
Échange de notes constituant un accord relatif à la délivrance de visas de rentrée au personnel diplomatique. Prague, 18 et 21 décembre 1962	115

	<i>Page</i>
No. 6788. United States of America and Bolivia :	
Agricultural Commodities Agreement under Title I of the Agricultural Trade Development and Assistance Act, as amended (with exchange of notes). Signed at La Paz, on 17 December 1962	121
No. 6789. United Nations and United Kingdom of Great Britain and Northern Ireland :	
Agreement (with annex and exchange of letters) for the provision of operational, executive and administrative personnel to the Trust, Non-Self Governing and other Territories for whose international relations the Government of the United Kingdom of Great Britain and Northern Ireland are responsible with the exception of the Federation of Rhodesia and Nyasaland. Signed at New York, on 27 June 1963	145
No. 6790. Cuba and Democratic People's Republic of Korea :	
Convention on the establishment of diplomatic relations and the exchange of diplomatic representatives. Signed at Havana, on 29 August 1960 . . .	163
No. 6791. Argentina, Australia, Belgium, Brazil, Burundi, etc. :	
International Coffee Agreement, 1962 (with annexes). Done at New York, on 28 September 1962	169
ANNEX A. Ratifications, accessions, prorogations, etc., concerning treaties and international agreements registered with the Secretariat of the United Nations	
No. 1613. Constitution of the International Rice Commission. Formulated at the International Rice Meeting at Baguio, 1-13 March 1948, and approved by the Conference of the Food and Agriculture Organization of the United Nations at its fourth session held in Washington from 15 to 29 November 1948 :	
Acceptance by Mali	417
No. 1671. A. Convention on Road Traffic. Signed at Geneva, on 19 September 1949 :	
Distinguishing sign of vehicles in international traffic :	
Notification by Mali	418

	<i>Pages</i>
N° 6788. États-Unis d'Amérique et Bolivie :	
Accord relatif aux produits agricoles, conclu dans le cadre du titre I de la loi tendant à développer et à favoriser le commerce agricole, telle qu'elle a été modifiée (avec échange de notes). Signé à La Paz, le 17 décembre 1962	121
N° 6789. Organisation des Nations Unies et Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :	
Accord (avec annexe et échange de lettres) régissant l'envoi de personnel d'exécution, de direction et d'administration dans les Territoires sous tutelle, territoires non autonomes et autres territoires dont le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord assure les relations internationales, à l'exception de la Fédération de la Rhodésie et du Nyassaland. Signé à New York, le 27 juin 1963	145
N° 6790. Cuba et République populaire démocratique de Corée :	
Accord pour l'établissement de relations diplomatiques et l'échange de représentants diplomatiques entre les deux pays. Signé à La Havane, le 29 août 1960	163
N° 6791. Argentine, Australie, Belgique, Brésil, Burundi, etc. :	
Accord international de 1962 sur le café (avec annexes). Fait à New York, le 28 septembre 1962	169
 ANNEXE A. Ratifications, adhésions, prorogations, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de l'Organisation des Nations Unies	
N° 1613. Acte constitutif de la Commission internationale du riz. Rédigé à la Conférence internationale du riz tenue à Baguio du 1^{er} au 13 mars 1948 et adopté par la Conférence de l'Organisation des Nations Unies pour l'alimentation et l'agriculture au cours de sa quatrième session tenue à Washington du 15 au 29 novembre 1948 :	
Acceptation du Mali	417
N° 1671. A. Convention sur la circulation routière. Signée à Genève, le 19 septembre 1949 :	
Signe distinctif des véhicules en circulation internationale :	
Notification du Mali	419

	<i>Page</i>
No. 3307. Agreement for co-operation between the Government of the United States of America and the Government of the Kingdom of Greece concerning civil uses of atomic energy. Signed at Washington, on 4 August 1955 :	
Amendment to the above-mentioned Agreement, as amended. Signed at Washington, on 3 April 1962	420
Amendment to the above-mentioned Agreement of 4 August 1955, as amended. Signed at Washington, on 22 June 1962	424
No. 3666. Exchange of notes constituting an agreement between the United States of America and the Republic of Korea relating to duty-free entry and exemption from internal taxation of relief supplies and equipment. Seoul, 22 April and 2 May 1955 :	
Exchange of notes constituting an agreement amending the Memorandum of interpretation attached to the above-mentioned Agreement. Seoul, 9 November and 28 December 1962	428
No. 4789. Agreement concerning the adoption of uniform conditions of approval and reciprocal recognition of approval for motor vehicle equipment and parts. Done at Geneva, on 20 March 1958 ; and	
Regulations Nos. 1 and 2 annexed to the above-mentioned Agreement :	
Entry into force of the above-mentioned Regulations, as amended, for the United Kingdom of Great Britain and Northern Ireland	435
No. 6276. Agricultural Commodities Agreement between the Government of the United States of America and the Government of Indonesia under Title I of the Agricultural Trade Development and Assistance Act, as amended. Signed at Djakarta, on 19 February 1962 :	
Exchange of notes constituting an agreement amending the above-mentioned Agreement, as amended. Djakarta, 10 December 1962	436
No. 6652. Agricultural Commodities Agreement between the Government of the United States of America and the Government of Chile under Title IV of the Agricultural Trade Development and Assistance Act, as amended. Signed at Santiago, on 7 August 1962 :	
Exchange of notes constituting an agreement amending the above-mentioned Agreement, as amended. Santiago, 29 November 1962	440
Exchange of notes constituting an agreement amending the above-mentioned Agreement of 7 August 1962, as amended. Santiago, 29 November 1962	443

	<i>Pages</i>
N° 3307. Accord de coopération entre le Gouvernement des États-Unis d'Amérique et le Gouvernement du Royaume de Grèce concernant l'utilisation de l'énergie atomique dans le domaine civil. Signé à Washington, le 4 août 1955 :	
Avenant à l'Accord susmentionné, tel qu'il a été modifié. Signé à Washington, le 3 avril 1962	421
Avenant à l'Accord susmentionné du 4 août 1955, tel qu'il a été modifié. Signé à Washington, le 22 juin 1962	425
N° 3666. Échange de notes constituant un accord entre les États-Unis d'Amérique et la République de Corée relatif à l'entrée en franchise des approvisionnements et du matériel de secours et à leur exonération des impôts intérieurs. Séoul, 22 avril et 2 mai 1955 :	
Échange de notes constituant un avenant modifiant le Mémoire d'interprétation joint à l'Accord susmentionné. Séoul, 9 novembre et 28 décembre 1962	432
N° 4789. Accord concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur. Fait à Genève, le 20 mars 1958 ; et	
Règlements n° 1 et n° 2 annexés à l'Accord susmentionné :	
Entrée en vigueur des Règlements susmentionnés, tels qu'ils ont été modifiés, à l'égard du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord .	435
N° 6276. Accord entre le Gouvernement des États-Unis d'Amérique et le Gouvernement indonésien relatif aux produits agricoles, conclu dans le cadre du titre I de la loi tendant à développer et à favoriser le commerce agricole, telle qu'elle a été modifiée. Signé à Djakarta, le 19 février 1962 :	
Échange de notes constituant un avenant à l'Accord susmentionné, tel qu'il a été modifié. Djakarta, 10 décembre 1962	437
N° 6652. Accord entre le Gouvernement des États-Unis d'Amérique et le Gouvernement chilien relatif aux produits agricoles, conclu dans le cadre du titre IV de la loi tendant à développer et à favoriser le commerce agricole, telle qu'elle a été modifiée. Signé à Santiago, le 7 août 1962 :	
Échange de notes constituant un avenant à l'Accord susmentionné, tel qu'il a été modifié. Santiago, 29 novembre 1962	446
Échange de notes constituant un avenant à l'Accord susmentionné du 7 août 1962, tel qu'il a été modifié. Santiago, 29 novembre 1962	448

NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration, which has not been registered, may invoke that treaty or agreement before any organ of the United Nations. The General Assembly by resolution 97 (I) established regulations to give effect to Article 102 of the Charter (see text of the regulations, Vol. 76, p. XVIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.



Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series*, have been made by the Secretariat of the United Nations.

NOTE DU SÉCRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré, mais ne l'a pas été, ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 76, p. XIX).

Le terme « traité » et l'expression « accord international » n'ont été définis ni dans la Charte ni dans le règlement et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'État Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet État comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un État Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de « traité » ou d'« accord international » si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.



Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil*, ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 18 June 1963 to 1 July 1963

Nos. 6782 to 6791



Traités et accords internationaux

enregistrés

du 18 juin 1963 au 1^{er} juillet 1963

N^{os} 6782 à 6791

No. 6782

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
TURKEY**

Development Credit Agreement—*Industrial Development Bank Project* (with related letter, annexed Development Credit Regulations No. 1 and Project Agreement between the Association and Türkiye Sinaî Kalkınma Bankası A.S.). Signed at Washington, on 23 November 1962

Official text: English.

Registered by the International Development Association on 18 June 1963.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
TURQUIE**

Contrat de crédit de développement — *Projet de la Banque pour le développement industriel* (avec lettre y relative et, en annexe, le Règlement n° 1 sur les crédits de développement et le Contrat relatif au projet entre l'Association et la Türkiye Sinaî Kalkınma Bankası A.S.). Signé à Washington, le 23 novembre 1962

Texte officiel anglais.

Enregistré par l'Association internationale de développement le 18 juin 1963.

No. 6782. DEVELOPMENT CREDIT AGREEMENT¹ (*INDUSTRIAL DEVELOPMENT BANK PROJECT*) BETWEEN THE REPUBLIC OF TURKEY AND THE INTERNATIONAL DEVELOPMENT ASSOCIATION. SIGNED AT WASHINGTON, ON 23 NOVEMBER 1962

AGREEMENT, dated November 23, 1962 between the REPUBLIC OF TURKEY (hereinafter called the Borrower) and INTERNATIONAL DEVELOPMENT ASSOCIATION (hereinafter called the Association).

WHEREAS the Borrower and the Türkiye Sınai Kalkınma Bankası A.S. (The Industrial Development Bank of Turkey, hereinafter called IDB), a company organized under the laws of the Borrower, have requested the Association to assist IDB to provide loans to private enterprises in Turkey by making available to the IDB the proceeds of the development credit provided for herein; and

WHEREAS the Association is willing to make a development credit available on the terms and conditions provided herein and in a project agreement of even date² herewith between the IDB and the Association;

NOW THEREFORE the parties hereto hereby agree as follows :

Article I

CREDIT REGULATIONS; SPECIAL DEFINITIONS

Section 1.01. The parties to this Agreement accept all the provisions of Development Credit Regulations No. 1 of the Association dated June 1, 1961,² with the same force and effect as if they were fully set forth herein subject, however, to the following modifications thereof (said Development Credit Regulations No. 1 as so modified being hereinafter called the Regulations) :

(a) Section 6.02 shall be amended by inserting the words " or the Project Agreement " after the words " the Development Credit Agreement ".

(b) The first sentence of paragraph 10 of Section 9.01 shall be deleted and the following sentence shall be substituted therefor, namely :

¹ Came into force on 27 February 1963, upon notification by the Association to the Government of Turkey.

² See p. 20 of this volume.

[TRADUCTION — TRANSLATION]

N° 6782. CONTRAT DE CRÉDIT DE DÉVELOPPEMENT¹
(PROJET DE LA BANQUE POUR LE DÉVELOPPEMENT
INDUSTRIEL) ENTRE LA RÉPUBLIQUE DE TURQUIE
ET L'ASSOCIATION INTERNATIONALE DE DÉVE-
LOPPEMENT. SIGNÉ À WASHINGTON, LE 23
NOVEMBRE 1962

CONTRAT, en date du 23 novembre 1962 entre la RÉPUBLIQUE DE TURQUIE (ci-après dénommée « l'Emprunteur ») et l'ASSOCIATION INTERNATIONALE DE DÉVELOPPEMENT (ci-après dénommée « l'Association »).

CONSIDÉRANT que l'Emprunteur et la Türkiye Sinaî Kalkinma Bankasi A.S. (Banque de Turquie pour le développement industriel, ci-après dénommée « BDI »), société constituée conformément à la législation de l'Emprunteur, ont prié l'Association d'aider la BDI à consentir des prêts à des entreprises privées de Turquie en mettant à la disposition de la BDI les fonds provenant du crédit de développement prévus dans le présent Contrat; et

CONSIDÉRANT que l'Association est disposée à consentir un Crédit de développement aux clauses et conditions prévues dans le présent Contrat et dans le Contrat relatif au Projet de même date² ci-joint entre la BDI et l'Association;

Les parties aux présentes sont convenues de ce qui suit :

Article premier

RÈGLEMENT SUR LES CRÉDITS; DÉFINITIONS PARTICULIÈRES

Paragraphe 1.01. Les parties au présent Contrat acceptent toutes les dispositions du Règlement n° 1 de l'Association sur les crédits de développement, en date du 1^{er} juin 1961³, et leur reconnaissent la même force obligatoire et les mêmes effets que si elles figuraient intégralement dans le présent Contrat, sous réserve toutefois des modifications ci-après (ledit Règlement n° 1 sur les crédits de développement ainsi modifié étant ci-après dénommé « le Règlement ») :

a) Le paragraphe 6.02 est modifié par l'insertion des mots « ou le Contrat relatif au Projet » après les mots « le Contrat de crédit de développement ».

b) La première phrase de l'alinéa 10 du paragraphe 9.01 est remplacée par la phrase suivante :

¹ Entré en vigueur le 27 février 1963, dès notification par l'Association au Gouvernement turc.

² Voir p. 21 de ce volume.

“10. The term ‘goods’ means equipment, supplies and services required for the Qualified Project financed out of the proceeds of the Credit.”

Section 1.02. Wherever used in this Agreement or in any schedule thereto, unless the context otherwise requires, the following terms shall have the following meanings :

(a) The term “ Project Agreement ” shall mean the agreement between the Association and the IDB of even date herewith, providing for the carrying out of the Project.

(b) The term “ Subsidiary Loan Agreement ” shall mean the loan agreement between the Borrower and the IDB referred to in Section 5.01 of this Agreement.

(c) The terms “ Qualified Enterprise ” shall mean an enterprise to which the IDB shall have made a loan in accordance with, and as provided in, Section 4.01 of this Agreement.

(d) The term “ Qualified Project ” shall mean a specific development project to be carried out by a Qualified Enterprise.

(e) The term “ foreign currency ” shall mean any currency other than currency of the Borrower.

(f) The term “ Statutes ” shall mean the statutes of the IDB adopted on May 12, 1950, as amended from time to time.

Article II

THE CREDIT

Section 2.01. The Association agrees to make available to the Borrower, for use by the IDB, on the terms and conditions in this Agreement set forth or referred to, a development credit in an amount in various currencies equivalent to five million dollars (\$5,000,000).

Section 2.02. The amount of the Credit shall be credited to, and may be withdrawn from, the Credit Account as provided in Article III of this Agreement.

Section 2.03. (a) The Borrower shall pay to the Association a service charge at the rate of three-fourths of one per cent ($\frac{3}{4}$ of 1%) per annum on the principal amount of the Credit withdrawn and outstanding from time to time.

(b) Such service charge shall be paid semi-annually on May 15 and November 15 in each year.

Section 2.04. The Borrower shall repay the principal of the Credit withdrawn from the Credit Account in semi-annual instalments payable on each May 15 and November 15, commencing May 15, 1973 and ending November 15, 2012, each instalment to and including the instalment payable on November 15, 1982 to be one-half of one per cent ($\frac{1}{2}$ of 1%) of such principal

« 10. L'expression « marchandises » désigne les biens d'équipement, les produits d'approvisionnement et les services nécessaires pour le Projet qualifié, financé à l'aide des fonds provenant du Crédit. »

Paragraphe 1.02. Dans le présent Contrat ou dans ses annexes, à moins que le contexte ne s'y oppose, les expressions suivantes ont le sens indiqué ci-dessous :

a) L'expression « Contrat relatif au Projet » désigne le Contrat de même date ci-joint, conclu entre l'Association et la BDI en vue de l'exécution du projet.

b) L'expression « Contrat d'emprunt subsidiaire » désigne le Contrat d'emprunt entre l'Emprunteur et la BDI visé au paragraphe 5.01 du présent Contrat.

c) L'expression « Entreprise qualifiée » désigne une entreprise à laquelle la BDI aura consenti un emprunt conformément au paragraphe 4.01 du présent Contrat et ainsi qu'il est prévu dans ledit paragraphe.

d) L'expression « Projet qualifié » désigne un projet de développement précis devant être exécuté par une Entreprise qualifiée.

e) L'expression « monnaie étrangère » désigne toute monnaie autre que celle de l'Emprunteur.

f) L'expression « statuts » désigne les statuts de la BDI adoptés le 12 mai 1950, tels qu'ils pourront être modifiés de temps à autre.

Article II

LE CRÉDIT

Paragraphe 2.01. L'Association consent à ouvrir à l'Emprunteur, à l'intention de la BDI, aux clauses et conditions stipulées ou visées dans le présent Contrat, un crédit de développement en diverses monnaies équivalant à cinq millions (5 000 000) de dollars.

Paragraphe 2.02. Le montant du Crédit sera porté au compte du Crédit et pourra être prélevé sur ce compte, comme il est prévu à l'article III du présent Contrat.

Paragraphe 2.03. a) L'Emprunteur paiera à l'Association une commission au taux annuel de trois quarts pour cent ($3/4$ p. 100) sur la partie du principal du Crédit qui aura été prélevée et n'aura pas été remboursée.

b) Cette commission sera payable semestriellement les 15 mai et 15 novembre de chaque année.

Paragraphe 2.04. L'Emprunteur remboursera le principal du Crédit qu'il aura prélevé sur le compte du Crédit, par versements semestriels effectués le 15 mai et le 15 novembre de chaque année, à partir du 15 mai 1973 et jusqu'au 15 novembre 2012; les versements à effectuer jusqu'au 15 novembre 1982 inclus correspondront à un demi pour cent ($1/2$ p. 100) du principal

amount, and each instalment thereafter to be one and one-half per cent (1½%) of such principal amount.

Article III

CREDIT ACCOUNT; WITHDRAWAL OF PROCEEDS OF CREDIT

Section 3.01. The Association shall open a Credit Account on its books in the name of the Borrower and shall credit to such Credit Account the amount of the Credit. The amount of the Credit may be withdrawn from the Credit Account as provided in, and subject to the rights of cancellation and suspension set forth in, this Agreement and the Regulations.

Section 3.02. (a) Subject to the provisions of paragraph (b) of this Section, the IDB shall be entitled to withdraw from the Credit Account :

- (i) amounts expended for the reasonable foreign currency cost of goods required for carrying out the Qualified Project in respect of which the withdrawal is requested; and
- (ii) If the Association shall so agree, such amounts as shall be required to meet payments to be made for the reasonable foreign currency cost of such goods.

(b) No amount shall be withdrawn from the Credit Account in respect of a Qualified Project unless it shall have been approved in writing by the Association, provided, however, that withdrawals may be made in accordance with the provisions of Section 2.03 (a) (ii) of the Project Agreement, on account of Qualified Projects up to a limit to be agreed from time to time between the Association and the IDB both for any one such Qualified Project and for such Qualified Projects in the aggregate.

(c) Notwithstanding the first sentence of Section 4.01 of the Regulations and except as the Association and the IDB shall otherwise agree, no withdrawals shall be made on account of :

- (i) expenditures made for any Qualified Project subject to the Association's approval more than ninety days prior to the submission of such Qualified Project to the Association for approval or, in the case of any other Qualified Project, more than ninety days prior to the application for withdrawal from the Credit Account; or
- (ii) expenditures in currency of the Borrower for goods produced in (including services supplied from) the territories of the Borrower.

Section 3.03. Withdrawals from the Credit Account shall be in such freely convertible currency as the Association shall from time to time reasonably select.

prélevé et les versements ultérieurs correspondront à un et demi pour cent (1 1/2 p. 100) dudit principal.

Article III

COMPTE DU CRÉDIT; PRÉLÈVEMENT DES FONDS PROVENANT DU CRÉDIT

Paragraphe 3.01. L'Association ouvrira dans ses livres un compte au nom de l'Emprunteur qu'elle créditera du montant du Crédit. Le montant du Crédit pourra être prélevé sur ce compte, comme il est prévu dans le présent Contrat et dans le Règlement, et sous réserve des pouvoirs d'annulation et de retrait énoncés dans lesdits Contrat et Règlement.

Paragraphe 3.02. a) Sous réserve des dispositions de l'alinéa b du présent paragraphe, la BDI sera en droit de prélever sur le compte du Crédit :

- i) Les sommes qui auront été déboursées pour acquitter le coût raisonnable, en monnaie étrangère, de marchandises requises pour exécuter le Projet qualifié au titre duquel le prélèvement est demandé; et
- ii) Si l'Association y consent, les sommes qui seront requises pour effectuer les versements voulus pour payer le coût raisonnable, en monnaie étrangère, desdites marchandises.

b) Aucune somme ne sera prélevée sur le compte du Crédit au titre d'un Projet qualifié si ce Projet n'a pas été approuvé par écrit par l'Association; toutefois, des tirages pourront être effectués au titre de Projets qualifiés, en application du paragraphe 2.03 a, ii) du Contrat relatif au Projet, jusqu'à concurrence de maximums que l'Association et la BDI fixeront de temps à autre, d'un commun accord, tant pour chaque Projet qualifié aussi bien que pour l'ensemble desdits Projets.

c) Nonobstant la première phrase du paragraphe 4.01 du Règlement, et sauf convention contraire entre l'Association et la BDI, aucun tirage ne pourra être effectué pour payer :

- i) Des dépenses effectuées pour un Projet qualifié subordonné à l'approbation de l'Association, plus de 90 jours avant que ledit Projet lui ait été soumis pour approbation ou, dans le cas de tout autre Projet qualifié, plus de 90 jours avant la demande de tirage sur le compte du Crédit; ni
- ii) Des dépenses effectuées dans la monnaie de l'Emprunteur pour payer des marchandises produites (y compris des services fournis) dans les territoires de l'Emprunteur.

Paragraphe 3.03. Les tirages sur le compte du Crédit seront effectués dans la monnaie convertible que l'Association pourra de temps à autre raisonnablement choisir.

Article IV

DESCRIPTION OF THE PROJECT; USE OF PROCEEDS OF THE CREDIT

Section 4.01 The Project for which the Credit is granted is the provision of funds to the IDB to enable it to make loans for productive purposes to private enterprises in Turkey, all such loans to be for specific development projects, in accordance with the Statutes of the IDB, as amended from time to time, and in furtherance of the corporate purposes of the IDB as therein set forth.

Article V

PARTICULAR COVENANTS

Section 5.01. Except as the Association shall otherwise agree, the Borrower shall not amend, assign, abrogate or waive any provision of the Subsidiary Loan Agreement.

Section 5.02. The Borrower shall not take any action that would interfere with the performance of the IDB's obligations under the Project Agreement.

Section 5.03. (a) The Borrower and the Association shall cooperate fully to assure that the purposes of the Credit will be accomplished. To that end, each of them shall furnish to the other all such information as it shall reasonably request with regard to the general status of the Credit. On the part of the Borrower, such information shall include information with respect to financial and economic conditions in the territories of the Borrower and the international balance of payments position of the Borrower.

(b) The Borrower and the Association shall from time to time exchange views through their representatives with regard to the maintenance of the service of the Credit. The Borrower shall promptly inform the Association of any condition which interferes with, or threatens to interfere with, the maintenance of the service of the Credit.

(c) The Borrower shall afford all reasonable opportunity for accredited representatives of the Association to visit any part of the territories of the Borrower for purposes related to the Credit.

Section 5.04. The principal of, and service charges on, the Credit shall be paid without deduction for, and free from, any taxes, and free from all restrictions, imposed under the laws of the Borrower or laws in effect in its territories.

Article IV

DESCRIPTION DU PROJET; UTILISATION DES FONDS PROVENANT DU CRÉDIT

Paragraphe 4.01 Le Projet pour lequel le Crédit est accordé vise à fournir des fonds à la BDI pour lui permettre de consentir des prêts à des entreprises privées de Turquie; tous ces prêts seront accordés à des fins productives en vue de l'exécution de projets précis de développement, conformément aux Statuts de la BDI, tel qu'ils pourront être modifiés, de temps à autre, et en vue de faciliter la réalisation des fins sociales de la BDI telles qu'elles sont énoncées dans lesdits statuts.

Article V

ENGAGEMENTS PARTICULIERS

Paragraphe 5.01. A moins que l'Association n'accepte qu'il en soit autrement, l'Emprunteur ne modifiera, ni n'abrogera, aucune disposition du Contrat d'emprunt subsidiaire, ni ne cédera le bénéfice ou ne renoncera au bénéfice d'aucune desdites dispositions.

Paragraphe 5.02. L'Emprunteur ne prendra aucune mesure susceptible de gêner l'exécution par la BDI des obligations mises à sa charge par le Contrat relatif au Projet.

Paragraphe 5.03. a) L'Emprunteur et l'Association coopéreront pleinement à la réalisation des fins du Crédit. A cet effet, chacune des Parties fournira à l'autre tous les renseignements que celle-ci pourra raisonnablement demander quant à la situation générale du Crédit. Les renseignements que l'Emprunteur devra fournir porteront notamment sur la situation économique et financière dans ses territoires et sur sa balance des paiements.

b) L'Emprunteur et l'Association conféreront de temps à autre, par l'intermédiaire de leurs représentants, sur les questions relatives à la régularité du service du Crédit. L'Emprunteur informera l'Association sans retard de toute situation qui gênerait ou menacerait de gêner la régularité du service du Crédit.

c) L'Emprunteur donnera aux représentants accrédités de l'Association toute possibilité raisonnable de pénétrer dans une partie quelconque de ses territoires à toutes fins relatives au Crédit.

Paragraphe 5.04. Le remboursement du principal du Crédit et le paiement des commissions y afférentes ne seront soumis à aucune déduction à raison d'impôts quels qu'ils soient, établis en vertu de la législation de l'Emprunteur ou des lois en vigueur dans ses territoires, et ne seront soumis à aucune restriction établie en vertu de ladite législation ou desdites lois.

Section 5.05. This Agreement and the Project Agreement shall be free from any taxes that shall be imposed under the laws of the Borrower or laws in effect in its territories on or in connection with the execution, issue, delivery or registration thereof.

Article VI

REMEDIES OF THE ASSOCIATION

Section 6.01. (i) If any event specified in paragraph (a) or paragraph (c) of Section 5.02 of the Regulations shall occur and shall continue for a period of thirty days, or (ii) if any event specified in paragraph (b) or paragraph (j) of Section 5.02 of the Regulations shall occur and shall continue for a period of sixty days after notice thereof shall have been given by the Association to the Borrower, then at any subsequent time the Association, at its option, may declare the principal of the Credit then outstanding to be due and payable immediately, and upon any such declaration such principal shall become due and payable immediately, anything in this Agreement to the contrary notwithstanding.

Section 6.02. The following additional events are specified for the purposes of paragraph (j) of Section 5.02 of the Regulations :

(a) A default shall have occurred in the performance of any covenant or agreement on the part of the IDB under the Project Agreement.

(b) A default shall have occurred in the payment of principal or interest or any other payment required under any loan agreement between the Bank and the IDB, or any bonds or other obligations issued thereunder.

(c) The IDB has been unable to pay its debts as they mature or any action or proceeding has been taken by the IDB or by others whereby any of the property of the IDB shall or may be distributed among its creditors.

(d) Any other creditor of the IDB has demanded payment from the IDB of monies lent to the IDB prior to the agreed maturity of any loan having an original maturity of one year or more in accordance with the terms of such loan.

(e) The Statutes of the IDB shall have been amended without the consent of the Association.

(f) An extraordinary situation shall have arisen which shall make it improbable that the IDB will be able to perform its obligations under the Project Agreement.

Paragraphe 5.05. Le présent Contrat ainsi que le Contrat relatif au Projet seront francs de tout impôt perçu en vertu de la législation de l'Emprunteur ou des lois en vigueur dans ses territoires, lors ou à l'occasion de leur signature, de leur émission, de leur remise ou de leur enregistrement.

Article VI

RECOURS DE L'ASSOCIATION

Paragraphe 6.01. i) Si l'un des faits énumérés aux alinéas *a* ou *c* du paragraphe 5.02 du Règlement se produit et subsiste pendant 30 jours, ou ii) si un fait spécifié à l'alinéa *b* ou *j* du paragraphe 5.02 du Règlement se produit et subsiste pendant 60 jours à compter de sa notification par l'Association à l'Emprunteur, l'Association aura, à tout moment, la faculté de déclarer immédiatement exigible le principal non remboursé du Crédit et cette déclaration entraînera l'exigibilité du jour même où elle aura été faite, nonobstant toute disposition contraire du présent Contrat.

Paragraphe 6.02. Les faits supplémentaires suivants sont stipulés aux fins de l'alinéa *j* du paragraphe 5.02 du Règlement :

a) Un manquement dans l'exécution de tout engagement ou obligation souscrit par la BDI dans le Contrat relatif au Projet.

b) Un manquement dans le remboursement du principal, le paiement des intérêts ou tout autre paiement prévu dans un contrat d'emprunt entre la Banque et la BDI, ou dans le texte des Obligations ou autres titres de même nature émis en vertu dudit Contrat.

c) Le fait que la BDI a été dans l'impossibilité de payer ses dettes à leur échéance ou qu'elle-même ou des tiers ont pris des mesures ou engagé une procédure qui fait qu'une partie quelconque des biens de la BDI seront ou pourront être distribués à ses créanciers;

d) Le fait qu'un autre créancier de la BDI a exigé d'elle le remboursement avant l'échéance de sommes qui lui ont été prêtées pour un an ou plus;

e) Le fait que les statuts de la BDI ont été modifiés sans le consentement de l'Association;

f) Le fait qu'une situation extraordinaire rend improbable que la BDI puisse s'acquitter des Obligations mises à sa charge par le Contrat relatif au Projet.

Article VII

EFFECTIVE DATE; TERMINATION

Section 7.01. The following events are specified as additional conditions to the effectiveness of this Agreement within the meaning of Section 8.01 (b) of the Regulations :

(a) the execution and delivery of the Project Agreement on behalf of the IDB shall have been duly authorized or ratified by all necessary corporate action;

(b) the execution and delivery of the Subsidiary Loan Agreement on behalf of the Borrower and the IDB shall have been duly authorized or ratified by all necessary governmental and corporate action;

(c) all necessary corporate action shall have been taken for the adoption by the Board of Directors of the IDB of a resolution stating, to the satisfaction of the Association, the lending and investment policies of the IDB.

Section 7.02. The following are specified as additional matters, within the meaning of Section 8.02 (b) of the Regulations, to be included in the opinion or opinions to be furnished to the Association :

(a) that the Project Agreement has been duly authorized or ratified by, and executed and delivered on behalf of, the IDB and constitutes a valid and binding obligation of the IDB in accordance with its terms;

(b) that the Subsidiary Loan Agreement has been duly authorized or ratified by, and executed and delivered on behalf of the Borrower and the IDB and constitutes a valid and binding obligation of the Borrower and the IDB in accordance with its terms;

(c) that the resolution referred to in subparagraph (c) of Section 7.01 has been duly adopted by the Board of Directors of the IDB.

Section 7.03. A date ninety days after the date of this Agreement is hereby specified for the purposes of Section 8.04 of the Regulations.

Article VIII

MISCELLANEOUS

Section 8.01. The Closing Date shall be June 30, 1965, or such other dates as may from time to time be agreed between the Borrower and the Association.

Article VII

DATE DE MISE EN VIGUEUR; RÉSILIATION

Paragraphe 7.01. L'entrée en vigueur du présent Contrat sera subordonnée aux conditions supplémentaires suivantes au sens de l'alinéa *b* du paragraphe 8.01 du Règlement :

a) La signature et la remise, au nom de la BDI, du Contrat relatif au Projet devront avoir été dûment autorisées ou ratifiées par tous les organes sociaux voulus;

b) La signature et la remise du Contrat d'emprunt subsidiaire au nom de l'Emprunteur et de la BDI devront avoir été dûment autorisées ou ratifiées par les pouvoirs publics et les organes sociaux voulus;

c) Toutes les mesures voulues devront avoir été prises pour permettre au Conseil d'administration de la BDI d'adopter une résolution exposant, d'une façon jugée satisfaisante par l'Association, la politique suivie par la BDI en matière de prêts et d'investissements.

Paragraphe 7.02. La consultation ou les consultations qui doivent être fournies à l'Association devront spécifier, à titre de points supplémentaires au sens de l'alinéa *b* du paragraphe 8.02 du Règlement :

a) Que le Contrat relatif au Projet a été dûment autorisé ou ratifié par la BDI, et signé et remis en son nom et qu'il constitue pour elle un engagement valable et définitif conformément à ses dispositions;

b) Que le Contrat d'emprunt subsidiaire a été dûment autorisé ou ratifié par l'Emprunteur et la BDI et signé et remis en leur nom et qu'il constitue pour eux un engagement valable et définitif, conformément à ses dispositions;

c) Que la résolution visée à l'alinéa *c* du paragraphe 7.01 a été dûment adoptée par le Conseil d'administration de la BDI.

Paragraphe 7.03. Le quatre-vingt-dixième jour après la date du présent Contrat est la date spécifiée aux fins du paragraphe 8.04 du Règlement.

Article VIII

DISPOSITIONS DIVERSES

Paragraphe 8.01. La date de clôture sera le 30 juin 1965, ou toute autre date dont l'Emprunteur et l'Association pourront convenir.

Section 8.02. The following addresses are specified for the purposes of Section 7.01 of the Regulations :

For the Borrower :

Maliye Bakanligi
Hazine Genel Müdürlüğü
ve Milletlerarası İktisadi
İsbirligi Teskilati Genel Sekreterligi
Ankara, Turkey

Alternative address for cablegrams and radiograms :

Maliye
Hazine
Ankara

For the Association :

International Development Association
1818 H Street, N. W.
Washington 25, D.C.
United States of America

Alternative address for cablegrams and radiograms :

Indevas
Washington, D.C.

Section 8.03. The Minister of Finance of the Borrower is designated for the purposes of Section 7.03 of the Regulations.

Section 8.04. If any notice is given by the Association to the Borrower under the provisions of Sections 5.02 and 5.03 of the Regulations, copy of the same shall be simultaneously dispatched by the Association to the IDB.

Section 8.05. The Borrower irrevocably designates the IDB for the purposes of taking any action required or permitted to be taken under the provisions of Section 3.02 of this Agreement and Sections 4.01, 4.03, 4.04 and 4.05 of the Regulations.

IN WITNESS WHEREOF, the parties hereto acting through their representatives thereunto duly authorized, have caused this Development Credit Agreement to be signed in their respective names and delivered in the District of Columbia, United States of America, as of the day and year first above written.

The Republic of Turkey :

By Memduh AYTÜR

Authorized Representative

International Development Association :

By J. Burke KNAPP

Vice President

Paragraphe 8.02. Les adresses ci-après sont indiquées aux fins du paragraphe 7.01 du Règlement :

Pour l'Emprunteur :

Maliye Bakanligi
Hazine Genel Müdürlüğü
ve Milletlerasai Iktisadi
Isbirligi Teskilati Genel Sekreterligi
Ankara (Turquie)

Adresse télégraphique :

Maliye
Hazine
Ankara

Pour l'Association :

Association internationale de développement
1818 H Street, N.W.
Washington 25, D.C.
(États-Unis d'Amérique)

Adresse télégraphique :

Indevas
Washington, D.C.

Paragraphe 8.03. Le Ministre des finances de l'Emprunteur est le représentant désigné aux fins du paragraphe 7.03 du Règlement.

Paragraphe 8.04. Si l'Association envoie une notification à l'Emprunteur, en application des paragraphes 5.02 ou 5.03 du Règlement, elle en adressera simultanément une copie à la BDI.

Paragraphe 8.05. La BDI est l'autorité irrévocablement désignée par l'Emprunteur pour prendre toute mesure requise ou autorisée par les dispositions du paragraphe 3.02 du présent Contrat ou des paragraphes 4.01, 4.03, 4.04 et 4.05 du Règlement.

EN FOI DE QUOI les parties, agissant par leurs représentants à ce dûment autorisés ont fait signer et remettre le présent Contrat de crédit de développement en leurs noms respectifs, dans le District de Columbia (États-Unis d'Amérique) à la date inscrite ci-dessus.

Pour la République de Turquie :

(Signé) Memduh AYTÜR
Représentant autorisé

Pour l'Association internationale de développement :

(Signé) J. Burke KNAPP
Vice-Président

LETTER RELATING TO THE DEVELOPMENT CREDIT AGREEMENT

TURKISH EMBASSY
BOARD OF COUNSELORS FOR ECONOMIC AFFAIRS
WASHINGTON 8, D.C.

November 23, 1962

International Development Association
1818 H Street, N.W.
Washington 25, D.C.

Gentlemen :

Re : *Currency of Payment*

We refer to the Development Credit Agreement (Industrial Development Bank Project) of even date¹ between us and to Section 3.02 of the Regulations referred to therein. Pursuant to such Section we hereby request your agreement as follows :

- (i) Except as hereinafter provided, the principal amount of, and service charges on, the Credit provided for in such Agreement shall be payable in the currency of the United States of America.
- (ii) If at any time we shall desire that, commencing with a given future payment date, such principal and service charges shall be payable in an eligible currency other than that specified in (i) (or other than one designated under this clause (ii)) we shall deliver to the Association, not less than 3 nor more than 4 months prior to such payment date, a notice in writing to that effect and designating such other eligible currency, whereupon the currency so designated shall, commencing with such payment date, be the currency in which such principal and service charges shall be payable.
- (iii) If at any time the Association shall determine that a currency payable pursuant to the provisions of this letter is not an eligible currency, the Association shall so notify us in writing and furnish us with a list of eligible currencies.
- (iv) Within thirty days from the date of such notice we shall notify the Association in writing of our selection of a currency from such list in which payment shall be made, failing which the Association shall select a currency for such purpose from such list, whereupon, in either case, such principal and service charges shall, commencing with the payment date next succeeding such thirty day period, be payable in the currency so selected.
- (v) Any designation or selection of a currency pursuant to the foregoing provisions shall be subject, in turn, to the provisions of this letter.
- (vi) For purposes of this letter, "eligible currency" means any currency of a member of the Association which the Association at the relevant time determines to be

¹ See p. 4 of this volume.

LETTRE RELATIVE AU CONTRAT DE CRÉDIT DE DÉVELOPPEMENT

AMBASSADE DE LA RÉPUBLIQUE DE TURQUIE
BUREAU DES CONSEILLERS AUX AFFAIRES ÉCONOMIQUES
WASHINGTON 8 (D.C.)

Le 23 novembre 1962

Association internationale de développement
1818 H Street, N.W.
Washington 25 (D.C.)

Messieurs,

Objet : *Monnaie de paiement*

Nous avons l'honneur de nous référer au Contrat de crédit de développement (Projet de la Banque pour le développement industriel) de même date¹, conclu entre la République de Turquie et l'Association internationale de développement, et au paragraphe 3.02 du Règlement visé dans ledit Contrat. Conformément aux dispositions de ce paragraphe, nous vous prions de donner votre accord sur les points suivants :

- i) Sous réserve des exceptions indiquées ci-après, le principal du Crédit prévu dans ledit Contrat et les commissions afférentes audit Crédit seront payables dans la monnaie des États-Unis d'Amérique.
- ii) Si, à un moment quelconque, nous souhaitons que, pour un versement donné et les versements ultérieurs, ce principal et ces commissions soient payables dans une monnaie remplissant les conditions requises, autre que celle qui est spécifiée à l'alinéa i) [ou autre qu'une monnaie désignée en vertu de la présente clause ii)] nous ferons tenir à l'Association, trois mois au moins et quatre mois au plus avant la date du versement considéré, une notification écrite à cet effet dans laquelle nous spécifierons cette autre monnaie; la monnaie ainsi désignée deviendra, à compter de la date du versement considéré, la monnaie dans laquelle ledit principal et lesdites commissions seront payables.
- iii) Si, à un moment quelconque, l'Association décide qu'une monnaie désignée conformément aux dispositions de la présente lettre ne remplit pas les conditions requises, elle nous en informera par écrit et nous fournira une liste des monnaies remplissant les conditions requises.
- iv) Dans les 30 jours qui suivront la date de cette communication, nous indiquerons par écrit à l'Association la monnaie de paiement que nous aurons choisie sur cette liste, faute de quoi l'Association choisira elle-même une monnaie sur ladite liste; dans l'un et l'autre cas, le principal et les commissions seront payables, à partir du versement qui suivra immédiatement l'expiration de ladite période de 30 jours, dans la monnaie ainsi choisie.
- v) Toute désignation ou tout choix de monnaie effectué conformément aux dispositions qui précèdent sera lui-même soumis aux dispositions de la présente lettre.
- vi) Aux fins de la présente lettre, l'expression « monnaie remplissant les conditions requises » désigne toute monnaie d'un membre de l'Association que celle-ci

¹ Voir p. 5 de ce volume.

freely convertible or freely exchangeable by it for currencies of other members of the Association for the purposes of its operations.

Please indicate your agreement with the foregoing by signing the form of confirmation on the enclosed copy of this letter and returning it to us.

Very truly yours,

Confirmed :
International Development
Association :
By J. Burke KNAPP
Vice President

Republic of Turkey :
By Memduh AYTÜR
Authorized Representative

INTERNATIONAL DEVELOPMENT ASSOCIATION

DEVELOPMENT CREDIT REGULATIONS No. 1, DATED 1 JUNE 1961

REGULATIONS APPLICABLE TO DEVELOPMENT CREDIT AGREEMENTS
WITH MEMBER GOVERNMENTS

[*Not published herein. See United Nations, Treaty Series, Vol. 415, p. 68.*]

PROJECT AGREEMENT

(*INDUSTRIAL DEVELOPMENT BANK PROJECT*)

AGREEMENT, dated November 23, 1962 between the INTERNATIONAL DEVELOPMENT ASSOCIATION (hereinafter called the Association) and TÜRKİYE SİNAİ KALKINMA BANKASI A.S. (The Industrial Development Bank of Turkey, hereinafter called the IDB).

WHEREAS by a development credit agreement of even date¹ herewith (hereinafter called the Credit Agreement) between the Republic of Turkey (hereinafter called the Borrower) and the Association, the Association has agreed to make available to the IDB the proceeds of a development credit in various currencies equivalent to five million dollars (\$5,000,000), on the terms and conditions set forth in the Credit Agreement, but only on condition that the IDB agree to undertake certain obligations to the Association as hereinafter in this Project Agreement set forth; and

WHEREAS the IDB, in consideration of the Association's entering into the Credit Agreement with the Borrower, has agreed to undertake the obligations hereinafter set forth;

¹ See p. 4 of this volume.

déclarera, au moment considéré, librement convertible ou librement échangeable par elle, aux fins de ses opérations, contre les monnaies d'autres membres de l'Association.

Nous vous prions de nous faire connaître votre accord sur ce qui précède en signant la formule de confirmation sur l'exemplaire ci-joint de la présente lettre et en nous renvoyant ledit exemplaire.

Veuillez agréer, etc.

Bon pour confirmation :
Pour l'Association internationale
de développement :
(*Signé*) J. Burke KNAPP
Vice-Président

Pour la République de Turquie :
(*Signé*) Memduh AYTÜR
Représentant autorisé

ASSOCIATION INTERNATIONALE DE DÉVELOPPEMENT

RÈGLEMENT N° 1 SUR LES CRÉDITS DE DÉVELOPPEMENT, EN DATE
DU 1^{er} JUIN 1961

RÈGLEMENT APPLICABLE AUX CONTRATS DE CRÉDIT DE DÉVELOPPEMENT
PASSÉS AVEC LES ÉTATS MEMBRES

[*Non publié avec le présent contrat. Voir Nations Unies, Recueil des Traités,*
vol, 415, p. 69.]

CONTRAT RELATIF AU PROJET

(*PROJET DE LA BANQUE POUR LE DÉVELOPPEMENT INDUSTRIEL*)

CONTRAT, en date du 23 novembre 1962 entre l'ASSOCIATION INTERNATIONALE DE DÉVELOPPEMENT (ci-après dénommée « l'Association ») et la TÜRKIYE SİNAİ, KALKINMA BANKASI A.S. (Banque de Turquie pour le développement industriel ci-après dénommée « la BDI »).

CONSIDÉRANT qu'aux termes d'un Contrat de crédit de développement de même date¹, ci-après dénommé « le Contrat de crédit » entre la République de Turquie (ci-après dénommée « l'Emprunteur ») et l'Association, l'Association a consenti à la BDI un Crédit de développement en diverses monnaies d'un montant équivalant à cinq millions (5 000 000) de dollars, aux clauses et conditions stipulées dans le Contrat de crédit, mais seulement à condition que la BDI accepte de prendre à l'égard de l'Association certains engagements définis dans le présent Contrat relatif au Projet; et

CONSIDÉRANT que la BDI, en égard au fait que l'Association a conclu un Contrat de crédit avec l'Emprunteur, a consenti à prendre les engagements définis ci-après :

¹ Voir p. 5 de ce volume.

NOW THEREFORE the parties hereto hereby agree as follows :

Article I

DEFINITIONS

Section 1.01. Wherever used in this Project Agreement, unless the context shall otherwise require, the several terms defined in the Credit Agreement and in the Regulations¹ (as so defined) shall have the respective meanings therein set forth.

Article II

PARTICULAR COVENANTS OF THE IDB

Section 2.01. The IDB shall carry out the Project and conduct its operations and affairs in accordance with sound financial and investment standards and practices, under the supervision of qualified and experienced management and in accordance with its Statutes, as amended from time to time.

Section 2.02. The proceeds of any amount withdrawn from the Credit Account shall be applied exclusively to the cost of goods required to carry out the Qualified Project in respect of which such amount was so withdrawn.

Section 2.03. (a) In respect of each Qualified Project for which the IDB intends to withdraw amounts from the Credit Account, the IDB shall submit, or cause to be submitted :

- (i) in respect of a Qualified Project which is subject to the approval of the Association pursuant to Section 3.02 (b) of the Credit Agreement, a request for approval, in form satisfactory to the Association, containing a description and appraisal of such Qualified Project and such other information as the Association shall reasonably request; or
- (ii) in respect of any other Qualified Project a brief description, in form satisfactory to the Association, of such Qualified Project and of the terms and conditions upon which a loan has been or will be made by the IDB for such Qualified Project.

(b) Except as the Association shall otherwise agree, request for approval pursuant to paragraph (a) (i) of this Section and descriptions pursuant to paragraph (a) (ii) of this Section shall be submitted on or before June 30, 1964.

(c) When the IDB shall desire to withdraw any amount from the Credit Account or to request the Association to enter into a special commitment pursuant to Section 2.04 of this Agreement, the IDB shall deliver to the Association a written application in such form, and containing such statements and agreements as the Association shall reasonably request.

Section 2.04. (a) Upon the IDB's request and upon such terms and conditions as shall be agreed upon between the Association and the IDB, the Association may

¹ Voir p. 20 de ce volume.

Les parties aux présentes sont convenues de ce qui suit :

Article premier

DÉFINITIONS

Paragraphe 1.01. Dans le présent Contrat relatif au Projet, les diverses expressions définies dans le Contrat de crédit et dans le Règlement¹ (tel qu'il est défini) conservent, à moins que le contexte ne s'y oppose, le sens qui leur est donné dans lesdits Contrat de crédit et Règlement.

Article II

ENGAGEMENTS PARTICULIERS DE LA BDI

Paragraphe 2.01. La BDI exécutera le Projet et conduira ses opérations et affaires conformément aux principes d'une saine pratique en matière de finances et d'investissements, sous la surveillance de personnes qualifiées et expérimentées et conformément à ses statuts, tels qu'ils pourront avoir été modifiés au moment considéré.

Paragraphe 2.02. Les sommes prélevées sur le Compte du crédit seront affectées exclusivement au paiement du coût des marchandises nécessaires à l'exécution du Projet qualifié au titre duquel cette somme aura été prélevée.

Paragraphe 2.03. a) Pour chaque Projet qualifié pour lequel la BDI compte effectuer un tirage sur le Compte du crédit, elle présentera ou fera présenter :

- i) Pour un Projet qualifié subordonné à l'approbation de l'Association en vertu de l'alinéa *b* du paragraphe 3.02 du Contrat de crédit, une demande d'approbation, établie dans une forme jugée satisfaisante par l'Association et contenant une description et une évaluation du Projet et tous autres renseignements que l'Association pourra raisonnablement demander ; ou
- ii) Pour tout autre Projet qualifié, une brève description dudit Projet, établie dans une forme jugée satisfaisante par l'Association, avec l'indication des clauses et conditions auxquelles la BDI a consenti ou consentira un prêt pour ledit Projet.

b) A moins que l'Association n'accepte qu'il en soit autrement, les demandes d'approbation visées à l'alinéa *a*, i) du présent paragraphe et les descriptions visées à l'alinéa *a*, ii) dudit paragraphe devront être présentées au plus tard le 30 juin 1964.

c) Lorsqu'elle voudra prélever un montant quelconque sur le Compte du crédit ou demander à l'Association de prendre un engagement spécial conformément au paragraphe 2.04 du présent Contrat, la BDI soumettra à l'Association une demande écrite qui revêtira la forme et contiendra les déclarations et engagements que l'Association pourra raisonnablement exiger.

Paragraphe 2.04. a) L'association pourra, sur la demande de la BDI, et aux clauses et aux conditions qu'elles auront fixées d'un commun accord, prendre par

¹ Voir p. 21 de ce volume.

enter into special commitments in writing to pay amounts to the IDB or others in respect to the cost of goods to be financed under the Credit Agreement notwithstanding any subsequent suspension or cancellation.

(b) The IDB shall pay to the Association a service charge at the rate of three-fourths of one per cent ($3/4$ of 1%) on the principal amount outstanding from time to time of any special commitment entered into by the Association pursuant to paragraph (a) of this Section. Such service charge shall be payable, on May 15 and November 15 in each year, in any currency or currencies of members of the Association which the Association from time to time determines to be freely convertible or freely exchangeable by the Association for currencies of other members of the Association for the purposes of its operations. The Association and the IDB may from time to time agree on any specific such currency or currencies in which payment shall be made.

(c) No cancellation or suspension, in whole or in part, by the Association of the Borrower's right to make withdrawals from the Credit Account shall apply to amounts subject to any special commitment entered into by the Association pursuant to paragraph (a) of this Section.

Section 2.05. The IDB undertakes to cause that any loan made by it to a Qualified Enterprise for a Qualified Project to be financed wholly or partly out of the proceeds of the Credit will be made on terms whereby the IDB shall obtain, by the written agreement of such Qualified Enterprise or other appropriate legal means, rights adequate to protect the interests of the Association, the Borrower and the IDB, including the right to require such Qualified Enterprise to carry out and operate the Qualified Project with due diligence and efficiency and in accordance with sound business, engineering and financial standards, including the maintenance of adequate records; the right to require that the goods to be financed with the proceeds of the Credit shall be used exclusively in the carrying out of such Qualified Project; the right of the Association and the IDB to inspect such goods and the sites, works and construction included in such Qualified Project, the operation thereof and any relevant records and documents; the right to require that such Qualified Enterprise shall take out and maintain such insurance, against such risks and in such amounts, as shall be consistent with sound business practice, and that, except as the Association may otherwise agree, insurance covering marine and transit hazards on the goods financed out of the proceeds of the Credit shall be payable in dollars or in the currency in which the cost of the goods insured thereunder shall be payable; and the right to obtain all such information as the Association or the IDB shall reasonably request relating to the foregoing and to the financial condition and operation of such Qualified Enterprise; and all such other rights as a prudent lender would request. Such rights shall include appropriate provision whereby further access by such Qualified Enterprise to the use of the proceeds of the Credit may be suspended or terminated by the IDB upon failure by such Qualified Enterprise to carry out the terms of such loan.

Section 2.06. The IDB shall exercise its rights in relation to each Qualified Project in such manner as to protect the interests of the Association, the Borrower and the IDB.

écrit l'engagement spécial de faire à cette dernière ou à des tiers des versements afférents au coût de marchandises qui doivent être financées en vertu du Contrat de crédit, nonobstant tout retrait temporaire du droit d'effectuer des prélèvements ou toute annulation qui pourraient être prononcés.

b) La BDI payera à l'Association une commission au taux de trois quarts pour cent (3/4 p. 100) sur le principal non remboursé de tout engagement spécial pris par l'Association conformément à l'alinéa a du présent paragraphe. Cette commission sera payable le 15 mai et le 15 novembre de chaque année dans la monnaie ou les monnaies des membres de l'Association que l'Association déclarera, de temps à autre, être librement convertibles ou librement échangeables par elle, aux fins de ses opérations, contre les monnaies d'autres membres de l'Association. L'Association et la BDI pourront, de temps à autre, convenir de la monnaie ou des monnaies dans lesquelles le paiement sera effectué.

c) Aucune annulation ni aucun retrait, total ou partiel, du droit de l'Emprunteur d'effectuer des prélèvements sur le Compte du crédit, prononcés par l'Association ne s'appliquera aux montants qui ont fait l'objet d'un engagement spécial pris par l'Association conformément à l'alinéa a du présent paragraphe.

Paragraphe 2.05. La BDI s'engage à faire en sorte que tout prêt consenti par elle à une Entreprise qualifiée pour un Projet qualifié qui doit être financé en tout ou en partie à l'aide des fonds provenant du Crédit soit assorti de conditions accordant à la BDI, par un engagement écrit de ladite Entreprise qualifiée ou par d'autres moyens juridiques appropriés, les droits voulus pour protéger les intérêts de l'Association, de l'Emprunteur et de la BDI, notamment les droits suivants : le droit d'exiger que l'Entreprise exécute le Projet et exploite les installations ainsi créées avec la diligence voulue, dans les meilleures conditions et conformément aux normes reconnues en matière de commerce, de technique et de finances, et qu'elle tienne les livres voulus; le droit d'exiger que les marchandises qui doivent être payées à l'aide des fonds provenant du Crédit soient utilisées exclusivement pour l'exécution dudit Projet; le droit pour l'Association et la BDI d'examiner les marchandises, d'inspecter les terrains, les travaux et constructions relevant dudit Projet, d'en étudier le fonctionnement et d'examiner tous livres et documents s'y rapportant; le droit d'exiger que ladite Entreprise contracte et conserve une assurance contre les risques et pour les montants requis par une saine pratique commerciale et que, sauf si l'Association accepte qu'il en soit autrement, les indemnités stipulées dans les polices couvrant contre les risques de transport par mer et de transit les marchandises payées à l'aide des fonds provenant du Crédit soient payables en dollars ou dans la monnaie de paiement des marchandises assurées; le droit d'obtenir tous les renseignements que l'Association ou la BDI pourront raisonnablement demander sur les points susmentionnés et sur la situation financière et les opérations de l'Entreprise; enfin, tous les autres droits qu'exigerait normalement un prêteur agissant en bon père de famille. Ces droits comprendront la faculté pour la BDI d'interdire à l'Entreprise, temporairement ou indéfiniment, de continuer d'utiliser les fonds provenant du Crédit si elle ne se conforme pas aux conditions auxquelles le prêt lui a été consenti.

Paragraphe 2.06. La BDI exercera ses droits en ce qui concerne chacun des Projets qualifiés de manière à sauvegarder les intérêts de l'Association, ceux de l'Emprunteur et les siens propres.

Section 2.07. (a) The IDB shall furnish or cause to be furnished to the Association all such information as the Association shall reasonably request concerning the expenditure of the proceeds of the Credit, the Project, the Qualified Enterprises, the Qualified Projects and the financial condition and operations of the IDB.

(b) The IDB shall maintain records adequate to record the progress of the Project and of each Qualified Project (including the cost thereof) and to reflect in accordance with consistently maintained sound accounting practices the financial condition and operations of the IDB. The IDB shall enable the Association's representatives to examine such records.

Section 2.08. (a) The IDB and the Association shall cooperate fully to assure that the purposes of the Credit will be accomplished. To that end, each of them shall furnish to the other all such information as it shall reasonably request.

(b) The IDB and the Association shall from time to time exchange views through their representatives with regard to matters relating to the purposes of the Credit and matters covered in this Agreement. The IDB shall promptly inform the Association of any condition which interferes with, or threatens to interfere with, the accomplishment of the purposes of the Credit or the performance by the IDB of its obligations under this Agreement.

Section 2.09. (a) Except as the Association shall otherwise agree, IDB shall not incur any long-term debt, if at the time or as a result thereof all long-term debt incurred by the IDB and then outstanding shall exceed an amount equal to four times the equity of the IDB determined in accordance with sound accounting practices.

(b) For the purposes of this Section :

- (i) the term " long-term debt " means any indebtedness of the IDB maturing more than one year after the date on which it is originally incurred ;
- (ii) reference to incurring of debt shall include the assumption or guarantee of debt and debt shall be deemed to be incurred on the date on which it is contracted ;
- (iii) the term " equity " means the sum of unimpaired paid up share capital, reserves, undistributed earnings, and such long-term advances or loans as the Association shall reasonably determine to be equity for the purposes of this Section, less such amounts as are required to cover specific known or estimated liabilities or adjustments to the stated value of assets ;
- (iv) the equivalent in currency of the Borrower of amounts in any other currency shall be determined on the basis of the rate of exchange at which such other currency may be obtained by the IDB on the date of determination.

Section 2.10. The IDB shall maintain adequate reserves and, before determining net profit pursuant to Article 58 of the Statutes, the IDB shall set aside provisions for expected losses, all in accordance with sound financial practices.

Section 2.11. (a) Except as the Association shall otherwise agree, the IDB shall not cause or permit to be created on any of its property or assets any lien except : (i) liens created on property, at the time of the purchase thereof, solely as security for the payment of the purchase price of such property ; (ii) liens on commercial goods to secure a debt maturing not more than one year after the date on which it

Paragraphe 2.07. a) La BDI fournira ou fera fournir à l'Association tous les renseignements que celle-ci pourra raisonnablement demander sur l'utilisation des fonds provenant du Crédit, le Projet, les Entreprises qualifiées et les Projets qualifiés, ainsi que sur la situation financière et les opérations de la BDI.

b) La BDI tiendra des livres permettant de suivre les progrès des travaux relatifs au Projet et à chaque Projet qualifié (et notamment de connaître le coût desdits travaux) et d'obtenir, grâce à de bonnes méthodes comptables régulièrement appliquées, un tableau exact de sa situation financière et de ses opérations. La BDI donnera aux représentants de l'Association la possibilité d'examiner lesdits livres.

Paragraphe 2.08. a) La BDI et l'Association coopéreront pleinement à la réalisation des fins du Crédit. A cet effet, chacune des parties fournira à l'autre tous les renseignements que celle-ci pourra raisonnablement demander.

b) La BDI et l'Association conféreront de temps à autre, par l'intermédiaire de leurs représentants, sur les questions relatives aux fins du Crédit et au présent Contrat. La BDI informera sans retard l'Association de toute situation qui gênerait ou menacerait de gêner la réalisation des fins du Crédit ou l'accomplissement des obligations qui lui incombent aux termes du présent Contrat.

Paragraphe 2.09. a) A moins que l'Association n'accepte qu'il en soit autrement, la BDI ne contractera pas de dette à long terme qui aurait pour effet de porter, au moment considéré, toutes les dettes à long terme contractées par la BDI et non encore remboursées à plus de quatre fois l'actif global de la BDI déterminé conformément à de bonnes méthodes comptables.

b) Aux fins du présent paragraphe :

- i) L'expression « dette à long terme » désigne toute dette de la BDI qui a été contractée pour plus d'un an;
- ii) Par dette contractée on entend aussi les dettes assumées ou garanties et une dette est réputée contractée le jour de la signature du Contrat la prévoyant;
- iii) L'expression « actif global » désigne l'ensemble du capital-actions versé et non grevé, des réserves et des bénéfices non distribués, ainsi que des avances ou prêts à long terme que l'Association juge raisonnablement pouvoir considérer comme éléments d'actif aux fins du présent paragraphe, déduction faite des sommes requises pour faire face aux engagements liquidés ou évalués ou pour opérer des ajustements de la valeur pour laquelle certains avoirs sont comptabilisés;
- iv) Le calcul, en monnaie de l'Emprunteur, de l'équivalent d'une autre monnaie se fera sur la base du taux de change auquel, à cette date, la BDI peut se procurer cette autre monnaie.

Paragraphe 2.10. La BDI conservera des réserves suffisantes et, avant de calculer ses bénéfices nets en exécution de l'article 58 des statuts, elle constituera une réserve pour couvrir les pertes probables, le tout conformément à de bonnes méthodes comptables.

Paragraphe 2.11. A moins que l'Association n'accepte qu'il en soit autrement, la BDI ne constituera ni ne laissera constituer de sûreté sur aucun de ses biens ou avoirs, sauf s'il s'agit : i) de la constitution sur des biens, au moment de leur achat, d'une sûreté ayant pour unique objet de garantir le paiement du prix d'achat desdits biens; ii) de la constitution, sur des marchandises proprement dites, d'une sûreté ayant

is originally incurred and to be paid out of the proceeds of sale of such commercial goods; or (iii) liens arising in the ordinary course of banking transactions to secure a debt maturing not more than one year after the date on which it is originally incurred.

Section 2.12. The IDB shall at all times take all steps necessary to maintain its corporate existence and right to carry on operations and shall, except as the Association and the IDB shall otherwise agree, take all steps possible and necessary to maintain and renew all rights, powers, privileges and franchises which are necessary or useful in the conduct of its business.

Section 2.13. Except as the Association and the IDB shall otherwise agree, the IDB shall not (i) amend or abrogate the resolution referred to in Section 7.01 (c) of the Credit Agreement; (ii) establish any subsidiary; or (iii) sell, transfer, lease or otherwise dispose of all or substantially all of its assets.

Section 2.14. The IDB shall duly perform all its obligations under the Subsidiary Loan Agreement. Except as the Association and the IDB shall otherwise agree, the IDB shall not take or concur in any action which would have the effect of amending, abrogating, assigning or waiving any provision of the Subsidiary Loan Agreement.

Article III

EFFECTIVE DATE; TERMINATION

Section 3.01. This Agreement shall come into force and effect on the Effective Date of the Credit Agreement. If, pursuant to Section 8.04 of the Credit Regulations, the Association shall terminate the Credit Agreement, the Association shall promptly notify the IDB thereof and upon the giving of such notice, this Agreement and all obligations of the parties hereunder shall forthwith terminate.

Section 3.02. This Agreement shall terminate and the obligations of the parties hereunder shall cease and determine on the date when the Subsidiary Loan Agreement shall terminate in accordance with its terms.

Article IV

MISCELLANEOUS PROVISIONS

Section 4.01. Any notice or request required or permitted to be given or made under this Project Agreement and any agreement between the parties contemplated by this Project Agreement shall be in writing. Such notice or request shall be deemed to have been duly given or made when it shall be delivered by hand or by mail, telegram, cable or radiogram to the party to which it is required or permitted to be given or made at its address hereinafter specified, or at such other address as such party shall have designated by notice to the party giving such notice or making such request. The addresses so specified are :

pour objet de garantir une dette contractée pour un an au plus et qui doit être remboursée à l'aide du produit de la vente de ces marchandises; ou iii) de la constitution, dans le cadre normal d'activités bancaires, d'une sûreté ayant pour objet de garantir une dette contractée pour un an au plus.

Paragraphe 2.12. La BDI prendra en tous temps toutes les mesures nécessaires pour assurer la continuité de son existence en tant que société et conserver son droit de poursuivre ses opérations et, sauf convention contraire entre l'Association et la BDI, elle prendra toutes les mesures possibles et nécessaires pour conserver et renouveler tous les droits, pouvoirs, privilèges et concessions nécessaires ou utiles à l'exercice de ses activités.

Paragraphe 2.13. A moins que l'Association et la BDI n'en conviennent autrement, la BDI ne pourra : i) modifier ni abroger la résolution mentionnée à l'alinéa c du paragraphe 7.01 du Contrat de crédit; ii) créer des succursales; ni iii) vendre, transférer, donner à bail ou aliéner d'une autre façon la totalité ou la quasi-totalité de ses avoirs.

Paragraphe 2.14. La BDI s'acquittera ponctuellement de toutes les obligations mises à sa charge par le Contrat d'emprunt subsidiaire. Sauf convention contraire entre l'Association et la BDI, la BDI ne prendra ni n'approuvera aucune mesure qui aurait pour résultat de modifier ou d'abroger une disposition quelconque du Contrat d'emprunt subsidiaire, ou de lui faire céder le bénéfice ou renoncer au bénéfice de l'une desdites dispositions.

Article III

DATE DE MISE EN VIGUEUR; RÉSILIATION

Paragraphe 3.01. Le présent Contrat entrera en vigueur et prendra effet à la date de mise en vigueur du Contrat de crédit. Si, conformément aux dispositions du paragraphe 8.04 du Règlement sur les crédits, l'Association résilie le Contrat de crédit, elle en informera sans retard la BDI; le présent Contrat et toutes les obligations qui en découlent pour les Parties prendront fin dès la notification de cette résiliation.

Paragraphe 3.02. Le présent Contrat et les obligations qui en découlent pour les Parties prendront fin à la date à laquelle prendra fin le Contrat d'emprunt subsidiaire conformément à ses dispositions.

Article IV

DISPOSITIONS DIVERSES

Paragraphe 4.01. Toute notification ou demande qui doit ou peut être faite aux termes du présent Contrat, ainsi que toute convention entre les Parties prévue par les dispositions de ce Contrat, se feront par écrit. Cette notification ou demande sera réputée avoir été régulièrement faite lorsqu'elle aura été transmise par porteur ou par la poste, par télégramme, par câble ou radiogramme à la Partie à laquelle elle doit ou peut être envoyée, soit à l'adresse indiquée ci-après, soit à toute autre adresse que la Partie en question aura communiquée par écrit à la Partie qui est l'auteur de la notification ou de la demande. Les adresses indiquées par les parties sont les suivantes :

(a) For the IDB :

Türkiye Sinaî Kalkınma Bankası A.S.
(Industrial Development Bank of Turkey)
Necatibey Caddesi 247, Tophane
Istanbul, Turkey

Alternative address for cablegrams and radiograms :
Kalkınmabank,
Istanbul

(b) For the Association :

International Development Association
1818 H Street, N.W.
Washington 25, D.C.
United States of America

Alternative address for cablegrams and radiograms :
Indevas
Washington, D.C.

Section 4.02. Any action required or permitted to be taken, and any documents required or permitted to be executed, under this Project Agreement on behalf of the IDB may be taken or executed by the General Manager of the IDB or such other person or persons as the IDB shall designate in writing.

Section 4.03. The IDB shall furnish to the Association sufficient evidence of the authority of the person or persons who will, on behalf of the IDB, take any action or execute any documents required or permitted to be taken or executed by the IDB pursuant to any of the provisions of this Project Agreement or the Development Credit Agreement and the authenticated specimen signature of each such person.

Section 4.03.¹ This Project Agreement may be executed in several counterparts, each of which shall be an original and all collectively but one instrument.

IN WITNESS WHEREOF the parties hereto have caused this Project Agreement to be signed in their respective names by their representatives thereunto duly authorized and delivered in the District of Columbia, United States of America, as of the day and year first above written.

International Development Association :

By J. Burke KNAPP

Vice President

Türkiye Sinaî Kalkınma Bankası A.S.

By Memduh AYTÜR

Authorized Representative

¹ According to the information provided by the Association, this Section should bear the number " 4.04 ".

- a) Pour la BDI :
Türkiye Sinaî Kalkınma Bankası A.S.
(Banque de Turquie pour le développement industriel)
Necatibey Caddesi 247, Tophane
Istanbul (Turquie)
Adresse télégraphique :
Kalkınmabank
Istanbul
- b) Pour l'Association :
Association internationale de développement
1818 H Street, N.W.
Washington 25, D.C.
(États-Unis d'Amérique)
Adresse télégraphique :
Indevas
Washington, D.C.

Paragraphe 4.02. Toutes les mesures qui doivent ou peuvent être prises et tous les documents qui doivent ou peuvent être signés, au nom de la BDI, en vertu du présent Contrat, pourront l'être par le Directeur général de la BDI ou par toute autre personne ou toutes autres personnes que la BDI désignera par écrit.

Paragraphe 4.03. La BDI fournira à l'Association une preuve suffisante de la qualité de la personne ou des personnes qui, en son nom, prendront les mesures ou signeront les documents qu'elle doit prendre ou signer aux termes de l'une quelconque des dispositions du présent Contrat ou du Contrat de crédit de développement; la BDI fournira également un spécimen certifié conforme de la signature de chacune desdites personnes.

Paragraphe 4.03¹. Le présent Contrat pourra être signé en plusieurs exemplaires; chacun d'eux aura valeur d'original et ils constitueront tous ensemble un seul document.

EN FOI DE QUOI les parties agissant par leurs représentants à ce dûment autorisés, ont fait signer et remettre le présent Contrat en leurs noms respectifs dans le district de Columbia (États-Unis d'Amérique), à la date inscrite ci-dessus.

Pour l'Association internationale de développement :

(Signé) J. Burke KNAPP
Vice-Président

Pour la Türkiye Sinaî Kalkınma Bankası A.S. :

(Signé) Memduh AYTÜR
Représentant autorisé

¹ D'après les indications fournies par l'Association, il convient de lire « Paragraphe 4.04 ».

No. 6783

**INTERNATIONAL DEVELOPMENT ASSOCIATION
and
TUNISIA**

Development Credit Agreement—*Education Project* (with related letters and annexed Development Credit Regulations No. 1). Signed at Washington, on 17 September 1962

Official text: English.

Registered by the International Development Association on 18 June 1963.

**ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT
et
TUNISIE**

Contrat de crédit de développement — *Projet relatif à l'enseignement* (avec lettres y relatives et, en annexe, le Règlement n° 1 sur les crédits de développement). Signé à Washington, le 17 septembre 1962

Texte officiel anglais.

Enregistré par l'Association internationale de développement le 18 juin 1963.

No. 6783. DEVELOPMENT CREDIT AGREEMENT¹ (*EDUCATION PROJECT*) BETWEEN THE REPUBLIC OF TUNISIA AND THE INTERNATIONAL DEVELOPMENT ASSOCIATION. SIGNED AT WASHINGTON, ON 17 SEPTEMBER 1962

AGREEMENT, dated September 17, 1962, between THE REPUBLIC OF TUNISIA (hereinafter called the Borrower) and INTERNATIONAL DEVELOPMENT ASSOCIATION (hereinafter called the Association).

WHEREAS the Borrower has requested the Association to assist in financing an education project forming part of a three-year program for the development of education at the secondary level; and

WHEREAS the Association has agreed to make a Credit to the Borrower upon the terms and conditions hereinafter set forth;

NOW THEREFORE, it is hereby agreed as follows :

Article I

CREDIT REGULATIONS

Section 1.01. The parties to this Agreement accept all the provisions of Development Credit Regulations No. 1 of the Association dated June 1, 1961² (said Development Credit Regulations No. 1 being hereinafter called the Regulations) with the same force and effect as if they were fully set forth herein.

Article II

THE CREDIT

Section 2.01. The Association agrees to make available to the Borrower, on the terms and conditions in this Agreement set forth or referred to, a development credit in an amount in various currencies equivalent to five million dollars (\$5,000,000).

Section 2.02. The Association shall open a Credit Account on its books in the name of the Borrower and shall credit to such Account the amount

¹ Came into force on 28 January 1963, upon notification by the Association to the Government of Tunisia.

² See p. 52 of this volume.

[TRADUCTION — TRANSLATION]

N° 6783. CONTRAT DE CRÉDIT DE DÉVELOPPEMENT¹
(PROJECT RELATIF À L'ENSEIGNEMENT) ENTRE LA
RÉPUBLIQUE TUNISIENNE ET L'ASSOCIATION
INTERNATIONALE DE DÉVELOPPEMENT. SIGNÉ À
WASHINGTON, LE 17 SEPTEMBRE 1962

CONTRAT, en date du 17 septembre 1962, entre la RÉPUBLIQUE TUNISIENNE (ci-après dénommée « l'Emprunteur ») et l'ASSOCIATION INTERNATIONALE DE DÉVELOPPEMENT (ci-après dénommée « l'Association »).

CONSIDÉRANT que l'Emprunteur a prié l'Association de l'aider à financer un projet relatif à l'enseignement qui est un élément d'un programme triennal de développement de l'enseignement du second degré, et

CONSIDÉRANT que l'Association a accepté d'ouvrir un Crédit à l'Emprunteur aux clauses et conditions énoncées ci-après,

Les parties aux présentes sont convenues de ce qui suit :

Article premier

RÈGLEMENT SUR LES CRÉDITS

Paragraphe 1.01. Les parties au présent Contrat acceptent toutes les dispositions du Règlement n° 1 de l'Association sur les crédits de développement, en date du 1^{er} juin 1961² (ledit Règlement n° 1 sur les crédits de développement étant ci-après dénommé « le Règlement »), et leur reconnaissent la même force obligatoire et les mêmes effets que si elles figuraient intégralement dans le présent Contrat.

Article II

LE CRÉDIT

Paragraphe 2.01. L'Association consent à ouvrir à l'Emprunteur, aux clauses et conditions stipulées ou visées dans le présent Contrat, un crédit de développement de l'équivalent en diverses monnaies de 5 000 000 (cinq millions) de dollars.

Paragraphe 2.02. L'Association ouvrira dans ses livres un compte au nom de l'Emprunteur qu'elle créditera du montant du Crédit. Le montant du

¹ Entré en vigueur le 28 janvier 1963, dès notification par l'Association au Gouvernement tunisien.

² Voir p. 53 de ce volume.

of the Credit. The amount of the Credit may be withdrawn from the Credit Account as provided in, and subject to the rights of cancellation and suspension set forth in, this Agreement and the Regulations.

Section 2.03. The Borrower shall be entitled, subject to the provisions of this Agreement and the Regulations, to withdraw from the Credit Account (i) the equivalent of 75% (or such other percentage as may from time to time be agreed between the Borrower and the Association) of such amounts as shall have been paid for the reasonable cost of goods to be financed under this Credit Agreement; and (ii) if the Association shall so agree, the equivalent of a like percentage of such amounts as shall be required to meet payments to be made for the reasonable cost of such goods.

Except as the Borrower and the Association shall otherwise agree, no withdrawals shall be made on account of expenditures prior to January 1, 1962.

Section 2.04. Withdrawals from the Credit Account shall be in such freely convertible currency or currencies as the Association shall from time to time reasonably select.

Section 2.05. The Borrower shall pay to the Association a service charge at the rate of three fourths of one per cent ($\frac{3}{4}$ of 1%) per annum on the principal amount of the Credit withdrawn and outstanding from time to time. The Borrower shall also pay to the Association a service charge at the same rate on the principal amount outstanding of any special commitment entered into by the Association pursuant to Section 4.02 of the Regulations.

Section 2.06. Service charges shall be payable semi-annually on May 15 and November 15 in each year.

Section 2.07. The Borrower shall repay the principal amount of the Credit withdrawn from the Credit Account in semi-annual instalments payable on each May 15 and November 15 commencing November 15, 1972 and ending May 15, 2012, each instalment to and including the instalment payable on May 15, 1982, to be one-half of one per cent ($\frac{1}{2}$ of 1%) of such principal amount, and each instalment thereafter to be one and one-half per cent ($1\frac{1}{2}$ %) of such principal amount.

Article III

USE OF PROCEEDS OF THE CREDIT

Section 3.01. The Borrower shall cause the proceeds of the Credit to be applied exclusively to financing the cost of goods required to carry out the Project described in the Schedule¹ to this Agreement. The specific goods to be

¹ See p. 44 of this volume.

Crédit pourra être prélevé sur ce compte, comme il est prévu dans le présent Contrat et dans le Règlement, et sous réserve des pouvoirs d'annulation et de retrait énoncés dans lesdits Contrat et Règlement.

Paragraphe 2.03. Sous réserve des dispositions du présent Contrat et du Règlement, l'Emprunteur sera en droit de prélever sur le compte du Crédit i) l'équivalent de 75 p. 100 (ou de tout autre pourcentage que pourront fixer de temps à autre d'un commun accord l'Emprunteur et l'Association) des montants qui auront été déboursés pour payer le coût raisonnable des articles qui doivent être financés en application du présent Contrat de crédit, et ii) si l'Association y consent, l'équivalent du même pourcentage des montants nécessaires pour effectuer les paiements susmentionnés.

A moins que l'Emprunteur et l'Association n'acceptent qu'il en soit autrement, aucun tirage ne pourra être effectué au titre de dépenses antérieures au 1^{er} janvier 1962.

Paragraphe 2.04. Les tirages sur le compte du Crédit seront effectués dans la monnaie ou les monnaies convertibles que l'Association pourra de temps à autre raisonnablement choisir.

Paragraphe 2.05. L'Emprunteur paiera à l'Association une commission au taux annuel de trois quarts pour cent (3/4 p. 100) sur la partie du principal du Crédit qui aura été prélevée et n'aura pas été remboursée. L'Emprunteur paiera également à l'Association une commission de même taux sur le montant en principal de tout engagement spécial non liquidé pris par l'Association en application du paragraphe 4.02 du Règlement.

Paragraphe 2.06. Les commissions seront payables semestriellement le 15 mai et le 15 novembre de chaque année.

Paragraphe 2.07. L'Emprunteur remboursera le principal du Crédit qui aura été prélevé par versements semestriels effectués le 15 mai et le 15 novembre de chaque année, à partir du 15 mai 1972 et jusqu'au 15 mai 2012; les versements à effectuer jusqu'au 15 mai 1982 inclus correspondront à un demi pour cent (1/2 p. 100) de ce principal et les versements ultérieurs à un et demi pour cent (1 1/2 p. 100) dudit principal.

Article III

UTILISATION DES FONDS PROVENANT DU CRÉDIT

Paragraphe 3.01. L'Emprunteur veillera à ce que les fonds provenant du Crédit soient affectés exclusivement au paiement du coût des articles nécessaires à l'exécution du Projet décrit à l'Annexe¹ du présent Contrat. Les articles

¹ Voir p. 45 de ce volume.

financed out of the proceeds of the Credit and the methods and procedures for procurement of such goods shall be determined by agreement between the Borrower and the Association, subject to modification by further agreement between them.

Article IV

PARTICULAR COVENANTS

Section 4.01. (a) The Borrower shall cause the Project to be carried out with due diligence and efficiency, in conformity with sound technical standards and with due regard to economy, and to be operated in accordance with sound educational practices.

(b) Except as the Association shall otherwise agree, in the carrying out of the Project the Borrower shall employ or cause to be employed competent and experienced architects and consultants satisfactory to the Borrower and the Association, upon terms and conditions satisfactory to the Borrower and the Association.

(c) Except as the Association shall otherwise agree, the Borrower shall cause the Project to be carried out by contractors satisfactory to the Borrower and the Association employed under contracts satisfactory to the Borrower and the Association.

(d) The Borrower shall cause to be furnished to the Association promptly upon their preparation, the plans, specifications, contracts and work schedules for the Project and any material modifications subsequently made therein, in such details as the Association shall request.

(e) The Borrower shall at all times make or cause to be made available promptly as needed all sums which shall be required for the carrying out of the Project.

(f) The Borrower shall maintain or cause to be maintained records adequate to identify the goods financed out of the proceeds of the Credit, to disclose the use thereof in the Project, to record the progress of the Project (including the cost thereof) and to reflect in accordance with consistently maintained sound accounting practices the operations and financial condition of the agency or agencies of the Borrower responsible for the carrying out of the Project or any part thereof; shall enable the Association's representatives to inspect the Project, the goods and any relevant records and documents; and shall furnish or cause to be furnished to the Association all such information as the Association shall reasonably request concerning the expenditure of the proceeds of the Credit, the Project, the goods and the operations and financial condition with

qui devront être achetés à l'aide des fonds provenant du Crédit, ainsi que les méthodes et modalités de leur achat, seront spécifiés par convention entre l'Emprunteur et l'Association qui pourront, par convention ultérieure, modifier la liste desdits articles ainsi que lesdites méthodes et modalités.

Article IV

ENGAGEMENTS PARTICULIERS

Paragraphe 4.01. a) L'Emprunteur fera exécuter le Projet avec la diligence voulue, dans les meilleures conditions, suivant les règles de l'art et dans un esprit d'économie, et fera en sorte que les installations soient utilisées conformément aux principes d'une saine pratique en matière d'enseignement.

b) A moins que l'Association n'accepte qu'il en soit autrement, l'Emprunteur fera appel ou fera faire appel pour l'exécution du Projet aux services d'architectes et de consultants compétents et expérimentés, agréés par l'Emprunteur et l'Association selon des clauses et conditions donnant satisfaction à l'un et à l'autre.

c) A moins que l'Association n'accepte qu'il en soit autrement, l'Emprunteur veillera à ce que le Projet soit exécuté par des entrepreneurs agréés par l'Emprunteur et l'Association, en vertu de contrats donnant satisfaction à l'un et à l'autre.

d) L'Emprunteur fera remettre à l'Association, dès qu'ils seront prêts, les plans, cahiers des charges, contrats et programmes de travaux relatifs au Projet, et il lui communiquera sans retard les modifications importantes qui y seraient apportées par la suite, avec tous les détails que l'Association voudra connaître.

e) L'Emprunteur fournira ou fera fournir promptement, au fur et à mesure des besoins, toutes les sommes nécessaires à l'exécution du Projet.

f) L'Emprunteur tiendra ou fera tenir des livres permettant d'identifier les articles achetés à l'aide des fonds provenant du Crédit, de connaître leur utilisation dans le cadre du Projet, de suivre la marche des travaux d'exécution du Projet (et notamment de connaître le coût desdits travaux) et d'obtenir grâce à de bonnes méthodes comptables régulièrement appliquées, un tableau exact des opérations et de la situation financière de l'Agence ou des Agences de l'Emprunteur chargées de l'exécution du Projet ou d'une partie de celui-ci; il donnera aux représentants de l'Association la possibilité d'inspecter les travaux d'exécution du Projet et les articles achetés et d'examiner tous les livres et documents s'y rapportant; il fournira ou fera fournir à l'Association tous les renseignements qu'elle pourra raisonnablement demander sur l'emploi des fonds

respect to the Project of the agency or agencies of the Borrower responsible for the carrying out of the Project or any part thereof.

Section 4.02. (a) The Borrower shall furnish or cause to be furnished to the Association all such information as the Association shall reasonably request with regard to the operation of the school system of the Borrower and programs for educational development in its territories.

(b) The Borrower shall furnish or cause to be furnished to the Association, from time to time upon their preparation, general programs for the construction of new schools and the expansion of existing schools in its territories and shall afford the Association an opportunity to exchange views with the Borrower with respect thereto.

Section 4.03. (a) The Borrower and the Association shall cooperate fully to assure that the purposes of the Credit will be accomplished. To that end, each of them shall furnish to the other all such information as it shall reasonably request with regard to the general status of the Credit. On the part of the Borrower, such information shall include information with respect to financial and economic conditions in the territories of the Borrower.

(b) The Borrower and the Association shall from time to time exchange views through their representatives with regard to matters relating to the purposes of the Credit and the maintenance of the service thereof. The Borrower shall promptly inform the Association of any condition which interferes with, or threatens to interfere with, the accomplishment of the purposes of the Credit or the maintenance of the service thereof.

(c) The Borrower shall afford all reasonable opportunity for accredited representatives of the Association to visit any part of the territories of the Borrower for purposes related to the Credit.

Section 4.04. The principal of, and service charges on, the Credit shall be paid without deduction for, and free from, any taxes, and free from all restrictions, imposed under the laws of the Borrower or laws in effect in its territories.

Section 4.05. This Agreement shall be free from any taxes that shall be imposed under the laws of the Borrower or laws in effect to its territories on or in connection with the execution, delivery or registration thereof.

Article V

REMEDIES OF THE ASSOCIATION

Section 5.01. (i) If any event specified in paragraph (a) or paragraph (c) of Sections 5.02 of the Regulations shall occur and shall continue for a period

provenant du Crédit, le Projet et les marchandises ainsi que sur les opérations et la situation financière de l'Agence ou des Agences de l'Emprunteur chargées de l'exécution du Projet ou d'une partie de celui-ci.

Paragraphe 4.02. a) L'Emprunteur fournira ou fera fournir à l'Association tous les renseignements qu'elle pourra raisonnablement demander sur le fonctionnement du système scolaire de l'Emprunteur et les programmes de développement de l'enseignement dans ses territoires.

b) L'Emprunteur communiquera ou fera communiquer à l'Association, à mesure qu'ils seront prêts, les programmes généraux relatifs à la construction de nouvelles écoles et à l'agrandissement des écoles existant actuellement dans ses territoires et il donnera à l'Association la possibilité de conférer avec l'Emprunteur au sujet desdits programmes.

Paragraphe 4.03. a) L'Emprunteur et l'Association coopéreront pleinement à la réalisation des fins du Crédit. A cet effet, chacune des parties fournira à l'autre tous les renseignements que celle-ci pourra raisonnablement demander quant à la situation générale du Crédit. Les renseignements que l'Emprunteur devra fournir porteront notamment sur la situation économique et financière dans ses territoires.

b) L'Emprunteur et l'Association conféreront de temps à autre par l'intermédiaire de leurs représentants sur les questions relatives aux fins du Crédit et à la régularité de son service. L'Emprunteur informera l'Association sans retard de toute situation qui gênerait ou menacerait de gêner la réalisation des fins du Crédit ou la régularité de son service.

c) L'Emprunteur donnera aux représentants accrédités de l'Association toutes possibilités raisonnables de pénétrer dans une partie quelconque de ses territoires à toutes fins relatives au Crédit.

Paragraphe 4.04. Le principal du Crédit et les commissions seront payés francs et nets de tout impôt perçu en vertu de la législation de l'Emprunteur ou des lois en vigueur sur ses territoires, et ne seront soumis à aucune restriction établie en vertu de ladite législation ou desdites lois.

Paragraphe 4.05. Le présent Contrat sera franc de tout impôt perçu en vertu de la législation de l'Emprunteur ou des droits en vigueur sur ses territoires, lors ou à l'occasion de sa signature, de sa remise ou de son enregistrement.

Article V

RECOURS DE L'ASSOCIATION

Paragraphe 5.01. i) Si l'un des faits énumérés aux alinéas a ou c du paragraphe 5.02 du Règlement se produit et subsiste pendant 30 jours ou

of thirty days, or (ii) if any event specified in paragraph (b) of Section 5.02 of the Regulations shall occur and shall continue for a period of sixty days after notice thereof shall have been given by the Association to the Borrower, then at any subsequent time the Association, at its option, may declare the principal of the Credit then outstanding to be due and payable immediately, and upon any such declaration such principal shall become due and payable immediately, anything in this Agreement to the contrary notwithstanding.

Article VI

MISCELLANEOUS

Section 6.01. The Closing Date shall be June 30, 1966 or such other date as may from time to time be agreed between the Borrower and the Association.

Section 6.02. A date ninety days after the date of this Agreement is hereby specified for the purposes of Section 8.04 of the Regulations.

Section 6.03. The following addresses are specified for the purposes of Section 7.01 of the Regulations :

For the Borrower :

Secrétariat d'État au Plan et aux Finances
Tunis, Tunisia

Alternative address for cablegrams and radiograms :

Secrétariat d'État au Plan et aux Finances
Tunis, Tunisia

For the Association :

International Development Association
1818 H Street, N.W.
Washington 25, D.C.
United States of America

Alternative address for cablegrams and radiograms :

Indevas
Washington, D.C.

Section 6.04. The Secrétaire d'État au Plan et aux Finances of the Borrower is designated for the purposes of Section 7.03 of the Regulations.

IN WITNESS WHEREOF, the parties hereto acting through their representatives thereunto duly authorized, have caused this Development Credit Agreement

ii) si un fait spécifié à l'alinéa *b* du paragraphe 5.02 du Règlement se produit et subsiste pendant 60 jours à compter de sa notification par l'Association à l'Emprunteur, l'Association aura, à tout moment, la faculté de déclarer immédiatement exigible le principal non remboursé du Crédit, et cette déclaration entraînera l'exigibilité le jour même où elle aura été faite, nonobstant toute stipulation contraire du présent Contrat.

Article VI

DISPOSITIONS DIVERSES

Paragraphe 6.01. La date de clôture sera le 30 juin 1966 ou toute autre date que pourront fixer d'un commun accord l'Emprunteur et l'Association.

Paragraphe 6.02. Le quatre-vingt-dixième jour après la date du présent Contrat est la date spécifiée aux fins du paragraphe 8.04 du Règlement.

Paragraphe 6.03. Les adresses ci-après sont indiquées aux fins du paragraphe 7.01 du Règlement :

Pour l'Emprunteur :

Secrétariat d'État au plan et aux finances
Tunis (Tunisie)

Adresse télégraphique :

Secrétariat d'État au plan et aux finances
Tunis (Tunisie)

Pour l'Association :

Association internationale de développement
1818 H. Street, N.W.
Washington 25, D.C.
(États-Unis d'Amérique)

Adresse télégraphique

Indevas
Washington, D.C.

Paragraphe 6.04. Le Secrétaire d'État au plan et aux finances de l'Emprunteur est le représentant désigné aux fins du paragraphe 7.03 du Règlement.

EN FOI DE QUOI les parties, agissant par leurs représentants à ce dûment autorisés, ont fait signer et remettre le présent Contrat de crédit de dévelop-

to be signed in their respective names and delivered in the District of Columbia, United States of America, as of the day and year first above written.

The Republic of Tunisia :
By Habib BOURGUIBA, Jr.
Authorized Representative.

International Development Association :
By Eugene R. BLACK
President

SCHEDULE 1

DESCRIPTION OF PROJECT

The Project consists of the construction and equipment of the following six schools :

(1) Ecole Normale de Professeurs Adjoints, Tunis—expansion : one new building including classrooms, laboratories, dormitories and auxiliary facilities.

(2) Lycée Technique, Sfax—expansion : 26 classrooms (primarily laboratories), dormitories and dining and auxiliary facilities.

(3) Lycée Technique, Rades—a new school : 8 classrooms, 14 laboratories and workshops, dormitories and dining and auxiliary facilities.

(4) Lycée de Jeunes Filles, Rallia Parc, Tunis—a new school : 12 general classrooms, 10 specialized classrooms including laboratories, library, dormitories and dining and auxiliary facilities.

(5) Collège Moyen et Secondaire, Grombalia—a new school : 20 classrooms, 12 laboratories and workshops, gymnasium, dormitories and dining and auxiliary facilities.

(6) Collège Moyen et Secondaire, Medjez-el-Bab—a new school : 18 classrooms, 14 laboratories and workshops, gymnasium, dormitories and dining and auxiliary facilities.

Equipment for these schools includes scientific and technical equipment for, laboratories and workshops, and furniture and supplies for classrooms, libraries, dormitories and dining and auxiliary facilities.

The cost of the Project is estimated at about the equivalent of \$6.5 million for construction and \$2.6 million for equipment.

It is expected that the Project will be completed within 3 years from the time of signature of the Credit Agreement.

pement en leurs noms respectifs dans le District de Columbia (États-Unis d'Amérique) à la date inscrite ci-dessus.

Pour la République de Tunisie :

(*Signé*) Habib BOURGUIBA Junior

Représentant autorisé

Pour l'Association internationale de développement :

(*Signé*) Eugene R. BLACK

Président

ANNEXE 1

DESCRIPTION DU PROJET

Il s'agit de construire et d'équiper les six écoles suivantes :

1. École normale de professeurs adjoints, Tunis — agrandissement : un nouveau bâtiment comprenant des salles de cours, des laboratoires, des dortoirs et des installations annexes.

2. Lycée technique, Sfax — agrandissement : 26 salles de classe (essentiellement des laboratoires), dortoirs, cuisines et réfectoires et installations annexes.

3. Lycée technique, Rades — nouvelle école : 8 salles de classe, 14 laboratoires et ateliers, des dortoirs, cuisines et réfectoires, et installations annexes.

4. Lycée de jeunes filles, Rallia-Parc, Tunis — nouvelle école : 12 salles de classe pour l'enseignement général, 10 salles de classe pour l'enseignement spécialisé, y compris des laboratoires, une bibliothèque, des dortoirs, des cuisines et réfectoires et des installations annexes.

5. Collège moyen et secondaire, Grombalia — nouvelle école : 20 salles de classe, 12 laboratoires et ateliers, un gymnase, dortoirs, cuisines et réfectoires et installations annexes.

6. Collège moyen et secondaire, Medjez-el-Bab — nouvelle école : 18 salles de classe, 14 laboratoires et ateliers, un gymnase, dortoirs, cuisines et réfectoires, et installations annexes.

L'équipement de ces écoles comprend du matériel scientifique et technique pour les laboratoires et les ateliers, des meubles et des fournitures pour les salles de classe, les bibliothèques, les dortoirs, les cuisines et réfectoires et les installations annexes.

Le coût du Projet est estimé approximativement à l'équivalent de 6,5 millions de dollars pour la construction et de 2,6 millions de dollars pour l'équipement.

On compte que le Projet sera achevé dans un délai de trois ans à compter de la date de la signature du Contrat de Crédit.

LETTERS RELATING TO THE DEVELOPMENT CREDIT AGREEMENT

I

REPUBLIC OF TUNISIA

September 17, 1962

International Development Association
1818 H Street, N.W.
Washington 25, D.C.

Gentlemen :

Re : *Currency of Payment*

We refer to the Development Credit Agreement (Education Project) of even date¹ between us and to Section 3.02 of the Regulations referred to therein. Pursuant to such Section, we hereby request your agreement as follows :

- (i) Except as hereinafter provided, the principal amount of, and service charges on, the Credit provided for in such Agreement shall be payable in the currency of the United States of America.
- (ii) If at any time we shall desire that, commencing with a given future payment date, such principal and service charges shall be payable in an eligible currency other than that specified in (i) (or other than one designated under this clause (ii)) we shall deliver to the Association, not less than 3 nor more than 4 months prior to such payment date, a notice in writing to that effect and designating such other eligible currency, whereupon the currency so designated shall, commencing with such payment date, be the currency in which such principal and service charges shall be payable.
- (iii) If at any time the Association shall determine that a currency payable pursuant to the provisions of this letter is not an eligible currency, the Association shall so notify us in writing and furnish us with a list of eligible currencies.
- (iv) Within thirty days from the date of such notice we shall notify the Association in writing of our selection of a currency from such list in which payment shall be made, failing which the Association shall select a currency for such purpose from such list, whereupon, in either case, such principal and service charges shall, commencing with the payment date next succeeding such thirty day period, be payable in the currency so selected.
- (v) Any designation or selection of a currency pursuant to the foregoing provisions shall be subject, in turn, to the provisions of this letter.

¹ See p. 34 of this volume.

LETTRES RELATIVES AU CONTRAT DE CRÉDIT DE DÉVELOPPEMENT

I

RÉPUBLIQUE TUNISIENNE

Le 17 septembre 1962

Association internationale de développement
1818 H Street, N.W.
Washington 25, D.C.

Messieurs,

Objet : *Monnaie de paiement*

Nous avons l'honneur de nous référer au Contrat de Crédit de développement (Projet relatif à l'enseignement) de même date¹, conclu entre la République tunisienne et l'Association internationale de développement et au paragraphe 3.02 du Règlement visé dans ledit Contrat. Conformément aux dispositions de ce paragraphe, nous vous prions de donner votre accord sur les points suivants :

- i) Sous réserve des exceptions indiquées ci-après, le principal du Crédit prévu dans ledit Contrat et les commissions afférentes audit Crédit seront payables dans la monnaie des États-Unis d'Amérique.
- ii) Si, à un moment quelconque nous souhaitons que, pour un versement donné et les versements ultérieurs, ce principal et ces commissions soient payables dans une monnaie remplissant les conditions requises, autre que celle qui est spécifiée à l'alinéa i (ou autre qu'une monnaie désignée en vertu de la présente clause ii), nous ferons tenir à l'Association, trois mois au moins et quatre mois au plus avant la date du versement considéré, une notification écrite à cet effet dans laquelle nous spécifierons cette autre monnaie; la monnaie ainsi désignée deviendra, à compter de la date du versement considéré, la monnaie dans laquelle ledit principal et lesdites commissions seront payables.
- iii) Si, à un moment quelconque, l'Association décide qu'une monnaie désignée conformément aux dispositions de la présente lettre ne remplit pas les conditions requises, elle nous en informera par écrit et nous fournira une liste des monnaies remplissant les conditions requises.
- iv) Dans les 30 jours qui suivront la date de cette communication, nous indiquerons par écrit à l'Association la monnaie de paiement que nous aurons choisie sur cette liste, faute de quoi l'Association choisira elle-même une monnaie sur ladite liste; dans l'un et l'autre cas, le principal et les commissions seront payables, à partir du versement qui suivra immédiatement l'expiration de ladite période de 30 jours, dans la monnaie ainsi choisie.
- v) Toute désignation ou tout choix de monnaie effectué conformément aux dispositions qui précèdent sera lui-même soumis aux dispositions de la présente lettre.

¹ Voir p. 35 de ce volume.

- (vi) For purposes of this letter, "eligible currency" means any currency of a member of the Association which the Association at the relevant time determines to be freely convertible or freely exchangeable by it for currencies of other members of the Association for the purposes of its operations.

Please indicate your agreement with the foregoing by signing the form of confirmation on the enclosed copy of this letter and returning it to us.

Very truly yours,

Confirmed :
International Development
Association :
By Eugene R. BLACK

Republic of Tunisia :
By Habib BOURGUIBA, Jr.

II

REPUBLIC OF TUNISIA

September 17, 1962

International Development Association
1818 H Street, N.W.
Washington 25, D.C.

Gentlemen :

*Re : List of Goods, Percentage and Withdrawals
of Credit Proceeds under Section 2.03*

We refer to Section 3.01 of the Development Credit Agreement (Education Project) (hereinafter referred to as the Agreement) of even date between us, and attach hereto a List of Goods to be financed out of the proceeds of the Credit, to which we request your agreement.

We wish also to confirm our understanding with regard to the percentage provided for in Section 2.03 of the Agreement for purposes of withdrawal.

It is our understanding that the figure of 75% set forth in such Section represents the proportion which the amount of the Credit bears to the presently estimated total cost (including contingencies) of the goods set forth in the List of Goods and that the percentage is intended, among other things, to permit the disbursement of the Credit

vi) Aux fins de la présente lettre, l'expression « monnaie remplissant les conditions requises » désigne toute monnaie d'un membre de l'Association que celle-ci déclarera, au moment considéré, librement convertible ou librement échangeable par elle, aux fins de ses opérations, contre les monnaies d'autres membres de l'Association.

Nous vous prions de nous faire connaître votre accord sur ce qui précède en signant la formule de confirmation sur l'exemplaire ci-joint de la présente lettre et en nous renvoyant ledit exemplaire.

Veuillez agréer, etc.

Bon pour confirmation :
Pour l'Association internationale
de développement :
(Signé) Eugene R. BLACK

Pour la République tunisienne :
(Signé) Habib BOURGUIBA Junior

II

RÉPUBLIQUE TUNISIENNE

Le 17 septembre 1962

Association internationale de développement
1818 H Street, N.W.
Washington 25, D.C.

Messieurs,

Objet : *Liste des articles, pourcentage et prélèvements de fonds sur le Crédit en application du paragraphe 2.03*

Nous avons l'honneur de nous référer au paragraphe 3.01 du Contrat d'Emprunt (Projet relatif à l'enseignement) [ci-après dénommé « le Contrat »], que nous avons conclu ce jour, et nous envoyons ci-jointe une liste des articles qui pourront être financés à l'aide des fonds provenant du Crédit, et sur laquelle nous vous prions de bien vouloir donner votre accord.

D'autre part, nous vous confirmons notre interprétation en ce qui concerne le pourcentage prévu au paragraphe 2.03 de l'Accord, relatif aux prélèvements.

Nous considérons que le chiffre de 75 p. 100 indiqué audit paragraphe représente le rapport entre le montant du Crédit et le coût estimatif total des articles (y compris les frais divers) énumérés dans la liste des articles, et que ce pourcentage doit permettre notamment de déboursier les fonds provenant du Crédit d'une manière qui corresponde

as nearly as practicable in relation to the progress of expenditure on such goods throughout the period of construction of the Project.

It is our further understanding that whenever there should be a substantial change in the estimated total cost of such goods we shall promptly inform the Association, and if either we or the Association shall so request, there shall be substituted a revised percentage thereafter to be used for the purposes of Section 2.03, such revised percentage to be the percentage which the then undisbursed amount of the Credit is to that part of the then revised estimated total cost of such goods in respect of which no withdrawals shall have been made.

Please indicate your agreement with the foregoing by signing the form of confirmation on the enclosed copy of this letter and returning it to us.

Very truly yours,

Confirmed :
International Development
Association :
By Eugene R. BLACK

Republic of Tunisia :
By Habib BOURGUIBA, Jr.

LIST OF GOODS

*(International Development Association Credit to the Republic of Tunisia
for an Education Project)*

<i>Category</i>	<i>(U.S. Dollar Equivalent)</i>
A. Construction Costs	
(1) Ecole Normale de Professeurs Adjoints, Tunis	450,000
(2) Lycée Technique, Rades	1,032,000
(3) Lycée Technique, Sfax	637,000
(4) Lycée de Jeunes Filles, Rallia Parc-Tunis	952,000
(5) Collège Moyen et Secondaire, Grombalia	693,000
(6) Collège Moyen et Secondaire, Medjez-el-Bab	779,000
	4,543,000
B. Architects' Fees	141,000
C. Contingencies	316,000
	TOTAL 5,000,000

dans toute la mesure du possible aux versements qui devront être faits pour payer les Articles considérés au cours de la période d'exécution du Projet.

Il demeure en outre entendu que, chaque fois qu'il y aura une modification importante dans l'estimation du coût total desdits Articles, nous en informerons promptement l'Association et que, sur demande de l'Association ou de nous-mêmes, le pourcentage à appliquer aux fins du paragraphe 2.03 précité sera révisé, ledit pourcentage révisé devant correspondre au rapport entre le montant non encore prélevé du Crédit et le coût estimatif révisé des Articles au titre desquels aucun prélèvement n'aurait encore été effectué.

Nous vous prions de nous faire connaître votre accord sur ce qui précède en signant la formule de confirmation sur l'exemplaire ci-joint de la présente lettre et en nous renvoyant ledit exemplaire.

Veuillez agréer, etc.

Pour la République tunisienne :
(Signé) Habib BOURGUIBA Junior

Bon pour confirmation:
Pour l'Association internationale
du développement :
(Signé) Eugene R. BLACK

LISTE DES ARTICLES

(Crédit de l'Association internationale de développement à la République tunisienne —
Projet relatif à l'enseignement)

<i>Catégories</i>	<i>(Equivalent en dollars des Etats-Unis)</i>
A. Coûts des travaux de construction	
1. École normale de professeurs adjoints, Tunis	450 000
2. Lycée technique, Rades	1 032 000
3. Lycée technique, Sfax	637 000
4. Lycée de jeunes filles, Rallia Parc-Tunis	952 000
5. Collège moyen et secondaire, Grombalia	693 000
6. Collège moyen et secondaire, Medjez-el-Bab	779 000
	4 543 000
B. Honoraires d'architectes	141 000
C. Frais divers	316 000
	TOTAL 5 000 000

INTERNATIONAL DEVELOPMENT ASSOCIATION

DEVELOPMENT CREDIT REGULATIONS No. 1, DATED 1 JUNE 1961

REGULATIONS APPLICABLE TO DEVELOPMENT CREDIT AGREEMENTS
WITH MEMBER GOVERNMENTS

[*Not published herein. See United Nations, Treaty Series, Vol. 415, p. 68.*]

ASSOCIATION INTERNATIONALE DE DÉVELOPPEMENT

RÈGLEMENT N° 1 SUR LES CRÉDITS DE DÉVELOPPEMENT, EN DATE
DU 1^{er} JUIN 1961

RÈGLEMENT APPLICABLE AUX CONTRATS DE CRÉDIT DE DÉVELOPPEMENT
PASSÉS AVEC LES ÉTATS MEMBRES

[*Non publié avec le présent contrat. Voir Nations Unies, Recueil des Traités,
vol. 415, p. 69.*]

No. 6784

AUSTRALIA
and
UNITED STATES OF AMERICA

Agreement (with Protocol) concerning the status of United States Forces in Australia. Signed at Canberra, on 9 May 1963

Official text: English.

Registered by Australia on 20 June 1963.

AUSTRALIE
et
ÉTATS-UNIS D'AMÉRIQUE

Accord (avec Protocole) concernant le statut des forces américaines en Australie. Signé à Canberra, le 9 mai 1963

Texte officiel anglais.

Enregistré par l'Australie le 20 juin 1963.

No. 6784. AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE COMMONWEALTH OF AUSTRALIA AND THE GOVERNMENT OF THE UNITED STATES OF AMERICA CONCERNING THE STATUS OF UNITED STATES FORCES IN AUSTRALIA. SIGNED AT CANBERRA, ON 9 MAY 1963

The Government of the Commonwealth of Australia (in this Agreement called "the Australian Government") and the Government of the United States of America (in this Agreement called "the United States Government").

Recalling the Security Treaty which was concluded at San Francisco between Australia, New Zealand and the United States of America on the first day of September 1951;²

Considering that from time to time by arrangement between the Australian Government and the United States Government elements of the United States Forces and civilian components may be stationed in Australia;

Considering that the purpose of the presence of such United States Forces in Australia is the furtherance of the efforts of the two countries to promote peace and security in the Pacific and other areas of mutual interest;

Bearing in mind that the decision to station any such personnel in Australia, and the conditions under which they will be so stationed, will, insofar as such conditions are not laid down in the present Agreement, continue to be the subject of separate arrangements between the two Governments;

Desiring, however, to define the status of such personnel while in Australia;

Have agreed as follows :

Article 1

In this Agreement, except where the contrary intention appears :

"Australia" includes the territories under the authority of the Commonwealth of Australia;

"members of the United States Forces" means personnel belonging to the land, sea or air armed services of the United States in Australia in connection with activities agreed upon by the two Governments, other than those for whom status is provided otherwise than under this Agreement;

¹ Came into force on 9 May 1963, the date of signature, in accordance with article 24 (1).

² United Nations, *Treaty Series*, Vol. 131, p. 83.

[TRADUCTION - TRANSLATION]

N° 6784. ACCORD¹ ENTRE LE GOUVERNEMENT DU COMMONWEALTH D'AUSTRALIE ET LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE CONCERNANT LE STATUT DES FORCES AMÉRICAINES EN AUSTRALIE. SIGNÉ À CANBERRA, LE 9 MAI 1963

Le Gouvernement du Commonwealth d'Australie (ci-après appelé « le Gouvernement australien ») et le Gouvernement des États-Unis d'Amérique (ci-après appelé « le Gouvernement des États-Unis »),

Rappelant le Traité de sécurité conclu à San Francisco le 1^{er} septembre 1951² entre l'Australie, la Nouvelle-Zélande et les États-Unis d'Amérique,

Considérant que des forces armées américaines et des éléments civils pourront être envoyés de temps à autre en Australie conformément à des arrangements entre le Gouvernement australien et le Gouvernement des États-Unis,

Considérant que la présence des forces américaines en Australie a pour but de faciliter les efforts que font les deux pays pour assurer la paix et la sécurité dans le Pacifique et d'autres zones d'intérêt commun,

Étant entendu que la décision d'envoyer ce personnel en Australie et les conditions auxquelles il sera envoyé, pour autant que ces dernières ne sont pas prévues dans le présent Accord, continueront à faire l'objet d'accords particuliers entre les deux Gouvernements,

Désireux toutefois de déterminer le statut de ce personnel lorsqu'il se trouve en service en Australie,

Sont convenus des dispositions suivantes :

Article premier

Dans le présent Accord, et sauf dispositions contraires :

Le terme « Australie » s'applique à tous les territoires relevant de la juridiction du Commonwealth d'Australie;

L'expression « membre des forces américaines » désigne le personnel des armées de terre, de mer ou de l'air des États-Unis qui se trouve en Australie aux fins d'activités convenues entre les deux Gouvernements, autre que le personnel dont le statut est fixé ailleurs que dans le présent Accord;

¹ Entré en vigueur le 9 mai 1963, date de la signature, conformément au paragraphe 1 de l'article 24.

² Nations Unies, *Recueil des Traités*, vol. 131, p. 83.

“ members of the civilian component ” means civilian personnel in Australia in connection with activities agreed upon by the two Governments who are neither nationals of, nor ordinarily resident in, Australia, but who are :

- (a) employed by the United States Forces or by military sales exchanges, commissaries, officers' clubs, enlisted men's clubs or other facilities established for the benefit or welfare of United States personnel and officially recognised by the United States authorities as non-appropriated fund activities; or
- (b) serving with an organisation which, with the approval of the Australian Government, is accompanying the United States Forces;

“ dependant ” means a person in Australia who is the spouse of, or other relative who depends for support upon, a member of the United States Forces or of the civilian component.

Article 2

(1) The Australian Government shall facilitate the admission of members of the United States Forces and of the civilian component and dependants into, and their departure from, Australia in connection with activities agreed upon by the two Governments.

(2) The undermentioned documents only, which must be presented on demand, shall be required in respect of members of the United States Forces seeking to enter Australia :

- (a) personal identity card issued by the appropriate United States authority showing full name, date of birth, rank and number (if any), service and photograph;
- (b) individual or collective movement order issued by an appropriate United States authority and certifying to the status of the individual or group as a member or members of the United States Forces; and
- (c) such documents conforming to standards approved by the World Health Organization as may be issued by the appropriate United States authorities in satisfaction of Australian health and quarantine regulations.

(3) Members of the civilian component and dependants shall be required to be in possession of a valid national passport and a certificate by the appropriate United States authority that the holder is a member of the civilian component or a dependant. The certificate will serve in lieu of a visa.

(4) The following additional conditions will apply with regard to the entry of members of the civilian component and dependants to any of the

L'expression « membres de l'élément civil » désigne les membres du personnel civil qui se trouvent en Australie aux fins d'activités convenues entre les deux Gouvernements, qui ne sont pas ressortissants australiens et n'ont pas leur résidence habituelle en Australie, mais qui sont :

- a) Employés par les forces américaines ou par les cantines et économats militaires, cercles d'officiers, foyers du soldat ou autres établissements créés dans l'intérêt du personnel américain ou pour son bien-être et officiellement reconnus par les autorités américaines comme établissements non subventionnés, ou
- b) Employés par une organisation qui accompagne les forces américaines avec l'approbation du Gouvernement australien;

L'expression « personne à charge » désigne toute personne se trouvant en Australie comme conjoint, ou parent à charge, d'un membre des forces américaines ou de l'élément civil.

Article 2

1. Le Gouvernement australien veillera à ce que les membres des forces américaines et de l'élément civil ainsi que les personnes à leur charge puissent entrer en Australie et sortir d'Australie facilement pour l'exécution des activités convenues entre les deux Gouvernements.

2. Seuls les documents ci-après, qui devront être produits à toute réquisition, seront exigés des membres des forces américaines désirant entrer en Australie :

- a) Carte d'identité personnelle délivrée par les autorités américaines compétentes, munie d'une photographie et mentionnant les nom et prénoms, la date de naissance, le grade, le service et, s'il y a lieu, le numéro matricule;
- b) Ordre de mission individuel ou collectif délivré par les autorités américaines compétentes et attestant le statut de la personne ou de l'unité en tant que membre ou partie des forces américaines; et
- c) Tous autres documents conformes aux normes approuvées par l'Organisation mondiale de la santé, qui pourraient être délivrés par les autorités américaines compétentes pour satisfaire aux règlements sanitaires et de quarantaine australiens.

3. Les membres de l'élément civil et les personnes à leur charge devront être porteurs d'un passeport national valide et d'un certificat délivré par les autorités américaines compétentes attestant que le porteur est membre de l'élément civil ou à la charge d'un membre de l'élément civil. Le certificat tiendra lieu de visa.

4. L'entrée des membres de l'élément civil et des personnes à leur charge dans le Papua et la Nouvelle-Guinée, dans l'île de Norfolk, à Nauru, dans les

Territories of Papua and New Guinea, Norfolk Island, Nauru, Cocos (Keeling) Islands or Christmas Island :

- (a) such persons travelling by ordinary commercial transport shall comply with the normal entry requirements of the Territory concerned, including, in the case of Papua and New Guinea and Nauru, prior application for a permit of entry;
- (b) where such persons are travelling by special transport, the United States authorities shall give the Australian authorities twenty-four hours notice of the arrival of such persons; such notice may be given in a collective movement order or nominal roll.

(5) Members of the United States Forces and of the civilian component and dependants shall be exempt from Australian regulations on registration and control of aliens, but shall not be considered as acquiring any right to permanent residence or domicile in Australia.

(6) If a person other than an Australian national admitted into Australia in accordance with this Agreement ceases while still in Australia to be a member of the United States Forces or of the civilian component or a dependant, the United States Government shall, within the framework of and subject to relevant United States laws and regulations, take steps to effect the departure from Australia of that person within thirty days of his so ceasing to be such a member or dependant, unless with the approval of the Australian Government other arrangements are made. Where the former member or dependant has not left Australia at the end of thirty days of his ceasing to be a member or dependant and no other arrangements have been approved by the Australian Government, the United States authorities shall thereupon inform the Australian Government, giving particulars as may be required. Similar notification shall be given to the Australian Government concerning any members of the United States Forces who, after having been admitted into Australia, absent themselves for more than twenty-one days, otherwise than on approved leave.

(7) If the Australian Government has requested the removal from Australia of a member of the United States Forces or of the civilian component or a dependant admitted in accordance with this Agreement or has made a deportation order against a former member or dependant who has not formally been granted permanent residence in Australia, the United States authorities shall be responsible for the transportation from Australia of the person concerned, and, where applicable, his dependants without cost to the Australian Government.

Article 3

(1) The personal effects, furniture and household goods (other than motor vehicles and cigarettes, cigars, tobacco and spirituous liquors) of a member

îles Cocos (Keeling) ou dans l'île Christmas sera en outre soumise aux conditions suivantes :

- a) Les personnes voyageant par des moyens de transport commerciaux ordinaires devront se conformer aux conditions d'entrée normalement applicables au territoire intéressé et devront notamment, dans le cas du Papua et de la Nouvelle-Guinée et de Nauru, demander d'avance un visa d'entrée;
- b) Si ces personnes voyagent par des moyens de transport spéciaux, les autorités américaines avertiront les autorités australiennes de leur arrivée 24 heures à l'avance, soit par un ordre de mission collectif, soit par une liste nominative.

5. Les membres des forces américaines et de l'élément civil et les personnes à leur charge ne seront pas assujettis aux lois et règlements australiens relatifs à l'enregistrement et au contrôle des étrangers; toutefois, ils ne seront pas considérés comme acquérant des droits à la résidence permanente ou au domicile en Australie.

6. Si une personne autre qu'un ressortissant australien, admise en Australie conformément au présent Accord, cesse pendant qu'elle se trouve en Australie d'être membre des forces américaines ou de l'élément civil ou d'avoir droit au statut de personne à charge, le Gouvernement des États-Unis fera le nécessaire dans le cadre des lois et règlements applicables des États-Unis et sous réserve de leurs dispositions, pour que l'intéressé quitte l'Australie dans les 30 jours de la modification de son statut, à moins que d'autres dispositions ne soient prises avec l'accord du Gouvernement australien. Si l'intéressé n'a pas quitté l'Australie à la fin de ladite période de 30 jours et qu'aucune autre disposition n'a été prise avec l'accord du Gouvernement australien, les autorités américaines en informeront le Gouvernement australien en lui donnant toutes indications utiles. Elles signaleront de même au Gouvernement australien tout membre des forces américaines qui, après avoir été admis en Australie, s'absente irrégulièrement pendant plus de 21 jours.

7. Si le Gouvernement australien a demandé l'éloignement de son territoire d'un membre des forces américaines ou de l'élément civil, ou d'une personne à sa charge, admis conformément au présent Accord, ou a pris un arrêté d'expulsion contre un ex-membre des forces ou de l'élément civil, ou une personne à charge d'un ex-membre, qui n'a pas reçu officiellement l'autorisation d'établir sa résidence permanente en Australie, les autorités américaines seront tenues d'évacuer d'Australie l'intéressé et, le cas échéant, les personnes à sa charge, sans frais pour le Gouvernement australien.

Article 3

1. Les membres des forces américaines ou de l'élément civil, à l'occasion de leur première arrivée en vue de prendre leur service en Australie, et les

of the United States Forces or of the civilian component or of a dependant, may, at the time of the first arrival of the member to take up service in Australia or in the case of a dependant at the time of the first arrival of the dependant to join a member, be brought into Australia free of import duty, including sales tax, provided that, except as authorised by the appropriate Australian authority, the personal effects, furniture and household goods are not disposed of in Australia, by way of sale or gift or otherwise, within the period of two years immediately after their importation.

(2) Regulation military uniforms may be imported by a member of the United States Forces for his personal use free of import duties, including sales tax.

(3) A motor vehicle owned and used outside Australia by a member of the United States Forces or of the civilian component during the period of six months immediately preceding his first departure for Australia shall be eligible for admission into Australia free of import duty, including sales tax, provided that the vehicle remains in the use, ownership and possession of that member or, with the permission of the appropriate Australian authority, of another member during the period of two years immediately after the date of its importation.

(4) A motor vehicle which is not covered by paragraph (3) of this Article and which is intended to be exported may be imported temporarily free of import duty, including sales tax, by a member of the United States Forces or of the civilian component for the personal use of the member, provided that the vehicle is exported within three years or within such extended period as may be approved. With the permission of the appropriate Australian authority, a vehicle imported under this paragraph may be transferred to another member provided that it is exported by the latter member within three years from the date of importation or within such extended period as may be approved.

(5) Security may be required for compliance with the provisions of this Article.

Article 4

(1) A member of the United States Forces who has not imported a motor vehicle into Australia under the provisions of paragraph (3) of Article 3 of this Agreement may, once during a tour of duty in Australia, purchase free of sales tax a motor vehicle manufactured or assembled in Australia provided that the vehicle remains in the use, ownership and possession of the member or, with the permission of the appropriate Australian authorities, of another member still

personnes à leur charge, à l'occasion de leur première arrivée pour les rejoindre, pourront importer en Australie leurs effets personnels et leur mobilier (autres que véhicules à moteur, cigarettes, cigares, tabac et spiritueux) en franchise de droits, y compris la taxe sur les ventes, étant entendu que, sauf autorisation des autorités australiennes compétentes, lesdits effets personnels et mobilier ne seront pas cédés à titre onéreux ou gratuit en Australie pendant les deux ans qui suivront leur importation.

2. Tout membre des forces américaines pourra importer en franchise de droits, y compris la taxe sur les ventes, ses uniformes militaires réglementaires.

3. Tout véhicule à moteur appartenant à un membre des forces américaines ou de l'élément civil et utilisé par lui, en dehors du territoire australien, pendant les six mois précédant son premier départ pour l'Australie sera admis en Australie en franchise des droits de douane, y compris la taxe sur les ventes, à condition que l'intéressé ou, avec l'autorisation des autorités australiennes compétentes, un autre membre en conserve la propriété, la possession et la jouissance pendant les deux ans qui suivront l'importation.

4. Tout véhicule à moteur auquel ne s'appliquent pas les dispositions du paragraphe 3 du présent article et qui est destiné à être réexporté pourra être temporairement importé en franchise de droits y compris la taxe sur les ventes, par tout membre des forces américaines ou de l'élément civil, pour l'usage personnel de l'intéressé, à condition d'être réexporté dans les trois années qui suivront ou dans tels autres délais qui seront approuvés. Avec l'autorisation des autorités australiennes compétentes, tout véhicule importé dans les conditions prévues au présent paragraphe pourra être cédé à un autre membre des forces américaines ou de l'élément civil, à condition d'être réexporté par lui dans les trois années qui suivront son importation ou dans tels autres délais qui seront approuvés.

5. Une caution pourra être exigée pour garantir l'application du présent article.

Article 4

1. Tout membre des forces américaines qui n'aura pas importé de véhicule à moteur en Australie dans les conditions fixées au paragraphe 3 de l'article 3 pourra acheter pendant la période de son service en Australie, sans avoir à payer la taxe sur les ventes, un véhicule à moteur construit ou monté en Australie, à condition que l'intéressé ou, avec l'autorisation des autorités australiennes compétentes, un autre membre également en droit de se prévaloir de cette

eligible to avail himself of this concession during the period of two years immediately following the date of purchase or is exported during that period.

(2) Where the military authorities of the United States certify that the domestic circumstances of a member of the United States Forces are such that two vehicles are at the one time reasonably needed by him and his family, the member may acquire in Australia a second vehicle upon the purchase conditions set out in paragraph (1) of this Article.

(3) Security may be required for compliance with the provisions of this Article.

Article 5

Goods admitted into or acquired in Australia free of import duties or sales tax for the personal use of a member of the United States Forces or of the civilian component or of a dependant may not be transferred to another person without the approval of the Australian authorities.

Article 6

(1) Income derived by a member of the United States Forces or of the civilian component from rendering services as a member to the United States Government in Australia, shall be deemed not to have been derived in Australia, provided that it is not exempt, and is brought to tax, under the taxation laws of the United States. Members and their dependants other than persons who, immediately before becoming dependants, were and at all times thereafter have continued to be ordinarily resident in Australia shall not be subject to Australian tax in respect of income derived from sources outside Australia.

(2) Personal property which is situated in Australia solely because a member of the United States Forces or of the civilian component or a dependent is in Australia shall, in respect of the holding by, transfer by reason of the death of, or transfer to or by, such member or dependant, be exempt from taxation under the laws of the Commonwealth of Australia relating to estate and gift duty.

(3) The last preceding paragraph shall apply only if the property concerned is subject to and is brought to tax under the laws of the United States relating to estate or gift tax and shall not apply in relation to :

- (a) property held as, or for the purpose of, an investment;
- (b) intangible property registered and copyright subsisting in Australia; or
- (c) property held in connection with the carrying on of any business in Australia.

concession, conserve la propriété, la possession et la jouissance du véhicule pendant les deux ans qui suivront son acquisition, ou que le véhicule soit exporté au cours de cette période.

2. Si les autorités militaires américaines attestent qu'eu égard à sa situation de famille un membre des forces américaines est fondé à avoir simultanément deux véhicules pour lui-même et sa famille, l'intéressé pourra acheter en Australie un deuxième véhicule aux conditions fixées au paragraphe 1 du présent article.

3. Une caution pourra être exigée pour garantir l'application du présent article.

Article 5

Les biens importés ou acquis en Australie, en franchise de droits de douane ou de taxe sur les ventes, pour l'usage personnel d'un membre des forces américaines ou de l'élément civil ou d'une personne à sa charge ne pourront être cédés à des tiers sans l'accord des autorités australiennes.

Article 6

1. Les revenus qu'un membre des forces américaines ou de l'élément civil tirera des services qu'il fournit en cette qualité au Gouvernement des États-Unis en Australie seront considérés comme n'ayant pas leur source en Australie, à condition d'être imposables, et déclarés, conformément à la législation fiscale des États-Unis. Les membres et les personnes à leur charge autres que celles qui, immédiatement avant de devenir personnes à charge, avaient leur résidence habituelle en Australie et l'ont conservée seront exonérés des impôts australiens en ce qui concerne les revenus tirés de sources situées en dehors d'Australie.

2. Lorsque des biens mobiliers se trouveront en Australie uniquement du fait de la présence dans ce pays d'un membre des forces américaines ou de l'élément civil, ou d'une personne à leur charge, ils pourront être détenus par l'intéressé, faire l'objet d'une mutation à son décès ou être cédés entre vifs sans être assujettis aux droits sur les successions et les donations prévues par la législation du Commonwealth d'Australie.

3. Le paragraphe précédent ne sera applicable que si lesdits biens sont imposables, et imposés, conformément à la législation des États-Unis relative aux droits sur les successions et les donations et ne sera pas applicable :

- a) Aux placements et aux biens destinés à des placements;
- b) Aux biens incorporels enregistrés en Australie et aux droits d'auteur subsistant en Australie; ou
- c) Aux biens servant à des opérations commerciales en Australie.

Article 7

Where the legal incidence of any form of taxation in Australia depends upon residence or domicile, periods during which members of the United States Forces or of the civilian component or dependants are in Australia solely by reason of their membership in such Forces or in the civilian component or of their status as dependants shall not be considered as periods of residence therein, or as creating a change of residence or domicile, for the purposes of such taxation.

Article 8

(1) Subject to the provisions of this Article :

- (a) the military authorities of the United States shall have the right to exercise within Australia all criminal and disciplinary jurisdiction conferred on them by the law of the United States over all persons subject to the military law of the United States;
- (b) the authorities of Australia shall have jurisdiction over members of the United States Forces and of the civilian component and dependants with respect to offences committed within Australia and punishable by the law of Australia.

(2) (a) The military authorities of the United States shall have the right to exercise exclusive jurisdiction over persons subject to the military law of the United States with respect to offences, including offences relating to its security, punishable by the law of the United States, but not by the law of Australia.

(b) The authorities of Australia shall have the right to exercise exclusive jurisdiction over members of the United States Forces and of the civilian component and dependants with respect to offences, including offences relating to the security of Australia, punishable by the law of Australia but not by the law of the United States.

(c) For the purposes of this paragraph and paragraph (3) of this Article, an offence relating to the security of a State shall include :

- (i) treason against the State;
- (ii) sabotage, espionage or violation of any law relating to official secrets of that State, or secrets relating to the national defence of that State.

(3) In cases where the right to exercise jurisdiction is concurrent the following rules shall apply :

- (a) The military authorities of the United States shall have the primary right to exercise jurisdiction over persons subject to the military law of the United States in relation to :

Article 7

Si, en Australie, l'établissement d'un impôt quelconque est fonction de la résidence ou du domicile du redevable, le temps qu'un membre des forces américaines ou de l'élément civil, ou une personne à leur charge, passeront en Australie en raison uniquement de cette qualité ne sera pas considéré, pour l'établissement dudit impôt, comme constituant une période de résidence ou comme entraînant un changement de résidence ou de domicile.

Article 8

1. Sous réserve des dispositions du présent article :

- a) Les autorités militaires américaines pourront exercer sur le territoire australien les pouvoirs de juridiction pénale et disciplinaire que leur confère la législation américaine sur toute personne soumise à la loi militaire américaine;
- b) Les autorités australiennes pourront exercer leur juridiction sur les membres des forces américaines et de l'élément civil et sur les personnes à leur charge en ce qui concerne les infractions commises sur le territoire australien et punies par la législation australienne.

2. a) Les autorités militaires américaines pourront exercer une juridiction exclusive sur les personnes soumises à la loi militaire américaine, en ce qui concerne les infractions punies par la législation américaine, notamment les infractions portant atteinte à la sûreté des États-Unis, mais ne tombant pas sous le coup de la législation australienne.

b) Les autorités australiennes pourront exercer une juridiction exclusive sur les membres des forces américaines ou de l'élément civil et sur les personnes à leur charge en ce qui concerne les infractions punies par les lois australiennes, notamment les infractions portant atteinte à la sûreté de l'Australie, mais ne tombant pas sous le coup de la législation américaine.

c) Au sens du présent paragraphe et du paragraphe 3 du présent article, sont considérées comme infractions portant atteinte à la sûreté d'un État :

- i) La trahison;
- ii) Le sabotage, l'espionnage ou la violation de la législation relative aux secrets d'État ou de défense nationale.

3. Dans le cas de juridiction concurrente, les règles suivantes seront applicables :

- a) Les autorités militaires américaines pourront exercer par priorité leur juridiction sur les personnes soumises à la loi militaire américaine en ce qui concerne :

- (i) offences solely against the property or security of the United States, or offences solely against the person or property of a member of the United States Forces, the civilian component or a dependant;
 - (ii) offences arising out of any act or omission done in the performance of official duty.
- (b) In the case of any other offence the authorities of Australia shall have the primary right to exercise jurisdiction.
- (c) If the State having the primary right decides not to exercise jurisdiction, it shall notify the authorities of the other State as soon as practicable. The authorities of the State having the primary right shall give sympathetic consideration to a request from the authorities of the other State for a waiver of its right in cases where that other State considers such waiver to be of particular importance.

(4) The foregoing provisions of this Article shall not confer on the military authorities of the United States any right to exercise jurisdiction over persons who are nationals of or ordinarily resident in Australia unless they are members of the United States Forces.

(5) (a) The military authorities of the United States and the authorities of Australia shall assist each other in accordance with arrangements to be agreed to by them in the arrest of members of the United States Forces or of the civilian component or of dependants in Australia and in handing them over to the authority which is to exercise jurisdiction in accordance with the above provisions.

(b) The authorities of Australia shall notify promptly the military authorities of the United States of the arrest of any member of the United States Forces or of the civilian component or of a dependant.

(c) The custody of an accused member of the United States Forces or of the civilian component or of a dependant over whom Australia is to exercise jurisdiction shall, if he is in the hands of the United States authorities, remain with the United States to the extent authorised by United States law until he is charged by Australia.

(6) (a) The military authorities of the United States and the authorities of Australia shall assist each other in the carrying out of all necessary investigations into offences, and in the collection and production of evidence, including the seizure of and, in proper cases, the handing over of objects in connection with an offence. The handing over of such objects may, however, be made subject to their return within any reasonable time specified by the authority delivering them.

(b) The military authorities of the United States and the authorities of Australia shall notify each other of the disposal of all cases in which there are concurrent rights to exercise jurisdiction.

- i) Les infractions portant atteinte uniquement à la sûreté ou aux biens des États-Unis ou les infractions portant atteinte uniquement à la personne ou aux biens d'un membre des forces américaines, de l'élément civil ou d'une personne à sa charge;
 - ii) Les infractions résultant de tout acte de commission ou d'omission accompli en service commandé.
- b) Pour toute autre infraction, les autorités australiennes exerceront par priorité leur juridiction.
- c) Si l'État qui a le droit d'exercer par priorité sa juridiction décide d'y renoncer, il le notifiera aussitôt que possible aux autorités de l'autre État. Les autorités de l'État qui a le droit d'exercer par priorité sa juridiction examineront avec bienveillance les demandes de renonciation à ce droit que les autorités de l'autre État pourront lui présenter, lorsque cet autre État attachera à la renonciation une importance particulière.

4. Les dispositions ci-dessus du présent article ne donnent aux autorités militaires américaines aucun droit d'exercer une juridiction sur les personnes qui ont la nationalité australienne ou qui ont leur résidence habituelle en Australie, à moins qu'elles ne soient membres des forces armées américaines.

5. a) Les autorités militaires américaines et les autorités australiennes se prêteront assistance, selon les arrangements qu'elles prendront d'un commun accord, pour l'arrestation de membres des forces armées américaines ou de l'élément civil ou de personnes à leur charge sur le territoire australien et pour leur remise à l'autorité appelée à exercer sa juridiction conformément aux dispositions ci-dessus.

b) Les autorités australiennes notifieront dans les délais les plus brefs aux autorités militaires américaines l'arrestation de tout membre des forces armées américaines ou de l'élément civil ou d'une personne à sa charge.

c) La garde d'un membre des forces armées américaines ou de l'élément civil ou d'une personne à sa charge, sur qui l'Australie est appelée à exercer son droit de juridiction et qui est entre les mains des autorités américaines, demeurera assurée par celles-ci jusqu'à ce que des poursuites aient été engagées contre l'intéressé par l'Australie.

6. a) Les autorités militaires américaines et les autorités australiennes se prêteront assistance pour la conduite des enquêtes, pour la recherche et la production de preuves, y compris la saisie et, s'il y a lieu, la remise des objets se rapportant à l'infraction. La remise de ces objets pourra toutefois être subordonnée à leur restitution dans un délai raisonnable que déterminera l'autorité qui procède à cette remise.

b) Dans les cas où il y aura juridiction concurrente, les autorités militaires américaines et les autorités australiennes s'informeront réciproquement de la suite donnée aux affaires.

(7) (a) A death sentence shall not be carried out in Australia by the military authorities of the United States.

(b) The authorities of Australia shall give sympathetic consideration to a request from the military authorities of the United States for assistance in carrying out a sentence of imprisonment pronounced by the authorities of the United States under the provisions of this Article within Australia.

(8) Where an accused has been tried in accordance with the provisions of this Article either by the military authorities of the United States or by the authorities of Australia and has been acquitted, or has been convicted and is serving, or has served, his sentence or has been pardoned or has had sentence suspended, he may not be tried again for the same offence within Australia. However, nothing in this paragraph shall prevent the military authorities of the United States from trying a member of the United States Forces for any violation of rules of discipline arising from an act or omission which constituted an offence for which he was tried by the authorities of Australia.

(9) Whenever a member of the United States Forces or of the civilian component or a dependant is prosecuted under the jurisdiction of Australia he shall be entitled :

- (a) to a prompt and speedy trial;
- (b) to be informed, in advance of trial, of the specific charge or charges to be made against him;
- (c) to be confronted with the witnesses against him;
- (d) to have compulsory process for obtaining witnesses in his favour, if they are within the jurisdiction of Australia;
- (e) to have legal representation of his own choice for his defence or to have free or assisted legal representation under the conditions prevailing for the time being in the part of Australia in which he is being prosecuted;
- (f) if he considers it necessary, to have the services of a competent interpreter; and
- (g) to communicate with a representative of the United States Government and, when the rules of the court permit, to have such a representative at his trial.

Article 9

Equipment, materials, supplies and other property imported into or acquired in Australia by or on behalf of the United States Government for the official use of the United States Forces and not for resale shall be free of all Australian duties and taxes. Except as may be otherwise agreed, title to such equipment, materials, supplies and other property shall remain in the Government of the

7. a) Les autorités militaires américaines ne pourront pas procéder à l'exécution d'une peine capitale en territoire australien.

b) Les autorités australiennes examineront avec bienveillance les demandes d'assistance que leur adresseront les autorités militaires américaines en ce qui concerne l'exécution de peines d'emprisonnement prononcées par celles-ci sur le territoire australien conformément au présent article.

8. Lorsqu'un inculpé aura été jugé conformément au présent article par les autorités militaires américaines ou par les autorités australiennes et aura été acquitté ou, en cas de condamnation, s'il subit ou a subi sa peine ou a été gracié ou encore s'il a été reconnu coupable mais que le prononcé de la peine ait été suspendu, il ne pourra plus être jugé de nouveau, sur le territoire australien du chef de la même infraction. Toutefois, le présent paragraphe ne s'oppose en rien à ce que les autorités militaires américaines jugent un membre des forces américaines pour toute violation des règles de discipline résultant de l'acte de commission ou d'omission constitutif de l'infraction pour laquelle il a été jugé par les autorités australiennes.

9. Quand un membre des forces américaines ou de l'élément civil, ou une personne à charge, seront poursuivis devant les juridictions australiennes, ils auront droit :

- a) A être jugés rapidement;
- b) A être informés, avant l'audience, de l'accusation ou des accusations portées contre eux;
- c) A être confrontés avec les témoins à charge;
- d) A ce que les témoins à décharge soient contraints de se présenter s'ils se trouvent sous la juridiction de l'Australie;
- e) A être représentés selon leur choix ou à bénéficier de l'assistance judiciaire totale ou partielle, aux conditions en vigueur dans la partie de l'Australie où ils sont poursuivis;
- f) A bénéficier des services d'un interprète compétent s'ils l'estiment nécessaire;
- g) A communiquer avec un représentant du Gouvernement des États-Unis et, lorsque les règles de procédure le permettent, à ce que ce représentant assiste à l'audience.

Article 9

L'équipement, le matériel, les fournitures et autres biens importés ou acquis en Australie par le Gouvernement des États-Unis ou pour son compte, pour les besoins officiels des forces américaines et non pour être revendus, seront exempts de tous droits et impôts australiens. Sauf accord contraire entre les parties, le Gouvernement des États-Unis en demeurera propriétaire

United States, which may remove them from Australia at any time, free from export duties and related charges and restrictions.

Article 10

(1) The Australian Government shall permit the establishment of United States commissaries in Australia in accordance with arrangements between the appropriate authorities of the two Governments.

(2) Goods for use in or sale by a commissary shall be free of import duty, excise duty and sales tax. Commissaries shall be exempt from Australian licensing requirements, fees and taxes.

(3) The United States authorities shall co-operate closely with Australian authorities to ensure the observance of the arrangements applicable to a commissary and to prevent resale on the local market of duty or tax free goods sold by a commissary and any other abuses of privileges exercisable through a commissary. In particular, the United States authorities shall strictly police personal quotas in respect of the purchase of duty or tax free goods.

(4) In this Article "commissary" means a commissary, military sales exchange, officers' club, enlisted men's club or like facility.

Article 11

(1) United States Forces may, at the installations put at their disposal, establish and operate United States Military Post Offices for the handling of official correspondence and documents and mail of authorised individuals between these and other United States Post Offices. Detailed arrangements for the interchange of mails with or through the postal services of Australia shall be mutually agreed upon.

(2) The Australian authorities shall not inspect official mail in United States military postal channels. The United States authorities shall take all practicable steps to prevent items from entering Australia through United States official mails in contravention of Australian health or quarantine regulations.

(3) Any inspection of non-official mail in such channels which may be required by the regulations of the Australian Government shall be conducted by the Australian authorities in accordance with procedures to be agreed upon by the appropriate authorities of the two Governments.

et pourra les retirer d'Australie à tout moment, en franchise de droits d'exportation et autres charges et restrictions connexes.

Article 10

1. Le Gouvernement australien autorisera les forces américaines à avoir des économats en Australie conformément aux arrangements que conclueront les autorités compétentes des deux Gouvernements.

2. Les biens consommés ou vendus dans un écomat seront exempts de droits de douane, de droits de régie et d'impôts sur les ventes. Les économats seront dispensés des autorisations, droits et taxes requis par la législation australienne pour l'exploitation d'un commerce.

3. Les autorités américaines coopéreront étroitement avec les autorités australiennes pour assurer l'application des arrangements relatifs aux économats, pour empêcher que les biens hors douane et hors taxe vendus par un écomat soient revendus sur le marché local et pour prévenir tout autre abus des facilités accordées pour les économats. En particulier, les autorités américaines contrôleront strictement les quantités de biens hors douane ou hors taxe achetées par chaque personne.

4. Dans le présent article, le terme « écomat » désigne les économats, cantines militaires, cercles d'officiers, foyers du soldat et autres établissements de cet ordre.

Article 11

1. Les États-Unis pourront établir et exploiter, à l'intérieur des installations mises à leur disposition, des bureaux de poste militaire des États-Unis pour l'acheminement des dépêches et documents officiels et du courrier des personnes autorisées entre lesdits bureaux et les autres bureaux de poste des États-Unis. Les échanges de courrier avec les services postaux australiens ou par leur intermédiaire feront l'objet d'arrangements détaillés.

2. Les autorités australiennes n'inspecteront pas le courrier officiel acheminé par la poste militaire américaine. Les autorités américaines prendront toutes les mesures possibles pour empêcher que des objets n'entrent en Australie avec le courrier officiel des États-Unis en contravention des règlements sanitaires ou de quarantaine australiens.

3. Toute inspection du courrier non officiel acheminé par la poste militaire américaine qui pourrait être requise par les règlements australiens sera effectuée par les autorités australiennes conformément aux procédures qui seront arrêtées d'un commun accord par les autorités compétentes des deux Gouvernements.

Article 12

(1) Each Government waives all its claims against the other Government for damage to any property owned by it and used by its land, sea or air armed forces where such property is in Australia or is being used outside Australia in connection with mutual defence activities, such as mutual participation in operations or exercises, provided that such damage :

- (a) was caused by a member or an employee of the armed forces of the other Government in the performance of his official duties; or
- (b) arose from the use of any vehicle, vessel or aircraft owned by the other Government and used by its armed forces provided either that the vehicle, vessel or aircraft causing the damage was being used for official purposes, or that the damage was caused to property being so used.

Claims for maritime salvage by one Government against the other shall be waived, provided that the vessel or cargo salvaged was owned by a Government and being used by its armed forces for official purposes.

(2) (a) In the case of damage caused or arising as stated in paragraph (1) of this Article to other property owned by either Government and located in Australia, the issue of the liability of the other Government shall be determined and the amount of damage shall be assessed, unless the two Governments agree otherwise, by a sole arbitrator selected in accordance with sub-paragraph (b) of this paragraph. The arbitrator shall also decide any counter-claims arising out of the same incident.

(b) The arbitrator referred to in sub-paragraph (a) of this paragraph shall be selected by agreement between the two Governments from amongst the nationals of Australia who hold or have held high judicial office.

(c) Any decision taken by the arbitrator shall be binding and conclusive.

(d) The amount of any compensation awarded by the arbitrator shall be distributed as follows :

- (i) where the armed forces of one Government alone are responsible for the damage, the amount awarded shall be distributed in the proportion of 75 per cent chargeable to that Government and 25 per cent chargeable to the other Government;
- (ii) where the two Governments are responsible for the damage, the amount awarded shall be distributed equally between them;
- (iii) where the damage was caused by the armed forces of the United States or Australia and it is not possible to attribute responsibility for the damage specifically to one or both of those armed forces, the amount awarded shall be distributed equally between the United States and Australia.

Article 12

1. Chacun des Gouvernements renonce à réclamer une indemnité à l'autre Gouvernement pour les dommages causés aux biens qui lui appartiennent et qui seront utilisés par ses forces armées de terre, de mer ou de l'air, lorsque lesdits biens se trouveront en Australie ou seront utilisés en dehors du territoire australien à des fins de défense mutuelle, telles que la participation commune à des opérations ou manœuvres, si ces dommages sont causés :

- a) Par un membre ou un employé des forces armées de l'autre Gouvernement en service commandé; ou
- b) Par un véhicule, un navire ou un aéronef appartenant à l'autre Gouvernement et utilisé par ses forces armées, à condition que le véhicule, navire ou aéronef cause du dommage ait été utilisé pour les besoins du service ou que le dommage ait été causé à des biens utilisés aux mêmes fins.

Chacun des Gouvernements renonce de même à toute indemnité pour sauvetage maritime, sous réserve que le navire ou la cargaison sauvés soient la propriété de l'un des Gouvernements et aient été utilisés par ses forces armées pour les besoins du service.

2. a) Dans le cas de dommages causés, dans les conditions prévues au paragraphe 1 du présent article, à d'autres biens de l'un ou l'autre Gouvernement situés en Australie, et pour autant que les deux Gouvernements n'auront pas conclu d'autre accord, il sera prononcé sur la responsabilité et le montant du dommage par un arbitre unique choisi conformément aux dispositions de l'alinéa *b* ci-dessous. L'arbitre connaîtra également des demandes reconventionnelles éventuelles.

b) L'arbitre prévu à l'alinéa *a* ci-dessus sera choisi, par accord entre les deux Gouvernements, parmi les ressortissants australiens exerçant ou ayant exercé de hautes fonctions judiciaires.

c) Toute décision prise par l'arbitre sera définitive et liera les Parties.

d) Le montant de toute indemnité attribuée par l'arbitre sera réparti comme suit :

- i) Si les forces armées d'un seul pays sont responsables du dommage, le montant de l'indemnité sera réparti à raison de 75 p. 100 pour ledit pays et de 25 p. 100 pour l'autre pays;
- ii) Si la responsabilité du dommage est partagée entre les deux pays, le montant de l'indemnité sera réparti entre eux par moitié;
- iii) Si le dommage a été causé par les forces armées des États-Unis ou de l'Australie sans qu'il soit possible d'en attribuer la responsabilité d'une manière précise à l'une ou l'autre desdites forces, le montant de l'indemnité sera réparti par moitié entre les États-Unis et l'Australie.

(e) The remuneration of the arbitrator shall be fixed by agreement between the two Governments and shall together with the necessary expenses incidental to the performance of his duties be defrayed in equal proportions by them.

(f) Nevertheless, each Government waives its claim in any such case up to the amount of 1,400 United States dollars or 625 Australian pounds. In the case of considerable variation in the rate of exchange between these currencies the two Governments shall agree on the appropriate adjustments of these amounts.

(3) For the purposes of paragraphs (1) and (2) of this Article the expression "owned by a Government" in the case of a vessel includes a vessel on bare boat charter to that Government or requisitioned by it on bare boat terms or seized by it in prize (except to the extent that the risk of loss or liability is borne by some person other than such Government).

(4) Each Government waives all its claims against the other Government for injury or death suffered by any member of its armed forces while such member was engaged in the performance of his official duties.

(5) In accordance with the requirements of Australian law, the United States Government shall insure official vehicles of the United States Forces against third party risks.

(6) United States contractors and sub-contractors shall be required to effect public risk insurance.

(7) Except in the case of claims arising out of the use of official vehicles of the United States Forces insured in accordance with the requirements of Australian law, claims (other than contractual claims and those to which paragraph (9) of this Article apply) arising out of acts or omissions of members or employees of the United States Forces done in the performance of official duty, or out of any other act, omission or occurrence for which the United States Forces are legally responsible, and causing damage in Australia, other than damage suffered by one of the two Governments, shall, unless the interested parties otherwise agree, be dealt with by the Australian Government in accordance with the following provisions :

(a) Claims shall be filed, considered and settled or adjudicated in accordance with the laws and regulations of Australia with respect to claims arising from the activities of Australia's own armed forces.

(b) The Australian Government may settle any such claims, and payment of the amount agreed upon or determined by adjudication shall be made by the Australian Government.

e) La rémunération de l'arbitre sera fixée par accord entre les deux Gouvernements et sera divisée entre eux par moitié, de même que les frais de l'arbitrage.

f) Toutefois, chacun des Gouvernements renonce à demander une indemnité si le montant du dommage est inférieur à 1 400 dollars des États-Unis ou 625 livres australiennes. Dans le cas de variations importantes du cours des changes, les deux Gouvernements ajusteront d'un commun accord ces montants.

3. Les dispositions des paragraphes 1 et 2 du présent article s'appliqueront à tout navire affrété en coque nue par un des Gouvernements, ou réquisitionné par lui avec contrat d'affrètement en coque nue, ou de bonne prise (sauf en ce qui concerne la partie du risque de perte et de la responsabilité supportée par une personne autre que ce Gouvernement).

4. Chacun des Gouvernements renonce à réclamer une indemnité à l'autre dans le cas où un membre de ses forces armées subirait des blessures ou trouverait la mort en service commandé.

5. Conformément à la législation australienne, le Gouvernement des États-Unis assurera les véhicules officiels des forces américaines contre les recours des tiers.

6. Les entrepreneurs et sous-entrepreneurs des États-Unis seront tenus de souscrire une assurance de responsabilité.

7. Sauf dans le cas des demandes d'indemnité résultant de l'emploi de véhicules officiels des forces américaines assurés conformément à la législation australienne, les demandes d'indemnité (autres que celles qui résultent de l'application d'un contrat ou auxquelles s'applique le paragraphe 9 du présent article) auxquelles pourront donner lieu tout acte de commission ou d'omission dont un membre ou un employé des forces américaines se rendrait responsable en service commandé, ou tout autre acte de commission ou d'omission, ou toute situation, dont les forces américaines seraient juridiquement responsables et à la suite desquels des dommages, autres que des dommages subis par l'un des deux Gouvernements, seraient causés en Australie, seront réglées par le Gouvernement australien conformément aux dispositions suivantes, à moins que les parties intéressées n'en décident autrement :

- a) Les demandes d'indemnité seront introduites, instruites, réglées à l'amiable ou jugées conformément aux lois et règlements australiens applicables aux réclamations résultant de l'activité des forces armées australiennes;
- b) Le Gouvernement australien pourra transiger sur ces demandes; il paiera les indemnités fixées par transaction ou par jugement;

- (c) Such payment, whether made pursuant to a settlement or to adjudication of the case by a competent Australian tribunal or the final adjudication by such a tribunal denying payment, shall be a binding and conclusive discharge of the claim.
- (d) Every claim paid by the Australian Government shall be communicated to the appropriate United States authorities together with full particulars and a proposed distribution in conformity with sub-paragraph (e) of this paragraph. In default of a reply within two months the proposed distribution shall be regarded as accepted.
- (e) The cost incurred in satisfying claims pursuant to the preceding subparagraphs of this paragraph shall be distributed between the Governments as follows :
- (i) where the United States alone is responsible for the damage, the amount awarded or adjudged shall be distributed in the proportion of 25 per cent chargeable to Australia and 75 per cent chargeable to the United States;
 - (ii) where the two Governments are responsible for the damage, the amount awarded or adjudged shall be distributed equally between them;
 - (iii) where the damage was caused by the armed forces of the United States or Australia and it is not possible to attribute responsibility for the damage specifically to one or both of those armed forces, the amount awarded or adjudged shall be distributed equally between the United States and Australia.
- (f) The provisions of this paragraph shall not apply to any claim arising out of or in connection with the navigation or operation of a ship or the loading, carriage or discharge of a cargo other than claims for death or personal injury to which paragraph (4) of this Article does not apply.

(8) Every three months a statement of the sums paid by each Government in the course of the quarterly period in respect of every claim dealt with under paragraph (2) or (7) of this Article regarding which the proposed distribution on a percentage basis has been accepted shall be sent to the appropriate authorities of the other Government together with a request for prompt reimbursement.

(9) Except in the case of claims arising out of the use of official vehicles of the United States Forces insured in accordance with the requirements of Australian law, claims against members of the United States Forces and of the civilian component and dependants arising out of tortious acts or omissions in Australia not done in the performance of official duty shall be dealt with in the following manner :

- (a) The Australian Government shall consider the claim and assess compensation to the claimant in a fair and just manner, taking into account all the circumstances of the case, including the conduct of the injured person, and shall prepare a report on the matter.

- c) Ce paiement — qu'il résulte d'une transaction ou d'une décision de la juridiction australienne compétente — ou la décision d'une telle juridiction déboutant le demandeur, liera définitivement les Parties;
- d) Toute indemnité payée par le Gouvernement australien sera portée à la connaissance des autorités américaines compétentes, avec un rapport circonstancié et une proposition de répartition établie conformément à l'alinéa e du présent paragraphe. A défaut de réponse dans les deux mois, la proposition sera considérée comme acceptée;
- e) La charge des indemnités versées pour la réparation des dommages visés aux alinéas précédents du présent paragraphe sera répartie entre les Gouvernements de la manière suivante :
- i) Si les États-Unis sont seuls responsables du dommage, le montant de l'indemnité sera réparti à raison de 25 p. 100 pour l'Australie et de 75 p. 100 pour les États-Unis;
 - ii) Si les deux Gouvernements sont responsables du dommage, le montant de l'indemnité sera réparti entre eux par moitié;
 - iii) Si le dommage a été causé par les forces armées américaines ou australiennes sans qu'il soit possible d'en attribuer la responsabilité d'une manière précise à l'une ou l'autre desdites forces, le montant de l'indemnité sera réparti par moitié entre les États-Unis et l'Australie;
- f) Les dispositions du présent paragraphe ne s'appliqueront pas dans le cas de navigation ou d'exploitation d'un navire, ni de chargement, de déchargement ou de transport d'une cargaison, sauf si une personne a été tuée ou blessée et que le paragraphe 4 ne soit pas applicable.

8. Un état des sommes payées au cours du trimestre précédent pour les affaires visées au paragraphe 2 ou 7 du présent article pour lesquelles la proposition de répartition en pourcentage aura été acceptée sera adressé trimestriellement aux autorités compétentes de l'autre Gouvernement avec demande de remboursement rapide.

9. Sauf dans le cas des demandes d'indemnité du fait de l'emploi de véhicules officiels des forces américaines assurés conformément à la législation australienne, les demandes d'indemnité présentées contre des membres des forces américaines et de l'élément civil et des personnes à leur charge, à raison d'actes dommageables de commission ou d'omission accomplis en Australie en dehors de l'exécution du service, seront réglées de la manière suivante :

- a) Le Gouvernement australien instruira la demande d'indemnité et fixera d'une manière juste et équitable le montant de la compensation à verser au demandeur, en tenant compte de toutes les circonstances, y compris la conduite de la personne lésée, et établiront un rapport sur l'affaire;

- (b) The report shall be delivered to the United States Government which shall then decide without delay whether it will offer an ex gratia payment and if so, of what amount.
- (c) If an offer of ex gratia payment is made and accepted by the claimant in full satisfaction of his claim, the United States Government shall make the payment itself and inform the authorities of Australia of its decision and of the sum paid.
- (d) Nothing in this paragraph shall affect the jurisdiction of the courts of Australia to entertain an action against a member of the United States Forces or of the civilian component or a dependant unless and until there has been payment in full satisfaction of the claim.

(10) If a dispute arises as to whether a tortious act or omission was done in the performance of official duty, the question shall be submitted to an arbitrator appointed in accordance with sub-paragraph (b) of paragraph (2) of this Article, whose decision on this point shall be final and conclusive.

(11) (a) The United States shall not claim immunity from the jurisdiction of the courts of Australia for members of the United States Forces or of the civilian component or dependants in respect of the civil jurisdiction of the courts of Australia.

(b) In case any private movable property, excluding that in use by the United States Forces, which is subject to compulsory execution under Australian law, is within areas in use by the United States Forces, the United States authorities shall, upon request, assist the appropriate Australian authorities to take possession of such property.

(c) The authorities of the United States and Australia shall cooperate in the procurement of evidence for a fair hearing and disposal of claims under this Article.

(12) Paragraphs (2) and (7) of this Article shall apply only to claims arising incident to non combatant activities.

Article 13

Consistently with agreements for the time being in force between Australia and the United States of America, the United States Government shall conform to the provisions of relevant Commonwealth and State laws and regulations, including quarantine laws and industrial awards and determinations, and United States personnel shall observe those laws and regulations.

- b) Le rapport sera remis au Gouvernement des États-Unis qui décidera alors sans délai s'il y a lieu pour lui d'effectuer un paiement à titre gracieux et, dans l'affirmative, en fixera le montant;
- c) Si le demandeur reçoit une offre de paiement à titre gracieux et l'accepte comme réparation intégrale du dommage subi, le Gouvernement des États-Unis procédera lui-même au paiement et fera connaître aux autorités australiennes sa décision ainsi que le montant de la somme versée;
- d) Aucune disposition du présent paragraphe ne sera interprétée comme limitant la compétence des tribunaux australiens à statuer sur l'action qui pourrait être intentée contre un membre des forces américaines ou de l'élément civil ou une personne à leur charge, tant que le demandeur n'aura pas reçu pleine réparation du dommage subi.

10. S'il y a contestation sur le point de savoir si un acte dommageable, de commission ou d'omission, a été commis en service commandé, l'affaire sera portée devant un arbitre désigné conformément au paragraphe 2 *b* du présent article, qui décidera souverainement.

11. *a*) Les États-Unis ne pourront se prévaloir de l'immunité de juridiction des tribunaux australiens, en faveur des membres des forces américaines ou de l'élément civil et des personnes à leur charge, en ce qui concerne la juridiction civile de ces tribunaux.

b) Si des biens mobiliers privés, à l'exclusion de ceux utilisés par les forces américaines, sont susceptibles de saisie obligatoire en vertu de la législation australienne et se trouvent à l'intérieur des zones utilisées par les forces américaines, les autorités américaines aideront les autorités australiennes compétentes à prendre possession desdits biens si elles le leur demandent.

c) Les autorités américaines et australiennes se prêteront assistance dans la recherche des preuves nécessaires pour instruire et régler équitablement les demandes d'indemnité visées dans le présent article.

12. Les paragraphes 2 et 7 du présent article ne s'appliqueront qu'aux demandes d'indemnité résultant d'activités non combattantes.

Article 13

Conformément aux accords actuellement en vigueur entre l'Australie et les États-Unis d'Amérique, le Gouvernement des États-Unis se conformera aux dispositions des lois et règlements pertinents du Commonwealth et des États, notamment aux règlements de quarantaine et aux jugements et décisions relatifs au droit du travail, et le personnel américain respectera ces lois et règlements.

Article 14

(1) Australian authorities shall accept as valid, without a driving test or fee, a driving permit or licence issued by the appropriate United States authority to members of the United States Forces or of the civilian component for the purpose of driving military vehicles. For the purpose of driving vehicles other than military vehicles, a driving permit or licence issued by the appropriate Australian authorities shall be obtained.

(2) Official vehicles of the United States Forces shall carry a distinctive number.

(3) Privately owned vehicles of members of the United States Forces and of members of the civilian component and of dependants shall carry Australian number plates to be acquired under and subject to the applicable Australian laws and regulations.

Article 15

Local civil labour requirements of the United States Forces shall be satisfied in the same way as the comparable requirements of the Australian armed forces and, upon request, with the assistance of the Australian authorities.

Article 16

Members of the United States Forces and of the civilian component and dependants shall remain subject to the foreign exchange regulations of the United States and shall also be subject to the foreign exchange regulations of Australia.

Article 17

Whenever the United States flag is flown at an establishment of the United States Forces in Australia, the Australian national flag shall be flown on a separate and adjacent flagstaff.

Article 18

Subject to any arrangement to the contrary between the authorities of the United States and Australia, the conditions governing the wearing of civilian dress by members of the United States Forces shall be the same as those applicable to members of the appropriate forces of Australia.

Article 14

1. Les autorités australiennes accepteront comme valable, sans exiger d'examen ni de droit ou taxe, le permis de conduire délivré par les autorités américaines compétentes aux membres des forces américaines et de l'élément civil appelés à conduire des véhicules militaires. Pour conduire des véhicules non militaires, un permis devra être obtenu des autorités australiennes compétentes.

2. Les véhicules officiels des forces américaines porteront des numéros d'immatriculation spéciaux.

3. Les véhicules privés appartenant aux membres des forces américaines et de l'élément civil ou aux personnes à leur charge porteront des plaques d'immatriculation australiennes, aux conditions prévues par les lois et règlements australiens applicables.

Article 15

Les besoins locaux en main-d'œuvre civile des forces américaines seront satisfaits de la même manière que ceux des services analogues des forces armées australiennes, avec l'assistance des autorités australiennes si les forces américaines le demandent.

Article 16

Les membres des forces américaines et de l'élément civil ainsi que les personnes à leur charge demeureront assujettis aux règles du contrôle des changes des États-Unis; ils seront également assujettis aux règles du contrôle des changes de l'Australie.

Article 17

Chaque fois que le drapeau des États-Unis flottera sur une installation des forces américaines en Australie, le drapeau national australien flottera à côté sur un mât distinct.

Article 18

Sauf arrangement contraire entre les autorités américaines et australiennes, la tenue civile sera portée par les membres des forces américaines dans les mêmes conditions que par les membres des forces australiennes.

Article 19

Members of the United States Forces may possess and carry arms on condition that they are authorised to do so by their orders, provided that arrangements regarding the carrying of arms outside areas and facilities in use by United States Forces are to be agreed between the appropriate authorities of the two Governments.

Article 20

(1) Regularly constituted military units or formations of the United States Forces shall have the right to police any camps, establishments or other premises or areas of which the United States Forces have exclusive occupation as the result of arrangement with the Australian Government. United States military police may take all appropriate measures to ensure the maintenance of order and security in such premises or areas.

(2) Outside such premises and areas, United States military police will be employed only subject to arrangements with the appropriate Australian authorities and in liaison with such appropriate Australian authorities and in so far as such employment :

- (a) is appropriate to provide for the protection of United States installations in premises or areas of which the United States Forces have the use, but not exclusive occupation; or
- (b) is necessary to maintain discipline and order among the members of the United States Forces and to ensure their security.

(3) The United States Government may, after appropriate consultation in any case between the relevant authorities of the two Governments, designate areas comprising buildings or portions of buildings or installations in premises or areas of which the United States Forces have use or occupation to be areas into which only personnel authorized by the local United States Commander may enter. The United States Forces will be responsible for the internal security of areas so designated.

Article 21

In cases in which the Australian Government or the Government of a State or the Administration of an Australian Territory is required to pay claims for which it is liable under Australian law arising out of the operations or activities of the United States Government or United States personnel who are in Australia for the purposes of this Agreement, the appropriate authorities of the United States Government shall seek necessary legislative authority to reimburse the Government or Administration concerned.

Article 19

Les membres des forces américaines pourront détenir et porter des armes à condition d'y être autorisés par le règlement qui leur est applicable, étant entendu que le port d'armes en dehors des zones et installations utilisées par les forces américaines fera l'objet d'accords entre les autorités compétentes des deux gouvernements.

Article 20

1. Les unités ou formations militaires régulièrement constituées des forces américaines auront le droit de police sur tous les camps, établissements ou autres installations ou zones exclusivement occupés par les forces américaines en vertu d'un accord avec le Gouvernement australien. La police militaire américaine pourra prendre toutes mesures utiles pour assurer le maintien de l'ordre et de la sécurité dans ces installations ou zones.

2. En dehors de ces installations ou zones, la police militaire américaine ne sera employée qu'en vertu d'un accord avec les autorités australiennes compétentes et en liaison avec celles-ci, et n'interviendra que dans la mesure voulue :

- a) Pour assurer la protection des installations américaines dans les établissements ou zones utilisés par les forces américaines mais non exclusivement occupés par elles; ou
- b) Pour maintenir l'ordre et la discipline parmi les membres des forces américaines et assurer leur sécurité.

3. Après que les autorités compétentes des deux gouvernements se seront dûment consultées dans chaque cas, le Gouvernement des États-Unis pourra désigner des zones comprenant des bâtiments ou des parties de bâtiments, ou des installations dans des établissements ou zones qu'utilisent ou occupent les forces américaines, comme étant des zones dont l'accès sera réservé au personnel à ce autorisé par le Commandant des forces américaines de la place. Les forces américaines seront responsables de la sécurité à l'intérieur des zones ainsi désignées.

Article 21

Si le Gouvernement australien, le Gouvernement d'un État de l'Australie ou l'Administration d'un territoire australien sont tenus, en vertu de la législation australienne, de verser des indemnités du fait d'opérations ou activités du Gouvernement des États-Unis ou du personnel américain qui se trouve en Australie en application du présent Accord, les autorités compétentes du Gouvernement des États-Unis demanderont aux organes législatifs les pouvoirs voulus pour rembourser le gouvernement ou l'administration intéressés.

Article 22

The United States Government shall co-operate with the Australian Government in preventing any abuses of the privileges granted in this Agreement in favour of members of the United States Forces and the civilian component and dependants and shall take appropriate measures to this end.

Article 23

(1) The United States Forces and all persons associated with activities agreed upon by the two Governments may use the public services and facilities owned, controlled or regulated by the Australian Government or its instrumentalities. The terms of use, including charges, shall be no less favourable than those available to other users in like circumstances unless otherwise agreed.

(2) No landing charges shall, however, be payable by the United States Government by reason of the use by aircraft of the United States armed forces of any airport in Australia. The United States Government shall make such contribution to the maintenance and operating costs of any airport as may be fair and reasonable, having regard to the use made of the airport by aircraft operating in connection with activities of the United States Government. The amount of such contribution shall be the subject of agreement between the United States Government and the Australian Government. Aircraft owned or operated by or on behalf of the United States armed forces shall observe local Air Traffic Control Regulations while in Australia.

(3) No toll charges, including light and harbour dues, shall be levied upon vessels of the United States armed forces using port facilities owned, controlled or regulated by the Australian Government, nor shall such vessels be subject to compulsory pilotage at these ports.

Article 24

(1) This Agreement shall enter into force on the date of signature.

(2) Subject to the provisions of paragraph (3) of this Article, the Agreement shall remain in force for at least twenty-five years and thereafter until the expiration of 180 days from the date on which one Government gives the other Government notice in writing that it desires to terminate the Agreement.

(3) In the event that the two Governments conclude an agreement concerning the status of both United States Forces in Australia and of Australian Forces in the United States, this Agreement shall terminate on the date when the first-mentioned agreement enters into force.

Article 22

Le Gouvernement des États-Unis coopérera avec le Gouvernement australien pour empêcher tout abus des privilèges accordés dans le présent Accord aux membres des forces américaines et de l'élément civil et aux personnes à leur charge, et prendra les mesures voulues à cette fin.

Article 23

1. Les forces américaines et toutes les personnes associées aux activités dont seront convenus les deux gouvernements pourront utiliser les services publics appartenant au Gouvernement australien ou à un organisme de ce gouvernement, ou contrôlés ou régis par eux. Sauf convention contraire, les conditions d'utilisation, y compris les tarifs, ne seront pas moins favorables que celles qui sont applicables aux autres usagers dans les mêmes circonstances.

2. Toutefois, le Gouvernement des États-Unis ne sera pas tenu de payer de droits d'atterrissage pour les appareils des forces armées américaines qui utiliseront les aéroports australiens. Il contribuera aux frais d'entretien et d'exploitation des aéroports dans la mesure jugée juste et équitable, compte tenu de l'usage qu'en feront les appareils affectés à ses activités. Le montant de cette contribution sera fixé par voie d'accord entre le Gouvernement des États-Unis et le Gouvernement australien. Les appareils appartenant aux forces armées américaines ou exploités par elles ou pour leur compte observeront en Australie les règlements locaux de contrôle de la circulation aérienne.

3. Les bâtiments des forces américaines utilisant les installations portuaires appartenant au Gouvernement australien, ou contrôlées ou régies par lui, seront dispensés des droits de passage, y compris les droits de phare et de port; ils ne seront pas davantage astreints au pilotage obligatoire dans lesdits ports.

Article 24

1. Le présent Accord entrera en vigueur à la date de sa signature.

2. Sous réserve du paragraphe 3 du présent article, le présent Accord restera en vigueur pendant 25 ans ou moins; à l'expiration de cette période, il prendra fin 180 jours après la date à laquelle l'un des deux gouvernements aura notifié à l'autre, par écrit, son intention de le dénoncer.

3. Si les deux gouvernements concluent un accord concernant le statut tant des forces américaines en Australie que des forces australiennes aux États-Unis, le présent Accord prendra fin à la date à laquelle ledit accord entrera en vigueur.

IN WITNESS WHEREOF the undersigned, duly authorised by their respective Governments, have signed this Agreement.

DONE at Canberra, in duplicate, this ninth day of May, One thousand nine hundred and sixty-three.

For the Government
of the Commonwealth of Australia :
(Signed) G. E. BARWICK

For the Government
of the United States of America :
(Signed) Wm. C. BATTLE

PROTOCOL TO THE AGREEMENT CONCERNING THE STATUS OF UNITED STATES FORCES IN AUSTRALIA¹

The Government of the Commonwealth of Australia and the Government of the United States of America, having this day signed an Agreement concerning the Status of United States Forces in Australia,¹ agree that at a future date they will enter into negotiations for the conclusion of a reciprocal agreement which would govern the status of the forces of each Government in the territory of the other.

This Protocol shall enter into force on the date of signature.

IN WITNESS WHEREOF the undersigned, duly authorised by their respective Governments, have signed this Protocol.

DONE at Canberra, in duplicate, this ninth day of May, One thousand nine hundred and sixty-three.

For the Government
of the Commonwealth of Australia :
(Signed) G. E. BARWICK

For the Government
of the United States of America :
(Signed) Wm. C. BATTLE

¹ See p. 56 of this volume.

EN FOI DE QUOI les soussignés, à ce dûment autorisés par leurs gouvernements respectifs, ont signé le présent Accord.

FAIT à Canberra, en double exemplaire, le 9 mai 1963.

Pour le Gouvernement
du Commonwealth d'Australie :
(Signé) G. E. BARWICK

Pour le Gouvernement
des États-Unis d'Amérique :
(Signé) Wm. C. BATTLE

PROTOCOLE À L'ACCORD CONCERNANT LE STATUT DES FORCES AMÉRICAINES EN AUSTRALIE¹

Le Gouvernement du Commonwealth d'Australie et le Gouvernement des États-Unis d'Amérique, ayant signé ce jour un Accord concernant le statut des forces américaines en Australie¹, conviennent d'engager à une date ultérieure des négociations en vue de conclure un accord de réciprocité qui régira le statut des forces de chacun des deux pays sur le territoire de l'autre.

Le présent Protocole entrera en vigueur à la date de sa signature.

EN FOI DE QUOI les soussignés, à ce dûment autorisés par leurs gouvernements respectifs, ont signé le présent Protocole.

FAIT à Canberra, en double exemplaire, le 9 mai 1963.

Pour le Gouvernement
du Commonwealth d'Australie :
(Signé) G. E. BARWICK

Pour le Gouvernement
des États-Unis d'Amérique :
(Signé) Wm. C. BATTLE

¹ Voir p. 57 de ce volume.

No. 6785

**UNITED STATES OF AMERICA
and
ICELAND**

Exchange of notes constituting an agreement relating to relief from double taxation on earnings from operation of ships and aircraft. Washington, 21 and 27 December 1962

Official text: English.

Registered by the United States of America on 24 June 1963.

**ÉTATS-UNIS D'AMÉRIQUE
et
ISLANDE**

Échange de notes constituant une convention tendant à éviter la double imposition des gains provenant de l'exploitation de navires et d'aéronefs. Washington, 21 et 27 décembre 1962

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 24 juin 1963.

No. 6785. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE UNITED STATES OF AMERICA AND ICELAND RELATING TO RELIEF FROM DOUBLE TAXATION ON EARNINGS FROM OPERATION OF SHIPS AND AIRCRAFT. WASHINGTON, 21 AND 27 DECEMBER 1962

I

The Secretary of State to the Ambassador of Iceland

DEPARTMENT OF STATE
WASHINGTON

December 21, 1962

Excellency :

I have the honor to refer to recent conversations between representatives of the Government of the United States of America and representatives of the Government of Iceland relating to the possibility of concluding an agreement between the two Governments with a view to granting, on a reciprocal basis, relief from double taxation on earnings derived from the operation of ships and aircraft. The Government of the United States of America agrees as follows :

1. The Government of the United States of America, in accordance with sections 872 (b) and 883 of its Internal Revenue Code of 1954, shall, on the basis of an equivalent exemption granted by the Government of Iceland to citizens of the United States of America and to corporations organized in the United States of America, exclude from gross income and exempt from income tax all earnings derived

(a) by a corporation organized in Iceland, or

(b) by an individual who is

(i) a citizen of Iceland and

(ii) a nonresident alien as to the United States of America, from the operation of a ship or ships documented, and from the operation of aircraft registered, under the laws of Iceland.

2. For the purposes of this agreement :

(a) The expressions "operation of a ship or ships" and "operation of aircraft" mean the business or enterprise, carried on by owners or charterers of a ships or ships, or of aircraft, as the case may be, of

¹ Came into force on 27 December 1962 by the exchange of the said notes.

[TRADUCTION — TRANSLATION]

N° 6785. ÉCHANGE DE NOTES CONSTITUANT UNE CONVENTION¹ ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET L'ISLANDE TENDANT À ÉVITER LA DOUBLE IMPOSITION DES GAINS PROVENANT DE L'EXPLOITATION DE NAVIRES ET D'AÉRONEFS. WASHINGTON, 21 ET 27 DÉCEMBRE 1962

I

Le Secrétaire d'État des États-Unis d'Amérique à l'Ambassadeur d'Islande

DÉPARTEMENT D'ÉTAT
WASHINGTON

Le 21 décembre 1962

Monsieur l'Ambassadeur,

Me référant aux entretiens qui ont eu lieu récemment entre des représentants du Gouvernement des États-Unis d'Amérique et des représentants du Gouvernement islandais en vue de la conclusion éventuelle d'une convention tendant à éviter, sur une base de réciprocité, la double imposition des gains provenant de l'exploitation de navires ou d'aéronefs, j'ai l'honneur de porter à votre connaissance que le Gouvernement des États-Unis est disposé à accepter les clauses ci-après :

1. Le Gouvernement des États-Unis, conformément aux sections 872, *b*, et 883 du Code des impôts directs et indirects de 1954 (*Internal Revenue Code*) s'engage, sous réserve que le Gouvernement islandais accorde une exonération équivalente aux ressortissants américains et aux sociétés constituées aux États-Unis, à exclure du revenu brut et à exonérer de l'impôt sur le revenu tous les gains

a) Qu'une société constituée en Islande, ou

b) Qu'une personne physique qui est

i) Ressortissante islandaise et

ii) N'est pas résidente des États-Unis

tire de l'exploitation de navires ou d'aéronefs immatriculés conformément à la législation islandaise.

2. Aux fins de la présente Convention,

a) Par « exploitation de navires ou d'aéronefs », il faut entendre l'opération commerciale effectuée par le propriétaire ou l'affrètement de navires ou d'aéronefs et qui consiste

¹ Entrée en vigueur le 27 décembre 1962 par l'échange desdites notes.

- (i) transporting persons, including the embarking and debarking of passengers, or
 - (ii) transporting articles, mails, and other cargo, including the loading and unloading thereof, or
 - (iii) both (i) and (ii).
- (b) The term “ earnings ” means income derived from the activities described in subparagraph (a) hereof, including the sale of tickets in the United States of America.

3. The exclusions and exemptions provided for in paragraph (1)

- (a) shall be accorded even though the corporation was resident in the United States of America by reason of engaging in trade or business therein at any time within the taxable year and even though the citizen was engaged in trade or business within the United States of America at any time within the taxable year, regardless of the activities constituting such trade or business;
- (b) shall be applicable with respect to taxable years beginning on or after the first day of January 1962.

4. The arrangement relating to relief from double income tax on shipping profits, effected by exchange of notes signed on May 22, August 9 and 18, October 24, 25, and 28, and December 5 and 6, 1922,¹ shall be terminated, as between the United States of America and Iceland, on the date specified in paragraph 3 (b) above.

5. Either of the two Governments may terminate this agreement by giving to the other Government six months' prior notice of termination in writing and, in such event, the agreement shall cease to be effective for the taxable years beginning on or after the first day of January next following the expiration of the six-month period.

The Government of the United States of America will consider this note, together with your note of reply confirming that the Government of Iceland agrees to terms corresponding to those outlined above, as constituting the agreement between the two Governments, entering into force on the date of your reply note.

Accept, Excellency, the renewed assurances of my highest consideration.

For the Secretary of State :

Richard D. KEARNEY

His Excellency Thor Thors,
Ambassador of Iceland

¹ United States of America : *Executive Agreement Series N° 14*; for notes dated 24 and 28 October and 5 December 1922, see also League of Nations, *Treaty Series*, Vol. CXIII, p. 381.

- i) A transporter des personnes, y compris l'embarquement et le débarquement de passagers,
 - ii) A transporter des marchandises, du courrier ou d'autres objets, y compris leur chargement et leur déchargement, ou
 - iii) En l'une et l'autre des opérations mentionnées sous i) et ii);
- b) Par « gains », il faut entendre les revenus provenant des opérations mentionnées à l'alinéa *a* du présent paragraphe, y compris la vente de billets aux États-Unis.

3. Les exclusions et exonérations prévues au paragraphe 1 de la présente Convention :

- a) Seront applicables même si, à un moment quelconque de l'exercice imposable, ladite société était résidente des États-Unis du fait qu'elle y exerçait une activité industrielle ou commerciale, et même si, à un moment quelconque de l'exercice imposable, ledit ressortissant exerçait une activité industrielle ou commerciale aux États-Unis, quelle que soit, dans l'un ou l'autre cas, la forme qu'ait prise ladite activité industrielle ou commerciale;
- b) S'appliqueront à l'exercice imposable commençant le 1^{er} janvier 1962 et aux exercices imposables ultérieurs.

4. L'arrangement tendant à éviter, en matière d'impôts sur le revenu, la double imposition des bénéfices provenant de la navigation maritime, qui a été conclu par l'échange de notes des 22 mai, 9 et 18 août, 24¹, 25 et 28¹ octobre, et 5¹ et 6 décembre 1922, cessera de produire effet, entre les États-Unis et l'Islande, à la date spécifiée à l'alinéa *b* du paragraphe 3 ci-dessus.

5. Chacun des Gouvernements pourra mettre fin à la présente Convention en adressant à l'autre, six mois à l'avance, une notification écrite de dénonciation; en pareil cas, la présente Convention cessera de s'appliquer à l'exercice imposable commençant le 1^{er} janvier qui suivra immédiatement la date à laquelle expirera ce délai de six mois, et aux exercices imposables ultérieurs.

Le Gouvernement des États-Unis considérera la présente note, ainsi que votre réponse confirmant que le Gouvernement islandais accepte des clauses correspondant à celles qui sont consignées ci-dessus, comme constituant entre les deux Gouvernements une Convention qui entrera en vigueur à la date de votre réponse.

Je vous prie d'agréer, etc.

Pour le Secrétaire d'État :

Richard D. KEARNEY

Son Excellence Monsieur Thor Thors
Ambassadeur d'Islande

¹ Société des Nations, *Recueil des Traités*, vol. CXIII, p. 381.

II

The Ambassador of Iceland to the Secretary of State

EMBASSY OF ICELAND
WASHINGTON 8, D.C.

December 27, 1962

Sir :

I have the honor to acknowledge the receipt of your note dated December 21, 1962, in which reference is made to recent conversations between representatives of the Government of Iceland and representatives of the Government of the United States of America relating to the possibility of concluding an agreement between the two Governments with a view to granting, on a reciprocal basis, relief from double taxation on earnings derived from the operation of ships and aircraft. It is noted that the Government of the United States of America agrees to certain terms as outlined in that note. In return, the Government of Iceland agrees as follows :

1. The Government of Iceland, in accordance with Chapter I, Article 2 of Law No. 70, April 28, 1962, shall, on the basis of the exemption granted by the Government of the United States of America in accordance with its agreement outlined in the above-mentioned note, exclude from gross income and exempt from income tax all earnings derived

(a) by a corporation organized in the United States of America, or
(b) by a citizen of the United States of America nonresident in Iceland, from the operation of a ship or ships documented, and from the operation of aircraft registered, under the laws of the United States of America.

2. For the purposes of this agreement :

(a) The expression " operation of a ship or ships " and " operation of aircraft " mean the business or enterprise, carried on by owners or charterers of a ship or ships, or of aircraft, as the case may be, of

(i) transporting persons, including the embarking and debarking of passengers, or

(ii) transporting articles, mails, and other cargo, including the loading and unloading thereof, or

(iii) both (i) and (ii).

(b) The term " earnings " means income derived from the activities described in subparagraph (a) hereof, including the sale of tickets in Iceland.

3. The exclusions and exemptions provided for in paragraph (1)

(a) shall be accorded even though the corporation was resident in Iceland by reason of engaging in trade or business therein at any time within the taxable year and even though the citizen was engaged in trade or business within Iceland at any time

II

L'Ambassadeur d'Islande au Secrétaire d'État des États-Unis d'Amérique

AMBASSADE D'ISLANDE
WASHINGTON 8 (D.C.)

Le 27 décembre 1962

Monsieur le Secrétaire d'État,

J'ai l'honneur d'accuser réception de votre note du 21 décembre 1962 dans laquelle vous mentionnez les entretiens que des représentants du Gouvernement islandais et des représentants du Gouvernement des États-Unis d'Amérique ont eus récemment en vue de la conclusion éventuelle d'une convention tendant à éviter, sur une base de réciprocité, la double imposition des gains provenant de l'exploitation de navires ou d'aéronefs. Le Gouvernement islandais note que le Gouvernement des États-Unis est disposé à accepter certaines clauses, qui sont consignées dans ladite note. De son côté, le Gouvernement islandais est disposé à accepter les clauses ci-après :

1. Le Gouvernement islandais, conformément à l'article 2 du chapitre premier de la loi n° 70 du 28 avril 1962, s'engage, sous réserve de l'exonération accordée par le Gouvernement des États-Unis conformément aux clauses proposées par lui dans la note susmentionnée, à exclure du revenu brut et à exonérer de l'impôt sur le revenu tous les gains

- a) Qu'une société constituée aux États-Unis, ou
- b) Qu'un ressortissant des États-Unis qui n'est pas résident de l'Islande, tire de l'exploitation de navires ou d'aéronefs immatriculés conformément à la législation des États-Unis.

2. Aux fins de la présente Convention,

- a) Par « exploitation de navires ou d'aéronefs », il faut entendre l'opération commerciale effectuée par le propriétaire ou l'affrèteur de navires ou d'aéronefs et qui consiste
 - i) A transporter des personnes, y compris l'embarquement et le débarquement de passagers,
 - ii) A transporter des marchandises, du courrier ou d'autres objets, y compris leur chargement et leur déchargement, ou
 - iii) En l'une et l'autre des opérations mentionnées sous i) et ii);
- b) Par « gains », il faut entendre les revenus provenant des opérations mentionnées à l'alinéa a du présent paragraphe, y compris la vente de billets en Islande.

3. Les exclusions et exonérations prévues au paragraphe 1 de la présente Convention :

- a) Seront applicables même si, à un moment quelconque de l'exercice imposable, ladite société était résidente de l'Islande du fait qu'elle y exerçait une activité industrielle ou commerciale, et même si, à un moment quelconque de l'exercice

within the taxable year, regardless of the activities constituting such trade or business;

(b) shall be applicable with respect to taxable years beginning on or after the first day of January 1962.

4. The arrangement relating to relief from double income tax on shipping profits, effected by exchange of notes signed on May 22, August 9 and 18, October 24, 25, and 26, and December 5 and 6, 1922, shall be terminated, as between Iceland and the United States of America, on the date specified in paragraph 3 (b) above.

5. Either of the two Governments may terminate this agreement by giving to the other Government six months prior notice of termination in writing, and in such event, the agreement shall cease to be effective for the taxable years beginning on or after the first day of January next following the expiration of the six-month period.

The Government of Iceland considers that your note above-mentioned and this note in reply constitute the agreement between the two Governments, entering into force on the date of this note.

Accept, Sir, the renewed assurances of my highest consideration.

Thor THORS

The Honorable The Secretary of State
Washington, D.C.

imposable, ledit ressortissant exerçait une activité industrielle ou commerciale en Islande, quelle que soit, dans l'un ou l'autre cas, la forme qu'ait prise ladite activité industrielle ou commerciale;

b) S'appliqueront à l'exercice imposable commençant le 1^{er} janvier 1962 et aux exercices imposables ultérieurs.

4. L'arrangement tendant à éviter, en matière d'impôts sur le revenu, la double imposition des bénéfices provenant de la navigation maritime, qui a été conclu par l'échange de notes des 22 mai, 9 et 18 août, 24, 25 et 26 octobre et 5 et 6 décembre 1922, cessera de produire effet, entre l'Islande et les États-Unis, à la date spécifiée à l'alinéa b du paragraphe 3 ci-dessus.

5. Chacun des Gouvernements pourra mettre fin à la présente Convention en adressant à l'autre, six mois à l'avance, une notification écrite de dénonciation; en pareil cas, la présente Convention cessera de s'appliquer à l'exercice imposable commençant le 1^{er} janvier qui suivra immédiatement la date à laquelle expirera ce délai de six mois, et aux exercices imposables ultérieurs.

Le Gouvernement islandais considère que votre note susmentionnée et la présente réponse constituent entre les deux Gouvernements une Convention qui entre en vigueur ce jour.

Je vous prie d'agréer, etc.

Thor THORS

Monsieur le Secrétaire d'État
Washington (D.C.)

No. 6786

**UNITED STATES OF AMERICA
and
REPUBLIC OF VIET-NAM**

**Agricultural Commodities Agreement under Title I of the
Agricultural Trade Development and Assistance Act,
as amended (with exchange of notes). Signed at
Saigon, on 21 November 1962**

Official text: English.

Registered by the United States of America on 24 June 1963.

**ÉTATS-UNIS D'AMÉRIQUE
et
RÉPUBLIQUE DU VIET-NAM**

**Accord relatif aux produits agricoles, conelu dans le cadre
du titre I de la loi tendant à développer et à favoriser le
commeree agricole, telle qu'elle a étémodifiée (avec
échange de notes). Signé à Saigon, le 21 novembre 1962**

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 24 juin 1963.

No. 6786. AGRICULTURAL COMMODITIES AGREEMENT¹
BETWEEN THE GOVERNMENT OF THE UNITED
STATES OF AMERICA AND THE GOVERNMENT
OF THE REPUBLIC OF VIET-NAM UNDER TITLE I
OF THE AGRICULTURAL TRADE DEVELOPMENT
AND ASSISTANCE ACT, AS AMENDED. SIGNED AT
SAIGON, ON 21 NOVEMBER 1962

The Government of the United States of America and the Government of the Republic of Viet Nam;

Recognizing the desirability of expanding trade in agricultural commodities between their two countries and with other friendly nations in a manner which would not displace usual marketings of the United States of America in these commodities or unduly disrupt world prices of agricultural commodities or normal patterns of commercial trade with friendly countries;

Considering that the purchase for piastres of agricultural commodities produced in the United States of America will assist in achieving such an expansion of trade :

Considering that the piastres accruing from such purchase will be utilized in a manner beneficial to both countries :

Desiring to set forth the understandings which will govern the sales, as specified below, of agricultural commodities to Viet Nam pursuant to Title I of the Agricultural Trade Development and Assistance Act, as amended (hereinafter referred to as the Act), and the measures which the two Governments will take individually and collectively in furthering the expansion of trade in such commodities;

Have agreed as follows :

Article I

SALES FOR PIASTRES

1. Subject to issuance by the Government of the United States of America and acceptance by the Government of the Republic of Viet Nam of purchase authorizations and to the availability of commodities under the Act at the

¹ Came into force on 21 November 1962, upon signature, in accordance with article VI.

[TRADUCTION — TRANSLATION]

N° 6786. ACCORD¹ ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DU VIET-NAM RELATIF AUX PRODUITS AGRICOLES, CONCLU DANS LE CADRE DU TITRE I DE LA LOI TENDANT À DÉVELOPPER ET À FAVORISER LE COMMERCE AGRICOLE, TELLE QU'ELLE A ÉTÉ MODIFIÉE. SIGNÉ À SAIGON, LE 21 NOVEMBRE 1962

Le Gouvernement des États-Unis d'Amérique et le Gouvernement de la République du Viet-Nam,

Reconnaissant qu'il est souhaitable d'accroître le commerce des produits agricoles entre les deux pays et avec d'autres nations amies de telle manière que les marchés habituels des États-Unis d'Amérique pour ces produits ne s'en trouvent pas affectés, et qu'il n'en résulte pas de fluctuations excessives des cours mondiaux des produits agricoles ni de bouleversement des échanges commerciaux habituels avec des pays amis,

Considérant que l'achat de produits agricoles américains, contre paiement en piastres, favorisera le développement de ce commerce,

Considérant que les piastres provenant des achats en question seront utilisés de manière à servir les intérêts des deux pays,

Désirant arrêter les conditions qui régiront les ventes, indiquées ci-après, de produits agricoles au Viet-Nam, conformément au titre I de la loi tendant à développer et à favoriser le commerce agricole, telle qu'elle a été modifiée (ci-après dénommée « la loi »), et les mesures que les deux Gouvernements prendront, tant individuellement que conjointement, pour favoriser le développement du commerce de ces produits,

Sont convenus de ce qui suit :

Article premier

VENTES CONTRE PAIEMENT EN PIASTRES

1. Sous réserve que les autorisations d'achat soient délivrées par le Gouvernement des États-Unis d'Amérique et acceptées par le Gouvernement de la République du Viet-Nam, et que les produits soient disponibles au titre de la

¹ Entré en vigueur le 21 novembre 1962, dès la signature, conformément à l'article VI.

time of exportation, the Government of the United States of America undertakes to finance the sales for piastres to purchasers authorized by the Government of the Republic of Viet Nam of the following agricultural commodities in the amounts indicated :

<i>Commodity</i>	<i>Export Market Value</i>
	<i>(millions)</i>
Tobacco	\$ 2.69
Cotton (third country processing)	2.17
Sweetened condensed milk	8.00
Unsweetened evaporated milk08
Ocean transportation (estimated)65
TOTAL	<u>\$13.59</u>

2. Applications for purchase authorizations will be made within 90 calendar days of the effective date of this Agreement, except that applications for purchase authorizations for any additional commodities or amounts of commodities provided for in any amendment to this Agreement will be made within 90 days after the effective date of such amendment. Purchase authorizations will include provisions relating to the sale and delivery of commodities, the time and circumstances of deposit of the piastres accruing from such sale, and other relevant matters.

3. The financing, sale and delivery of commodities under this Agreement may be terminated by either Government if that Government determines that because of changed conditions the continuation of such financing, sale or delivery is unnecessary or undesirable.

Article II

USES OF PIASTRES

The piastres accruing to the Government of the United States of America as a consequence of sales made pursuant to this Agreement will be used by the Government of the United States of America, in such manner and order or¹ priority as the Government of the United States of America shall determine, for the following purposes, in the amounts shown :

A. For United States expenditures under subsections (a), (f), (h) through (s) of Section 104 of the Act, or under any of such subsections, 10 percent of the piastres accruing pursuant to this Agreement.

¹ According to information provided by the United States of America, this word should read " of ".

loi à la date prévue pour l'exportation, le Gouvernement des États-Unis s'engage à financer, à concurrence des montants indiqués, la vente à des acheteurs agréés par le Gouvernement de la République du Viet-Nam, contre paiement en piastres, des produits agricoles suivants :

<i>Produits</i>	<i>Valeur marchande à l'exportation (en millions de dollars)</i>
Tabac	2,69
Coton (troisième industrie de transformation du pays) . .	2,17
Lait condensé (sucré)	8,00
Lait concentré (non sucré)	0,08
Fret maritime (montant estimatif)	0,65
TOTAL	13,59

2. Les demandes de délivrance d'autorisation d'achat seront présentées dans les 90 jours de la date d'entrée en vigueur du présent Accord; dans le cas de produits ou quantités supplémentaires prévus dans tout avenant au présent Accord, elles seront présentées dans les 90 jours de l'entrée en vigueur de l'avenant. Les autorisations d'achat contiendront des dispositions relatives à la vente et à la livraison des produits, aux dates et aux modalités de dépôt de la contre-valeur de ces produits en piastres et à toutes autres questions pertinentes.

3. L'un ou l'autre gouvernement pourra mettre fin au financement de la vente, à la vente et à la livraison des produits visés dans le présent Accord s'il estime que l'évolution de la situation rend la poursuite de ces opérations inutile ou contre-indiquée.

Article II

UTILISATION DES PIASTRES

1. Les piastres acquises par le Gouvernement des États-Unis d'Amérique à la suite des ventes effectuées conformément au présent Accord seront utilisées par ce Gouvernement suivant les modalités et l'ordre de priorité qu'il fixera, à concurrence des montants indiqués, aux fins suivantes :

A. Dix pour cent des piastres serviront à couvrir des dépenses effectuées par les États-Unis au titre des alinéas *a*, *f* ou *h* à *s* de l'article 104 de la loi;

B. To procure military equipment, materials, facilities and services for the common defense in accordance with Section 104 (c) of the Act, as amended, 90 percent of the piastres accruing pursuant to this Agreement.

Article III

DEPOSIT OF PIASTRES

1. The amount of piastres to be deposited to the account of the United States shall be the equivalent of the dollar sales value of the commodities and ocean transportation costs reimbursed or financed by the Government of the United States (except excess costs resulting from the requirement that United States flag vessels be used) converted into piastres as follows :

- (a) at the rate for dollar exchange applicable to commercial import transactions on the dates of dollar disbursements by the United States provided that a unitary exchange rate applying to all foreign exchange transactions is maintained by the Government of the Republic of Viet Nam, or
- (b) if more than one legal rate for foreign exchange transactions exists, the rate of exchange shall be mutually agreed upon from time to time between the Government of the United States and the Government of the Republic of Viet Nam.

2. In the event that a subsequent Agricultural Commodities Agreement or Agreements should be signed by the two Governments under the Act, any refunds of piastres which may be due or become due under this Agreement more than two years from the effective date of this Agreement would be made by the Government of the United States of America from funds available from the most recent Agricultural Commodities Agreement in effect at the time of the refund.

Article IV

GENERAL UNDERTAKINGS

1. The Government of the Republic of Viet Nam will take all possible measures to prevent the resale or transshipment to other countries or the use for other than domestic purposes (except where such resale, transshipment or use is specifically approved by the Government of the United States of America), of the agricultural commodities purchased pursuant to the provisions of this Agreement, and to assure that the purchase of such commodities does not result in increased availability of these or like commodities to nations unfriendly to the United States of America.

B. Quatre-vingt-dix pour cent des piastres serviront à acheter du matériel, des produits, des installations et des services pour les forces armées en vue de la défense commune, au titre de l'alinéa *c* de l'article 104 de la loi, telle qu'elle a été modifiée.

Article III

DÉPÔT DES PIASTRES

1. La somme en piastres qui sera déposée au compte du Gouvernement des États-Unis d'Amérique sera l'équivalent de la valeur en dollars des produits et du fret maritime remboursés ou financés par ce Gouvernement (à l'exclusion des frais supplémentaires qui résulteraient, le cas échéant, de l'obligation de transporter les produits sous pavillon américain), la conversion en piastres se faisant de la manière suivante :

- a) Si le Gouvernement de la République du Viet-Nam applique un taux de change unique à toutes les opérations sur devises : au taux de change du dollar fixé pour les importations commerciales aux dates auxquelles les États-Unis déboursent les dollars;
- b) En cas de pluralité de taux de change officiels applicables aux opérations sur devises : au taux de change que le Gouvernement des États-Unis d'Amérique et le Gouvernement de la République du Viet-Nam fixeront d'un commun accord.

2. Si les deux Gouvernements signent ultérieurement, dans le cadre de la loi, un ou plusieurs accords relatifs aux produits agricoles, tout remboursement en piastres qui serait ou deviendrait exigible au titre du présent Accord plus de deux ans après son entrée en vigueur sera effectué par le Gouvernement des États-Unis d'Amérique par prélèvement sur les fonds disponibles au titre du dernier en date des accords relatifs aux produits agricoles qui seront en vigueur au moment du remboursement.

Article IV

ENGAGEMENTS GÉNÉRAUX

1. Le Gouvernement de la République du Viet-Nam s'engage à prendre toutes mesures possibles pour empêcher la revente ou la réexpédition à d'autres pays, ou l'utilisation à des fins autres que la consommation intérieure, des produits agricoles achetés en vertu du présent Accord (sauf lorsque cette revente, cette réexpédition ou cette utilisation seront expressément autorisées par le Gouvernement des États-Unis d'Amérique), et pour éviter que l'achat desdits produits n'ait pour effet de mettre des quantités accrues de ces produits, ou de produits analogues, à la disposition de pays qui n'entretiennent pas de relations amicales avec les États-Unis d'Amérique.

2. The two Governments will take reasonable precautions to assure that all sales or purchases of agricultural commodities pursuant to this Agreement will not displace usual marketings of the United States of America in these commodities or unduly disrupt world prices of agricultural commodities or normal patterns of commercial trade with friendly countries.

3. In carrying out this Agreement, the two Governments will seek to assure conditions of commerce permitting private traders to function effectively and will use their best endeavors to develop and expand continuous market demand for agricultural commodities.

4. The Government of the Republic of Viet Nam will furnish, upon request of the Government of the United States of America, information on the progress of the program, particularly with respect to the arrival and condition of commodities and information relating to exports of the same or like commodities.

Article V

CONSULTATION

The two Governments will, upon request of either of them, consult regarding any matter relating to the application of this Agreement, or to the operation of arrangements carried out pursuant to this Agreement.

Article VI

ENTRY INTO FORCE

The Agreement shall enter into force upon signature.

IN WITNESS WHEREOF, the respective representatives, duly authorized for the purpose, have signed the present Agreement.

DONE at Saigon in duplicate this 21st day of November 1962.

For the Government
of the United States of America :
F. E. NOLTING, Jr.

For the Government
of the Republic of Viet Nam :
[SEAL] HOÀNG

2. Les deux Gouvernements s'engagent à prendre les précautions voulues pour que les ventes ou achats de produits agricoles, effectués en exécution du présent Accord, n'affectent pas les marchés habituels des États-Unis pour ces produits, n'entraînent pas de fluctuations excessives des cours mondiaux des produits agricoles et ne bouleversent pas les relations commerciales habituelles avec les pays amis.

3. Dans l'exécution du présent Accord, les deux Gouvernements s'efforceront de maintenir des conditions commerciales qui ne gênent pas l'activité des négociants privés et feront tout en leur pouvoir pour stimuler et développer une demande effective continue de produits agricoles.

4. Le Gouvernement de la République du Viet-Nam s'engage à fournir, à la demande du Gouvernement des États-Unis d'Amérique, des renseignements sur l'exécution du programme, notamment en ce qui concerne les arrivages et l'état des produits, ainsi que des renseignements concernant les exportations de tels produits ou de produits analogues.

Article V

CONSULTATIONS

A la requête de l'un ou de l'autre, les deux Gouvernements se consulteront sur toute question concernant l'application du présent Accord ou des arrangements pris dans le cadre du présent Accord.

Article VI

ENTRÉE EN VIGUEUR

Le présent Accord entrera en vigueur dès la signature.

EN FOI DE QUOI les représentants des deux Gouvernements, dûment autorisés à cet effet, ont signé le présent Accord.

FAIT à Saigon, en double exemplaire, le 21 novembre 1962.

Pour le Gouvernement
des États-Unis d'Amérique :
F. E. NOLTING, Jr.

Pour le Gouvernement
de la République du Viet-Nam :
[SCEAU] HOÀNG

EXCHANGE OF NOTES

I

*The American Ambassador to the Vietnamese Secretary of State for
National Economy*

No. 117

Saigon, November 21, 1962

Excellency :

I have the honor to refer to the Agricultural Commodities Agreement between the United States of America and the Republic of Viet Nam under Title I of the Agricultural Trade Development and Assistance Act, as amended, which was signed today¹ and to confirm the following supplementary understanding of my Government.

1. The Government of the Republic of Viet Nam will provide facilities for the conversion of two percent of the sales proceeds accruing under the subject Agreement for agricultural market development purposes into currencies other than U.S. dollars on request of the Government of the United States of America. This facility is needed for the purpose of securing funds to finance agricultural market development activities of the Government of the United States in other countries.

2. The Government of the United States may utilize piastres in Viet Nam to pay for international travel originating in Viet Nam, or originating outside Viet Nam when the travel (including connecting travel) is to or through Viet Nam, and for travel within the United States of America or other areas outside Viet Nam when the travel is part of a trip in which the traveler travels from, to or through Viet Nam. It is understood that these funds are intended to cover only travel by persons who are traveling on official business for the Government of the United States of America or in connection with activities financed by the Government of the United States of America. It is further understood that the travel for which piastres may be utilized shall not be limited to services provided by Vietnamese transportation facilities.

3. With respect to Article III, Paragraph I concerning the rate of exchange, it is the understanding of the Government of the United States of America that under the current Vietnamese exchange system, the amount of piastres to be deposited against dollar disbursements by the Government of the United States of America shall be computed at the controlled free market selling rate in effect on the dates of dollar disbursements.

In the event that the exchange system of Viet Nam is changed to establish a unitary rate for all foreign exchange transactions, deposits of piastres against dollar disbursements which take place on or after the effective date of such change shall be made at the exchange rate specified in Article III (1) (a) of the Agreement. It is further understood that if there should be any other change in the exchange system

¹ See p. 102 of this volume.

ÉCHANGE DE NOTES

I

*L'Ambassadeur des États-Unis d'Amérique au Secrétaire d'État
à l'économie nationale du Viet-Nam*

N° 117

Saigon, le 21 novembre 1962

Monsieur le Secrétaire d'État,

Me référant à l'Accord relatif aux produits agricoles conclu ce jour¹ entre les États-Unis d'Amérique et la République du Viet-Nam dans le cadre du titre I de la loi tendant à développer et à favoriser le commerce agricole, telle qu'elle a été modifiée, j'ai l'honneur de confirmer, au nom de mon Gouvernement, les clauses complémentaires suivantes :

1. Sur demande du Gouvernement des États-Unis d'Amérique, le Gouvernement de la République du Viet-Nam facilitera la conversion, en devises autres que le dollar des États-Unis, de 2 p. 100 du produit des ventes effectuées conformément à l'Accord, cette somme devant servir au développement des marchés agricoles. Il s'agit là pour le Gouvernement des États-Unis de réunir des fonds pour financer le développement des marchés de produits agricoles américains dans d'autre pays.

2. Le Gouvernement des États-Unis pourra se servir de piastres au Viet-Nam pour payer des voyages internationaux en provenance ou à destination du Viet-Nam, ou en transit via ce pays, y compris les déplacements intermédiaires, ainsi que des voyages à l'intérieur des États-Unis d'Amérique, ou de territoires autres que le Viet-Nam, lorsqu'ils feront partie d'un voyage en provenance ou à destination du Viet-Nam ou en transit via ce pays. Il est entendu qu'il devra s'agir uniquement de voyages officiels pour le compte du Gouvernement des États-Unis d'Amérique ou au titre d'activités financées par ce Gouvernement. Il est entendu en outre que ces voyages ne se feront pas nécessairement à bord de moyens de transports vietnamiens.

3. Pour ce qui est de l'article III, paragraphe 1, qui concerne le taux de change, le Gouvernement des États-Unis considère comme entendu qu'avec le régime des changes en vigueur au Viet-Nam, la somme en piastres à déposer en contrepartie des dollars déboursés par le Gouvernement des États-Unis sera calculée au cours vendeur du marché libre contrôlé aux dates auxquelles les dollars seront déboursés.

Au cas où le régime des changes du Viet-Nam serait modifié et où un taux uniforme serait rendu applicable à toutes les opérations sur devises, les sommes en piastres à déposer en contrepartie des dollars déboursés à compter de la date d'entrée en vigueur de la modification seraient calculées au taux de change indiqué au paragraphe 1, a de l'article III de l'Accord. Il est entendu en outre que si le régime des changes du

¹ Voir p. 103 de ce volume.

of Viet Nam, the amount of piastres to be deposited under this Agreement shall be mutually agreed as provided in Article III (1) (b) of the Agreement.

I shall appreciate receiving Your Excellency's confirmation of the above understanding.

Accept, Excellency, the renewed assurances of my highest consideration.

F. E. NOLTING, Jr.

His Excellency Hoàng Khắc Thành
Secretary of State for National Economy
Saigon

II

*The Vietnamese Secretary of State for National Economy to the
American Ambassador*

RÉPUBLIQUE DU VIÊT-NAM
SÉCRÉTARIAT D'ÉTAT À L'ÉCONOMIE NATIONALE¹

No. 1418 BKT/N/TV/M

Saigon, 21 November, 1962

The Secretary of State for National Economy
of the Government of the Republic of Vietnam

to

His Excellency Frederick E. Nolting Jr.
Ambassador of the United States of America,
Saigon

Excellency,

I have the honor to acknowledge the receipt of your Note No. 117 under date of November 21st, 1962 which reads as follows :

[See note I]

In reply, I have the honor to inform you that the foregoing provisions are acceptable to the Government of the Republic of Viet Nam and to confirm that this exchange of notes constitutes an Agreement between the two Governments on this subject, which shall enter into force today.

Accept, Excellency, the renewed assurances of my highest consideration.

[SEAL] HOÀNG

¹ Republic of Viet-Nam
Secretariat of State for National Economy.

Viet-Nam était modifié de toute autre manière, la somme en piastres à déposer au titre de l'Accord serait convenue entre les deux Gouvernements comme il est dit au paragraphe 1, *b* de l'article III de l'Accord.

Je serais obligé à Votre Excellence de bien vouloir confirmer ce qui précède.

Veillez agréer, etc.

F. E. NOLTING, Jr.

Son Excellence Monsieur Hoàng-Khác-Thành
Secrétaire d'État à l'économie nationale
Saïgon

II

*Le Secrétaire d'État à l'économie nationale du Viet-Nam à l'Ambassadeur
des États-Unis d'Amérique*

RÉPUBLIQUE DU VIET-NAM
SECRETARIAT D'ÉTAT À L'ÉCONOMIE NATIONALE

N° 1418 BKT/N/TV/M

Saïgon, le 21 novembre 1962

Le Secrétaire d'État à l'économie nationale
du Gouvernement de la République du Viet-Nam
à
Son Excellence Monsieur Frederick E. Nolting Jr.
Ambassadeur des États-Unis d'Amérique à Saïgon

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de votre note n° 117 en date de ce jour, dont le texte est le suivant :

[Voir note I]

En réponse, je tiens à porter à votre connaissance que les dispositions ci-dessus ont l'agrément du Gouvernement de la République du Viet-Nam et à confirmer que le présent échange de notes constitue entre nos deux Gouvernements un accord qui entrera en vigueur ce jour.

Veillez agréer, etc.

[SCEAU] HOÀNG

No. 6787

**UNITED STATES OF AMERICA
and
CZECHOSLOVAKIA**

**Exchange of notes constituting an agreement relating to
the issuance of re-entry visas to diplomatic personnel.
Prague, 18 and 21 December 1962**

Official texts: English and Czech.

Registered by the United States of America on 24 June 1963.

**ÉTATS-UNIS D'AMÉRIQUE
et
TCHÉCOSLOVAQUIE**

**Échange de notes constituant un accord relatif à la déli-
vrance de visas de rentrée au personnel diplomatique.
Prague, 18 et 21 décembre 1962**

Textes officiels anglais et tchèque.

Enregistré par les États-Unis d'Amérique le 24 juin 1963.

No. 6787. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE UNITED STATES OF AMERICA AND CZECHOSLOVAKIA RELATING TO THE ISSUANCE OF RE-ENTRY VISAS TO DIPLOMATIC PERSONNEL. PRAGUE, 18 AND 21 DECEMBER 1962

I

The Czechoslovak Ministry of Foreign Affairs to the American Embassy

[CZECH TEXT — TEXTE TCHÈQUE]

[TRANSLATION² — TRADUCTION³]

MINISTERSTVO ZAHraniČNÍCH VĚCÍ

MINISTRY OF FOREIGN AFFAIRS

Č. 374.344/62-KO

No. 374.344/62-KO

Ministerstvo zahraničních věcí projevuje úctu velvyslanectví Spojených států amerických a k jeho žádosti tlumočené I. tajemníkem velvyslanectví p. Sommerlattem o udělování trvalých zpětných víz členům velvyslanectví, má čest sdělit, že na základě reciprocity bude ministerstvo udělovat vedoucímu velvyslanectví trvalá zpětná víza platná 180 dnů. Diplomatictí pracovníci obdrží trvalá zpětná víza platná 90 dnů a ostatním pracovníkům velvyslanectví budou jako dosud udělována jednorázová zpětná víza.

The Ministry of Foreign Affairs presents its compliments to the Embassy of the United States of America and, regarding the request presented by Mr. Sommerlatte, First Secretary of Embassy, for issuance of permanent re-entry visas to members of the Embassy, has the honor to communicate that on the basis of reciprocity the Ministry will issue to the Embassy Chief of Mission a permanent re-entry visa valid for 180 days. Diplomatic personnel will receive permanent re-entry visas valid for 90 days, and other personnel of the Embassy will be issued single re-entry visas, as heretofore.

Ministerstvo zahraničních věcí používá této příležitosti, aby znovu ujistilo velvyslanectví Spojených států amerických svou hlubokou úctou.

The Ministry of Foreign Affairs avails itself of this opportunity to renew to the Embassy of the United States the assurances of its highest consideration.

V Praze dne 18. prosince 1962

Prague, December 18, 1962

(*Initialed*) [illegible]

[SEAL]

Velvyslanectví Spojených
Států Amerických
Praha

Embassy of the United States
of America
Prague

¹ Came into force on 21 December 1962 by the exchange of the said notes.

² Translation by the Government of the United States of America.

³ Traduction du Gouvernement des États-Unis d'Amérique.

II

The American Embassy to the Czechoslovak Ministry of Foreign Affairs

No. 126

The Embassy of the United States of America presents its compliments to the Ministry of Foreign Affairs of the Czechoslovak Socialist Republic and has the honor to confirm that the United States Government is prepared to issue on a reciprocal basis, as outlined in the Ministry's Note No. 374.344/62-KO, dated December 18, 1962, multiple entry visas to Czechoslovak diplomatic personnel assigned to the United States.

The Embassy of the United States of America avails itself of this opportunity to renew to the Ministry of Foreign Affairs of the Czechoslovak Socialist Republic the assurance of its highest consideration.

Embassy of the United States of America

Prague, December 21, 1962

[TRADUCTION — TRANSLATION]

N° 6787. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LA TCHÉCOSLOVAQUIE RELATIF À LA DÉLIVRANCE DE VISAS DE RENTRÉE AU PERSONNEL DIPLOMATIQUE. PRAGUE, 18 ET 21 DÉCEMBRE 1962

I

Le Ministère des affaires étrangères de Tchécoslovaquie à l'Ambassade des États-Unis d'Amérique

MINISTÈRE DES AFFAIRES ÉTRANGÈRES

N° 374.344/62-KO

Le Ministère des affaires étrangères présente ses compliments à l'Ambassade des États-Unis d'Amérique et, se référant à la requête présentée par M. Sommerlatte, Premier Secrétaire d'ambassade, concernant la délivrance de visas valables pour un nombre limité d'entrées au personnel de l'Ambassade, a l'honneur de faire savoir à l'Ambassade que, à titre de réciprocité, le Ministère délivrera au Chef de mission un visa de rentrée valable pour un nombre illimité d'entrées pendant 180 jours. Les visas délivrés au personnel diplomatique seront valables pour un nombre illimité d'entrées pendant 90 jours et les visas délivrés au personnel non diplomatique seront limités, comme par le passé, à une seule entrée.

Le Ministère des affaires étrangères saisit, etc.

Prague, le 18 décembre 1962

(Paraphé) [illisible]

[SCEAU]

À l'Ambassade des États-Unis d'Amérique
Prague

¹ Entré en vigueur le 21 décembre 1962 par l'échange desdites notes.

II

*L'Ambassade des États-Unis d'Amérique au Ministère des affaires étrangères
de Tchécoslovaquie*

N° 126

L'Ambassade des États-Unis d'Amérique présente ses compliments au Ministère des affaires étrangères de la République socialiste tchécoslovaque et a l'honneur de confirmer que le Gouvernement des États-Unis est prêt à délivrer à titre de réciprocité, comme prévu dans la note du Ministère n° 374.344/62-KO en date du 18 décembre 1962, des visas pour un nombre illimité d'entrées au personnel diplomatique tchécoslovaque en poste aux États-Unis.

L'Ambassade des États-Unis d'Amérique saisit, etc.

Ambassade des États-Unis d'Amérique

Prague, le 21 décembre 1962

No. 6788

**UNITED STATES OF AMERICA
and
BOLIVIA**

**Agricultural Commodities Agreement under Title I of the
Agricultural Trade Development and Assistance Act,
as amended (with exchange of notes). Signed at La
Paz, on 17 December 1962**

Official texts: English and Spanish.

Registered by the United States of America on 24 June 1963.

**ÉTATS-UNIS D'AMÉRIQUE
et
BOLIVIE**

**Accord relatif aux produits agricoles, conclu dans le cadre
du titre I de la loi tendant à développer et à favoriser le
commerce agricole, telle qu'elle a été modifiée (avec
échange de notes). Signé à La Paz, le 17 décembre 1962**

Textes officiels anglais et espagnol.

Enregistré par les États-Unis d'Amérique le 24 juin 1963.

No. 6788. AGRICULTURAL COMMODITIES AGREEMENT¹
BETWEEN THE GOVERNMENT OF THE UNITED
STATES OF AMERICA AND THE GOVERNMENT OF
BOLIVIA UNDER TITLE I OF THE AGRICULTURAL
TRADE DEVELOPMENT AND ASSISTANCE ACT, AS
AMENDED. SIGNED AT LA PAZ, ON 17 DECEMBER
1962

The Government of the United States of America and the Government of Bolivia :

Recognizing the desirability of expanding trade in agricultural commodities between their two countries and with other friendly nations in a manner which would not displace usual marketings of the United States of America in these commodities or unduly disrupt world prices of agricultural commodities or normal patterns of commercial trade with friendly countries;

Considering that the purchase for bolivianos of agricultural commodities produced in the United States of America will assist in achieving such an expansion of trade;

Considering that the bolivianos accruing from such purchase will be utilized in a manner beneficial to both countries;

Desiring to set forth the understandings which will govern the sales, as specified below, of agricultural commodities to Bolivia pursuant to Title I of the Agricultural Trade Development and Assistance Act, as amended (hereinafter referred to as the Act), and the measures which the two Governments will take individually and collectively in furthering the expansion of trade in such commodities;

Have agreed as follows :

Article I

SALES FOR BOLIVIANOS

1. Subject to issuance by the Government of the United States of America and acceptance by the Government of Bolivia of purchase authorizations and to the availability of commodities under the Act at the time of exportation,

¹ Came into force on 17 December 1962, upon signature, in accordance with article VI.

[SPANISH TEXT — TEXTE ESPAGNOL]

No. 6788. CONVENIO SOBRE PRODUCTOS AGRICOLAS ENTRE EL GOBIERNO DE LOS ESTADOS UNIDOS DE AMERICA Y EL GOBIERNO DE BOLIVIA CONFORME AL TITULO I DE LA LEY DE AYUDA Y FOMENTO AL COMERCIO AGRICOLA Y SUS ENMIENDAS. FIRMADO EN LA PAZ, EL 17 DE DICIEMBRE DE 1962

El Gobierno de los Estados Unidos de América y el Gobierno de Bolivia :

Reconociendo la conveniencia de expandir el intercambio comercial de productos agrícolas entre sus dos países y con otras naciones amigas, en una forma que no disloque las transacciones mercantiles usuales de los Estados Unidos de América en esos productos, ni perturbe irregularmente los precios mundiales de los productos agrícolas ó los patrones normales del intercambio comercial con naciones amigas;

Considerando que, la compra con moneda boliviana de productos agrícolas producidos en los Estados Unidos de América contribuirá a lograr esa expansión comercial;

Considerando que, los fondos en moneda boliviana provenientes de tales adquisiciones, serán utilizados en una forma que beneficiará a ambos países;

Deseando establecer las convenciones que gobernarán las ventas, en la forma especificada posteriormente, de esos productos agrícolas al Gobierno de Bolivia, de conformidad con el Título I de la Ley de Ayuda y Fomento del Comercio Agrícola y sus enmiendas (que en adelante se llamará la Ley), así como las medidas que ambos Gobiernos adoptarán, individual y colectivamente para promover la expansión del intercambio comercial en tales productos;

Han acordado lo siguiente :

Artículo I

VENTA EN MONEDA BOLIVIANA

1o. Sujeto a la disponibilidad de los productos contemplados en la Ley, al tiempo de su exportación, y a la emisión de autorizaciones por el Gobierno de los Estados Unidos de América y a su aceptación por el Gobierno de Bolivia,

the Government of the United States of America undertakes to finance the sales for bolivianos, to purchasers authorized by the Government of Bolivia, of the following agricultural commodities in the amounts indicated :

<i>Commodity</i>	<i>Export market value (millions)</i>
Wheat/wheat flour	\$8.0
Ocean transportation (estimated)	1.5
	TOTAL \$9.5

2. Applications for purchase authorizations will be made within ninety calendar days of the effective date of this Agreement, except that applications for purchase authorizations for any additional commodities or amounts of commodities provided for in any amendment to this Agreement will be made within ninety days after the effective date of such amendment. Purchase authorizations will include provisions relating to the sale and delivery of commodities, the time and circumstances of deposit of the bolivianos accruing from such sale, and other relevant matters.

3. Purchase and shipment of the commodities mentioned above will be made within eighteen calendar months of the effective date of this Agreement.

4. The financing, sale and delivery of commodities under this Agreement may be terminated by either Government if that Government determines that because of changed conditions the continuation of such financing, sale or delivery is unnecessary or undesirable.

Article II

USES OF BOLIVIANOS

The bolivianos accruing to the Government of the United States of America as a consequence of sales made pursuant to this Agreement will be used by the Government of the United States of America, in such manner and order of priority as the Government of the United States of America shall determine, for the following purposes, in the amounts shown :

A. For United States expenditures under subsections (a), (b), (c), (d), (f) and (h) through (s) of Section 104 of the Act, or under any of such subsections, fifteen percent of the bolivianos accruing pursuant to this Agreement.

el Gobierno de los Estados Unidos de América se compromete a financiar la venta en moneda boliviana, a compradores autorizados por el Gobierno de Bolivia, del siguiente producto agrícola en la cantidad que se indica :

<i>Productos</i>	<i>Valor en el mercado de Exportación (millones)</i>
Trigo o harina de trigo	\$8.0
Transporte marítimo (estimado)	1.5
	TOTAL \$9.5

2o. Las solicitudes para el otorgamiento de autorizaciones de compra serán presentadas dentro un plazo de noventa días calendarios después de la fecha de entrada en vigencia el presente Convenio, excepto cuando se trate de solicitudes de autorización para la compra de cualesquiera productos adicionales o cantidades adicionales de productos, estipulados en cualquier enmienda a este Convenio, las que se presentarán dentro de un plazo de noventa días de la fecha en que entre en vigencia de tal enmienda. Las autorizaciones de compra incluirán estipulaciones con respecto a la venta y a la entrega de los productos, el tiempo y las circunstancias del depósito de los fondos en moneda boliviana, provenientes de dicha venta y otros pormenores pertinentes.

3o. La compra y el embarque de los productos anteriormente mencionados será efectuada dentro de los 18 meses calendarios posteriores a la fecha de vigencia del presente Convenio.

4o. El financiamiento, las ventas y entregas de los productos acordados en este Convenio pueden ser concluídos por cualquiera de los Gobiernos, si ese Gobierno determinase que, por un cambio en las condiciones, la continuación de tales financiamientos, ventas o entregas es innecesaria o indeseable.

Artículo II

EMPLEO DE LA MONEDA BOLIVIANA

Los fondos en moneda boliviana resultantes en favor del Gobierno de los Estados Unidos de América, como consecuencia de las ventas efectuadas en cumplimiento del presente Convenio, serán utilizadas por el Gobierno de los Estados Unidos de América en la forma y en el orden de prioridades que determine el Gobierno de los Estados Unidos en los propósitos y en las cantidades que se especifican a continuación :

a) Para gastos de los Estados Unidos conforme a las subsecciones (A), (B), (C), (D), (F) y (H) hasta (S) de la sección 104 de la Ley o bajo cualquiera de dichas subsecciones, el 15 % de la moneda boliviana proveniente del cumplimiento del presente Convenio.

B. For loans to be made by the Agency for International Development under Section 104 (e) of the Act and for administrative expenses of the Agency for International Development in Bolivia incident thereto, fifteen percent of the bolivianos accruing pursuant to this Agreement. It is understood that :

- (1) Such loans under Section 104 (e) of the Act will be made to United States business firms and branches, subsidiaries, or affiliates of such firms in Bolivia for business development and trade expansion in Bolivia and to United States firms and Bolivian firms for the establishment of facilities for aiding in the utilization, distribution, or otherwise increasing the consumption of and markets for United States agricultural products.
- (2) Loans will be mutually agreeable to the Agency for International Development and the Government of Bolivia, acting through the Ministry of National Economy. The Minister or his designate will act for the Government of Bolivia and the Administrator of the Agency for International Development or his designate will act for the Agency for International Development.
- (3) Upon receipt of an application which the Agency for International Development is prepared to consider, the Agency for International Development will inform the Ministry of National Economy of the identity of the applicant, the nature of the proposed business, the amount of the proposed loan, and the general purposes for which the loan proceeds would be expended.
- (4) When the Agency for International Development is prepared to act favorably upon an application, it will so notify the Ministry of National Economy and will indicate the interest rate and the repayment period which would be used under the proposed loan. Maturities will be consistent with the purposes of the financing and the interest rate will be similar to that prevailing in Bolivia on comparable loans.
- (5) Within sixty days after the receipt of the notice that the Agency for International Development is prepared to act favorably upon an application, the Ministry of National Economy will indicate to the Agency for International Development whether or not the Ministry has any objection to the proposed loan. Unless within the sixty-day period the Agency for International Development has received such a communication from the Ministry of National Economy, it shall be understood that the Ministry has no objection to the proposed loan. When the Agency for International Development approves or declines the proposed loan, it will notify the Ministry of National Economy.
- (6) In the event the bolivianos set aside for loans under Section 104 (e) of the Act are not advanced within three years from the date of this Agreement

b) Para el otorgamiento de empréstitos por la Agencia para el Desarrollo Internacional, bajo la sección 104 (E) de la Ley y para los gastos administrativos que en efectuarlos incurra la Agencia para el Desarrollo Internacional en Bolivia, 15 % de los fondos en moneda boliviana provenientes del cumplimiento del presente Convenio. Se sobreentiende que :

- (1) Los préstamos bajo la sección 104 (E) de la Ley serán hechos a las firmas comerciales de los Estados Unidos, agencias, subsidiarias o afiliadas de las mismas en Bolivia para el desarrollo comercial y expansión del intercambio en Bolivia y a firmas de los Estados Unidos y de Bolivia, para el establecimiento de facilidades que ayuden en la utilización, distribución o en el incremento del consumo y mercados de los productos agrícolas de los Estados Unidos.
- (2) Los préstamos deberán ser mutuamente aceptables a la Agencia para el Desarrollo Internacional y al Gobierno de Bolivia que actuará a través del Ministerio de Economía Nacional. El Ministro o su representante actuará por el Gobierno de Bolivia y el Administrador de la Agencia para el Desarrollo Internacional o su representante actuará por la Agencia para el Desarrollo Internacional.
- (3) Al recibo de una solicitud, que la Agencia para el Desarrollo Internacional esté preparada a considerar, la Agencia informará al Ministerio de Economía Nacional sobre la identidad del solicitante, la naturaleza de sus negocios, el monto del empréstito solicitado y los propósitos generales en que los fondos del mismo serán utilizados.
- (4) Cuando la Agencia para el Desarrollo Internacional se encuentre preparada para actuar favorablemente sobre una solicitud, lo notificará al Ministerio de Economía Nacional e indicará la tasa de intereses y el período de amortizaciones que se utilizará en el préstamo propuesto. Los vencimientos estarán de acuerdo con los propósitos del financiamiento y la tasa de interés será similar a la que prevalezca en Bolivia para préstamos similares.
- (5) Dentro de los sesenta días posteriores a la notificación de que la Agencia para el Desarrollo Internacional se encuentra preparada para actuar favorablemente sobre una solicitud, el Ministerio de Economía Nacional indicará a la Agencia si tiene o no alguna objeción al empréstito propuesto. Si dentro del indicado período de sesenta días la Agencia para el Desarrollo Internacional no ha recibido tal comunicación del Ministerio de Economía Nacional, ella dará por sobreentendido que el Ministerio no tiene objeciones al préstamo solicitado. Cuando la Agencia para el Desarrollo Internacional apruebe o rehuse una solicitud de préstamo, pasará notificación al Ministerio de Economía Nacional.
- (6) En la eventualidad de que los fondos en moneda boliviana destinados a préstamos bajo la sección 104 (E) de la Ley no sean adelantados dentro

because the Agency for International Development has not approved loans or because proposed loans have not been mutually agreeable to the Agency for International Development and the Ministry of National Economy, the Government of the United States of America may use the bolivianos for any purpose authorized by Section 104 of the Act.

C. For a loan to the Government of Bolivia under Section 104 (*g*) of the Act for financing such projects to promote economic development, including projects not heretofore included in plans of the Government of Bolivia, as may be mutually agreed, seventy percent of the bolivianos accruing pursuant to this Agreement. The terms and conditions of the loan and other provisions will be set forth in a separate loan agreement. In the event that agreement is not reached on the use of the bolivianos for loan purposes within three years from the date of this Agreement, the Government of the United States of America may use the bolivianos for any purposes authorized by Section 104 of the Act.

Article III

DEPOSIT OF BOLIVIANOS

1. The amount of bolivianos to be deposited to the account of the Government of the United States of America shall be the equivalent of the dollar sales value of the commodities and ocean transportation costs reimbursed or financed by the Government of the United States of America (except excess costs resulting from the requirement that United States flag vessels be used) converted into bolivianos, as follows :

- (a) at the rate for dollar exchange applicable to commercial import transactions on the dates of dollar disbursements by the United States, provided that a unitary exchange rate applying to all foreign exchange transactions is maintained by the Government of Bolivia, or
- (b) if more than one legal rate for foreign exchange transactions exists, at a rate of exchange to be mutually agreed upon from time to time between the Government of the United States of America and the Government of Bolivia.

2. In the event that a subsequent Agricultural Commodities Agreement or Agreements should be signed by the two Governments under the Act, any refunds of bolivianos which may be due or become due under this

de tres años de la fecha de este Convenio, porque la Agencia para el Desarrollo Internacional no haya aprobado préstamos o porque las solicitudes de préstamo no hayan sido mutuamente aceptables a la Agencia para el Desarrollo Internacional y el Ministerio de Economía Nacional, el Gobierno de los Estados Unidos de América podrá utilizar los fondos en moneda boliviana para cualquier propósito autorizado por la sección 104 de la Ley.

c) Para el otorgamiento de un empréstito al Gobierno de Bolivia, bajo la sección 104 (G) de la Ley, el 70 % de los fondos en moneda boliviana provenientes del cumplimiento del presente Convenio, destinados a financiar aquellos proyectos que lleguen a convenirse mutuamente para promover el Desarrollo Económico, incluyendo proyectos no comprendidos hasta ahora en los planes del Gobierno de Bolivia. Los términos y condiciones del empréstito y otras provisiones serán establecidas en un Acuerdo de empréstito separado. En caso de no llegarse a un acuerdo sobre el empleo de los fondos en moneda boliviana, destinados al empréstito, dentro de los tres años posteriores a la fecha de la Firma de este Convenio, el Gobierno de los Estados Unidos de América podrá utilizar la moneda local en cualquier propósito autorizado por la sección 104 de la Ley.

Artículo III

DEPOSITO DE LOS FONDOS EN MONEDA BOLIVIANA

1o. El monto de los fondos en moneda boliviana a ser depositados en la cuenta del Gobierno de los Estados Unidos de América, será del equivalente del valor en dólares de las ventas de los productos y de los costos de transporte marítimo reembolsados o financiados por el Gobierno de los Estados Unidos de América (excluyendo los costos en demasía resultantes del requisito sobre la utilización de buques de bandera norteamericana), convertidos en moneda boliviana, en la siguiente forma :

- a) A la tasa de cambio por dólar aplicable a las transacciones comerciales de importación, en las fechas en que los Estados Unidos realicen los desembolsos en dólares, siempre que el Gobierno de Bolivia mantenga una tasa de cambio de tipo unitario para todas las transacciones en moneda extranjera, ó
- b) Si existiera más de una tasa legal para las transacciones en moneda extranjera, a una tasa de cambio que será, de tiempo en tiempo, mutuamente convenida entre el Gobierno de los Estados Unidos de América y el Gobierno de Bolivia.

2o. En el caso de que los dos Gobiernos firmaran posteriormente un Convenio sobre productos agrícolas bajo la Ley, cualquier reembolso de bolivianos que haya vencido o pueda vencer bajo este Convenio, luego de dos

Agreement more than two years from the effective date of this Agreement would be made by the Government of the United States of America from funds available from the most recent Agricultural Commodities Agreement in effect at the time of the refund.

Article IV

GENERAL UNDERTAKINGS

1. The Government of Bolivia will take all possible measures to prevent the resale or transshipment to other countries or the use for other than domestic purposes (except where such resale, transshipment or use is specifically approved by the Government of the United States of America) of the agricultural commodities purchased pursuant to the provisions of this Agreement and to assure that the purchase of such commodities does not result in increased availability of these or like commodities to nations unfriendly to the United States of America.

2. The two Governments will take reasonable precautions to assure that sales or purchases of agricultural commodities pursuant to this Agreement will not displace usual marketings of the United States of America in these commodities or unduly disrupt world prices of agricultural commodities or normal patterns of commercial trade with friendly countries.

3. In carrying out this Agreement, the two Governments will seek to assure conditions of commerce permitting private traders to function effectively and will use their best endeavors to develop and expand continuous market demand for agricultural commodities.

4. The Government of Bolivia will furnish, upon request of the Government of the United States of America, information on the progress of the program, particularly with respect to arrival and condition of commodities, and information relating to exports of the same or like commodities.

Article V

CONSULTATION

The two Governments will, upon request of either of them, consult regarding any matter relating to the application of this Agreement, or to the operation of arrangements carried out pursuant to this Agreement.

años de la fecha de su entrada en vigor, será efectuado por el Gobierno de los Estados Unidos de América con fondos provenientes del Acuerdo sobre Productos Agrícolas más reciente que se encuentre en efecto a la fecha del reembolso.

Artículo IV

COMPROMISOS GENERALES

1o. El Gobierno de Bolivia conviene en tomar todas las medidas posibles para evitar la venta o reembarque a otras naciones, o el uso en otros propósitos que los nacionales (exceptuando cuando tal reventa, reembarque o uso haya sido específicamente aprobado por el Gobierno de los Estados Unidos de América), de los productos agrícolas adquiridos en conformidad con las estipulaciones del presente Convenio, así como para asegurar que la adquisición de dichos productos no resulte en un aumento de las disponibilidades de éstos o similares productos para las naciones hostiles a los Estados Unidos de América.

2o. Los dos Gobiernos convienen en tomar precauciones razonables para asegurar que todas las ventas y compras de los productos agrícolas que se realicen conforme al presente Convenio, no disloquen las transacciones mercantiles usuales de los Estados Unidos de América en estos productos, ni perturben irregularmente los precios mundiales de los productos agrícolas o los patrones normales del intercambio comercial con naciones amigas.

3o. En la ejecución de este Convenio, los dos Gobiernos procurarán asegurar condiciones de comercio tales que permitan a los comerciantes particulares operar eficazmente, y empeñar sus mejores esfuerzos en desarrollar e incrementar la continua demanda mercantil para los productos agrícolas.

4o. El Gobierno de Bolivia proporcionará al Gobierno de los Estados Unidos de América, a pedido de este último, las informaciones que sean necesarias sobre el progreso del programa, particularmente con respecto a la llegada y condición de los productos e información relativa a exportaciones de los mismos o similares productos.

Artículo V

CONSULTAS

Los dos Gobiernos, a solicitud de cualquiera de ellos establecerán consultas respecto a cualquier asunto relativo a la aplicación del presente Convenio, o a la operación de las medidas puestas en práctica para su ejecución.

Article VI

ENTRY INTO FORCE

The Agreement shall enter into force upon signature.

IN WITNESS WHEREOF, the respective representatives, duly authorized for the purpose, have signed the present Agreement.

DONE at La Paz in duplicate this seventeenth day of December 1962.

For the Government
of the United States of America :

Ben S. STEPHANSKY

[SEAL]

For the Government
of Bolivia :

José FELLMAN VELARDE

[SEAL]

Artículo VI

ENTRADA EN VIGENCIA

Este Convenio entrará en vigencia en la fecha de su firma.

EN FE DE LO CUAL los respectivos representantes debidamente autorizados para ello, firmaron el presente Convenio.

DADO en la ciudad de La Paz, en duplicado el día diecisiete de diciembre del año de un mil novecientos sesenta y dos.

Por el Gobierno
de los Estados Unidos de America :

Ben S. STEPHANSKY

[SELLO]

Por el Gobierno
de Bolivia :

José FELLMAN VELARDE

[SELLO]

EXCHANGE OF NOTES

I

*The American Ambassador to the Bolivian Minister of Foreign Affairs and
Worship*

No. 189

La Paz, December 17, 1962

Excellency :

I have the honor to refer to the Agricultural Commodities Agreement signed today¹ between the Government of the United States of America and the Government of Bolivia and to state that, with regard to the conversion of bolivianos into other currencies and to certain other matters relating to the use by the Government of the United States of America of bolivianos accruing under the subject Agreement, it is the understanding of the Government of the United States of America that :

(a) Upon request of the Government of the United States of America, the Government of Bolivia will provide facilities for the conversion of two percent of the bolivianos accruing from sales under this Agreement into other currencies for purposes of Section 104 (a) of the Act. These currencies will be used to finance agricultural market development activities in other countries. Upon request of the Government of the United States of America, the Government of Bolivia will also provide facilities for the conversion of up to \$150,000 for educational exchange activities under Section 104 (h) of the Act. These currencies will also be used in the purchase of air transportation for Bolivian and American participants in the international educational exchange program.

(b) The Government of the United States may utilize bolivianos in Bolivia to pay for international travel originating in Bolivia, or originating outside Bolivia when the travel (including connecting travel) is to or through Bolivia, and for travel within the United States of America or other areas outside Bolivia when the travel is part of a trip in which the traveler travels from, to or through Bolivia. It is understood that these funds are intended to cover only travel by persons who are traveling on official business for the Government of the United States of America or in connection with activities financed by the Government of the United States of America. It is further understood that the travel for which bolivianos may be utilized shall not be limited to services provided by Bolivian transportation facilities.

(c) It is understood that imports of wheat and wheat flour under Title I of this Act shall be over and above commercial imports from free world sources during calendar year 1963 of not less than 40,000 MT of wheat and/or wheat flour in wheat equivalent.

¹ See p. 122 of this volume

I shall appreciate receiving Your Excellency's confirmation of the above understanding.

Accept, Excellency, the renewed assurances of my highest consideration.

Ben S. STEPHANSKY

His Excellency José Fellman Velarde
Minister of Foreign Affairs and Worship
La Paz

II

The Bolivian Minister of Foreign Affairs and Worship to the American Ambassador

[SPANISH TEXT — TEXTE ESPAGNOL]

REPÚBLICA DE BOLIVIA
MINISTERIO DE RELACIONES EXTERIORES Y CULTO

Nº DGNA. 418/1193

La Paz, 17 de diciembre de 1962

Excelencia :

Tengo el honor de avisar recibo de la nota No. 189 de Su Excelencia, que textualmente dice :

“ Embajada de los Estados Unidos de América. — No. 189. — La Paz, 17 de diciembre de 1962.

Excelencia : — Tengo el honor de referirme al Convenio sobre productos agrícolas firmado el día de hoy entre el Gobierno de los Estados Unidos de América y el Gobierno de Bolivia y de manifestar que el entendimiento del Gobierno de los Estados Unidos de América con referencia a la conversión de moneda boliviana en otras, y materias relativas al uso por el Gobierno de los Estados Unidos de América de la moneda nacional proveniente del indicado Convenio, es el siguiente :

(a) A solicitud del Gobierno de los Estados Unidos de América, el Gobierno de Bolivia proveerá facilidades para la conversión en otras monedas del 2% de los fondos en moneda boliviana provenientes de las ventas bajo el Convenio, para los propósitos de la Sección 104 (a) de la Ley. Estas monedas serán utilizadas para

financiar el desarrollo de los mercados agrícolas de otros países. A solicitud del Gobierno de los Estados Unidos de América, el Gobierno de Bolivia proveerá también facilidades para la conversión de hasta \$us. 150.000.—para las actividades de intercambio educacional de la Sección 104 (g) de la Ley. Estas monedas serán además utilizadas en la adquisición de transporte aéreo tanto para los bolivianos como para los americanos que participen en los programas internacionales de intercambio educacional.

(b) El Gobierno de los Estados Unidos de América podrá utilizar moneda boliviana, en Bolivia, para pagar viajes internacionales que se originen en Bolivia o fuera, cuando los viajes (incluyendo sus conexiones) sean á, o, á través de Bolivia y para viajes dentro de los Estados Unidos de América u otras áreas fuera de Bolivia cuando el viaje sea parte de un itinerario en que el viajante vaya de, á, o á través de Bolivia. Se sobreentiende que estos fondos cubrirán solo viajes realizados oficialmente por el Gobierno de los Estados Unidos de América o en conexión con actividades financiadas por el Gobierno de los Estados Unidos de América. Además, los viajes en los que se utilizará la moneda boliviana, no estarán limitados a los servicios provistos por organizaciones de transporte bolivianas.

(c) Se entiende que las importaciones de trigo o harina de trigo a realizarse bajo el Título I de la Ley, se efectuarán por encima y fuera de las importaciones comerciales de no menos de 40.000 toneladas métricas de harina o su equivalente en trigo que se importarán durante el año calendario de 1963, de otras fuentes del mundo libre.

Apreciaré recibir una confirmación de Vuestra Excelencia a los entendimientos anteriores.

Acepte Excelencia las renovadas seguridades de mi más alta consideración. (Fdo.) Ben Stephansky ”.

Al respecto, tengo el honor de informar a Su Excelencia la confirmación del Gobierno de Bolivia a los puntos mencionados en la nota transcrita, relativos a la conversión y uso de los fondos en moneda boliviana provenientes de las ventas a realizarse bajo los términos del Convenio suscrito en la fecha.

Acepte Excelencia, las seguridades de mi consideración más alta y distinguida.

José FELLMAN VELARDE

Al Excmo. señor Ben Stephansky
Embajador Extraordinario y Plenipotenciario
de los Estados Unidos de América
Presente

[TRANSLATION¹ — TRADUCTION²]

REPUBLIC OF BOLIVIA
MINISTRY OF FOREIGN AFFAIRS AND WORSHIP

No. DGNA. 418/1193

La Paz, December 17, 1962

Excellency :

I have the honor to acknowledge receipt of Your Excellency's note No. 189, the text of which reads as follows :

[*See note I*]

In this connection I have the honor to inform Your Excellency that the Government of Bolivia confirms the points mentioned in the note transcribed, relating to the conversion and use of the funds in Bolivian currency accruing from the sales to be effected under the terms of the Agreement signed on this date.

Accept, Excellency, the assurances of my highest and most distinguished consideration.

José FELLMAN VELARDE

His Excellency Ben Stephansky
Ambassador Extraordinary and Plenipotentiary
of the United States of America
City

¹ Translation by the Government of the United States of America.
² Traduction du Gouvernement des États-Unis d'Amérique.

[TRADUCTION — TRANSLATION]

N^o 6788. ACCORD¹ ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT BOLIVIEN RELATIF AUX PRODUITS AGRICOLES, CONCLU DANS LE CADRE DU TITRE I DE LA LOI TENDANT À DÉVELOPPER ET À FAVORISER LE COMMERCE AGRICOLE, TELLE QU'ELLE A ÉTÉ MODIFIÉE. SIGNÉ À LA PAZ, LE 17 DÉCEMBRE 1962

Le Gouvernement des États-Unis d'Amérique et le Gouvernement bolivien,

Reconnaissant qu'il est souhaitable d'accroître le commerce des produits agricoles entre les deux pays et avec d'autres nations amies de telle manière que les marchés habituels des États-Unis d'Amérique pour ces produits ne s'en trouvent pas affectés et qu'il n'en résulte pas de fluctuations excessives des cours mondiaux des produits agricoles ni de bouleversement des échanges commerciaux habituels avec les pays amis,

Considérant que l'achat de produits agricoles américains, contre paiement en bolivianos, favorisera le développement de ce commerce,

Considérant que les bolivianos provenant des achats en question seront utilisés de manière à servir les intérêts des deux pays,

Désirant arrêter les conditions qui régiront les ventes, indiquées ci-après, de produits agricoles à la Bolivie, conformément au titre I de la loi tendant à développer et à favoriser le commerce agricole, (ci-après dénommée « la loi »), telle qu'elle a été modifiée, et les mesures que les deux Gouvernements prendront, tant individuellement que conjointement, pour favoriser le développement du commerce de ces produits;

Sont convenus de ce qui suit :

Article premier

VENTES CONTRE PAIEMENT EN BOLIVIANOS

1. Sous réserve que les autorisations d'achat soient délivrées par le Gouvernement des États-Unis d'Amérique et acceptées par le Gouvernement bolivien, et que les produits soient disponibles au titre de la loi à la date prévue pour l'exportation, le Gouvernement des États-Unis d'Amérique s'engage à financer, à concurrence des montants indiqués, la vente à des acheteurs agréés par le Gouvernement bolivien, contre remboursement en bolivianos, des produits agricoles suivants :

¹ Entré en vigueur le 17 décembre 1962, dès la signature, conformément à l'article VI.

<i>Produits</i>	<i>Valeur marchande à l'exportation (en millions de dollars)</i>
Blé ou farine de blé	8,0
Fret maritime (chiffre estimatif)	1,5
	TOTAL 9,5

2. Les demandes de délivrance d'autorisations d'achat seront présentées 90 jours au plus tard après l'entrée en vigueur du présent Accord; dans le cas de produits ou quantités supplémentaires prévus dans tout avenant au présent Accord, elles seront présentées 90 jours au plus tard après l'entrée en vigueur de l'avenant. Les autorisations d'achat contiendront des dispositions relatives à la vente et à la livraison des produits, aux dates et aux modalités de dépôt de la contre-valeur de ces produits en bolivianos et à toutes autres questions pertinentes.

3. Les produits susmentionnés devront être achetés et expédiés dans les 18 mois de l'entrée en vigueur du présent Accord.

4. L'un ou l'autre Gouvernement pourra mettre fin au financement, à la vente et à la livraison des produits visés dans le présent Accord s'il estime que l'évolution de la situation rend la poursuite de ces opérations inutile ou contre-indiquée.

Article II

UTILISATION DES BOLIVIANOS

Les bolivianos acquis par le Gouvernement des États-Unis d'Amérique à la suite des ventes effectuées conformément au présent Accord seront utilisés par ce Gouvernement suivant les modalités et l'ordre de priorité qu'il fixera, à concurrence des montants indiqués, aux fins suivantes :

A. Quinze pour cent des bolivianos serviront à couvrir des dépenses effectuées par les États-Unis au titre des alinéas *a, b, c, d, f* ou *h* à *s* de l'article 104 de la loi;

B. Quinze pour cent des bolivianos seront utilisés par l'Agency for International Development pour consentir des prêts au titre de l'alinéa *e* de l'article 104 de la loi et pour couvrir les dépenses d'administration qu'elle aura à supporter de ce chef en Bolivie. Il est entendu que :

- 1) Les prêts accordés au titre de l'alinéa *e* de l'article 104 de la loi seront consentis à des entreprises américaines et à leurs succursales, filiales ou entreprises affiliées, établies en Bolivie, pour servir à développer les affaires et le commerce dans ce pays, ainsi qu'à des firmes américaines et boliviennes pour créer les moyens de mieux utiliser et distribuer les produits agricoles

américains et, de façon générale, de développer la consommation et les marchés de ces produits;

- 2) Les prêts devront être agréés à la fois par l'Agency for International Development de Washington et par le Gouvernement bolivien, représenté par le Ministère de l'économie nationale. Le Ministre, ou une personne désignée par lui, agira au nom du Gouvernement bolivien et l'Administrateur de l'Agency for International Development, ou une personne désignée par lui, agira au nom de l'Agency;
- 3) Lorsqu'elle recevra une demande de prêt et qu'elle sera disposée à la prendre en considération, l'Agency for International Development fera connaître au Ministère de l'économie nationale l'identité du demandeur, la nature de l'entreprise projetée, le montant du prêt envisagé et les objectifs généraux du prêt;
- 4) Lorsque l'Agency for International Development sera disposée à donner une suite favorable à une demande de prêt, elle en informera le Ministère de l'économie nationale et indiquera le taux d'intérêt et les délais de remboursement du prêt envisagé. Les échéances seront fixées d'une manière compatible avec les fins du financement et le taux d'intérêt sera du même ordre que le taux en vigueur en Bolivie pour des prêts analogues;
- 5) Dans les 60 jours qui suivront la réception de l'avis indiquant que l'Agency for International Development est disposée à donner une suite favorable à une demande de prêt, le Ministère de l'économie nationale fera savoir à l'Agency s'il voit un inconvénient à ce que le prêt envisagé soit consenti. Si l'Agency ne reçoit pas, dans ledit délai de 60 jours, cette communication du Ministère, ce dernier sera présumé n'avoir aucune objection au prêt envisagé. Lorsque l'Agency agréera ou rejettera la demande de prêt, elle en avisera le Ministère.
- 6) Si, dans un délai de trois ans à compter de la date du présent Accord, les bolivianos destinés à des prêts au titre de l'alinéa *e* de l'article 104 de la loi n'ont pas été avancés du fait que l'Agency for International Development n'aura pas approuvé de prêts ou que les prêts envisagés n'auront pas reçu le double agrément de l'Agency et du Ministère de l'économie nationale, le Gouvernement des États-Unis d'Amérique pourra utiliser ces bolivianos à toute fin prévue à l'article 104 de la loi;

C. Soixante-dix pour cent des bolivianos serviront à consentir un prêt au Gouvernement bolivien au titre de l'alinéa *g* de l'article 104 de la loi, en vue de financer des projets convenus propres à favoriser le développement économique, notamment des projets qui ne figurent pas dans les programmes déjà établis par ce Gouvernement. Les termes et conditions du prêt, ainsi que toutes autres dispositions utiles, seront énoncés dans un accord de prêt distinct. Si, dans un délai de trois ans à compter de la date du présent Accord, aucune

entente n'est intervenue sur l'utilisation des bolivianos aux fins de prêt, le Gouvernement des États-Unis d'Amérique pourra les employer à toute fin prévue à l'article 104 de la loi.

Article III

DÉPÔT DES BOLIVIANOS

1. La somme en bolivianos qui sera déposée au compte du Gouvernement des États-Unis d'Amérique sera l'équivalent de la valeur en dollars des produits et du fret maritime remboursés ou financés par ce Gouvernement (à l'exclusion des frais supplémentaires qui résulteraient, le cas échéant, de l'obligation de transporter les produits sous pavillon américain), la conversion en bolivianos se faisant de la manière suivante :

- a) Si le Gouvernement bolivien applique un taux de change unique à toutes les opérations sur devises : au taux de change du dollar fixé pour les importations commerciales aux dates auxquelles les États-Unis débourseront les dollars;
- b) En cas de pluralité de taux de change officiels applicables aux opérations sur devises : au taux de change que le Gouvernement des États-Unis d'Amérique et le Gouvernement bolivien fixeront d'un commun accord.

2. Si les deux Gouvernements signent ultérieurement, dans le cadre de la loi, un ou plusieurs accords relatifs aux produits agricoles, tout remboursement en bolivianos qui serait ou deviendrait exigible au titre du présent Accord, plus de deux ans après son entrée en vigueur, sera effectué par le Gouvernement des États-Unis d'Amérique par prélèvement sur les fonds disponibles au titre du dernier en date des accords relatifs aux produits agricoles qui seront en vigueur au moment du remboursement.

Article IV

ENGAGEMENTS GÉNÉRAUX

1. Le Gouvernement bolivien prendra toutes mesures possibles pour empêcher la revente ou la réexpédition à d'autres pays, ou l'utilisation à des fins autres que la consommation intérieure, des produits agricoles achetés en vertu du présent Accord (sauf lorsque cette revente, cette réexpédition ou cette utilisation seront expressément autorisées par le Gouvernement des États-Unis d'Amérique), et pour éviter que l'achat desdits produits n'ait pour effet de mettre des quantités accrues de ces produits, ou de produits analogues, à la disposition de pays qui n'entretiennent pas de relations amicales avec les États-Unis.

2. Les deux Gouvernements prendront les précautions voulues pour que les ventes ou achats de produits agricoles, effectués conformément au présent Accord, n'affectent pas les marchés habituels des États-Unis pour ces produits, n'entraînent pas de fluctuations excessives des cours mondiaux des produits agricoles et ne bouleversent pas les relations commerciales habituelles avec les pays amis.

3. Dans l'exécution du présent Accord, les deux Gouvernements s'efforceront de maintenir des conditions commerciales qui ne gênent pas l'activité des négociants privés et feront tout en leur pouvoir pour stimuler et développer une demande effective continue des produits agricoles.

4. Le Gouvernement bolivien s'engage à fournir, à la demande du Gouvernement des États-Unis d'Amérique, des renseignements sur l'exécution du programme, notamment en ce qui concerne les arrivages et l'état des produits reçus, ainsi que sur les exportations de tels produits ou de produits analogues.

Article V

CONSULTATIONS

A la requête de l'un ou de l'autre, les deux Gouvernements se consulteront sur toute question concernant l'application du présent Accord ou des arrangements pris dans le cadre du présent Accord.

Article VI

ENTRÉE EN VIGUEUR

Le présent Accord entrera en vigueur dès la signature.

EN FOI DE QUOI les représentants des deux Gouvernements, dûment autorisés à cet effet, ont signé le présent Accord.

FAIT à La Paz, en double exemplaire, le 17 décembre 1962.

Pour le Gouvernement
des États-Unis d'Amérique :

Ben S. STEPHANSKY

[SCEAU]

Pour le Gouvernement
bolivien :

José FELLMAN VELARDE

[SCEAU]

ÉCHANGE DE NOTES

I

*L'Ambassadeur des États-Unis d'Amérique au Ministre des relations extérieures
et du culte de la Bolivie*

N° 189

La Paz, le 17 décembre 1962

Monsieur le Ministre,

Me référant à l'Accord relatif aux produits agricoles conclu ce jour¹ entre le Gouvernement des États-Unis d'Amérique et le Gouvernement bolivien, j'ai l'honneur de confirmer qu'en ce qui concerne la conversion des bolivianos en d'autres monnaies, ainsi que certaines autres questions touchant l'utilisation des bolivianos que le Gouvernement des États-Unis d'Amérique obtiendra au titre de l'Accord, l'interprétation du Gouvernement des États-Unis d'Amérique est la suivante :

a) Le Gouvernement bolivien, sur demande du Gouvernement des États Unis d'Amérique, fera en sorte que 2 p. 100 des bolivianos provenant des ventes prévues dans l'Accord puissent être convertis en d'autres monnaies, pour être utilisés aux fins de l'alinéa a) de l'article 104 de la loi. Les sommes ainsi réunies serviront à financer l'expansion, dans d'autres pays, de marchés pour l'écoulement des produits agricoles. Sur demande du Gouvernement des États-Unis d'Amérique, le Gouvernement bolivien facilitera aussi la conversion de l'équivalent de 150 000 dollars au maximum pour des échanges culturels, au titre de l'alinéa h de l'article 104 de la loi. Les sommes ainsi réunies serviront aussi à payer les frais de voyage par avion de Boliviens et d'Américains participant au programme d'échanges culturels.

b) Le Gouvernement des États-Unis d'Amérique pourra se servir de bolivianos en Bolivie pour payer des voyages internationaux en provenance ou à destination de la Bolivie ou en transit via ce pays, y compris les déplacements intermédiaires, ainsi que des voyages à l'intérieur des États-Unis ou de pays autres que la Bolivie, lorsqu'ils feront partie d'un voyage en provenance ou à destination de la Bolivie ou en transit via ce pays. Il est entendu qu'il devra s'agir uniquement de voyages officiels pour le compte du Gouvernement des États-Unis d'Amérique ou au titre d'activités financées par ce Gouvernement. Il est entendu en outre que les voyages payables en bolivianos ne se feront pas nécessairement par des services de transport boliviens.

c) Il est entendu que les importations de blé et de farine de blé dans le cadre du titre I de la loi viendront en sus des importations commerciales en provenance du monde libre pendant l'année 1963, lesquelles seront d'au moins 40 000 tonnes de blé ou d'équivalent sous forme de farine de blé.

¹ Voir p. 138 de ce volume.

Je serais obligé à Votre Excellence de bien vouloir donner confirmation de ce qui précède.

Veillez agréer, etc.

Ben S. STEPHANSKY

Son Excellence Monsieur José Fellman Velarde
Ministre des relations extérieures et du culte
La Paz

II

*Le Ministre des relations extérieures et du culte de la Bolivie à l'Ambassadeur
des États-Unis d'Amérique*

RÉPUBLIQUE DE BOLIVIE
MINISTÈRE DES RELATIONS EXTÉRIEURES ET DU CULTE

N° DGNA. 418/1193

La Paz, le 17 décembre 1962

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de la note n° 189 de Votre Excellence, qui est ainsi conçue :

[Voir note I]

Je tiens à porter à la connaissance de Votre Excellence que le Gouvernement bolivien accepte les propositions précitées touchant la conversion et l'utilisation des boliviens provenant des ventes prévues dans l'Accord signé ce jour.

Je vous prie d'agréer, etc.

José FELLMAN VELARDE

Son Excellence Monsieur Ben Stephansky
Ambassadeur extraordinaire et plénipotentiaire
des États-Unis d'Amérique
En ville

No. 6789

**UNITED NATIONS
and
UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND**

Agreement (with annex and exchange of letters) for the provision of operational, executive and administrative personnel to the Trust, Non-Self Governing and other Territories for whose international relations the Government of the United Kingdom of Great Britain and Northern Ireland are responsible with the exception of the Federation of Rhodesia and Nyasaland. Signed at New York, on 27 June 1963

Official text: English.

Registered ex officio on 27 June 1963.

**ORGANISATION DES NATIONS UNIES
et
ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD**

Accord (avec annexe et échange de lettres) régissant l'envoi de personnel d'exécution, de direction et d'administration dans les Territoires sous tutelle, territoires non autonomes et autres territoires dont le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord assure les relations internationales, à l'exception de la Fédération de la Rhodésie et du Nyassaland. Signé à New York, le 27 juin 1963

Texte officiel anglais.

Enregistré d'office le 27 juin 1963.

No. 6789. AGREEMENT¹ BETWEEN THE UNITED NATIONS AND THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND FOR THE PROVISION OF OPERATIONAL, EXECUTIVE AND ADMINISTRATIVE PERSONNEL TO THE TRUST, NON-SELF GOVERNING AND OTHER TERRITORIES FOR WHOSE INTERNATIONAL RELATIONS THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND ARE RESPONSIBLE WITH THE EXCEPTION OF THE FEDERATION OF RHODESIA AND NYASALAND. SIGNED AT NEW YORK, ON 27 JUNE 1963

The United Nations and the Government of Great Britain and Northern Ireland (hereinafter referred to as "the Government of the United Kingdom"), desiring to join in furthering the development of the administrative services of the Trust, Non-Self Governing and other Territories with the exception of the Federation of Rhodesia and Nyasaland for whose international relations the Government of the United Kingdom are responsible have entered into this Agreement in a spirit of friendly co-operation.

Article I

SCOPE OF THE AGREEMENT

1. This Agreement embodies the conditions under which the United Nations shall render assistance by providing operational and executive personnel (hereinafter referred to as "officers") to the Governments of the Trust, Non-Self Governing and other Territories (hereinafter referred to as "the Governments of the Territories") for whose international relations the Government of the United Kingdom are responsible with the exception of the Federation of Rhodesia and Nyasaland. Subject to the provisions of this Agreement, arrangements regarding the provision of each officer shall be made in an exchange of letters between the United Nations and the Government of the Territory concerned, acting with the authority of the Government of the United Kingdom. The Government of the United Kingdom accept international responsibility for any obligations imposed on the Governments of the Territories by this

¹ Came into force on 27 June 1963, upon signature, in accordance with article VI (1).

[TRADUCTION — TRANSLATION]

N° 6789. ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES ET LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD RÉGISSANT L'ENVOI DU PERSONNEL D'EXÉCUTION, DE DIRECTION ET D'ADMINISTRATION DANS LES TERRITOIRES SOUS TUTELLE, TERRITOIRES NON AUTONOMES ET AUTRES TERRITOIRES DONT LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ASSURE LES RELATIONS INTERNATIONALES, À L'EXCEPTION DE LA FÉDÉRATION DE LA RHODÉSIE ET DU NYASSALAND. SIGNÉ À NEW YORK, LE 27 JUIN 1963

L'Organisation des Nations Unies et le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord (ci-après dénommé « le Gouvernement du Royaume-Uni »), désireux de favoriser conjointement le développement des services administratifs des territoires sous tutelle, territoires non autonomes et autres territoires dont le Gouvernement du Royaume-Uni assure les relations internationales, à l'exception de la Fédération de la Rhodésie et du Nyassaland, ont conclu le présent Accord dans un esprit d'amicale coopération.

Article premier

PORTÉE DE L'ACCORD

1. Le présent Accord définit les conditions dans lesquelles l'Organisation fournira les services de fonctionnaires ou de spécialistes de l'administration (ci-après dénommés « agents ») aux Gouvernements des territoires sous tutelle, territoires non autonomes et autres territoires (ci-après dénommés « les Gouvernements des territoires ») dont le Gouvernement du Royaume-Uni assure les relations internationales, à l'exception de la Fédération de la Rhodésie et du Nyassaland. Sous réserve des dispositions du présent Accord, les arrangements touchant l'envoi de chaque agent s'effectueront par un échange de lettres entre l'Organisation et le Gouvernement du territoire intéressé, agissant avec l'autorisation du Gouvernement du Royaume-Uni. Le Gouvernement du Royaume-Uni accepte, au même titre que si ces obligations lui étaient imposées à lui-même, la responsabilité internationale de toutes obligations

¹ Entré en vigueur le 27 juin 1963, dès la signature, conformément au paragraphe 1 de l'article VI.

Agreement or on any of those Governments by any exchange of letters entered into in pursuance of this Agreement in the same manner as if such obligations had been imposed on the Government of the United Kingdom.

2. The Government of the Territory concerned and each officer may enter into agreements between themselves or adopt such arrangements as may be appropriate concerning their mutual relationship. However, any such agreement or arrangement shall be subject to the provisions of this Agreement and to the relevant exchange of letters concluded in pursuance of this Agreement, and shall be communicated to the United Nations.

3. The relationship between the United Nations and the officers shall be defined in contracts between them. A copy of the form of contract the United Nations will use for this purpose is herewith transmitted for the information of the Government of the United Kingdom, as Annex I¹ to this Agreement. The United Nations undertakes to furnish the Government of the Territory concerned with a copy of the contract concluded between the United Nations and each officer within one month after it has been concluded.

Article II

FUNCTIONS OF THE OFFICERS

1. The officers to be provided under this Agreement shall be available to perform operational, executive or managerial functions, including training, for the Governments of the Territories, or, if so agreed by the United Nations and the Government of the Territory concerned, for other public agencies or bodies of the Territory.

2. In the performance of the duties assigned to them by the Government of the Territory concerned, the officers shall be solely responsible to, and under the exclusive direction of, that Government or the public agency or body by whom, with the agreement of that Government they are employed, and they shall not report to or take instructions from the United Nations or any other person or body external to that Government, public agency or body, except with the approval of that Government. In each case the Government of the Territory shall designate the authority to which the officer will be immediately responsible.

3. The Parties hereto recognize that a special international status attaches to the officers made available to the Governments of the Territories under this Agreement, and that the assistance provided to the Governments of the Territories hereunder is in furtherance of the purposes of the United Nations. Accordingly, the officers shall not be required to perform any function incompa-

¹ For the text of this Annex, see United Nations, *Treaty Series*, Vol. 319, p. 14.

imposées aux Gouvernements des territoires par le présent Accord, ou à l'un quelconque de ces Gouvernements par tout échange de lettres effectué en exécution du présent Accord.

2. Le Gouvernement du territoire intéressé et chaque agent pourront conclure entre eux des Accords ou prendre des arrangements appropriés touchant leurs relations mutuelles. Cependant, tout Accord ou arrangement de cette nature sera subordonné aux dispositions du présent Accord et à l'échange de lettres pertinent effectué en exécution du présent Accord, et devra être communiqué à l'Organisation.

3. Les relations entre l'Organisation et les agents seront définies dans les Contrats qu'elle conclura avec eux. Un modèle du Contrat que l'Organisation utilisera à cette fin est communiqué ci-joint au Gouvernement du Royaume-Uni, pour information, et constitue l'annexe I¹ du présent Accord. L'Organisation s'engage à fournir au Gouvernement du territoire intéressé, dans le mois qui suivra sa conclusion, copie de chaque Contrat effectivement conclu entre elle et chaque agent.

Article II

FONCTIONS DES AGENTS

1. Les agents dont les services seront fournis en vertu du présent Accord seront appelés à remplir, pour les Gouvernements des territoires, des fonctions d'exécution, de direction ou de gestion, et à s'occuper notamment de la formation de personnel, ou, s'il en est ainsi convenu par l'Organisation et le Gouvernement du territoire intéressé, à remplir ces fonctions dans d'autres agences ou organismes de droit public du territoire.

2. Dans l'exercice des fonctions que le Gouvernement du territoire intéressé leur assignera, les agents seront uniquement responsables devant ce Gouvernement, ou l'agence ou l'organisme de droit public qui les emploient avec l'accord de ce Gouvernement, et en relèveront exclusivement; à moins que ce Gouvernement ne les y autorise, ils ne devront ni rendre compte à l'Organisation ou à d'autres personnes ou organismes extérieurs à ce Gouvernement, cette agence ou cet organisme, ni en recevoir d'instructions. Dans chaque cas, le Gouvernement du territoire désignera l'autorité devant laquelle l'agent sera immédiatement responsable.

3. Les Parties au présent Accord reconnaissent que les agents mis à la disposition des Gouvernements des territoires en vertu de cet Accord jouissent d'un statut international spécial et que l'assistance fournie aux Gouvernements des territoires en vertu du même Accord doit aider à atteindre les buts de l'Organisation. En conséquence, les agents ne pourront être requis d'exercer

¹ Pour le texte de cette annexe, voir Nations Unies, *Recueil des Traités*, vol. 319, p. 15.

tible with such special international status or with the purposes of the United Nations and any agreement entered into by the Government of the Territory concerned with any officers shall embody a specific provision to that effect.

Article III

OBLIGATIONS OF THE UNITED NATIONS

1. The United Nations shall provide the officers in response to requests from the Government of the United Kingdom or, where so authorised by the Government of the United Kingdom, from the Government of any Territory. The officers shall be persons with adequate experience to enable them to perform efficiently the functions indicated in the requests and shall be selected by the United Nations in consultation with the Government of the Territory concerned.
2. The United Nations shall provide such officers in accordance with any applicable resolutions and decisions of its competent organs, and subject to the availability of the necessary funds and suitable officers.
3. The United Nations shall, within the financial resources available to it, provide financial and administrative assistance necessary to the successful implementation of this Agreement, including in particular the payment of stipends and allowances to supplement, as appropriate, the salary and related emoluments paid to any officer by the Government of the Territory concerned under paragraph 1 of Article IV of this Agreement, and upon request of that Government, the effecting of such payment in currencies unavailable to that Government and the making of arrangements for travel and transportation outside the territory of assignment when the officer, his family or belongings are moved under the terms of his contract.
4. The United Nations shall provide the officers with such subsidiary benefits as it may deem appropriate, including compensation in the event of death, injury or illness attributable to the performance of official duties on behalf of Governments of the Territories. Such subsidiary benefits shall be specified in contracts to be entered into between the United Nations and the officers.
5. The United Nations shall extend its good offices in a spirit of friendly co-operation towards the making of any necessary amendment to the conditions of service of the officer, including the cessation of such service if and when it becomes necessary.

Article IV

OBLIGATIONS OF GOVERNMENTS OF THE TERRITORIES

1. The Government of each Territory receiving assistance under this Agreement shall contribute to the cost of implementing this Agreement by paying the officer the salary and related emoluments which would be payable

des fonctions incompatibles avec leur statut international spécial ou avec les buts de l'Organisation, et tout Accord conclu entre le Gouvernement du territoire intéressé et tous agents devra renfermer une clause expresse à cet effet.

Article III

OBLIGATIONS DE L'ORGANISATION DES NATIONS UNIES

1. L'Organisation fournira les services d'agents sur la demande du Gouvernement du Royaume-Uni ou, avec l'autorisation du Gouvernement du Royaume-Uni, sur la demande du Gouvernement de tout territoire. Les agents devront avoir l'expérience voulue pour exercer avec efficacité les fonctions indiquées dans les demandes; ils seront choisis par l'Organisation en consultation avec le Gouvernement du territoire intéressé.
2. L'Organisation fournira les services de ces agents conformément aux résolutions et décisions applicables de ses organes compétents et à condition de disposer des fonds nécessaires et des agents appropriés.
3. L'Organisation fournira dans la limite de ses ressources financières, les services financiers et administratifs nécessaires pour la bonne application du présent Accord, et versera notamment les appointements et indemnités destinés à compléter, le cas échéant, les traitements et émoluments connexes versés aux agents par le Gouvernement du territoire intéressé en vertu du paragraphe 1 de l'article IV du présent Accord; elle s'engage à effectuer, sur la demande de ce Gouvernement, des paiements dans des devises dont le Gouvernement ne dispose pas, et à prendre les arrangements voulus en vue du voyage des agents et des membres de leur famille et du transport de leurs effets en dehors du territoire d'affectation lorsqu'il s'agit d'un voyage ou d'un transport prévu par le Contrat de l'intéressé.
4. L'Organisation versera à l'agent les prestations subsidiaires qu'elle jugera appropriées, notamment une indemnité en cas de maladie, d'accident ou de décès imputable à l'exercice de fonctions officielles au service des Gouvernements des territoires. Ces prestations subsidiaires seront spécifiées dans les Contrats que l'Organisation conclura avec les agents.
5. L'Organisation offrira ses bons offices dans un esprit d'amicale coopération en vue d'apporter aux conditions d'emploi de l'agent les modifications qui se révéleraient indispensables, pour ce qui est notamment de la cessation de cet emploi au cas et au moment où elle deviendrait nécessaire.

Article IV

OBLIGATIONS DES GOUVERNEMENTS DES TERRITOIRES

1. Le Gouvernement de chaque territoire recevant une assistance en vertu du présent Accord prendra à sa charge une partie des dépenses entraînées

to a national civil servant or other comparable employee holding the rank to which the officer is assimilated.

2. The Government of the Territory shall provide the officer with such services and facilities, including local transportation, and medical and hospital facilities, as are normally made available to a national civil servant or other comparable employee holding the rank to which the officer is assimilated.

3. The Government of the Territory shall use its best endeavours to locate suitable housing and make it available to the officer.

4. The Government of the Territory shall grant the officer the annual and sick leave available to a national civil servant or other comparable employee holding the rank to which the officer is assimilated except that where such annual leave is less than thirty working days (six weeks) per annum the Government shall grant him such further annual leave as may be necessary to bring his total entitlement up to thirty working days (six weeks) per annum, so as to permit the officer to enjoy such home leave as he may be entitled to under the terms of his contract with the United Nations. The Government shall also grant him the necessary travel time for taking such home leave.

5. The Government of the Territory shall grant to the officers the following privileges :

- (a) Immunity from legal process in respect of words spoken or written and all acts performed by them in their official capacity;
- (b) Exemption from taxation on the salaries and emoluments paid to them by the United Nations;
- (c) Immunity from national service obligations;
- (d) Immunity, together with their spouses and relatives dependent upon them, from immigration restrictions and alien registration;
- (e) The same privileges in respect of currency or exchange restrictions as are accorded to the officials of comparable ranks forming part of diplomatic missions to the Government of the United Kingdom;
- (f) Together with their spouses and relatives dependent on them, the same repatriation facilities in time of international crisis as diplomatic envoys;
- (g) The right to import free of duty their furniture and effects at the time of first taking up their post in the territory in question.

par l'exécution du présent Accord en versant à l'agent le traitement et les émoluments connexes que recevrait un fonctionnaire de l'administration nationale ou tout autre employé comparable auquel l'intéressé est assimilé quant au rang.

2. Le Gouvernement du territoire fournira à l'agent les services et facilités, pour ce qui est notamment des transports locaux et des services médicaux et hospitaliers, dont bénéficie normalement un fonctionnaire de l'administration nationale ou tout autre employé comparable auquel l'agent est assimilé quant au rang.

3. Le Gouvernement du territoire ne négligera aucun effort pour trouver et mettre à la disposition de l'agent un logement satisfaisant.

4. Le Gouvernement du territoire accordera à l'agent le congé annuel et le congé de maladie dont peut bénéficier un fonctionnaire de l'administration nationale ou tout autre employé comparable auquel l'intéressé est assimilé quant au rang. Toutefois, si la durée du congé annuel est de moins de 30 jours ouvrables (six semaines), par an, le Gouvernement accordera à l'agent les jours de congé annuel supplémentaires dont il pourrait avoir besoin pour porter la durée totale à laquelle il a droit à 30 jours ouvrables (six semaines), par an, de façon à pouvoir prendre le congé dans les foyers auquel il pourrait avoir droit en vertu de son Contrat avec l'Organisation. Le Gouvernement lui accordera également les délais de route nécessaires pour prendre ce congé dans les foyers.

5. Le Gouvernement du territoire accordera aux agents les privilèges suivants :

- a) Ils jouiront de l'immunité de juridiction pour les actes accomplis par eux en leur qualité officielle (y compris leurs paroles et écrits);
- b) Ils seront exonérés de tout impôt sur les traitements et émoluments versés par l'Organisation;
- c) Ils seront exempts de toute obligation relative au service national;
- d) Ils ne seront pas soumis, non plus que leur conjoint et les membres de leur famille vivant à leur charge, aux dispositions limitant l'immigration et aux formalités d'enregistrement des étrangers;
- e) Ils jouiront, en ce qui concerne les facilités de change, des mêmes privilèges que les fonctionnaires d'un rang comparable appartenant aux missions diplomatiques accréditées auprès du Gouvernement du Royaume-Uni;
- f) Ils jouiront, ainsi que leur conjoint et les membres de leur famille vivant à leur charge, des mêmes facilités de rapatriement que les envoyés diplomatiques en période de crise internationale;
- g) Ils jouiront du droit d'importer en franchise leur mobilier et leurs effets à l'occasion de leur première prise de fonctions dans le territoire intéressé.

6. The assistance rendered pursuant to the terms of this Agreement is in the exclusive interest and for the exclusive benefit of the peoples and Governments of the Territories. In recognition thereof, the Governments of the Territories shall bear all risks and claims resulting from, occurring in the course of, or otherwise connected with any operation covered by this Agreement. Without restricting the generality of the preceding sentence, the Governments of the Territories shall indemnify and hold harmless the United Nations and the officers against any and all liability suits, actions, demands, damages, costs or fees on account of death, injuries to person or property, or any other losses resulting from or connected with any act or omission performed in the course of operations covered by this Agreement.

7. The Governments of the Territories shall endeavour to ensure the effective use of the officers provided and will, as far as practicable, make available to the United Nations information on the results achieved by this assistance.

8. The Government of the Territory concerned shall defray such portions of the expenses to be paid outside the territory of assignment as may be mutually agreed upon.

Article V

SETTLEMENT OF DISPUTES

1. Any dispute between the Government of the Territory and any officer arising out of or relating to the conditions of his service may be referred to the United Nations by either the Government of the Territory or the officer involved, and the United Nations shall use its good offices to assist them in arriving at a settlement. If the dispute cannot be settled in accordance with the preceding sentence, the matter shall be submitted to arbitration at the request of either party to the dispute pursuant to paragraph 3 of this Article.

2. Any dispute between the United Nations and the Government of the United Kingdom or the Governments of any of the Territories arising out of or relating to this Agreement which cannot be settled by negotiation or other agreed mode of settlement shall be submitted to arbitration at the request of either party to the dispute pursuant to paragraph 3 of this Article.

3. Any dispute to be submitted to arbitration shall be referred to three arbitrators for decision by a majority of them. Each party to the dispute shall appoint one arbitrator, and the two arbitrators so appointed shall appoint the third, who shall be the chairman. If within thirty days of the request for arbitration either party has not appointed an arbitrator or if within fifteen days of the appointment of two arbitrators the third arbitrator has not been

6. L'assistance fournie en application des dispositions du présent Accord le sera exclusivement dans l'intérêt et au profit des peuples et des Gouvernements des territoires. En conséquence, les Gouvernements des territoires prendront à leur charge tous les risques et réclamations découlant d'une opération quelconque visée par le présent Accord, survenant au cours de l'exécution d'une telle opération ou s'y rapportant d'autre manière. Sans que le caractère général de cette clause s'en trouve restreint, les Gouvernements des territoires garantiront et mettront hors de cause l'Organisation et les agents en cas de poursuites, d'actions, de réclamations, de demandes de dommages-intérêts, de paiement de frais ou d'honoraires, à raison de décès, de dommages corporels ou matériels ou de toute autre perte découlant d'un acte ou d'une omission commis au cours des opérations visées par le présent Accord ou s'y rapportant.
7. Les Gouvernements des territoires s'efforceront d'assurer l'utilisation efficace des services des agents mis à leur disposition et communiqueront à l'Organisation, dans toute la mesure du possible, des renseignements sur les résultats obtenus grâce à l'assistance fournie.
8. Le Gouvernement du territoire intéressé prendra à sa charge la fraction des dépenses payables hors du territoire qui aura été convenue d'un commun accord.

Article V

RÈGLEMENT DES DIFFÉRENDS

1. Tout différend entre le Gouvernement du territoire et un agent qui découlerait directement ou indirectement des conditions d'emploi de l'agent pourra être soumis à l'Organisation par le Gouvernement du territoire ou l'agent en cause et l'Organisation usera de ses bons offices pour aider les parties à arriver à un règlement. Si le différend ne peut être réglé conformément à la phrase précédente, la question sera, sur la demande de l'un des parties au différend, soumise à l'arbitrage conformément au paragraphe 3 du présent article.
2. Tout différend entre l'Organisation et le Gouvernement du Royaume-Uni ou les Gouvernements de tous territoires qui découlerait du présent Accord ou s'y rapporterait et qui ne pourrait être réglé par voie de négociations ou par une autre méthode de règlement acceptée d'un commun accord sera, sur la demande de l'une des parties au différend, soumis à l'arbitrage conformément au paragraphe 3 du présent article.
3. Tout différend qui doit être soumis à l'arbitrage sera porté devant trois arbitres qui statueront à la majorité. Chaque partie au différend désignera un arbitre et les deux arbitres ainsi désignés nommeront le troisième, qui présidera. Si, dans les 30 jours qui suivront la demande d'arbitrage, l'une des parties n'a pas désigné un arbitre ou si, dans les 15 jours qui suivront la nomination des deux arbitres, le troisième arbitre n'a pas été désigné, l'une des

appointed, either party may request the Secretary-General of the Permanent Court of Arbitration to appoint an arbitrator. The procedure of the arbitration shall be fixed by the arbitrators, and the expenses of the arbitration shall be borne by the parties as assessed by the arbitrators. The arbitral award shall contain a statement of the reasons on which it is based and shall be accepted by the parties to the dispute as the final adjudication thereof.

Article VI

GENERAL PROVISIONS

1. This Agreement shall enter into force upon signature.
2. This Agreement may be modified by agreement between the United Nations and the Government of the United Kingdom. Arrangements made by exchange of letters pursuant to this Agreement may be modified by agreement between the United Nations and the Government of the Territory concerned acting in accordance with the provisions of paragraph 1 of Article I. Any modification of this Agreement or of any arrangements made in any exchange of letters pursuant to this Agreement shall be without prejudice to the rights of officers holding appointments pursuant to this Agreement.
3. This Agreement may be terminated by the United Nations or by the Government of the United Kingdom upon written notice to the other party and shall terminate sixty days after receipt of such notice. Arrangements made by exchange of letters may be terminated by the United Nations or by the Government of the Territory concerned upon written notice to the other party and shall terminate sixty days after receipt of such notice.

IN WITNESS WHEREOF, the undersigned, duly authorised thereto by the United Nations and the Government of the United Kingdom of Great Britain and Northern Ireland have signed the present Agreement.

DONE in duplicate in the English language, at New York this 27th day of June 1963.

For the Government
of the United Kingdom
of Great Britain
and Northern Ireland :
(Signed) R. W. JACKLING

Deputy Permanent Representative of
the United Kingdom of Great
Britain and Northern Ireland to the
United Nations

For the United Nations :
(Signed) C. Y. WU
Acting Commissioner for Technical
Assistance

parties pourra demander au Secrétaire général de la Cour permanente d'arbitrage de désigner un arbitre. Les arbitres établiront la procédure de l'arbitrage et les parties en supporteront les frais selon la proportion fixée par les arbitres. La sentence arbitrale sera motivée et sera acceptée par les parties comme le règlement définitif de leur différend.

Article VI

DISPOSITIONS GÉNÉRALES

1. Le présent Accord entrera en vigueur dès sa signature.
2. Le présent Accord pourra être modifié d'un commun accord entre l'Organisation et le Gouvernement du Royaume-Uni. Les arrangements conclus par échange de lettres en exécution du présent Accord pourront être modifiés par accord entre l'Organisation et le Gouvernement du territoire intéressé agissant conformément aux dispositions du paragraphe 1 de l'article premier. Toute modification au présent Accord ou à tous arrangements conclus par échange de lettres en exécution du présent Accord le seront sans préjudice des droits des agents nommés en vertu du présent Accord.
3. Le présent Accord pourra être dénoncé par l'Organisation ou par le Gouvernement du Royaume-Uni moyennant préavis écrit adressé à l'autre partie et il cessera de produire ses effets 60 jours après la réception du préavis. Les arrangements conclus par échange de lettres pourront être dénoncés par l'Organisation et par le Gouvernement du territoire intéressé moyennant préavis écrit adressé à l'autre partie et ils cesseront de produire leurs effets 60 jours après la réception du préavis.

EN FOI DE QUOI les soussignés, représentants dûment autorisés de l'Organisation d'une part, et du Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord d'autre part, ont signé le présent Accord.

FAIT à New York, le 27 juin 1963, en deux exemplaires établis en langue anglaise.

Pour le Gouvernement
du Royaume-Uni
de Grande-Bretagne
et d'Irlande du Nord :
(Signé) R. W. JACKLING

Représentant permanent adjoint du
Royaume-Uni de Grande-Bretagne
et d'Irlande du Nord auprès de
l'Organisation des Nations Unies

Pour l'Organisation
des Nations Unies :
(Signé) C. Y. WU
Commissaire à l'assistance technique
par intérim

EXCHANGE OF LETTERS

I

UNITED KINGDOM MISSION TO THE UNITED NATIONS
NEW YORK, N.Y.

June 27, 1963

(22534/50/63)

Your Excellency,

With reference to the Agreement signed to-day¹ between the Government of the United Kingdom of Great Britain and Northern Ireland and the United Nations for the Provision of operational and executive personnel to the Trust, Non-Self-Governing and other Territories for whose international relations the Government of the United Kingdom are responsible with the exception of the Federation of Rhodesia and Nyasaland, I have the honour to inform you of the following understandings of the Government of the United Kingdom :

(a) That in deciding whether to waive immunities accorded an officer under the OPEX Agreement the Secretary General will be guided by the same considerations as are laid down in Section 20 of Article V of the Convention on the Privileges and the Immunities of the United Nations,² in respect of officials.

(b) The provisions of paragraph 6 of Article IV of the Agreement will, in relation to any officer, apply only in respect of acts and omissions of an officer relating to any operation covered by this Agreement, not amounting to wilful neglect or reckless misconduct on his part.

(c) In the event of any payment being made in accordance with the provisions of paragraph 6 of Article IV of the Agreement, subject to sub-paragraph (b) above, the Government of a Territory making such payment will be entitled to exercise and enjoy the benefit of all rights and claims of the United Nations or the officer concerned, as the case may require, against third persons.

(d) The United Nations or the officer concerned, as the case may require, will place at the disposal of the Government of a Territory any information or other assistance required for the fulfilment of the purpose of sub-paragraph (c) above or for the handling of any case to which paragraph 6 of Article IV of the Agreement, subject to sub-paragraph (c) above, relates.

¹ See p. 146 of this volume.

² United Nations, *Treaty Series*, Vol. 1, pp. 15 and 263; Vol. 4, p. 461; Vol. 5, p. 413; Vol. 6, p. 433; Vol. 7, p. 353; Vol. 9, p. 398; Vol. 11, p. 406; Vol. 12, p. 416; Vol. 14, p. 490; Vol. 15, p. 442; Vol. 18, p. 382; Vol. 26, p. 396; Vol. 42, p. 354; Vol. 43, p. 335; Vol. 45, p. 318; Vol. 66, p. 346; Vol. 70, p. 266; Vol. 173, p. 369; Vol. 177, p. 324; Vol. 180, p. 296; Vol. 202, p. 320; Vol. 214, p. 348; Vol. 230, p. 427; Vol. 231, p. 347; Vol. 247, p. 384; Vol. 248, p. 358; Vol. 252, p. 308; Vol. 254, p. 404; Vol. 261, p. 373; Vol. 266, p. 363; Vol. 270, p. 372; Vol. 271, p. 382; Vol. 280, p. 346; Vol. 284, p. 361; Vol. 286, p. 329; Vol. 308, p. 300; Vol. 316, p. 268; Vol. 340, p. 323; Vol. 376, p. 402; Vol. 381, p. 348; Vol. 399, p. 249; Vol. 405, p. 275; Vol. 411, p. 289; Vol. 415, p. 422; Vol. 423, p. 276; Vol. 426, p. 333; Vol. 429, p. 246; Vol. 437, p. 331; Vol. 442, p. 293; Vol. 443, p. 310; Vol. 445, p. 287; Vol. 460, p. 293, and Vol. 466.

ÉCHANGE DE LETTRES

I

MISSION DU ROYAUME-UNI AUPRÈS DES NATIONS UNIES
NEW YORK, N.Y.

Le 27 juin 1963

(22534/50/63)

Monsieur le Secrétaire général,

Me référant à l'Accord conclu ce jour¹ entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et l'Organisation des Nations Unies, régissant l'envoi de personnel d'exécution et de direction dans les territoires sous tutelle, territoires non autonomes et autres territoires dont le Gouvernement du Royaume-Uni assure les relations internationales, à l'exception de la Fédération de la Rhodésie et du Nyassaland, j'ai l'honneur de vous faire connaître les interprétations suivantes du Gouvernement du Royaume-Uni :

a) Pour décider de la levée de l'immunité accordée à un agent recruté au titre de l'Accord OPEX, le Secrétaire général devra se laisser guider par les mêmes considérations que celles qui sont énoncées, pour les fonctionnaires, dans la section 20 de l'article V de la Convention sur les privilèges et immunités des Nations Unies².

b) Le paragraphe 6 de l'article IV de l'Accord ne s'appliquera à un agent qu'à l'occasion d'actes ou d'omissions de l'agent relatifs à une opération quelconque visée dans le présent Accord, n'équivalant pas à une négligence intentionnelle ou à une faute grave de sa part.

c) Lorsqu'il effectuera un paiement conformément au paragraphe 6 de l'article IV de l'Accord, et sous réserve des dispositions de l'alinéa *b* ci-dessus, le gouvernement d'un territoire sera subrogé dans tous les droits et actions que l'Organisation ou l'agent intéressé, selon le cas, aurait pu exercer contre des tiers.

d) L'Organisation ou l'agent intéressé, selon le cas, mettra à la disposition du gouvernement d'un territoire tout renseignement ou toute autre assistance nécessaire aux fins de l'alinéa *c* ci-dessus ou au règlement de toute affaire à laquelle se rapporte, sous réserve dudit alinéa *c*, le paragraphe 6 de l'article IV de l'Accord.

¹ Voir p. 147 de ce volume.

² Nations Unies, *Recueil des Traités*, vol. 1, p. 15 et 263; vol. 4, p. 461; vol. 5, p. 413; vol. 6, p. 433; vol. 7, p. 353; vol. 9, p. 398; vol. 11, p. 406; vol. 12, p. 416; vol. 14, p. 490; vol. 15, p. 442; vol. 18, p. 382; vol. 26, p. 396; vol. 42, p. 354; vol. 43, p. 335; vol. 45, p. 318; vol. 66, p. 346; vol. 70, p. 267; vol. 173, p. 369; vol. 177, p. 324; vol. 180, p. 296; vol. 202, p. 320; vol. 214, p. 348; vol. 230, p. 427; vol. 231, p. 347; vol. 247, p. 385; vol. 248, p. 358; vol. 252, p. 308; vol. 254, p. 404; vol. 261, p. 373; vol. 266, p. 363; vol. 270, p. 372; vol. 271, p. 383; vol. 280, p. 346; vol. 284, p. 361; vol. 286, p. 329; vol. 308, p. 300; vol. 316, p. 268; vol. 340, p. 323; vol. 376, p. 402; vol. 381, p. 349; vol. 399, p. 249; vol. 405, p. 275; vol. 411, p. 289; vol. 415, p. 422; vol. 423, p. 277; vol. 426, p. 333; vol. 429, p. 247; vol. 437, p. 331; vol. 442, p. 293; vol. 443, p. 311; vol. 445, p. 287; vol. 460, p. 293, et vol. 466.

If the foregoing is also the understanding of the United Nations I have the honour to suggest that the present letter together with your reply in that sense shall be regarded as placing on record the understanding of the Government of the United Kingdom of Great Britain and Northern Ireland and of the United Nations in this matter.

(Signed) R. W. JACKLING

Deputy Permanent Representative of the
United Kingdom of Great Britain
and Northern Ireland to the United
Nations

His Excellency U Thant
Secretary-General
United Nations
New York

II

27 June 1963

TE UK Territories

Sir,

I have the honour to acknowledge the receipt of your letter of today's date which reads as follows :

[See letter I]

It gives me pleasure to confirm on behalf of the United Nations the agreement of the United Nations to the proposals contained in your letter quoted above. Accordingly, your letter, together with this reply, shall be regarded as placing on record the understanding of the Government of the United Kingdom of Great Britain and Northern Ireland and of the United Nations in this matter.

Accept, Sir, the assurances of my highest consideration.

(Signed) C. Y. WU
Acting Commissioner
for Technical Assistance

Mr. Roger W. Jackling, C.M.G.
Deputy Permanent Representative
of the United Kingdom of Great Britain
and Northern Ireland to the United Nations
845 Third Avenue
New York 22, N.Y.

UNITED NATIONS  NATIONS UNIES
NEW YORK

CABLE ADDRESS · UNATIONS NEWYORK · ADRESSE TELEGRAPHIQUE

REFERENCE:

C.N.26.1966.TREATIES-1

4 March 1966

INTERNATIONAL COFFEE AGREEMENT, 1962, SIGNED AT NEW YORK
ON 28 SEPTEMBER 1962

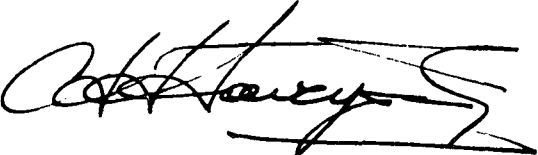
NOTIFICATION BY THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND

Sir,

I am directed by the Secretary-General to inform you that, in a communication received on 14 February 1966, the Government of the United Kingdom of Great Britain and Northern Ireland, in accordance with paragraph 1 of article 67 of the International Coffee Agreement, 1962, signed at New York on 28 September 1962, has notified the Secretary-General of the extension of the said Agreement to the territory of Hong Kong, for whose international relations it is responsible.

In accordance with the provisions of the same paragraph, the extension of the agreement to Hong Kong took effect on 14 February 1966, the date of receipt of the above-mentioned notification.

Accept, Sir, the assurances of my highest consideration.



Constantin A. Stavropoulos
Under-Secretary
Legal Counsel

Si l'interprétation qui précède rencontre l'agrément de l'Organisation des Nations Unies, je propose que la présente lettre et votre réponse en ce sens soient considérées comme consacrant l'Accord du Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et de l'Organisation des Nations Unies en la matière.

Veillez agréer, etc.

(Signé) R. W. JACKLING

Représentant permanent adjoint du
Royaume-Uni de Grande-Bretagne
et d'Irlande du Nord auprès de
l'Organisation des Nations Unies

Son Excellence U Thant
Secrétaire général
Organisation des Nations Unies
New York

II

Le 27 juin 1963

TE UK Territoires

Monsieur le Ministre,

J'ai l'honneur d'accuser réception de votre lettre en date de ce jour, ainsi conçue :

[Voir lettre I]

Je suis heureux, au nom de l'Organisation des Nations Unies, d'accepter les propositions contenues dans votre lettre précitée. En conséquence, votre lettre et la présente réponse seront considérées comme consacrant l'Accord du Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et de l'Organisation en la matière.

Veillez agréer, etc.

(Signé) C. Y. WU

Le Commissaire à l'assistance technique
par intérim

Monsieur Roger W. Jackling, C.M.G.
Représentant permanent adjoint
du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord
auprès de l'Organisation des Nations Unies
845 Third Avenue
New York 22 (New York)

No. 6790

CUBA
and
DEMOCRATIC PEOPLE'S REPUBLIC OF KOREA

**Convention on the establishment of diplomatic relations and
the exchange of diplomatic representatives. Signed at
Havana, on 29 August 1960**

Official text: Spanish and Korean.

Registered by Cuba on 28 June 1963.

CUBA
et
RÉPUBLIQUE POPULAIRE DÉMOCRATIQUE
DE CORÉE

**Accord pour l'établissement de relations diplomatiques et
l'échange de représentants diplomatiques entre les
deux pays. Signé à La Havane, le 29 août 1960**

Textes officiels espagnol et coréen.

Enregistré par Cuba le 28 juin 1963.

[SPANISH TEXT — TEXTE ESPAGNOL]

No. 6790. CONVENIO PARA EL ESTABLECIMIENTO DE RELACIONES DIPLOMÁTICAS Y EL INTERCAMBIO DE REPRESENTANTES DIPLOMÁTICOS ENTRE LA REPÚBLICA DEMOCRÁTICA POPULAR DE COREA Y LA REPÚBLICA DE CUBA. FIRMADO EN LA HABANA, EL 29 DE AGOSTO DE 1960

El Gobierno de la República Democrática Popular de Corea y el Gobierno de la República de Cuba han acordado lo siguiente :

Artículo I

Las partes contratantes establecerán relaciones diplomáticas entre ambos países.

Artículo II

Las partes contratantes intercambiarán representantes diplomáticos con categoría de Embajadores.

Artículo III

Este convenio entrará en vigor a partir del día de su firma intercambiándose los documentos de ratificación por los Embajadores de ambos países en Checoslovaquia, dentro del término de dos meses contando a partir de la fecha de la firma de este Convenio.

Este Convenio ha sido firmado en la ciudad de La Habana, el día 29 de agosto de 1960; en dos ejemplares en los idiomas coreano y español, respectivamente, ambos igualmente válidos.

Por el Gobierno
de la República de Cuba :

Dr. Raúl CEPERO BONILLA

Por el Gobierno
de la República Democrática Popular
de Corea :

Han SANG DOO

No. 6790. KOREAN TEXT — TEXTE CORÉEN

조선 민주주의 인민 공화국과 큐바 공화국
간의 외교관계설정 및 외교대표 교환에 관한
협 정

조선 민주주의 인민 공화국 정부와 큐바 공화국 정부는
다음과 같이 합의한다.

제 1 조

체약 쌍방은 양국간에 외교 관계를 설정한다.

제 2 조

체약 쌍방은 대사급의 외교 대표를 호상 교환한다.

제 3 조

본 협정은 본 협정의 비준서를 교환한 날부터 효력을
발생하며 비준서는 본 협정을 조인한 날부터 2개월 이내로
체코슬로바키아 주재 양국 대사들 간에 교환한다

제 4 조

본 협정은 1960년 8월 29일 하바나에서 조선어와
서반아어로 각각 두 통씩 작성되었으며 양국어로 된 이 두
원문은 동등한 효력을 가진다.

조선 민주주의 인민 공화국
정부를 대표하여

큐바 공화국
정부를 대표하여

[TRANSLATION — TRADUCTION]

No. 6790. CONVENTION¹ ON THE ESTABLISHMENT OF DIPLOMATIC RELATIONS AND THE EXCHANGE OF DIPLOMATIC REPRESENTATIVES BETWEEN THE DEMOCRATIC PEOPLE'S REPUBLIC OF KOREA AND THE REPUBLIC OF CUBA. SIGNED AT HAVANA, ON 29 AUGUST 1960

The Government of the Democratic People's Republic of Korea and the Government of the Republic of Cuba have agreed as follows :

Article I

The Contracting Parties shall establish diplomatic relations between the two countries.

Article II

The Contracting Parties shall exchange diplomatic representatives with the rank of ambassador.

Article III

The Convention shall enter into force on the day of its signature, and the instruments of ratification shall be exchanged by the Ambassadors of the two countries in Czechoslovakia within two months from the date of signature of the Convention.

This Convention was signed at Havana on 29 August 1960, in two copies in Korean and Spanish respectively, both texts being equally authentic.

For the Government
of the Republic of Cuba :

Dr. Raúl CEPERO BONILLA

For the Government
of the Democratic People's Republic
of Korea :

Han SANG DOO

¹ Came into force on 29 August 1960, upon signature, in accordance with article III.

[TRADUCTION — TRANSLATION]

N° 6790. ACCORD¹ ENTRE LA RÉPUBLIQUE DE CUBA
ET LA RÉPUBLIQUE POPULAIRE DÉMOCRATIQUE
DE CORÉE POUR L'ÉTABLISSEMENT DE RELATIONS
DIPLOMATIQUES ET L'ÉCHANGE DE REPRÉSEN-
TANTS DIPLOMATIQUES ENTRE LES DEUX PAYS.
SIGNÉ À LA HAVANE, LE 29 AOÛT 1960

Le Gouvernement de la République populaire démocratique de Corée
et le Gouvernement de la République de Cuba sont convenus de ce qui suit :

Article premier

Les Parties contractantes établiront des relations diplomatiques entre
les deux pays.

Article II

Les Parties contractantes échangeront des représentants diplomatiques
ayant rang d'ambassadeur.

Article III

Le présent Accord entrera en vigueur dès sa signature; les instruments
de ratification seront échangés par les ambassadeurs des deux pays en
Tchécoslovaquie dans les deux mois de la date de la signature.

Le présent Accord a été signé à La Havane le 29 août 1960, en double
exemplaire, en langues coréenne et espagnole, les deux textes faisant
également foi.

Pour le Gouvernement
de la République de Cuba :

D^r Raúl CEPERO BONILLA

Pour le Gouvernement
de la République démocratique
de Corée :

Han SANG DOO

¹ Entré en vigueur le 29 août 1960, dès la signature, conformément à l'article III.

No. 6791

**ARGENTINA, AUSTRALIA, BELGIUM,
BRAZIL, BURUNDI, etc.**

**International Coffee Agreement, 1962 (with annexes). Done
at New York, on 28 September 1962**

Official texts: English, French, Russian, Spanish and Portuguese.

Registered ex officio on 1 July 1963.

**ARGENTINE, AUSTRALIE, BELGIQUE,
BRÉSIL, BURUNDI, etc.**

**Accord international de 1962 sur le café (avec annexes).
Fait à New York, le 28 septembre 1962**

Textes officiels anglais, français, russe, espagnol et portugais.

Enregistré d'office le 1^{er} juillet 1963.

No. 6791. INTERNATIONAL COFFEE AGREEMENT, 1962.¹
DONE AT NEW YORK, ON 28 SEPTEMBER 1962

PREAMBLE

The Governments Parties to this Agreement,

Recognizing the exceptional importance of coffee to the economies of many countries which are largely dependent upon this commodity for their export earnings and thus for the continuation of their development programmes in the social and economic fields;

Considering that close international co-operation on coffee marketing will stimulate the economic diversification and development of coffee-producing countries and thus contribute to a strengthening of the political and economic bonds between producers and consumers;

¹ In accordance with article 64, paragraphs (1) and (2), the Agreement came into force provisionally on 1 July 1963, the date by which governments representing twenty-six exporting countries having 89.5 per cent of total exports in the year 1961, as specified in Annex D, and governments representing twelve importing countries having 81.5 per cent of world imports in the same year, as specified in the same Annex, had deposited their instruments of ratification or had made a notification under paragraph (2) of article 64. Following is a list of twenty-six exporting countries and twelve importing countries which deposited their instruments of ratification (R) or made notifications under paragraph (2) of article 64, showing the dates of deposit of the instruments or of the receipt of notifications.

	<i>Date of deposit of instrument of ratification (R) or receipt of notification under article 64 (2)</i>		<i>Date of deposit of instrument of ratification (R) or receipt of notification under article 64 (2)</i>
<i>Exporting countries</i>		<i>Exporting countries</i>	
Brazil	17 October 1962	Madagascar	29 January 1963
Burundi	4 December 1962 (R)	Mexico	26 November 1962
Cameroon	24 May 1963 (R)	Nicaragua	26 June 1963
Central African Re- public	23 April 1963	Nigeria	21 June 1963 (R)
Colombia	24 May 1963 (R)	Panama	4 June 1963 (R)
Cuba	1 February 1963	Peru	4 April 1963 (R)
Dominican Republic	8 May 1963 (R)	Portugal	8 April 1963
Ecuador	1 April 1963	Rwanda	10 December 1962 (R)
El Salvador	17 May 1963 (R)	Sierra Leone	7 February 1963
Gabon	14 November 1962 (R)	Tanganyika	27 November 1962 (R)
Guatemala	5 June 1963 (R)	Trinidad and Tobago	30 November 1962
Indonesia	8 February 1963	Uganda	16 April 1963 (R)
Ivory Coast	6 May 1963 (R)	Venezuela	29 January 1963
<i>Importing countries</i>		<i>Importing countries</i>	
Argentina	15 May 1963	Japan	10 May 1963
Australia	3 April 1963	Netherlands	17 May 1963
Belgium	8 April 1963	Sweden	1 July 1963 (R)
Canada	20 November 1962 (R)	United Kingdom of Great Britain and Northern Ireland	25 April 1963 (R)
Denmark	21 May 1963	United States of America	24 June 1963
France	4 April 1963 (R)		
Italy	28 September 1962		

N° 6791. ACCORD INTERNATIONAL DE 1962 SUR LE
CAFÉ¹. FAIT À NEW YORK, LE 28 SEPTEMBRE 1962

PRÉAMBULE

Les Gouvernements Parties au présent Accord,

Reconnaissant que le café revêt une importance exceptionnelle pour l'économie de beaucoup de pays, qui dépendent dans une large mesure de ce produit pour leurs recettes d'exportation et par conséquent pour continuer leurs programmes de développement social et économique,

Considérant qu'une étroite coopération internationale dans le domaine de la distribution du café encouragera les pays producteurs de café à diversifier leur production et à développer leur économie, et contribuera ainsi à renforcer les liens politiques et économiques entre producteurs et consommateurs,

¹ Conformément à l'article 64, paragraphes 1 et 2, l'Accord est entré en vigueur à titre provisoire le 1^{er} juillet 1963, date à laquelle les gouvernements de 26 pays exportateurs, représentant 89,5 p. 100 des exportations mondiales de l'année 1961, selon les chiffres donnés à l'annexe D, et les gouvernements de 12 pays importateurs, représentant 81,5 p. 100 des importations mondiales de la même année, selon les chiffres donnés dans la même annexe D, avaient déposé leurs instruments de ratification ou donné la notification prévue à l'article 64, paragraphe 2. Voici la liste des 26 pays exportateurs et des 12 pays importateurs qui ont déposé leurs instruments de ratification (R) ou ont donné la notification prévue à l'article 64, paragraphe 2, avec les dates du dépôt des instruments de ratification ou de la réception des notifications.

	<i>Dates du dépôt des instruments de ratification (R) ou date de la réception des notifications prévues à l'article 64, paragraphe 2</i>			<i>Dates du dépôt des instruments de ratification (R) ou date de la réception des notifications prévues à l'article 64, paragraphe 2</i>	
<i>Pays exportateurs</i>			<i>Pays exportateurs</i>		
Brésil	17 octobre	1962	Ouganda	16 avril	1963 (R)
Burundi	4 décembre	1962 (R)	Panama	4 juin	1963 (R)
Cameroun	24 mai	1963 (R)	Pérou	4 avril	1963 (R)
Colombie	24 mai	1963 (R)	Portugal	8 avril	1963
Côte-d'Ivoire	6 mai	1963 (R)	République centrafricaine	23 avril	1963
Cuba	1 ^{er} février	1963	République Dominicaine	8 mai	1963 (R)
Équateur	1 ^{er} avril	1963	Rwanda	10 décembre	1962 (R)
Gabon	14 novembre	1962 (R)	Salvador	17 mai	1963 (R)
Guatemala	5 juin	1963 (R)	Sierra Leone	7 février	1963 (R)
Indonésie	8 février	1963	Tanganyika	27 novembre	1962 (R)
Madagascar	29 janvier	1963	Trinité et Tobago	30 novembre	1962
Mexique	26 novembre	1962	Venezuela	29 janvier	1963
Nicaragua	26 juin	1963			
Nigéria	21 juin	1963 (R)	<i>Pays importateurs</i>		
<i>Pays importateurs</i>			Italie	28 septembre	1962
Argentine	15 mai	1963	Japon	10 mai	1963
Australie	3 avril	1963	Pays-Bas	17 mai	1963
Belgique	8 avril	1963	Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	25 avril	1963 (R)
Canada	20 novembre	1962 (R)	Suède	1 ^{er} juillet	1963 (R)
Danemark	21 mai	1963			
États-Unis d'Amérique	24 juin	1963			
France	4 avril	1963 (R)			

Finding reason to expect a tendency toward persistent disequilibrium between production and consumption, accumulation of burdensome stocks, and pronounced fluctuations in prices, which can be harmful both to producers and to consumers; and

Believing that, in the absence of international measures, this situation cannot be corrected by normal market forces,

Have agreed as follows :

CHAPTER I

OBJECTIVES

Article 1

OBJECTIVES

The objectives of the Agreement are :

(1) to achieve a reasonable balance between supply and demand on a basis which will assure adequate supplies of coffee to consumers and markets for coffee to producers at equitable prices, and which will bring about long-term equilibrium between production and consumption;

(2) to alleviate the serious hardship caused by burdensome surpluses and excessive fluctuations in the prices of coffee to the detriment of the interests of both producers and consumers;

(3) to contribute to the development of productive resources and to the promotion and maintenance of employment and income in the Member countries, thereby helping to bring about fair wages, higher living standards, and better working conditions;

(4) to assist in increasing the purchasing power of coffee-exporting countries by keeping prices at equitable levels and by increasing consumption;

(5) to encourage the consumption of coffee by every possible means; and

(6) in general, in recognition of the relationship of the trade in coffee to the economic stability of markets for industrial products, to further international co-operation in connexion with world coffee problems.

CHAPTER II

DEFINITIONS

Article 2

DEFINITIONS

For the purposes of the Agreement :

Fondés à craindre que la tendance ne soit au déséquilibre chronique entre la production et la consommation, à l'accumulation de stocks qui sont une lourde charge, et à d'amples fluctuations de prix, situation préjudiciable aux producteurs comme aux consommateurs,

Ne pensant pas que le jeu normal des forces du marché puisse, sans mesures internationales, corriger cet état de choses,

Sont convenus de ce qui suit.

CHAPITRE PREMIER

OBJECTIFS

Article premier

OBJECTIFS

Les objectifs de l'Accord sont :

1) De réaliser un équilibre judicieux entre l'offre et la demande de café, dans des conditions qui assureront aux consommateurs un ravitaillement suffisant et aux producteurs des débouchés suffisants, à des prix équitables pour les uns et les autres, et équilibreront de façon durable la production et la consommation;

2) D'alléger les graves difficultés qu'entraînent, au détriment tant des producteurs que des consommateurs, la lourde charge des excédents et les fluctuations excessives des prix du café;

3) De contribuer à mettre en valeur les ressources productives, à élever et maintenir l'emploi et le revenu dans les pays Membres, et d'aider ainsi à y réaliser des salaires équitables, un plus haut niveau de vie et de meilleures conditions de travail;

4) D'aider à augmenter le pouvoir d'achat des pays exportateurs de café, en maintenant les prix à un niveau équitable et en augmentant la consommation;

5) D'encourager la consommation du café par tous les moyens possibles;

6) D'une façon générale, et en raison des liens qui unissent le commerce du café à la stabilité économique des marchés ouverts aux produits industriels, de favoriser la coopération internationale dans le domaine des problèmes mondiaux du café.

CHAPITRE II

DÉFINITIONS

Article 2

DÉFINITIONS

Aux fins de l'Accord :

(1) "Coffee" means the beans and berries of the coffee tree, whether parchment, green or roasted, and includes ground, decaffeinated, liquid and soluble coffee. These terms shall have the following meaning:

- (a) "green coffee" means all coffee in the naked bean form before roasting;
- (b) "coffee berries" means the complete fruit of the coffee tree; to find the equivalent of coffee berries to green coffee, multiply the net weight of the dried coffee berries by 0.50;
- (c) "parchment coffee" means the green coffee bean contained in the parchment skin; to find the equivalent of parchment coffee to green coffee, multiply the net weight of the parchment coffee by 0.80;
- (d) "roasted coffee" means green coffee roasted to any degree and includes ground coffee; to find the equivalent of roasted coffee to green coffee, multiply the net weight of roasted coffee by 1.19;
- (e) "decaffeinated coffee" means green, roasted or soluble coffee from which caffeine has been extracted; to find the equivalent of decaffeinated coffee to green coffee, multiply the net weight of the decaffeinated coffee in green, roasted or soluble form by 1.00, 1.19 or 3.00, respectively;
- (f) "liquid coffee" means the water-soluble solids derived from roasted coffee and put into liquid form; to find the equivalent of liquid to green coffee, multiply the net weight of the dried coffee solids contained in the liquid coffee by 3.00;
- (g) "soluble coffee" means the dried water-soluble solids derived from roasted coffee; to find the equivalent of soluble coffee to green coffee, multiply the net weight of the soluble coffee by 3.00.

(2) "Bag" means 60 kilogrammes or 132.276 pounds of green coffee; "ton" means a metric ton of 1,000 kilogrammes or 2,204.6 pounds; and "pound" means 453.597 grammes.

(3) "Coffee year" means the period of one year, from 1 October through 30 September; and "first coffee year" means the coffee year beginning 1 October 1962.

(4) "Export of coffee" means, except as otherwise provided in Article 38, any shipment of coffee which leaves the territory of the country where the coffee was grown.

(5) "Organization", "Council" and "Board" mean, respectively, the International Coffee Organization, the International Coffee Council, and the Executive Board established under Article 7 of the Agreement.

(6) "Member" means a Contracting Party; a dependent territory or territories in respect of which separate Membership has been declared under Article 4; or two or more Contracting Parties or dependent territories, or both, which participate in the Organization as a Member group under Article 5 or 6.

1) « Café » désigne le grain et la cerise du caféier, qu'il s'agisse de café en parche, de café vert ou de café torréfié, et comprend le café moulu, le café décaféiné, le café liquide et le café soluble. Ces termes ont la signification suivante :

- a) « Café vert » désigne tout café en grain, départché, avant torréfaction;
- b) « Cerise de café » désigne le fruit entier du caféier; l'équivalent en café vert du café en cerise s'obtient en multipliant par 0,50 le poids net des cerises séchées;
- c) « Café en parche » désigne le grain de café vert dans sa parche; l'équivalent en café vert du café en parche s'obtient en multipliant par 0,80 le poids net du café en parche;
- d) « Café torréfié » désigne le café vert torréfié à un degré quelconque, et comprend le café moulu; l'équivalent en café vert du café torréfié s'obtient en multipliant par 1,19 le poids net du café torréfié;
- e) « Café décaféiné » désigne le café vert, torréfié ou soluble, après extraction de caféine; l'équivalent en café vert du café décaféiné s'obtient en multipliant par 1, 1,19 ou 3,00, respectivement, le poids net du café décaféiné vert, torréfié ou soluble;
- f) « Café liquide » désigne les solides solubles dans l'eau obtenus à partir du café torréfié et présentés sous forme liquide; l'équivalent en café vert du café liquide s'obtient en multipliant par 3,00 le poids net des solides de café déshydratés contenus dans le café liquide;
- g) « Café soluble » désigne les solides, déshydratés et solubles dans l'eau, obtenus à partir du café torréfié; l'équivalent en café vert du café soluble s'obtient en multipliant par 3,00 le poids net du café soluble.

2) « Sac » désigne 60 kg, soit 132,276 livres, de café vert; « tonne » désigne la tonne métrique de 1 000 kg, soit 2 204,6 livres; « livre » désigne 453,597 grammes.

3) « Année caféière » désigne la période de douze mois qui va du 1^{er} octobre au 30 septembre; « première année caféière » désigne l'année caféière qui commence le 1^{er} octobre 1962.

4) « Exportation de café » désigne, sauf si l'Article 38 en dispose autrement, tout envoi de café qui quitte le territoire où ce café a été produit.

5) « Organisation » signifie l'Organisation internationale du café; « Conseil » signifie le Conseil international du café; « Comité » signifie le Comité exécutif constitué en vertu de l'Article 7 de l'Accord.

6) « Membre » signifie : une Partie Contractante; un ou des territoires dépendants déclarés comme Membre séparé en vertu de l'Article 4; plusieurs Parties Contractantes, plusieurs territoires dépendants, ou plusieurs Parties Contractantes et territoires dépendants qui font partie de l'Organisation en tant que groupe Membre, en vertu des Articles 5 et 6.

(7) "Exporting Member" or "exporting country" means a Member or country, respectively, which is a net exporter of coffee; that is, whose exports exceed its imports.

(8) "Importing Member" or "importing country" means a Member or country, respectively, which is a net importer of coffee; that is, whose imports exceed its exports.

(9) "Producing Member" or "producing country" means a Member or country, respectively, which grows coffee in commercially significant quantities.

(10) "Distributed simple majority vote" means a majority of the votes cast by exporting Members present and voting, and a majority of the votes cast by importing Members present and voting, counted separately.

(11) "Distributed two-thirds majority vote" means a two-thirds majority of the votes cast by exporting Members present and voting and a two-thirds majority of the votes cast by importing Members present and voting, counted separately.

(12) "Entry into force" means, except where the context otherwise requires, the date on which the Agreement first enters into force, whether provisionally or definitively.

CHAPTER III

MEMBERSHIP

Article 3

MEMBERSHIP IN THE ORGANIZATION

Each Contracting Party, together with those of its dependent territories to which the Agreement is extended under paragraph (1) of Article 67, shall constitute a single Member of the Organization, except as otherwise provided under Article 4, 5 or 6.

Article 4

SEPARATE MEMBERSHIP IN RESPECT OF DEPENDENT TERRITORIES

Any Contracting Party which is a net importer of coffee may, at any time, by appropriate notification in accordance with paragraph (2) of Article 67, declare that it is participating in the Organization separately with respect to any of its dependent territories which are net exporters of coffee and which it designates. In such case, the metropolitan territory and its non-designated dependent territories will have a single Membership, and its designated dependent territories, either individually or collectively as the notification indicates, will have separate Membership.

7) « Membre exportateur » ou « pays exportateur » désigne respectivement un Membre ou un pays qui est exportateur net de café, c'est-à-dire dont les exportations dépassent les importations.

8) « Membre importateur » ou « pays importateur » désigne respectivement un Membre ou un pays qui est importateur net de café, c'est-à-dire dont les importations dépassent les exportations.

9) « Membre producteur » ou « pays producteur » désigne respectivement un Membre ou un pays qui cultive le café en quantités suffisantes pour avoir une signification commerciale.

10) « Majorité répartie simple » signifie la majorité absolue des voix exprimées par les Membres exportateurs présents votant, plus la majorité absolue des voix exprimées par les Membres importateurs présents votant.

11) « Majorité répartie des deux tiers » signifie les deux tiers des voix exprimées par les Membres exportateurs présents votant, plus les deux tiers des voix exprimées par les Membres importateurs présents votant.

12) « Entrée en vigueur » signifie, sauf indication contraire, la date à laquelle l'Accord entre pour la première fois en vigueur, provisoirement ou définitivement.

CHAPITRE III

MEMBRES

Article 3

MEMBRES DE L'ORGANISATION

Chaque Partie contractante constitue, avec ceux de ses territoires dépendants auxquels l'Accord s'applique en vertu du paragraphe 1 de l'Article 67, un seul et même Membre de l'Organisation, sous réserve des dispositions des Articles 4, 5 et 6.

Article 4

PARTICIPATION SÉPARÉE DE TERRITOIRES DÉPENDANTS

Toute Partie contractante qui est importatrice nette de café peut, à tout moment, par la notification prévue au paragraphe 2 de l'Article 67, déclarer qu'elle participe à l'Organisation indépendamment de tout territoire qu'elle spécifie parmi ses territoires dépendants qui sont exportateurs nets de café. Dans ce cas, le territoire métropolitain et les territoires dépendants non spécifiés constituent un seul et même Membre; et les territoires dépendants spécifiés ont, individuellement ou collectivement selon les termes de la notification, la qualité de Membre distinct.

Article 5

GROUP MEMBERSHIP UPON JOINING THE ORGANIZATION

(1) Two or more Contracting Parties which are net exporters of coffee may, by appropriate notification to the Secretary-General of the United Nations at the time of deposit of their respective instruments of ratification or accession, and to the Council at its first session, declare that they are joining the Organization as a Member group. A dependent territory to which the Agreement has been extended under paragraph (1) of Article 67 may constitute part of such a Member group if the Government of the State responsible for its international relations has given appropriate notification thereof under paragraph (2) of Article 67. Such Contracting Parties and dependent territories must satisfy the following conditions :

- (a) they shall declare their willingness to accept responsibility for group obligations in an individual as well as a group capacity;
- (b) they shall subsequently provide sufficient evidence to the Council that the group has the organization necessary to implement a common coffee policy, and that they have the means of complying, together with the other parties to the group, with their obligations under the Agreement; and
- (c) they shall subsequently provide evidence to the Council either :
 - (i) that they have been recognized as a group in a previous international coffee agreement; or
 - (ii) that they have :
 - (a) a common or co-ordinated commercial and economic policy in relation to coffee, and
 - (b) a co-ordinated monetary and financial policy, as well as the organs necessary for implementing such a policy, so that the Council is satisfied that the Member group can comply with the spirit of group membership and the group obligations involved.

(2) The Member group shall constitute a single Member of the Organization, except that each party to the group shall be treated as if it were a single Member as regards all matters arising under the following provisions :

- (a) Chapters XI and XII;
- (b) Articles 10, 11 and 19 of Chapter IV; and
- (c) Article 70 of Chapter XIX.

(3) The Contracting Parties and dependent territories joining as a Member group shall specify the Government or organization which will represent them in the Council as regards all matters arising under the Agreement other than those specified in paragraph (2) of this Article.

(4) The Member group's voting rights shall be as follows :

Article 5

PARTICIPATION INITIALE EN GROUPE

1) Deux ou plusieurs Parties contractantes qui sont exportatrices nettes de café peuvent, par notification adressée au Secrétaire général des Nations Unies lors du dépôt de leurs instruments respectifs de ratification ou d'adhésion, et au Conseil de sa première session, déclarer qu'elles entrent dans l'Organisation en tant que groupe. Un territoire dépendant auquel l'Accord s'applique en vertu du paragraphe 1 de l'Article 67 peut faire partie d'un tel groupe si le gouvernement de l'État qui assure ses relations internationales a adressé la notification prévue au paragraphe 2 de l'Article 67. Ces Parties contractantes et ces territoires dépendants doivent remplir les conditions suivantes :

- a) Se déclarer disposés à accepter la responsabilité, aussi bien individuelle que collective, du respect des obligations du groupe;
- b) Prouver par la suite à la satisfaction du Conseil que le groupe a l'organisation nécessaire à l'application d'une politique commune en matière de café, et qu'ils ont les moyens de s'acquitter, conjointement avec les autres membres du groupe, des obligations que leur impose l'Accord;
- c) Prouver par la suite au Conseil :
 - i) Soit qu'un précédent accord international sur le café les a reconnus comme un groupe,
 - ii) Soit qu'ils ont :
 - a) Une politique commerciale et économique commune ou coordonnée en matière de café;
 - b) Une politique monétaire et financière coordonnée et les organes nécessaires à l'application de cette politique, de façon que le Conseil soit assuré que le groupe peut se conformer à l'esprit de la participation collective et à toutes les obligations collectives qui en découlent.

2) Le groupe Membre constitue un seul et même Membre de l'Organisation, étant toutefois entendu que chaque membre du groupe sera traité en Membre distinct pour toutes les questions qui relèvent des dispositions suivantes :

- a) Chapitres XI et XII;
- b) Articles 10, 11 et 19 (Chapitre IV);
- c) Article 70 (Chapitre XIX).

3) Les Parties Contractantes et les territoires dépendants qui entrent en tant que groupe indiquent le gouvernement ou l'organisation qui les représentera au Conseil pour toutes les questions dont traite l'Accord, à l'exception de celles qu'énumère le paragraphe 2 du présent Article.

4) Le droit de vote du groupe s'exerce de la façon suivante :

- (a) the Member group shall have the same number of basic votes as a single Member country joining the Organization in an individual capacity. These basic votes shall be attributed to and exercised by the Government or organization representing the group;
- (b) in the event of a vote on any matters arising under provisions specified in paragraph (2) of this Article, the parties to the Member group may exercise separately the votes attributed to them by the provisions of paragraph (3) of Article 12 as if each were an individual Member of the Organization, except for the basic votes, which shall remain attributable only to the Government or organization representing the group.

(5) Any Contracting Party or dependent territory which is a party to a Member group may, by notification to the Council, withdraw from that group and become a separate Member. Such withdrawal shall take effect upon receipt of the notification by the Council. In case of such withdrawal from a group, or in case a party to a group ceases, by withdrawal from the Organization or otherwise, to be such a party, the remaining parties to the group may apply to the Council to maintain the group, and the group shall continue to exist unless the Council disapproves the application. If the Member group is dissolved, each former party to the group will become a separate Member. A Member which has ceased to be a party to a group may not, as long as the Agreement remains in force, again become a party to a group.

Article 6

SUBSEQUENT GROUP MEMBERSHIP

Two or more exporting Members may, at any time after the Agreement has entered into force with respect to them, apply to the Council to form a Member group. The Council shall approve the application if it finds that the Members have made a declaration, and have provided evidence, satisfying the requirements of paragraph (1) of Article 5. Upon such approval, the Member group shall be subject to the provisions of paragraphs (2), (3), (4) and (5) of that Article.

CHAPTER IV

ORGANIZATION AND ADMINISTRATION

Article 7

ESTABLISHMENT, SEAT AND STRUCTURE OF THE INTERNATIONAL COFFEE ORGANIZATION

(1) The International Coffee Organization is hereby established to administer the provisions of the Agreement and to supervise its operation.

- a) Le groupe Membre a, pour chiffre de base, le même nombre de voix qu'un seul pays Membre entré à titre individuel dans l'Organisation. Le gouvernement ou l'organisation qui représente le groupe reçoit ces voix et en dispose.
- b) Au cas où la question mise aux voix rentre dans le cadre d'un des chapitres ou articles énumérés au paragraphe 2 du présent Article, les divers membres du groupe peuvent disposer séparément des voix que leur attribue le paragraphe 3 de l'article 12, comme si chacun d'eux était un Membre individuel de l'Organisation, sauf que les voix du chiffre de base restent attribuées au pays ou à l'organisation qui représente le groupe.

5) Toute Partie Contractante ou tout territoire dépendant qui fait partie d'un groupe peut, par notification au Conseil, se retirer de ce groupe et devenir Membre distinct. Ce retrait prendra effet lors de la réception de la notification par le Conseil. Quand un des membres d'un groupe s'en retire ou cesse d'y appartenir parce qu'il se retire de l'Organisation ou pour une autre raison, les autres membres du groupe peuvent demander au Conseil de maintenir ce groupe et le groupe conserve son existence à moins que le Conseil ne rejette cette demande. En cas de dissolution du groupe, chacun de ses ex-membres devient un Membre distinct. Un Membre qui a cessé d'appartenir à un groupe ne peut pas redevenir membre d'un groupe quelconque pendant toute la durée de l'Accord.

Article 6

PARTICIPATION ULTÉRIEURE EN GROUPE

Deux Membres exportateurs ou plus peuvent, une fois que l'Accord est entré en vigueur à leur égard, demander à tout moment au Conseil l'autorisation de se constituer en groupe. Le Conseil les y autorise s'il constate qu'ils lui ont adressé la déclaration et les preuves exigées au paragraphe 1 de l'Article 5. Quand le Conseil a donné cette autorisation, les dispositions des paragraphes 2, 3, 4 et 5 de l'Article 5 deviennent applicables au groupe.

CHAPITRE IV

CONSTITUTION ET ADMINISTRATION

Article 7

CRÉATION, SIÈGE ET STRUCTURE DE L'ORGANISATION INTERNATIONALE DU CAFÉ

- 1) Le présent Accord crée l'Organisation internationale du café pour assurer l'application de l'Accord et en surveiller le fonctionnement.

(2) The seat of the Organization shall be in London.

(3) The Organization shall function through the International Coffee Council, its Executive Board, its Executive Director, and its staff.

Article 8

COMPOSITION OF THE INTERNATIONAL COFFEE COUNCIL

(1) The highest authority of the Organization shall be the International Coffee Council, which shall consist of all the Members of the Organization.

(2) Each Member shall be represented on the Council by a representative and one or more alternates. A Member may also designate one or more advisers to accompany its representative or alternates.

Article 9

POWERS AND FUNCTIONS OF THE COUNCIL

(1) All powers specifically conferred by the Agreement shall be vested in the Council, which shall have the powers and perform the functions necessary to carry out the provisions of the Agreement.

(2) The Council shall, by a distributed two-thirds majority vote, establish such rules and regulations, including its own rules of procedure and the financial and staff regulations of the Organization, as are necessary to carry out the provisions of the Agreement and are consistent therewith. The Council may, in its rules of procedure, provide a procedure whereby it may, without meeting, decide specific questions.

(3) The Council shall also keep such records as are required to perform its functions under the Agreement and such other records as it considers desirable, and shall publish an annual report.

Article 10

ELECTION OF THE CHAIRMAN AND VICE-CHAIRMEN OF THE COUNCIL

(1) The Council shall elect, for each coffee year, a Chairman and a first, a second and a third Vice-Chairman.

(2) As a general rule, the Chairman and the first Vice-Chairman shall both be elected either from among the representatives of exporting Members, or from among the representatives of importing Members, and the second and the third Vice-Chairmen shall be elected from representatives of the other category of Members; these offices shall alternate each coffee year between the two categories of Members.

- 2) L'Organisation a son siège à Londres.
- 3) L'Organisation exerce ses fonctions par l'intermédiaire du Conseil international du café, de son Comité exécutif, de son Directeur exécutif et de son personnel.

Article 8

COMPOSITION DU CONSEIL INTERNATIONAL DU CAFÉ

- 1) L'Autorité suprême de l'Organisation est le Conseil international du café, qui se compose de tous les Membres de l'Organisation.
- 2) Chaque Membre est représenté au Conseil par un représentant et un ou plusieurs suppléants. Chaque Membre peut désigner en outre un ou plusieurs conseillers pour accompagner son représentant ou ses suppléants.

Article 9

POUVOIRS ET FONCTIONS DU CONSEIL

- 1) Le Conseil, investi de tous les pouvoirs que confère expressément l'Accord, a les pouvoirs et les fonctions nécessaires à l'exécution des dispositions de l'Accord.
- 2) Le Conseil arrête, à la majorité répartie des deux tiers, les règlements nécessaires à l'exécution de l'Accord et conformes à ses dispositions, notamment son propre règlement intérieur et les règlements applicables à la gestion financière de l'Organisation et à son personnel. Le Conseil peut prévoir dans son règlement intérieur une procédure qui lui permette de prendre, sans se réunir, des décisions sur des points déterminés.
- 3) En outre, le Conseil tient la documentation nécessaire à l'accomplissement des fonctions que lui confère l'Accord, et toute autre documentation qu'il juge souhaitable; et publie un rapport annuel.

Article 10

ÉLECTION DU PRÉSIDENT ET DES VICE-PRÉSIDENTS DU CONSEIL

- 1) Le Conseil élit pour chaque année caféière un Président ainsi qu'un premier, un deuxième et un troisième Vice-Présidents.
- 2) En règle générale, le Président et le premier Vice-Président sont tous deux élus parmi les représentants des Membres exportateurs ou parmi les représentants des Membres importateurs, et les deuxième et troisième Vice-Présidents parmi les représentants de l'autre catégorie. Cette répartition alterne chaque année caféière.

(3) Neither the Chairman nor any Vice-Chairman acting as Chairman shall have the right to vote. His alternate will in such case exercise the Member's voting rights.

Article 11

SESSIONS OF THE COUNCIL

As a general rule, the Council shall hold regular sessions twice a year. It may hold special sessions if it so decides. Special sessions shall also be held when either the Executive Board, or any five Members, or a Member or Members having at least 200 votes so request. Notice of sessions shall be given at least thirty days in advance, except in cases of emergency. Sessions shall be held at the seat of the Organization, unless the Council decides otherwise.

Article 12

VOTES

(1) The exporting Members shall together hold 1,000 votes and the importing Members shall together hold 1,000 votes, distributed within each category of Members—that is, exporting and importing Members, respectively—as provided in the following paragraphs of this Article.

(2) Each Member shall have five basic votes, provided that the total number of basic votes within each category of Members does not exceed 150. Should there be more than thirty exporting Members or more than thirty importing Members, the number of basic votes for each Member within that category of Members shall be adjusted so as to keep the number of basic votes for each category of Members within the maximum of 150.

(3) The remaining votes of exporting Members shall be divided among those Members in proportion to their respective basic export quotas, except that in the event of a vote on any matter arising under the provisions specified in paragraph (2) of Article 5, the remaining votes of a Member group shall be divided among the parties to that group in proportion to their respective participation in the basic export quota of the Member group.

(4) The remaining votes of importing Members shall be divided among those Members in proportion to the average volume of their respective coffee imports in the preceding three-year period.

(5) The distribution of votes shall be determined by the Council at the beginning of each coffee year, and shall remain in effect during that year, except as provided in paragraph (6) of this Article.

(6) The Council shall provide for the redistribution of votes in accordance with this Article whenever there is a change in the Membership of the Organiza-

3) Ni le Président ni le Vice-Président qui fait fonction de Président n'a le droit de vote. Dans ce cas, leur suppléant exerce le droit de vote du Membre.

Article 11

SESSIONS DU CONSEIL

En règle générale, le Conseil se réunit deux fois par an en session ordinaire. Il peut tenir des sessions extraordinaires s'il en décide ainsi. Des sessions extraordinaires se tiennent aussi à la demande du Comité exécutif, ou de cinq Membres, ou d'un ou plusieurs Membres qui représentent 200 voix au minimum. Les sessions du Conseil sont annoncées au moins trente jours à l'avance, sauf en cas d'urgence. Les sessions ont lieu au siège de l'Organisation, sauf décision contraire du Conseil.

Article 12

VOIX

1) Les Membres exportateurs ont ensemble 1 000 voix et les Membres importateurs également; ces voix sont réparties à l'intérieur de chaque catégorie, celle des exportateurs et celle des importateurs, comme l'indiquent les paragraphes suivants.

2) Chaque Membre a, comme chiffre de base, cinq voix, à condition que le total de ces voix ne dépasse pas 150 pour chaque catégorie de Membres. S'il y avait plus de 30 Membres exportateurs ou plus de 30 Membres importateurs, le chiffre de base attribué à chaque Membre de cette catégorie serait ajusté de façon que le total des chiffres de base ne dépasse pas 150 pour chaque catégorie.

3) Le restant des voix des Membres exportateurs est réparti entre ces Membres proportionnellement à leur contingent de base, étant toutefois entendu que, si la question mise aux voix rentre dans le cadre du paragraphe 2 de l'Article 5, le restant des voix d'un groupe Membre exportateur est réparti entre les membres de ce groupe proportionnellement à la part de chacun d'eux dans le contingent de base du groupe Membre.

4) Le restant des voix des Membres importateurs est réparti entre eux au prorata du volume moyen de leurs importations de café des trois années précédentes.

5) Au début de chaque année caféière, le Conseil répartit les voix pour l'année, sous réserve des dispositions du paragraphe 6 du présent Article.

6) Quand un changement survient dans la participation à l'Organisation, ou si le droit de vote d'un Membre est suspendu ou rétabli en vertu des Articles 25,

tion, or if the voting rights of a Member are suspended or regained under the provisions of Article 25, 45 or 61.

- (7) No Member shall hold more than 400 votes.
- (8) There shall be no fractional votes.

Article 13

VOTING PROCEDURE OF THE COUNCIL

(1) Each representative shall be entitled to cast the number of votes held by the Member represented by him, and cannot divide its votes. He may, however, cast differently from such votes any votes which he exercises pursuant to paragraph (2) of this Article.

(2) Any exporting Member may authorize any other exporting Member, and any importing Member may authorize any other importing Member, to represent its interests and to exercise its right to vote at any meeting or meetings of the Council. The limitation provided for in paragraph (7) of Article 12 shall not apply in this case.

Article 14

DECISIONS OF THE COUNCIL

(1) All decisions of the Council shall be taken, and all recommendations shall be made, by a distributed simple majority vote unless otherwise provided in the Agreement.

(2) The following procedure shall apply with respect to any action by the Council which under the Agreement requires a distributed two-thirds majority vote :

- (a) if a distributed two-thirds majority vote is not obtained because of the negative vote of three or less exporting or three or less importing Members, the proposal shall, if the Council so decides by a majority of the Members present and by a distributed simple majority vote, be put to a vote again within 48 hours;
- (b) if a distributed two-thirds majority vote is again not obtained because of the negative vote of two or less importing or two or less exporting Members, the proposal shall, if the Council so decides by the majority of the Members present and by a distributed simple majority vote, be put to a vote again within 24 hours;
- (c) if a distributed two-thirds majority vote is not obtained in the third vote because of the negative vote of one exporting Member or one importing Member, the proposal shall be considered adopted;
- (d) if the Council fails to put a proposal to a further vote, it shall be considered rejected.

45 ou 61, le Conseil procède à une nouvelle répartition des voix, qui obéit aux dispositions du présent Article.

- 7) Aucun Membre n'a plus de 400 voix.
- 8) Le fractionnement des voix n'est pas admis.

Article 13

PROCÉDURE DE VOTE DU CONSEIL

1) Chaque représentant dispose de toutes les voix du Membre qu'il représente, et ne peut pas les diviser. Il peut cependant disposer différemment de ces voix et de celles qui lui sont données par procuration en vertu du paragraphe 2 du présent Article.

2) Tout Membre exportateur peut autoriser tout autre Membre exportateur, et tout Membre importateur peut autoriser tout autre Membre importateur, à représenter ses intérêts et à exercer son droit de vote à toute réunion du Conseil. La limitation prévue au paragraphe 7 de l'Article 12 ne joue pas dans ce cas.

Article 14

DÉCISIONS DU CONSEIL

1) Le Conseil prend toutes ses décisions et fait toutes ses recommandations à la majorité répartie simple, sauf disposition contraire de l'Accord.

2) La procédure suivante s'applique à toute décision que le Conseil doit, aux termes de l'Accord, prendre à la majorité répartie des deux tiers.

- a) Si la proposition n'obtient pas la majorité répartie des deux tiers en raison du vote négatif d'un, deux ou trois Membres exportateurs ou d'un, deux ou trois Membres importateurs, elle est, si le Conseil en décide ainsi à la majorité des Membres présents et à la majorité répartie simple des voix, remise aux voix dans les 48 heures.
- b) Si, à ce deuxième scrutin, la proposition n'obtient encore pas la majorité répartie des deux tiers, en raison du vote négatif d'un ou deux Membres exportateurs ou d'un ou deux Membres importateurs, elle est, si le Conseil en décide ainsi à la majorité des Membres présents et à la majorité répartie simple des voix, remise aux voix dans les 24 heures.
- c) Si, à ce troisième scrutin, la proposition n'obtient toujours pas la majorité répartie des deux tiers, en raison du vote négatif d'un Membre exportateur ou d'un Membre importateur, elle est considérée comme adoptée.
- d) Si le Conseil ne remet pas une proposition aux voix, elle est considérée comme repoussée.

(3) The Members undertake to accept as binding all decisions of the Council under the provisions of the Agreement.

Article 15

COMPOSITION OF THE BOARD

(1) The Executive Board shall consist of seven exporting Members and seven importing Members, elected for each coffee year in accordance with Article 16. Members may be re-elected.

(2) Each member of the Board shall appoint one representative and one or more alternates.

(3) The Chairman of the Board shall be appointed by the Council for each coffee year and may be re-appointed. He shall not have the right to vote. If a representative is appointed Chairman, his alternate will have the right to vote in his place.

(4) The Board shall normally meet at the seat of the Organization, but may meet elsewhere.

Article 16

ELECTION OF THE BOARD

(1) The exporting and the importing Members on the Board shall be elected in the Council by the exporting and the importing Members of the Organization respectively. The election within each category shall be held in accordance with the following paragraphs of this Article.

(2) Each Member shall cast all the votes to which it is entitled under Article 12 for a single candidate. A Member may cast for another candidate any votes which it exercises pursuant to paragraph (2) of Article 13.

(3) The seven candidates receiving the largest number of votes shall be elected; however, no candidate shall be elected on the first ballot unless it receives at least 75 votes.

(4) If under the provisions of paragraph (3) of this Article less than seven candidates are elected on the first ballot, further ballots shall be held in which only Members who did not vote for any of the candidates elected shall have the right to vote. In each further ballot, the minimum number of votes required for election shall be successively diminished by five until seven candidates are elected.

(5) Any Member who did not vote for any of the Members elected shall assign its votes to one of them, subject to paragraphs (6) and (7) of this Article.

3) Les Membres s'engagent à accepter comme obligatoires toutes les décisions que le Conseil prend en vertu de l'Accord.

Article 15

COMPOSITION DU COMITÉ EXÉCUTIF

1) Le Comité exécutif se compose de sept Membres exportateurs et de sept Membres importateurs, élus pour chaque année caféière conformément à l'Article 16. Ils sont rééligibles.

2) Chaque Membre du Comité exécutif désigne un représentant et un ou plusieurs suppléants.

3) Choisi pour chaque année caféière par le Conseil, le Président du Comité exécutif est rééligible. Il n'a pas le droit de vote. Si un représentant est élu Président, son suppléant exercera le droit de vote.

4) Le Comité exécutif se réunit normalement au siège de l'Organisation, mais peut se réunir ailleurs.

Article 16

ÉLECTION DU COMITÉ EXÉCUTIF

1) Les Membres exportateurs de l'Organisation élisent les membres exportateurs du Comité exécutif, et les Membres importateurs de l'Organisation les membres importateurs du Comité exécutif. Les élections de chaque catégorie ont lieu selon les dispositions suivantes.

2) Chaque Membre vote pour un seul candidat, en lui accordant toutes les voix dont il dispose en vertu de l'Article 12. Il peut accorder à un autre candidat les voix dont il disposerait par procuration en vertu du paragraphe 2 de l'Article 13.

3) Les sept candidats qui recueillent le plus grand nombre de voix sont élus; toutefois, aucun candidat n'est élu au premier tour de scrutin s'il n'a pas obtenu 75 voix au moins.

4) Si moins de 7 candidats sont élus au premier tour de scrutin selon les dispositions du paragraphe 3 du présent Article, de nouveaux tours de scrutin ont lieu, auxquels seuls participent les Membres qui n'ont voté pour aucun des candidats élus. À chaque nouveau tour de scrutin, le minimum de voix nécessaire pour être élu diminue successivement de cinq unités, jusqu'à ce que les sept candidats soient élus.

5) Un Membre qui n'a pas voté pour un des Membres élus confère à un d'entre eux les voix dont il dispose, sous réserve des paragraphes 6 et 7 du présent Article.

(6) A Member shall be deemed to have received the number of votes originally cast for it when it was elected and, in addition, the number of votes assigned to it, provided that the total number of votes shall not exceed 499 for any Member elected.

(7) If the votes deemed received by an elected Member would otherwise exceed 499, Members which voted for or assigned their votes to such elected Member shall arrange among themselves for one or more of them to withdraw their votes from that Member and assign or reassign them to another elected Member so that the votes received by each elected Member shall not exceed the limit of 499.

Article 17

COMPETENCE OF THE BOARD

(1) The Board shall be responsible to and work under the general direction of the Council.

(2) The Council may, by a distributed simple majority vote, delegate to the Board the exercise of any or all of its powers, other than the following :

- (a) annual distribution of votes under paragraph (5) of Article 12;
- (b) approval of the administrative budget and assessment of contributions under Article 24;
- (c) determination of quotas under the Agreement;
- (d) imposition of enforcement measures other than those whose application is automatic;
- (e) suspension of the voting rights of a Member under Article 45 or 6I;
- (f) determination of individual country and world production goals under Article 48;
- (g) establishment of a policy relative to stocks under Article 51;
- (h) waiver of the obligations of a Member under Article 60;
- (i) decision of disputes under Article 61;
- (j) establishment of conditions for accession under Article 65;
- (k) a decision to require the withdrawal of a Member under Article 69;
- (l) extension or termination of the Agreement under Article 71; and
- (m) recommendation of amendments to Members under Article 73.

(3) The Council may at any time, by a distributed simple majority vote, revoke any delegation of powers to the Board.

6) On considère qu'un Membre a obtenu les voix qui lui ont d'abord été données lors de son élection, plus les voix qui lui ont été conférées plus tard, à condition que le total des voix ne dépasse 499 pour aucun Membre élu.

7) Au cas où les voix considérées comme obtenues par un Membre élu dépasseraient sans cela 499, les Membres qui ont voté pour ce Membre élu ou qui lui ont conféré leurs voix s'entendront pour qu'un ou plusieurs d'entre eux retirent les voix qu'ils lui ont accordées et les confèrent ou les transfèrent à un autre Membre élu, de façon que les voix obtenues par chaque Membre élu ne dépassent pas le chiffre limite de 499.

Article 17

COMPÉTENCE DU COMITÉ EXÉCUTIF

1) Le Comité exécutif est responsable devant le Conseil et travaille sous sa direction générale.

2) Le Conseil peut, à la majorité répartie simple, déléguer au Comité exécutif tout ou partie de ses pouvoirs, à l'exclusion des suivants :

- a) Procéder à la répartition annuelle des voix, en vertu du paragraphe 5 de l'Article 12;
- b) Voter le budget administratif et fixer les cotisations, en vertu de l'Article 24;
- c) Fixer les contingents en exécution de l'Accord;
- d) Prendre des mesures coercitives autres que celles qui s'appliquent automatiquement;
- e) Suspendre le droit de vote d'un Membre, en vertu des Articles 45 ou 61;
- f) Arrêter des objectifs nationaux et mondiaux de production, en vertu de l'Article 48;
- g) Arrêter une politique des stocks, en vertu de l'Article 51;
- h) Dispenser un Membre de ses obligations, en vertu de l'Article 60;
- i) Trancher les différends, en vertu de l'Article 61;
- j) Fixer des conditions d'adhésion, en vertu de l'Article 65;
- k) Décider de demander le retrait d'un Membre, en vertu de l'Article 69;
- l) Proroger ou résilier l'Accord, en vertu de l'Article 71;
- m) Recommander des amendements aux Membres, en vertu de l'Article 73.

3) Le Conseil peut à tout moment, à la majorité répartie simple, annuler les pouvoirs qu'il aurait délégués au Comité.

Article 18

VOTING PROCEDURE OF THE BOARD

(1) Each member of the Board shall be entitled to cast the number of votes received by it under the provisions of paragraphs (6) and (7) of Article 16. Voting by proxy shall not be allowed. A member may not split its votes.

(2) Any action taken by the Board shall require the same majority as such action would require if taken by the Council.

Article 19

QUORUM FOR THE COUNCIL AND THE BOARD

(1) The quorum for any meeting of the Council shall be the presence of a majority of the Members representing a distributed two-thirds majority of the total votes. If there is no quorum on the day appointed for the opening of any Council session, or if in the course of any Council session there is no quorum at three successive meetings, the Council shall be convened seven days later; at that time and throughout the remainder of that session the quorum shall be the presence of a majority of the Members representing a distributed simple majority of the votes. Representation in accordance with paragraph (2) of Article 13 shall be considered as presence.

(2) The quorum for any meeting of the Board shall be the presence of a majority of the members representing a distributed two-thirds majority of the total votes.

Article 20

THE EXECUTIVE DIRECTOR AND THE STAFF

(1) The Council shall appoint the Executive Director on the recommendation of the Board. The terms of appointment of the Executive Director shall be established by the Council and shall be comparable to those applying to corresponding officials of similar inter-governmental organizations.

(2) The Executive Director shall be the chief administrative officer of the Organization and shall be responsible for the performance of any duties devolving upon him in the administration of the Agreement.

(3) The Executive Director shall appoint the staff in accordance with regulations established by the Council.

(4) Neither the Executive Director nor any member of the staff shall have any financial interest in the coffee industry, coffee trade, or coffee transportation.

(5) In the performance of their duties, the Executive Director and the staff shall not seek or receive instructions from any Member or from any other

Article 18

PROCÉDURE DE VOTE DU COMITÉ EXÉCUTIF

1) Chaque membre du Comité exécutif dispose, pendant la durée de son mandat, des voix qu'il a obtenues en vertu des paragraphes 6 et 7 de l'Article 16. Le vote par procuration n'est pas admis. Aucun membre ne peut fractionner ses voix.

2) Les décisions du Comité sont prises à la même majorité que les décisions analogues du Conseil.

Article 19

QUORUM AUX RÉUNIONS DU CONSEIL ET DU COMITÉ

1) Le quorum exigé pour toute réunion du Conseil est constitué par la majorité des Membres, si cette majorité représente la majorité répartie des deux tiers du total des voix. Si, le jour fixé pour l'ouverture d'une session du Conseil, le quorum n'est pas atteint ou si, au cours d'une session du Conseil, le quorum n'est pas atteint à trois séances successives, le Conseil se réunit sept jours plus tard; le quorum est alors et jusqu'à la fin de cette session constitué par la majorité des Membres, si cette majorité représente la majorité répartie simple du total des voix. Les Membres représentés par procuration en vertu du paragraphe 2 de l'Article 13 sont considérés comme présents.

2) Le quorum exigé pour toute réunion du Comité exécutif est constitué par la majorité des Membres si cette majorité représente la majorité répartie des deux tiers du total des voix.

Article 20

DIRECTEUR EXÉCUTIF ET PERSONNEL

1) Le Conseil nomme le Directeur exécutif sur la recommandation du Comité exécutif. Il fixe les conditions d'emploi du Directeur exécutif; elles sont comparables à celles des fonctionnaires homologues d'organisations intergouvernementales similaires.

2) Le Directeur exécutif est le chef des services administratifs de l'Organisation; il est responsable de l'exécution des tâches qui lui incombent dans l'administration de l'Accord.

3) Le Directeur exécutif nomme le personnel conformément au règlement arrêté par le Conseil.

4) Le Directeur exécutif et les autres fonctionnaires ne doivent avoir aucun intérêt financier ni dans l'industrie caféière ni dans le commerce ou le transport du café.

5) Dans l'accomplissement de leurs devoirs, le Directeur exécutif et le personnel ne sollicitent ni n'acceptent d'instructions d'aucun Membre, ni d'au-

authority external to the Organization. They shall refrain from any action which might reflect on their position as international officials responsible only to the Organization. Each Member undertakes to respect the exclusively international character of the responsibilities of the Executive Director and the staff and not to seek to influence them in the discharge of their responsibilities.

Article 21

CO-OPERATION WITH OTHER ORGANIZATIONS

The Council may make whatever arrangements are desirable for consultation and co-operation with the United Nations and its specialized agencies and with other appropriate inter-governmental organizations. The Council may invite these organizations and any organizations concerned with coffee to send observers to its meetings.

CHAPTER V

PRIVILEGES AND IMMUNITIES

Article 22

PRIVILEGES AND IMMUNITIES

(1) The Organization shall have in the territory of each Member, to the extent consistent with its laws, such legal capacity as may be necessary for the exercise of its functions under the Agreement.

(2) The Government of the United Kingdom of Great Britain and Northern Ireland shall grant exemption from taxation on the salaries paid by the Organization to its employees, except that such exemption need not apply to nationals of that country. It shall also grant exemption from taxation on the assets, income and other property of the Organization.

CHAPTER VI

FINANCE

Article 23

FINANCE

(1) The expenses of delegations to the Council, representatives on the Board, and representatives on any of the committees of the Council or the Board shall be met by their respective Governments.

cune autorité extérieure à l'Organisation. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux et ne sont responsables qu'envers l'Organisation. Chaque Membre s'engage à respecter le caractère exclusivement international des fonctions du Directeur exécutif et du personnel et à ne pas chercher à les influencer dans l'exécution de leur tâche.

Article 21

COLLABORATION AVEC D'AUTRES ORGANISATIONS

Le Conseil peut prendre les dispositions voulues pour consulter l'Organisation des Nations Unies et les institutions spécialisées, ainsi que d'autres organisations intergouvernementales appropriées, et pour collaborer avec elles. Le Conseil peut inviter ces organisations, ainsi que toute organisation qui s'occupe de café, à envoyer des observateurs à ses réunions.

CHAPITRE V

PRIVILÈGES ET IMMUNITÉS

Article 22

PRIVILÈGES ET IMMUNITÉS

1) Sur le territoire de chaque Membre, l'Organisation a, dans la mesure que permet la législation de ce pays, la capacité juridique nécessaire à l'exercice des fonctions que lui confère l'Accord.

2) Le Gouvernement britannique exonère de tout impôt les appointements que l'Organisation verse à ses fonctionnaires; mais cette exonération peut ne pas s'appliquer aux citoyens britanniques. Il exonère également de tout impôt les avoirs, revenus et autres biens de l'Organisation.

CHAPITRE VI

FINANCES

Article 23

DISPOSITIONS FINANCIÈRES

1) Les dépenses des délégations au Conseil, ainsi que des représentants au Comité exécutif et à tout autre comité du Conseil ou du Comité exécutif, sont à la charge de l'État qu'ils représentent.

(2) The other expenses necessary for the administration of the Agreement shall be met by annual contributions from the Members assessed in accordance with Article 24.

(3) The financial year of the Organization shall be the same as the coffee year.

Article 24

DETERMINATION OF THE BUDGET AND ASSESSMENT OF CONTRIBUTIONS

(1) During the second half of each financial year, the Council shall approve the administrative budget of the Organization for the following financial year, and shall assess the contribution of each Member to that budget.

(2) The contribution of each Member to the budget for each financial year shall be in the proportion which the number of its votes at the time the budget for that financial year is approved bears to the total votes of all the Members. However, if there is any change in the distribution of votes among Members in accordance with the provisions of paragraph (5) of Article 12 at the beginning of the financial year for which contributions are assessed, such contributions shall be correspondingly adjusted for that year. In determining contributions, the votes of each Member shall be calculated without regard to the suspension of any Member's voting rights or any redistribution of votes resulting therefrom.

(3) The initial contribution of any Member joining the Organization after the entry into force of the Agreement shall be assessed by the Council on the basis of the number of votes to be held by it and the period remaining in the current financial year, but the assessments made upon other Members for the current financial year shall not be altered.

(4) If the Agreement comes into force more than eight months before the beginning of the first full financial year of the Organization, the Council shall at its first session approve an administrative budget covering only the period up to the commencement of the first full financial year. Otherwise the first administrative budget shall cover both the initial period and the first full financial year.

Article 25

PAYMENT OF CONTRIBUTIONS

(1) Contributions to the administrative budget for each financial year shall be payable in freely convertible currency, and shall become due on the first day of that financial year.

(2) If any Member fails to pay its full contribution to the administrative budget within six months of the date on which the contribution is due, both its voting rights in the Council and its right to have its votes cast in the Board

2) Pour couvrir les autres dépenses qu'entraîne l'application du présent Accord, les Membres versent une cotisation annuelle; ces cotisations sont réparties comme il est dit à l'Article 24.

3) L'exercice financier coïncide avec l'année caféière.

Article 24

VOTE DU BUDGET ET FIXATION DES COTISATIONS

1) Au second semestre de chaque exercice financier, le Conseil vote le budget administratif de l'Organisation pour l'exercice financier suivant et répartit les cotisations des Membres à ce budget.

2) Pour chaque exercice financier, la cotisation de chaque Membre est proportionnelle au rapport qu'il y a, au moment du vote du budget, entre le nombre des voix dont il dispose et le nombre des voix dont disposent tous les Membres réunis. Si toutefois, au début de l'exercice financier pour lequel les cotisations sont fixées, la répartition des voix entre les Membres se trouve changée en vertu du paragraphe 5 de l'Article 12, le Conseil ajuste les cotisations en conséquence pour cet exercice. Pour déterminer les cotisations, on compte les voix de chaque Membre sans avoir égard à la suspension éventuelle du droit de vote d'un Membre et à la redistribution des voix qui aurait pu en résulter.

3) Le Conseil fixe la contribution initiale de tout Membre qui entre dans l'Organisation après l'entrée en vigueur de l'Accord, sur la base du nombre des voix qui lui sont attribuées et de la fraction non écoulee de l'exercice en cours; mais les cotisations assignées aux autres Membres pour l'exercice en cours restent inchangées.

4) Si l'Accord entre en vigueur plus de huit mois avant le début du premier exercice financier complet de l'Organisation, le Conseil, à sa première session, vote un budget administratif qui ne couvre que la période qui va s'écouler jusqu'au début du premier exercice financier complet. Dans le cas contraire, le premier budget administratif couvre à la fois cette période et le premier exercice financier complet.

Article 25

VERSEMENT DES COTISATIONS

1) Les cotisations au budget administratif de chaque exercice financier sont payables en monnaie librement convertible et sont exigibles au premier jour de l'exercice.

2) Un Membre qui ne s'est pas acquitté intégralement de sa cotisation au budget administratif dans les six mois de son exigibilité, perd, jusqu'au moment où il s'en acquitte, son droit de voter au Conseil et de voter ou faire voter pour

shall be suspended until such contribution has been paid. However, unless the Council so decides by a distributed two-thirds majority vote, such Member shall not be deprived of any of its other rights nor relieved of any of its obligations under the Agreement.

(3) Any Member whose voting rights have been suspended, either under paragraph (2) of this Article or under Article 45 or 61, shall nevertheless remain responsible for the payment of its contribution.

Article 26

AUDIT AND PUBLICATION OF ACCOUNTS

As soon as possible after the close of each financial year, an independently audited statement of the Organization's receipts and expenditures during that financial year shall be presented to the Council for approval and publication.

CHAPTER VII

REGULATION OF EXPORTS

Article 27

GENERAL UNDERTAKINGS BY MEMBERS

(1) The Members undertake to conduct their trade policy so that the objectives set forth in Article 1 and, in particular, paragraph (4) of that Article, may be achieved. They agree on the desirability of operating the Agreement in a manner such that the real income derived from the export of coffee could be progressively increased so as to make it consonant with their needs for foreign exchange to support their programmes for social and economic progress.

(2) To attain these purposes through the fixing of quotas as provided for in this Chapter and in other ways carrying out the provisions of the Agreement, the Members agree on the necessity of assuring that the general level of coffee prices does not decline below the general level of such prices in 1962.

(3) The Members further agree on the desirability of assuring to consumers prices which are equitable and which will not hamper a desirable increase in consumption.

Article 28

BASIC EXPORT QUOTAS

(1) For the first three coffee years, beginning on 1 October 1962, the exporting countries listed in Annex A¹ shall have the basic export quotas specified in that Annex.

¹ See p. 394 of this volume.

lui au Comité exécutif, mais n'est, sauf décision prise par le Conseil à la majorité répartie des deux tiers, privé d'aucun des autres droits que lui confère le présent Accord, ni relevé d'aucune des obligations qu'il lui impose.

3) Un Membre dont le droit de vote est suspendu, en application soit du paragraphe 2 du présent Article, soit des Articles 45 ou 61, reste néanmoins tenu de verser sa cotisation.

Article 26

VÉRIFICATION ET PUBLICATION DES COMPTES

Le plus tôt possible après la clôture de chaque exercice financier, le Conseil est saisi, pour approbation et publication, d'un état, vérifié par expert agréé, des recettes et dépenses de l'Organisation pour cet exercice financier.

CHAPITRE VII

RÈGLEMENTATION DES EXPORTATIONS

Article 27

ENGAGEMENTS GÉNÉRAUX DES MEMBRES

1) Les Membres s'engagent à conduire leur politique commerciale de façon à réaliser les objectifs énoncés à l'Article premier, et particulièrement dans son paragraphe 4. Ils conviennent qu'il est souhaitable d'appliquer l'Accord de façon à augmenter progressivement le revenu réel tiré de l'exportation du café, pour le mettre en harmonie avec les besoins de devises que suscitent leurs programmes de progrès social et économique.

2) Pour atteindre ces objectifs en contingentant le café suivant les dispositions du présent Chapitre et en appliquant aussi les autres dispositions de l'Accord, les Membres conviennent de la nécessité de faire en sorte que le niveau général des prix du café ne tombe pas au-dessous de leur niveau général de 1962.

3) Les Membres conviennent en outre qu'il est souhaitable d'assurer au consommateur des prix équitables et qui n'entravent pas l'augmentation souhaitable de la consommation.

Article 28

CONTINGENTS DE BASE

1) Pendant les trois premières années caféières, à commencer du 1^{er} octobre 1962, le contingent de base des pays exportateurs énumérés à l'Annexe A¹ est celui qu'indique cette Annexe.

¹ Voir p. 395 de ce volume.

(2) During the last six months of the coffee year ending 30 September 1965, the Council shall review the basic export quotas specified in Annex A in order to adjust them to general market conditions. The Council may then revise such quotas by a distributed two-thirds majority vote; if not revised, the basic export quotas specified in Annex A shall remain in effect.

Article 29

QUOTA OF A MEMBER GROUP

Where two or more countries listed in Annex A form a Member group in accordance with Article 5, the basic export quotas specified for those countries in Annex A shall be added together and the combined total treated as a single quota for the purposes of this Chapter.

Article 30

FIXING OF ANNUAL EXPORT QUOTAS

(1) At least 30 days before the beginning of each coffee year the Council shall adopt by a two-thirds majority vote an estimate of total world imports for the following coffee year and an estimate of probable exports from non-member countries.

(2) In the light of these estimates the Council shall forthwith fix annual export quotas which shall be the same percentage for all exporting Members of the basic export quotas specified in Annex A. For the first coffee year this percentage is fixed at 99, subject to the provisions of Article 32.

Article 31

FIXING OF QUARTERLY EXPORT QUOTAS

(1) Immediately following the fixing of the annual export quotas the Council shall fix quarterly export quotas for each exporting Member for the purpose of keeping supply in reasonable balance with estimated demand throughout the coffee year.

(2) These quotas shall be, as nearly as possible, 25 per cent of the annual export quota of each Member during the coffee year. No Member shall be allowed to export more than 30 per cent in the first quarter, 60 per cent in the first two quarters, and 80 per cent in the first three quarters of the coffee year. If exports from any Member in one quarter are less than its quota for that quarter, the outstanding balance shall be added to its quota for the following quarter of that coffee year.

2) Au second semestre de l'année caféière qui prend fin le 30 septembre 1965, le Conseil soumet à un nouvel examen les contingents de base indiqués à l'Annexe A, en vue de les mettre en harmonie avec la situation générale du marché. Il peut alors, à la majorité répartie des deux tiers, ajuster ces contingents; s'il ne les ajuste pas, les contingents de base indiqués à l'Annexe A restent en vigueur.

Article 29

CONTINGENTS D'UN GROUPE MEMBRE

Quand plusieurs des pays énumérés à l'Annexe A forment un groupe en vertu de l'Article 5, les contingents de base spécifiés pour ces pays à l'Annexe A sont additionnés, et leur total est considéré, aux fins du présent Chapitre, comme un contingent unique.

Article 30

CONTINGENTS ANNUELS D'EXPORTATION

1) Trente jours au moins avant le début de chaque année caféière, le Conseil adopte, à la majorité des deux tiers, une prévision du total des importations mondiales pour l'année caféière à venir et une prévision des exportations probables des pays non membres.

2) En fonction de ces prévisions, le Conseil arrête immédiatement des contingents annuels d'exportation, qui sont exprimés en pourcentage, le même pour tous les Membres exportateurs, des contingents de base spécifiés à l'Annexe A. Pour la première année, ce pourcentage est fixé à 99, sous réserve des dispositions de l'Article 32.

Article 31

CONTINGENTS TRIMESTRIELS D'EXPORTATION

1) Aussitôt après avoir arrêté les contingents annuels d'exportation, le Conseil attribue à chaque Membre exportateur des contingents trimestriels d'exportation en vue de maintenir pendant toute l'année caféière un équilibre satisfaisant entre l'offre et la demande prévue.

2) Ces contingents doivent être aussi voisins que possible de 25 p. 100 du contingent annuel d'exportation attribué à chaque Membre pour l'année caféière considérée. Aucun Membre n'est autorisé à exporter plus de 30 p. 100 au cours du premier trimestre, plus de 60 p. 100 au cours des deux premiers trimestres, plus de 80 p. 100 au cours des trois premiers trimestres de l'année caféière. Si, au cours d'un trimestre, les exportations d'un Membre n'atteignent pas le contingent qui lui est attribué pour ce trimestre, le solde inemployé est ajouté à son contingent du trimestre suivant de l'année caféière considérée.

Article 32

ADJUSTMENT OF ANNUAL EXPORT QUOTAS

If market conditions so require, the Council may review the quota situation and may vary the percentage of basic export quotas fixed under paragraph (2) of Article 30. In so doing, the Council shall have regard to any likely shortfalls by Members.

Article 33

NOTIFICATION OF SHORTFALLS

(1) Exporting Members undertake to notify the Council at the end of the eighth month of the coffee year, and at such later dates as the Council may request, whether they have sufficient coffee available to export the full amount of their quota for that year.

(2) The Council shall take into account these notifications in determining whether or not to adjust the level of export quotas in accordance with Article 32.

Article 34

ADJUSTMENT OF QUARTERLY EXPORT QUOTAS

(1) The Council shall in the circumstances set out in this Article vary the quarterly export quotas fixed for each Member under paragraph (1) of Article 31.

(2) If the Council varies the annual export quotas as provided in Article 32, then the change in that annual quota shall be reflected in the quotas for the current and remaining quarters, or the remaining quarters, of the coffee year.

(3) Apart from the adjustment provided for in the preceding paragraph, the Council may, if it finds the market situation so requires, make adjustments among the current and remaining quarterly export quotas for the same coffee year, without, however, altering the annual export quotas.

(4) If on account of exceptional circumstances an exporting Member considers that the limitations provided in paragraph (2) of Article 31 would be likely to cause serious harm to its economy, the Council may, at the request of that Member, take appropriate action under Article 60. The Member concerned must furnish evidence of harm and provide adequate guarantees concerning the maintenance of price stability. The Council shall not, however, in any event, authorize a Member to export more than 35 per cent of its annual export quota in the first quarter, 65 per cent in the first two quarters, and 85 per cent in the first three quarters of the coffee year.

(5) All Members recognize that marked price rises or falls occurring within brief periods may unduly distort underlying trends in price, cause grave concern

Article 32

AJUSTEMENT DES CONTINGENTS ANNUELS D'EXPORTATION

Si l'état du marché l'exige, le Conseil peut revoir l'ensemble des contingents et modifier le pourcentage des contingents de base qu'il a arrêté, en vertu du paragraphe 2 de l'Article 30. En procédant à cet ajustement, le Conseil tient compte de tout déficit probable chez les Membres.

Article 33

NOTIFICATION DES DÉFICITS

1) Les Membres exportateurs s'engagent à notifier au Conseil, à la fin du huitième mois de l'année caféière et aux dates ultérieures que le Conseil fixerait, s'ils disposent d'assez de café pour exporter la totalité de leur contingent de cette année-là.

2) Le Conseil tient compte de ces notifications pour décider s'il y a lieu d'ajuster, en vertu de l'Article 32, les contingents d'exportation.

Article 34

AJUSTEMENT DES CONTINGENTS TRIMESTRIELS D'EXPORTATION

1) Dans les cas prévus au présent Article, le Conseil modifie les contingents trimestriels attribués à chaque Membre, en vertu du paragraphe 1 de l'Article 31.

2) Quand le Conseil modifie, en vertu de l'Article 32, les contingents annuels d'exportation, cette modification affecte les contingents des trimestres à courir de l'année caféière et, le cas échéant, celui du trimestre en cours.

3) En dehors de l'ajustement prévu au paragraphe 2, le Conseil peut, s'il estime que la situation du marché l'exige, modifier le contingent trimestriel d'exportation du trimestre en cours et des trimestres à courir de la même année caféière, sans toutefois modifier les contingents annuels d'exportation.

4) Quand, en raison de circonstances exceptionnelles, un Membre exportateur estime que les limitations prévues au paragraphe 2 de l'Article 31 sont de nature à porter à son économie un préjudice grave, le Conseil peut, à la demande de ce Membre, statuer sur ce cas conformément à l'Article 60. Le Membre intéressé doit faire la preuve du préjudice et fournir des garanties adéquates quant au maintien de la stabilité des prix. Toutefois, en aucun cas, le Conseil n'autorise un Membre à exporter plus de 35 p. 100 de son contingent annuel d'exportation au cours du premier trimestre, plus de 65 p. 100 au cours des deux premiers trimestres, et plus de 85 p. 100 au cours des trois premiers trimestres de l'année caféière.

5) Tous les Membres reconnaissent que de fortes hausses ou baisses de prix se produisant au cours de brèves périodes peuvent fausser indûment les tendances

to both producers and consumers, and jeopardize the attainment of the objectives of the Agreement. Accordingly, if such movements in general price levels occur within brief periods, Members may request a meeting of the Council which, by distributed simple majority vote, may revise the total level of the quarterly export quotas in effect.

(6) If the Council finds that a sharp and unusual increase or decrease in the general level of prices is due to artificial manipulation of the coffee market through agreements among importers or exporters or both, it shall then decide by a simple majority vote on what corrective measures should be applied to readjust the total level of the quarterly export quotas in effect.

Article 35

PROCEDURE FOR ADJUSTING EXPORT QUOTAS

(1) Annual export quotas shall be fixed and adjusted by altering the basic export quota of each Member by the same percentage.

(2) General changes in all quarterly export quotas, made pursuant to paragraphs (2), (3), (5) and (6) of Article 34, shall be applied *pro rata* to individual quarterly export quotas in accordance with appropriate rules established by the Council. Such rules shall take account of the different percentages of annual export quotas which the different Members have exported or are entitled to export in each quarter of the coffee year.

(3) All decisions by the Council on the fixing and adjustment of annual and quarterly export quotas under Articles 30, 31, 32 and 34 shall be taken, unless otherwise provided, by a distributed two-thirds majority vote.

Article 36

COMPLIANCE WITH EXPORT QUOTAS

(1) Exporting Members subject to quotas shall adopt the measures required to ensure full compliance with all provisions of the Agreement relating to quotas. The Council may request such Members to adopt additional measures for the effective implementation of the quota system provided for in the Agreement.

(2) Exporting Members shall not exceed the annual and quarterly export quotas allocated to them.

(3) If an exporting Member exceeds its quota for any quarter, the Council shall deduct from one or more of its future quotas a total amount equal to that excess.

(4) If an exporting Member for the second time while the Agreement remains in force exceeds its quarterly quota, the Council shall deduct from one or more of its future quotas a total amount equal to twice that excess.

profondes des prix, inquiéter gravement producteurs et consommateurs et compromettre la réalisation des objectifs de l'Accord. En conséquence, quand de telles fluctuations dans le niveau général des prix se produisent au cours de brèves périodes, les Membres peuvent demander que le Conseil se réunisse; le Conseil peut alors, à la majorité répartie simple, ajuster le volume total des contingents trimestriels en vigueur.

6) Si le Conseil constate qu'une hausse ou baisse prononcée et anormale du niveau général des prix est due à une manipulation artificielle du marché du café, du fait d'ententes entre importateurs, entre exportateurs, ou entre les deux catégories, il décide à la majorité simple les mesures correctives à prendre pour rajuster le volume total des contingents trimestriels en vigueur.

Article 35

PROCÉDURE D'AJUSTEMENT DES CONTINGENTS D'EXPORTATION

1) Le Conseil fixe les contingents annuels et les ajuste en modifiant selon le même pourcentage le contingent de base de chaque Membre.

2) Les modifications générales apportées à tous les contingents trimestriels en vertu des paragraphes 2, 3, 5 et 6 de l'Article 34 s'appliquent, au prorata, aux contingents trimestriels de chaque pays, selon les règles arrêtées à cet effet par le Conseil; ces règles tiennent compte des différents pourcentages de leur contingent annuel que les différents Membres ont exportés ou sont autorisés à exporter pendant chaque trimestre de l'année caféière.

3) Toutes les décisions que le Conseil prend sur la fixation et l'ajustement des contingents annuels et trimestriels en vertu des Articles 30, 31, 32 et 34 sont prises, sauf disposition contraire, à la majorité répartie des deux tiers.

Article 36

RESPECT DU CONTINGEMENT

1) Les Membres exportateurs astreints au contingentement prennent les mesures voulues pour assurer le respect absolu de toutes les dispositions de l'Accord qui concernent le contingentement. Le Conseil peut demander à ces Membres de prendre des mesures complémentaires pour appliquer de façon effective le système de contingentement que prévoit l'Accord.

2) Les Membres exportateurs ne dépassent pas le contingent d'exportation qui leur est attribué pour l'année et pour le trimestre.

3) Si un Membre exportateur dépasse son contingent pendant un trimestre donné, le Conseil réduit ses contingents futurs en une ou plusieurs fois, de l'équivalent du dépassement.

4) Si un Membre exportateur dépasse une deuxième fois son contingent trimestriel, pendant que l'Accord reste en vigueur, le Conseil réduit ses contingents futurs, en une ou plusieurs fois, du double du dépassement.

(5) If an exporting Member for a third or subsequent time while the Agreement remains in force exceeds its quarterly quota, the Council shall make the same deduction as provided in paragraph (4) of this Article, and in addition the Council may take action in accordance with Article 69 to require the withdrawal of such a Member from the Organization.

(6) The deductions in quotas provided in paragraphs (3), (4) and (5) of this Article shall be made by the Council as soon as it receives the necessary information.

Article 37

TRANSITIONAL QUOTA PROVISIONS

(1) Exports of coffee after 1 October 1962 shall be charged against the annual export quota of the exporting country concerned at such time as the Agreement enters into force in respect of that country.

(2) If the Agreement enters into force after 1 October 1962, the Council shall, during its first session, make such modifications as may be necessary in the procedure for the fixing of annual and quarterly export quotas in respect of the coffee year in which the Agreement enters into force.

Article 38

SHIPMENTS OF COFFEE FROM DEPENDENT TERRITORIES

(1) Subject to paragraph (2) of this Article, the shipment of coffee from any of the dependent territories of a Member to its metropolitan territory or to another of its dependent territories for domestic consumption therein or in any other of its dependent territories shall not be considered as the export of coffee, and shall not be subject to any export quota limitations, provided that the Member concerned enters into arrangements satisfactory to the Council with respect to the control of re-exports and such other matters as the Council may determine to be related to the operation of the Agreement and which arise out of the special relationship between the metropolitan territory of the Member and its dependent territories.

(2) The trade in coffee between a Member and any of its dependent territories which, in accordance with Article 4 or 5, is a separate Member of the Organization or a party to a Member group, shall however be treated, for the purposes of the Agreement, as the export of coffee.

Article 39

EXPORTING MEMBERS NOT SUBJECT TO QUOTAS

(1) Any exporting Member whose average annual exports of coffee for the preceding three-year period were less than 25,000 bags shall not be subject to

5) Si un Membre exportateur dépasse une troisième fois ou plus souvent encore son contingent trimestriel, pendant que l'Accord reste en vigueur, le Conseil applique la réduction prévue au paragraphe 4 et peut en outre, en appliquant la procédure prévue à l'Article 69, demander à ce Membre de quitter l'Organisation.

6) Les réductions de contingent prévues aux paragraphes 3, 4 et 5 ont lieu dès que le Conseil reçoit les renseignements nécessaires.

Article 37

DISPOSITIONS TRANSITOIRES

1) Les exportations de café postérieures au 1^{er} octobre 1962 sont imputées sur le contingent annuel d'exportation du pays exportateur au moment où l'Accord entre en vigueur pour lui.

2) Si l'Accord n'entre en vigueur qu'après le 1^{er} octobre 1962, le Conseil, à sa première session, apporte à la procédure de fixation des contingents annuels et trimestriels les modifications éventuellement nécessaires pour l'année caféière où l'Accord entre en vigueur.

Article 38

EXPÉDITIONS EN PROVENANCE DE TERRITOIRES DÉPENDANTS

1) Dans le cas des territoires qui dépendent d'un Membre, et sous réserve des dispositions du paragraphe 2 du présent Article, le café expédié d'un de ces territoires vers la métropole ou vers une autre dépendance de cette métropole, à des fins de consommation intérieure soit dans la métropole soit dans une de ses autres dépendances, n'est ni considéré comme café d'exportation ni assujéti au contingentement des exportations, à condition que le Membre intéressé conclue à la satisfaction du Conseil des accords qui règlent le contrôle des réexportations et tous les autres problèmes qui, de l'avis du Conseil, touchent au fonctionnement de l'Accord et qui découlent des rapports particuliers qui unissent le territoire métropolitain du Membre et ses dépendances.

2) Toutefois, le commerce du café entre un Membre et un de ses territoires dépendants qui, en vertu des Articles 4 ou 5, est un Membre distinct de l'Organisation ou est membre d'un groupe, est assimilé, aux fins de l'Accord, au commerce international du café.

Article 39

PAYS EXPORTATEURS EXEMPTS DU CONTINGENTEMENT

1) Un Membre exportateur dont les exportations annuelles de café ont été en moyenne, pendant les trois années précédentes, inférieures à 25 000 sacs, n'est

the quota provisions of the Agreement, so long as its exports remain less than that quantity.

(2) Any Trust Territory administered under a trusteeship agreement with the United Nations whose annual exports to countries other than the Administering Authority do not exceed 100,000 bags shall not be subject to the quota provisions of the Agreement, so long as its exports do not exceed that quantity.

Article 40

EXPORTS NOT CHARGED TO QUOTAS

(1) In order to facilitate the increase of coffee consumption in certain areas of the world having a low *per capita* consumption and considerable potential for expansion, exports to countries listed in Annex B¹ shall not, subject to the provisions of sub-paragraph (f) of this paragraph, be charged to quotas. The Council, at the beginning of the second full coffee year after the Agreement enters into force, and annually thereafter, shall review the list with a view to determining whether any country or countries should be deleted from it, and may, if it so decides, delete any such country or countries. In connexion with exports to the countries listed in Annex B, the provisions of the following subparagraphs shall be applicable :

- (a) At its first session, and thereafter whenever it deems necessary, the Council shall prepare an estimate of imports for internal consumption by the countries listed in Annex B, after reviewing the results obtained in the previous year with regard to the increase of coffee consumption in those countries and taking into account the probable effect of promotion campaigns and trade arrangements. Exporting Members shall not in the aggregate export to the countries listed in Annex B more than the quantity set by the Council, and for that purpose the Council shall keep those Members informed of current exports to such countries. Exporting Members shall inform the Council not later than thirty days after the end of each month of all exports made to each of the countries listed in Annex B during that month.
- (b) Members shall supply such statistics and other information as the Council may require to assist it in controlling the flow of coffee to countries listed in Annex B and its consumption therein.
- (c) Exporting Members shall endeavour to renegotiate existing trade agreements as soon as possible in order to include in them provisions preventing re-exports of coffee from the countries listed in Annex B to other markets. Exporting Members shall also include such provisions in all new trade agreements and in all new sales contracts not covered by trade agreements,

¹ See p. 396 of this volume.

pas astreint au contingentement de ses exportations tant qu'elles restent inférieures à cette quantité.

2) Un territoire sous tutelle (administré au titre d'un accord de tutelle avec les Nations Unies) dont les exportations annuelles vers d'autres pays que l'Autorité administrante ne dépassent pas 100 000 sacs n'est pas astreint au contingentement tant que ces exportations ne dépassent pas cette quantité.

Article 40

EXPORTATIONS HORS CONTINGENT

1) Pour favoriser l'accroissement de la consommation de café dans certaines régions du monde où la consommation par habitant est faible et pourrait notablement s'étendre, les exportations destinées aux pays dont la liste figure à l'Annexe B¹ ne sont pas, sous réserve des dispositions de l'alinéa *f* du présent paragraphe, imputées sur les contingents. Au début de la deuxième année caféière complète de l'Accord, et ensuite une fois par an, le Conseil examine la liste pour déterminer s'il convient d'en rayer un ou plusieurs pays, et peut le rayer ou les rayer s'il en décide ainsi. Les exportations destinées aux pays dont la liste figure à l'Annexe B sont régies par les dispositions suivantes.

- a) À sa première session, et chaque fois ensuite qu'il le juge nécessaire, le Conseil arrête une prévision des importations destinées à la consommation intérieure des pays dont la liste figure à l'Annexe B, après avoir passé en revue les résultats obtenus l'année précédente dans ces pays en matière d'accroissement de la consommation de café et compte tenu du résultat probable des campagnes de propagande et des dispositions prises par le commerce. Le total des exportations des Membres exportateurs à destination des pays dont la liste figure à l'Annexe B ne doit pas dépasser la quantité fixée par le Conseil; à cet effet, le Conseil tient ces Membres au courant des exportations en cours à destination de ces pays. Trente jours au plus tard après la fin de chaque mois, les Membres exportateurs avisent le Conseil de toutes les exportations effectuées au cours du mois à destination de chacun des pays dont la liste figure à l'Annexe B.
- b) Les Membres donnent tous les renseignements, statistiques ou autres, dont le Conseil peut avoir besoin pour contrôler le courant du café vers les pays dont la liste figure à l'Annexe B, et la consommation de café dans ces pays.
- c) Les Membres exportateurs s'efforceront le plus tôt possible de renégocier les accords commerciaux en vigueur, de façon à y inscrire des dispositions propres à empêcher les pays dont la liste figure à l'Annexe B de réexporter du café vers d'autres marchés. Les Membres exportateurs inscriront également de telles dispositions dans tous les nouveaux accords commerciaux et

¹ Voir p. 397 de ce volume.

whether such contracts are negotiated with private traders or with government organizations.

- (d) In order to maintain control at all times of exports to countries listed in Annex B, the Council may decide upon further precautionary steps, such as requiring coffee bags destined to those countries to be specially marked and requiring that the exporting Members receive from such countries banking and contractual guarantees to prevent re-exportation to countries not listed in Annex B. The Council may, whenever it deems necessary, engage the services of an internationally recognized world-wide organization to investigate irregularities in, or to verify exports to, countries listed in Annex B. The Council shall call any possible irregularity to the attention of the Members.
- (e) The Council shall annually prepare a comprehensive report on the results obtained in the development of coffee markets in the countries listed in Annex B.
- (f) If coffee exported by a Member to a country listed in Annex B is re-exported to any country not listed in Annex B, the Council shall charge the corresponding amount to the quota of that exporting Member. Should there again be a re-exportation from the same country listed in Annex B, the Council shall investigate the case, and unless it finds extenuating circumstances, may at any time delete that country from Annex B.

(2) Exports of coffee beans as raw material for industrial processing for any purposes other than human consumption as a beverage or foodstuff shall not be charged to quotas, provided that the Council is satisfied from information supplied by the exporting Member that the coffee beans are in fact used for such other purposes.

(3) The Council may, upon application by an exporting Member, decide that coffee exports made by that Member for humanitarian or other non-commercial purposes shall not be charged to its quota.

Article 41

ASSURANCE OF SUPPLIES

In addition to ensuring that the total supplies of coffee are in accordance with estimated world imports, the Council shall seek to ensure that supplies of the types of coffee that consumers require are available to them. To achieve this objective, the Council may, by a distributed two-thirds majority vote, decide to use whatever methods it considers practicable.

dans tous les nouveaux contrats de vente indépendants des accords commerciaux, que ces contrats se négocient avec des commerçants privés ou avec des organisations d'État.

- d) Pour contrôler à tout moment les exportations destinées aux pays dont la liste figure à l'Annexe B, le Conseil peut décider d'autres mesures de précaution, notamment exiger que les sacs de café destinés à ces pays portent des marques spéciales et que les Membres exportateurs reçoivent de ces pays la garantie bancaire et contractuelle que ce café ne sera pas réexporté vers des pays qui ne figurent pas sur la liste de l'Annexe B. Au besoin, le Conseil peut s'assurer les services d'une organisation mondiale de réputation internationale pour enquêter sur les irrégularités ou pour contrôler les exportations destinées aux pays dont la liste figure à l'Annexe B. Le Conseil signale aux Membres exportateurs toute irrégularité éventuelle.
- e) Le Conseil rédige chaque année un rapport circonstancié sur les résultats obtenus quant au développement des marchés du café dans les pays dont la liste figure à l'Annexe B.
- f) Si du café, exporté d'abord par un Membre à destination d'un pays dont le nom figure sur la liste donnée à l'Annexe B, est ensuite réexporté à destination d'un pays dont le nom n'y figure pas, le Conseil impute sur le contingent du Membre exportateur la quantité réexportée. Si de telles réexportations se renouvellent de la part du pays, inscrit sur la liste de l'Annexe B le Conseil examine le cas, et, sauf s'il constate des circonstances atténuantes, il peut à tout moment rayer ce pays de la liste.

2) Les exportations de café en grain comme matière première à transformer industriellement à des fins autres que la consommation humaine comme boisson ou comme aliment ne sont pas contingentées, à condition que le Membre exportateur prouve à la satisfaction du Conseil que ce café en grain aura effectivement cet usage.

3) Le Conseil peut, à la demande d'un Membre, décider que les exportations de café effectuées par ce Membre à des fins humanitaires ou non commerciales ne sont pas imputables sur son contingent.

Article 41

GARANTIES D'APPROVISIONNEMENT

Le Conseil veille non seulement à ce que l'offre totale de café corresponde au total prévu des importations mondiales, mais aussi à ce que les consommateurs puissent se procurer les types de café qu'ils demandent. À cette fin, le Conseil peut décider, à la majorité répartie des deux tiers, d'employer toutes méthodes qu'il juge praticables.

Article 42

REGIONAL AND INTER-REGIONAL PRICE ARRANGEMENTS

(1) Regional and inter-regional price arrangements among exporting Members shall be consistent with the general objectives of the Agreement, and shall be registered with the Council. Such arrangements shall take into account the interests of both producers and consumers and the objectives of the Agreement. Any Member of the Organization which considers that any of these arrangements are likely to lead to results not in accordance with the objectives of the Agreement may request that the Council discuss them with the Members concerned at its next session.

(2) In consultation with Members and with any regional organization to which they belong, the Council may recommend a scale of price differentials for various grades and qualities of coffee which Members should strive to achieve through their pricing policies.

(3) Should sharp price fluctuations occur within brief periods in respect of those grades and qualities of coffee for which a scale of price differentials has been adopted as the result of recommendations made under paragraph (2) of this Article, the Council may recommend appropriate measures to correct the situation.

Article 43

SURVEY OF MARKET TRENDS

The Council shall keep under constant survey the trends of the coffee market with a view to recommending price policies, taking into consideration the results achieved through the quota mechanism of the Agreement.

CHAPTER VIII

CERTIFICATES OF ORIGIN AND RE-EXPORT

Article 44

CERTIFICATES OF ORIGIN AND RE-EXPORT

(1) Every export of coffee from any Member in whose territory that coffee has been grown shall be accompanied by a certificate of origin modelled on the form set forth in Annex C,¹ issued by a qualified agency chosen by that Member. Each such Member shall determine the number of copies of the certificate it will require and each copy shall bear a serial number. The original of the certificate shall accompany the documents of export, and a copy shall be furnished to the

¹ See p. 396 of this volume.

Article 42

CONVENTIONS RÉGIONALES OU INTERRÉGIONALES DE PRIX

1) Les conventions régionales ou interrégionales que les Membres exportateurs concluent entre eux sur les prix doivent être compatibles avec les objectifs généraux de l'Accord; elles sont déposées auprès du Conseil. Ces conventions doivent tenir compte des intérêts des producteurs et des consommateurs ainsi que des objectifs de l'Accord. Tout Membre de l'Organisation qui estime qu'une de ces conventions est de nature à produire des résultats contraires aux objectifs de l'Accord peut demander au Conseil de l'examiner avec les membres intéressés, à sa prochaine session.

2) En consultant les Membres et les organisations régionales auxquelles ils appartiendraient, le Conseil peut recommander, pour les diverses qualités et grades de café, une échelle d'écart de prix que les Membres s'efforcent de faire respecter par leur politique des prix.

3) Si de vives fluctuations de prix se produisent au cours de brèves périodes pour les qualités et grades de café pour lesquels une échelle d'écart de prix a été adoptée à la suite de recommandations faites en vertu du paragraphe 2 du présent Article, le Conseil peut recommander des mesures correctives appropriées.

Article 43

ÉTUDE DES TENDANCES DU MARCHÉ

Le Conseil suit constamment de près les tendances du marché du café, en vue de recommander une politique des prix en tenant compte des résultats obtenus grâce au mécanisme contingentaire de l'Accord.

CHAPITRE VIII

CERTIFICATS D'ORIGINE ET DE RÉEXPORTATION

Article 44

CERTIFICATS D'ORIGINE ET DE RÉEXPORTATION

1) Tout café exporté par le Membre sur le territoire duquel il a été cultivé est accompagné d'un certificat d'origine du modèle donné à l'Annexe C¹ et délivré par l'organisme qualifié que ce Membre a choisi. Chaque Membre exportateur détermine le nombre des exemplaires qui lui sont nécessaires et dont chacun porte un numéro d'ordre. L'original du certificat est joint aux documents d'exportation et ce Membre en envoie copie à l'Organisation. Le Conseil vérifie les certificats

¹ Voir p. 397 de ce volume.

Organization by that Member. The Council shall, either directly or through an internationally recognized world-wide organization, verify the certificates of origin, so that at any time it will be able to ascertain the quantities of coffee which have been exported by each Member.

(2) Every re-export of coffee from a Member shall be accompanied by a certificate of re-export issued by a qualified agency chosen by that Member, in such form as the Council may determine, certifying that the coffee in question was imported in accordance with the provisions of the Agreement, and, if appropriate, containing a reference to the certificate or certificates of origin under which that coffee was imported. The original of the certificate of re-export shall accompany the documents of re-export, and a copy shall be furnished to the Organization by the re-exporting Member.

(3) Each Member shall notify the Organization of the agency or agencies designated by it to perform the functions specified in paragraphs (1) and (2) of this Article. The Council may at any time, for cause, declare certification by a particular agency unacceptable to it.

(4) Members shall render periodic reports to the Organization concerning imports of coffee, in such form and at such intervals as the Council shall determine.

(5) The provisions of paragraph (1) of this Article shall be put into effect not later than three months after the entry into force of the Agreement. The provisions of paragraph (2) shall be put into effect at such time as the Council shall decide.

(6) After the respective dates provided for under paragraph (5) of this Article, each Member shall prohibit the entry of any shipment of coffee from any other Member which is not accompanied by a certificate of origin or a certificate of re-export.

CHAPTER IX

REGULATION OF IMPORTS

Article 45

REGULATION OF IMPORTS

(1) In order to prevent non-member exporting countries from increasing their exports at the expense of Members, the following provisions shall apply with respect to imports of coffee by Members from non-member countries.

(2) If three months after the Agreement enters into force, or at any time thereafter, the Members of the Organization represent less than 95 per cent of world exports in the calendar year 1961, each Member shall, subject to paragraphs

d'origine, soit directement, soit par l'intermédiaire d'un organisme mondial de réputation internationale, de façon à connaître à tout moment les quantités de café exportées par chaque Membre.

2) Tout café réexporté par un Membre est accompagné d'un certificat de réexportation émis par un organisme qualifié choisi par ce Membre, attestant, sous la forme que le Conseil aura arrêtée, que ce café a été importé conformément aux dispositions de l'Accord et mentionnant, le cas échéant, le certificat ou les certificats d'origine qui l'accompagnaient à l'importation. L'original de ce certificat de réexportation est joint aux documents de réexportation et le Membre réexportateur en envoie copie à l'Organisation.

3) Chaque Membre ou groupe de Membres communique à l'Organisation le nom de l'organisme ou des organismes qu'il a désignés pour s'acquitter des fonctions prévues aux paragraphes 1 et 2 du présent Article. Le Conseil peut à tout moment déclarer, par une décision motivée, qu'il récuse tel ou tel de ces organismes.

4) Les Membres adressent à l'Organisation des rapports périodiques au sujet des importations de café, sous la forme et aux intervalles que détermine le Conseil.

5) Les dispositions du paragraphe 1 du présent Article prennent effet dans les trois mois de l'entrée en vigueur du présent Accord. Les dispositions du paragraphe 2 prennent effet à la date fixée par le Conseil.

6) Après les dates indiquées au paragraphe 5 du présent Article, chaque Membre interdit l'entrée de tout café, exporté par un autre Membre, et qui n'est pas accompagné d'un certificat d'origine ou de réexportation.

CHAPITRE IX

RÉGLEMENTATION DES IMPORTATIONS

Article 45

RÉGLEMENTATION DES IMPORTATIONS

1) Pour empêcher des pays exportateurs non membres d'augmenter leurs exportations au détriment des Membres, les dispositions suivantes s'appliquent au café que des Membres importent de pays non membres.

2) Si, trois mois après l'entrée en vigueur de l'Accord ou à tout moment par la suite, les Membres de l'Organisation représentent moins de 95 p. 100 des exportations mondiales de l'année civile 1961, chaque Membre, sous réserve des

(4) and (5) of this Article, limit its total annual imports from non-member countries as a group to a quantity not in excess of its average annual imports from those countries as a group during the last three years prior to the entry into force of the Agreement for which statistics are available. However, if the Council so decides, the application of such limitations may be deferred.

(3) If at any time the Council, on the basis of information received, finds that exports from non-member countries as a group are disturbing the exports of Members, it may, notwithstanding the fact that the Members of the Organization represent 95 per cent or more of world exports in the calendar year 1961, decide that the limitations of paragraph (2) shall be applied.

(4) If the Council's estimate of world imports adopted under Article 30 for any coffee year is less than its estimate of world imports for the first full coffee year after the Agreement enters into force, the quantity which each Member may import from non-member countries as a group under the provisions of paragraph (2) shall be reduced by the same proportion.

(5) The Council may annually recommend additional limitations on imports from non-member countries if it finds such limitations necessary in order to further the purposes of the Agreement.

(6) Within one month from the date on which limitations are applied under this Article, each Member shall inform the Council of the quantity of its permissible annual imports from non-member countries as a group.

(7) The obligations of the preceding paragraphs of this Article shall not derogate from any conflicting bilateral or multilateral obligations which importing Members have entered into with non-member countries before 1 August 1962; provided that any importing Member which has such conflicting obligations shall carry them out in such a way as to minimize the conflict with the obligations of the preceding paragraphs, take steps as soon as possible to bring its obligations into harmony with those paragraphs, and inform the Council of the details of the conflicting obligations and of the steps taken to minimize or eliminate the conflict.

(8) If an importing Member fails to comply with the provisions of this Article, the Council may, by a distributed two-thirds majority vote, suspend both its voting rights in the Council and its right to have its votes cast in the Board.

dispositions des paragraphes 4 et 5 du présent Article, limite les quantités qu'il importe annuellement de l'ensemble des pays non membres à un total qui ne dépasse pas ses importations moyennes de cet ensemble de pays pendant les trois dernières années pour lesquelles on a des statistiques avant l'entrée en vigueur de l'Accord. Toutefois, si le Conseil le décide, l'application de cette limitation peut être différée.

3) Si le Conseil constate à un moment donné, d'après les renseignements qui lui parviennent, que les exportations de l'ensemble des pays non membres entravent les exportations des Membres, il peut, même si les Membres de l'Organisation représentent 95 p. 100 ou plus des exportations mondiales de l'année civile 1961, décider d'appliquer la limitation prévue au paragraphe 2.

4) Si les importations mondiales que le Conseil prévoit en vertu de l'Article 30 pour une année caféière donnée sont inférieures aux importations mondiales qu'il a prévues pour la première année caféière complète qui a suivi l'entrée en vigueur de l'Accord, il réduit, proportionnellement à la différence entre les importations mondiales prévues par lui pour cette année-là et cette prévision pour la première année, la quantité que chaque Membre peut, en vertu du paragraphe 2, importer de l'ensemble des pays non-membres.

5) Le Conseil peut recommander chaque année de limiter plus encore les quantités importées de pays non membres, s'il juge qu'il le faut pour réaliser les objectifs du présent Accord.

6) Dans les trente jours de l'entrée en vigueur des limitations que prévoit le présent Article, chaque Membre informe le Conseil de la quantité qu'il peut importer annuellement de l'ensemble des pays non membres.

7) Les obligations définies aux paragraphes précédents s'entendent sans préjudice des obligations contraires, bilatérales ou multilatérales, que les Membres importateurs ont contractées à l'égard de pays non membres avant le 1^{er} août 1962, à condition que tout Membre importateur qui a contracté ces obligations contraires s'en acquitte de manière à atténuer le plus possible le conflit qui les oppose aux obligations définies aux paragraphes précédents, qu'il prenne le plus tôt possible des mesures pour concilier ces obligations et les dispositions de ces paragraphes, et qu'il expose en détail au Conseil la nature de ces obligations et les mesures qu'il a prises pour atténuer le conflit ou le faire disparaître.

8) Si un Membre importateur ne se conforme pas aux dispositions du présent Article, le Conseil peut, à la majorité répartie des deux tiers, suspendre et son droit de voter au Conseil et son droit de voter ou de faire voter pour lui au Comité exécutif.

CHAPTER X

INCREASE OF CONSUMPTION

Article 46

PROMOTION

(1) The Council shall sponsor a continuing programme for promoting the consumption of coffee. The size and cost of this programme shall be subject to periodic review and approval by the Council. The importing Members will have no obligation as respects the financing of this programme.

(2) If the Council after study of the question so decides, it shall establish within the framework of the Board a separate committee of the Organization, to be known as the World Coffee Promotion Committee.

(3) If the World Coffee Promotion Committee is established, the following provisions shall apply :

- (a) The Committee's rules, in particular those regarding membership, organization, and financial affairs, shall be determined by the Council. Membership in the Committee shall be limited to Members which contribute to the promotional programme established in paragraph (1) of this Article.
- (b) In carrying out its work, the Committee shall establish a technical committee within each country in which a promotional campaign will be conducted. Before a promotional campaign is inaugurated in any Member country, the Committee shall advise the representative of that Member in the Council of the Committee's intention to conduct such a campaign and shall obtain that Member's consent.
- (c) The ordinary administrative expenses relating to the permanent staff of the Committee, other than the costs of their travel for promotion purposes, shall be charged to the administrative budget of the Organization, and shall not be charged to the promotion funds of the Committee.

Article 47

REMOVAL OF OBSTACLES TO CONSUMPTION

(1) The Members recognize the utmost importance of achieving the greatest possible increase of coffee consumption as rapidly as possible, in particular through the progressive removal of any obstacles which may hinder such increase.

(2) The Members affirm their intention to promote full international co-operation between all coffee exporting and importing countries.

CHAPITRE X

ACCROISSEMENT DE LA CONSOMMATION

Article 46

PROPAGANDE

1) Le Conseil patronne un programme permanent de propagande en faveur de la consommation du café. L'ampleur de ce programme et les frais qu'il doit entraîner sont périodiquement soumis à l'examen du Conseil et subordonnés à son approbation. Les Membres importateurs ne sont pas tenus de contribuer au financement de ce programme.

2) S'il en décide ainsi après examen, le Conseil constitue au sein de l'Organisation, et dans le cadre du Comité exécutif, un comité distinct : le Comité de propagande mondiale du café.

3) Si le Comité de propagande mondiale du café est constitué, les dispositions suivantes lui sont applicables.

- a) Le Conseil arrête le règlement du Comité de propagande, et en particulier les clauses relatives à sa composition, à son organisation et à ses finances. Les membres du Comité sont choisis exclusivement parmi les Membres qui contribuent au financement du programme de propagande prévu au paragraphe 1 du présent Article.
- b) Dans l'accomplissement de sa tâche, le Comité crée un comité technique dans chaque pays où une campagne de propagande doit avoir lieu. Avant d'entreprendre une campagne de propagande dans un pays Membre donné, le Comité informe de ses intentions le représentant de ce Membre au Conseil et obtient son agrément.
- c) Les dépenses administratives ordinaires afférentes au personnel permanent du Comité sont, à l'exception des frais de déplacement pour des opérations de propagande, imputées sur le budget administratif de l'Organisation et non pas sur les crédits de propagande du Comité.

Article 47

ÉLIMINATION DES OBSTACLES

1) Les Membres reconnaissent qu'il est de la plus haute importance de réaliser dans les meilleurs délais le plus grand développement possible de la consommation du café, notamment par l'élimination progressive de tout obstacle qui pourrait entraver ce développement.

2) Les Membres affirment leur intention de favoriser une entière coopération internationale entre tous les pays exportateurs et importateurs de café.

(3) The Members recognize that there are presently in effect measures which may to a greater or lesser extent hinder the increase in consumption of coffee, in particular :

- (a) import arrangements applicable to coffee, including preferential and other tariffs, quotas, operations of Government import monopolies and official purchasing agencies, and other administrative rules and commercial practices;
- (b) export arrangements as regards direct or indirect subsidies and other administrative rules and commercial practices; and
- (c) internal trade conditions and domestic legal and administrative provisions which may affect consumption.

(4) The Members recognize that certain Members have shown their concurrence with the objectives stated above by announcing their intention to reduce tariffs on coffee or by taking other action to remove obstacles to increased consumption.

(5) The Members undertake, in the light of studies already carried out and those to be carried out under the auspices of the Council or by other competent international organizations, and of the Declaration adopted at the Ministerial Meeting in Geneva on 30 November 1961 :

- (a) to investigate ways and means by which the obstacles to increased trade and consumption referred to in paragraph (3) of this Article could be progressively reduced and eventually, whenever possible, eliminated, or by which their effects could be substantially diminished;
- (b) to inform the Council of the results of their investigation, so that the Council can review, within the first eighteen months after the Agreement enters into force, the information provided by Members concerning the effect of these obstacles and, if appropriate, the measures planned to reduce the obstacles or diminish their effects;
- (c) to take into account the results of this review by the Council in the adoption of domestic measures and in proposals for international action; and
- (d) to review at the session provided for in Article 72 the results achieved by the Agreement and to examine the adoption of further measures for the removal of such obstacles as may still stand in the way of expansion of trade and consumption, taking into account the success of the Agreement in increasing income of exporting Members and in developing consumption.

(6) The Members undertake to study in the Council and in other appropriate organizations any requests presented by Members whose economies may be affected by the measures taken in accordance with this Article.

3) Les Membres reconnaissent que certaines mesures actuellement en vigueur pourraient, dans des proportions plus ou moins grandes, entraver l'augmentation de la consommation du café, en particulier :

- a) Certains régimes d'importation applicables au café, y compris les tarifs préférentiels ou autres, les contingents, les opérations des monopoles gouvernementaux ou des organismes officiels d'achat et autres règles administratives ou pratiques commerciales;
- b) Certains régimes d'exportation en ce qui concerne les subventions directes ou indirectes et autres règles administratives ou pratiques commerciales;
- c) Certaines conditions intérieures de commercialisation et dispositions internes de caractère législatif et administratif qui pourraient affecter la consommation.

4) Ils reconnaissent que certains Membres ont manifesté leur accord avec les objectifs mentionnés ci-dessus en annonçant leur intention de réduire les tarifs sur le café ou en prenant d'autres mesures pour éliminer les obstacles à l'augmentation de la consommation.

5) À la lumière des études déjà effectuées ou de celles qui seront effectuées sous l'égide du Conseil ou par d'autres organisations internationales compétentes, et de la déclaration adoptée à la réunion ministérielle de Genève le 30 novembre 1961, les Membres s'engagent à :

- a) Examiner les moyens par lesquels les obstacles au développement du commerce et de la consommation mentionnés au paragraphe 3 du présent Article pourraient être progressivement réduits et éventuellement, dans la mesure du possible, éliminés, ou par lesquels leurs effets pourraient être substantiellement diminués;
- b) Informer le Conseil des résultats de leur examen afin que le Conseil puisse examiner durant les dix-huit premiers mois après l'entrée en vigueur de l'Accord les informations fournies par les Membres sur les effets de ces obstacles et, le cas échéant, les mesures envisagées pour réduire les obstacles ou diminuer leurs effets;
- c) Prendre en considération les résultats de cet examen par le Conseil dans l'adoption de mesures internes et dans les propositions en vue d'une action internationale;
- d) Examiner lors de la réunion prévue à l'Article 72 les résultats obtenus par l'Accord et envisager l'adoption de nouvelles mesures en vue d'éliminer les obstacles qui pourraient encore s'opposer au développement du commerce et de la consommation, compte tenu de la réussite de l'Accord en ce qui concerne l'accroissement du revenu des Membres exportateurs et le développement de la consommation.

6) Les Membres s'engagent à étudier, au sein du Conseil et dans les autres organisations appropriées, les demandes qui pourraient être présentées par certains Membres dont l'économie pourrait être affectée par les mesures prises en application du présent Article.

CHAPTER XI

PRODUCTION CONTROLS

Article 48

PRODUCTION GOALS

(1) The producing Members undertake to adjust the production of coffee while the Agreement remains in force to the amount needed for domestic consumption, exports, and stocks as specified in Chapter XII.

(2) Not later than one year after the Agreement enters into force, the Council shall, in consultation with the producing Members, by a distributed two-thirds majority vote, recommend production goals for each of such Members and for the world as a whole.

(3) Each producing Member shall be entirely responsible for the policies and procedures it applies to achieve these objectives.

Article 49

IMPLEMENTATION OF PRODUCTION-CONTROL PROGRAMMES

(1) Each producing Member shall periodically submit written reports to the Council on the measures it has taken or is taking to achieve the objectives of Article 48, as well as on the concrete results obtained. At its first session the Council shall, by a distributed two-thirds majority vote, establish a time-table and procedures for the presentation and discussion of such reports. Before making any observations or recommendations the Council will consult with the Members concerned.

(2) If the Council determines by a distributed two-thirds majority vote either that any producing Member has not, within a period of two years from the entry into force of the Agreement, adopted a programme to adjust its production to the goals recommended by the Council in accordance with Article 48, or that any producing Member's programme is not effective, it may by the same majority decide that such Member shall not enjoy any quota increases which may result from the application of the Agreement. The Council may by the same majority establish whatever procedures it considers appropriate for the purpose of verifying that the provisions of Article 48 have been complied with.

(3) At such time as it considers appropriate, but in any event not later than the review session provided for in Article 72, the Council may, by a distributed two-thirds majority vote, in the light of the reports submitted for its consideration by the producing Members in accordance with paragraph (1) of this Article, revise the production goals recommended in accordance with paragraph (2) of Article 48.

CHAPITRE XI

LIMITATION DE LA PRODUCTION

Article 48

OBJECTIFS DE PRODUCTION

1) Les Membres producteurs s'engagent à ajuster leur production de café, pendant que l'Accord reste en vigueur, aux quantités nécessaires à la consommation intérieure, aux exportations et à la constitution des stocks prévus au Chapitre XII.

2) Dans les douze mois de l'entrée en vigueur du présent Accord, le Conseil, après avoir consulté les Membres producteurs, recommande, à la majorité répartie des deux tiers, des objectifs de production pour chacun d'eux et pour l'ensemble du monde.

3) Chaque Membre producteur a l'entière responsabilité des mesures et méthodes qu'il applique pour atteindre ces objectifs.

Article 49

EXÉCUTION DES PROGRAMMES DE LIMITATION DE LA PRODUCTION

1) Chaque Membre producteur rend périodiquement compte par écrit au Conseil des mesures qu'il prend ou a prises pour atteindre les objectifs de l'Article 48, ainsi que des résultats pratiques qu'il a obtenus. À sa première session, le Conseil décide, à la majorité répartie des deux tiers, quand et comment il recevra et examinera ces comptes rendus. Avant de faire des observations ou des recommandations, le Conseil consulte les Membres intéressés.

2) Si le Conseil constate, à la majorité répartie des deux tiers, soit qu'un Membre producteur n'a pas, dans les deux ans de l'entrée en vigueur du présent Accord, adopté de programme pour ajuster sa production aux objectifs recommandés par le Conseil en vertu de l'Article 48, soit que le programme d'un Membre producteur est inopérant, il peut, à la même majorité, décider que ce Membre ne bénéficiera pas des majorations de contingents qui pourraient résulter de l'application de l'Accord. Le Conseil peut, à la même majorité, fixer, pour vérifier que les dispositions de l'Article 48 sont respectées, les méthodes qu'il juge appropriées.

3) Au moment qu'il juge opportun, mais au plus tard, en tout cas, à la session de révision que prévoit l'Article 72, le Conseil peut, à la majorité répartie des deux tiers et à la lumière des comptes rendus que les Membres producteurs lui ont adressés conformément au paragraphe 1 du présent Article, ajuster les objectifs de production qu'il a recommandés en vertu du paragraphe 2 de l'Article 48.

(4) In applying the provisions of this Article, the Council shall maintain close contact with international, national and private organizations which have an interest in or are responsible for financing or, in general, assisting the development plans of the primary producing countries.

Article 50

CO-OPERATION OF IMPORTING MEMBERS

Recognizing the paramount importance of bringing the production of coffee into reasonable balance with world demand, the importing Members undertake, consistently with their general policies regarding international assistance, to co-operate with the producing Members in their plans for limiting the production of coffee. Their assistance may be provided on a technical, financial or other basis, and under bilateral, multilateral or regional arrangements, to producing Members implementing the provisions of this Chapter.

CHAPTER XII

REGULATION OF STOCKS

Article 51

POLICY RELATIVE TO COFFEE STOCKS

(1) At its first session the Council shall take measures to ascertain world coffee stocks, pursuant to systems which it shall establish, and taking into account the following points: quantity, countries of origin, location, quality, and condition. The Members shall facilitate this survey.

(2) Not later than one year after the Agreement enters into force, the Council shall, on the basis of the data thus obtained and in consultation with the Members concerned, establish a policy relative to such stocks in order to complement the recommendations provided for in Article 48 and thereby to promote the attainment of the objectives of the Agreement.

(3) The producing Members shall endeavour by all means within their power to implement the policy established by the Council.

(4) Each producing Member shall be entirely responsible for the measures it applies to carry out the policy thus established by the Council.

Article 52

IMPLEMENTATION OF PROGRAMMES FOR REGULATION OF STOCKS

Each producing Member shall periodically submit written reports to the Council on the measures it has taken or is taking to achieve the objectives of

4) Dans l'application du présent Article, le Conseil se tient en liaison étroite avec les organisations internationales, nationales ou privées qui se préoccupent ou se chargent de l'aide, financière ou autre, aux plans de développement des pays de production primaire.

Article 50

COOPÉRATION DES MEMBRES IMPORTATEURS

Considérant qu'il est de la plus haute importance de réaliser un équilibre judicieux entre la production caféière et la demande mondiale, les Membres importateurs s'engagent, dans l'esprit de leur politique générale d'assistance internationale, à collaborer avec les Membres producteurs à l'exécution des plans que ceux-ci auront dressés pour limiter leur production de café. Ils peuvent, au moyen d'accords bilatéraux, multilatéraux ou régionaux, apporter cette aide, de caractère technique, financier ou autre, aux Membres producteurs qui appliquent les dispositions du présent Chapitre.

CHAPITRE XII

RÉGLEMENTATION DES STOCKS

Article 51

POLITIQUE DES STOCKS

1) À sa première session, le Conseil prend des mesures pour inventorier les stocks mondiaux de café, selon les méthodes qu'il aura arrêtées et en tenant compte des éléments suivants : quantité, pays d'origine, emplacement, qualité et état. Les Membres facilitent cette enquête.

2) D'après les données ainsi obtenues, le Conseil, pour compléter les recommandations prévues à l'Article 48 et favoriser ainsi la réalisation des objectifs de l'Accord, arrête, dans les douze mois de l'entrée en vigueur de l'Accord et après avoir consulté les Membres intéressés, la politique à suivre à l'égard de ces stocks.

3) Les Membres producteurs s'efforcent, par tous les moyens dont ils disposent, d'appliquer la politique arrêtée par le Conseil.

4) Chaque Membre producteur a l'entière responsabilité des mesures qu'il met en œuvre pour appliquer la politique ainsi arrêtée par le Conseil.

Article 52

EXÉCUTION DES PROGRAMMES DE RÉGLEMENTATION DES STOCKS

Chaque Membre producteur rend périodiquement compte par écrit au Conseil des mesures qu'il prend ou a prises pour atteindre les objectifs de l'Ar-

Article 51, as well as on the concrete results obtained. At its first session, the Council shall establish a time-table and procedures for the presentation and discussion of such reports. Before making any observations or recommendations, the Council shall consult with the Members concerned.

CHAPTER XIII

MISCELLANEOUS OBLIGATIONS OF MEMBERS

Article 53

CONSULTATION AND CO-OPERATION WITH THE TRADE

(1) The Council shall encourage Members to seek the views of experts in coffee matters.

(2) Members shall conduct their activities within the framework of the Agreement in a manner consonant with the established channels of trade.

Article 54

BARTER

In order to avoid jeopardizing the general price structure, Members shall refrain from engaging in direct and individually linked barter transactions involving the sale of coffee in the traditional markets.

Article 55

MIXTURES AND SUBSTITUTES

Members shall not maintain any regulations requiring the mixing, processing or using of other products with coffee for commercial resale as coffee. Members shall endeavour to prohibit the sale and advertisement of products under the name of coffee if such products contain less than the equivalent of 90 per cent green coffee as the basic raw material.

CHAPTER XIV

SEASONAL FINANCING

Article 56

SEASONAL FINANCING

(1) The Council shall, upon the request of any Member who is also a party to any bilateral, multilateral, regional or inter-regional agreement in the field

ticle 51, ainsi que des résultats pratiques qu'il a obtenus. À sa première session, le Conseil décide quand et comment il recevra et examinera ces comptes rendus. Avant de faire des observations ou des recommandations, le Conseil consulte les Membres intéressés.

CHAPITRE XIII

OBLIGATIONS DIVERSES

Article 53

COLLABORATION AVEC LA PROFESSION

- 1) Le Conseil encourage les Membres à prendre l'avis des spécialistes du café.
- 2) Les Membres règlent l'action qu'ils exercent dans le cadre de l'Accord de manière à respecter les structures de la profession.

Article 54

TROC

Pour éviter de compromettre la structure générale des prix, les Membres s'abstiennent de procéder à des opérations de troc ayant un lien direct entre elles et comportant la vente de café sur les marchés traditionnels.

Article 55

MÉLANGES ET SUCCÉDANÉS

Les Membres ne maintiennent en vigueur aucune réglementation qui exigerait que d'autres produits soient mélangés, traités ou utilisés avec du café, en vue de sa vente dans le commerce sous l'appellation de café. Les Membres s'efforcent d'interdire la publicité et la vente, sous le nom de café, de produits contenant moins de l'équivalent de 90 p. 100 de café vert comme matière première de base.

CHAPITRE XIV

FINANCEMENT SAISONNIER

Article 56

FINANCEMENT SAISONNIER

- 1) À la demande de tout Membre qui serait également partie à un accord bilatéral, multilatéral, régional ou interrégional de financement saisonnier, le

of seasonal financing, examine such agreement with a view to verifying its compatibility with the obligations of the Agreement.

(2) The Council may make recommendations to Members with a view to resolving any conflict of obligations which might arise.

(3) The Council may, on the basis of information obtained from the Members concerned, and if it deems appropriate and suitable, make general recommendations with a view to assisting Members which are in need of seasonal financing.

CHAPTER XV

INTERNATIONAL COFFEE FUND

Article 57

INTERNATIONAL COFFEE FUND

(1) The Council may establish an International Coffee Fund. The Fund shall be used to further the objective of limiting the production of coffee in order to bring it into reasonable balance with demand for coffee, and to assist in the achievement of the other objectives of the Agreement.

(2) Contributions to the Fund shall be voluntary.

(3) The decision by the Council to establish the Fund and the adoption of guiding principles to govern its administration shall be taken by a distributed two-thirds majority vote.

CHAPTER XVI

INFORMATION AND STUDIES

Article 58

INFORMATION

(1) The Organization shall act as a centre for the collection, exchange and publication of :

- (a) statistical information on world production, prices, exports and imports, distribution and consumption of coffee; and
- (b) in so far as is considered appropriate, technical information on the cultivation, processing and utilization of coffee.

(2) The Council may require Members to furnish such information as it considers necessary for its operations, including regular statistical reports on

Conseil examine cet accord pour vérifier s'il est compatible avec les obligations de l'Accord.

2) Le Conseil peut faire des recommandations aux Membres en vue de résoudre tout conflit d'obligations qui pourrait se produire.

3) D'après les renseignements donnés par les Membres intéressés et s'il le juge opportun et souhaitable, le Conseil peut faire des recommandations générales pour aider les Membres à qui un financement saisonnier est nécessaire.

CHAPITRE XV

FONDS INTERNATIONAL DU CAFÉ

Article 57

FONDS INTERNATIONAL DU CAFÉ

1) Le Conseil peut instituer un Fonds international du café. Le Fonds sert à aider à la réalisation des objectifs de l'Accord, notamment à limiter la production caféière pour établir entre celle-ci et la demande mondiale de café un équilibre judicieux.

2) Cotiser au Fonds est facultatif.

3) Pour instituer le Fonds et pour arrêter les principes directeurs qui en régissent la gestion, le Conseil prend ses décisions à la majorité répartie des deux tiers.

CHAPITRE XVI

INFORMATION ET ÉTUDES

Article 58

INFORMATION

1) L'Organisation sert de centre de rassemblement, d'échange et de publication :

- a) De renseignements statistiques sur la production, les prix, les exportations et importations, la distribution et la consommation du café dans le monde;
- b) Dans la mesure où elle le juge approprié, de renseignements techniques sur la culture, le traitement et l'utilisation du café.

2) Le Conseil peut demander aux Membres de lui donner, en matière de café, les renseignements qu'il juge nécessaires à son activité, notamment des

coffee production, exports and imports, distribution, consumption, stocks and taxation, but no information shall be published which might serve to identify the operations of persons or companies producing, processing or marketing coffee. The Members shall furnish information requested in as detailed and accurate a manner as is practicable.

(3) If a Member fails to supply, or finds difficulty in supplying, within a reasonable time, statistical and other information required by the Council for the proper functioning of the Organization, the Council may require the Member concerned to explain the reasons for non-compliance. If it is found that technical assistance is needed in the matter, the Council may take any necessary measures.

Article 59

STUDIES

(1) The Council may promote studies in the fields of the economics of coffee production and distribution, the impact of governmental measures in producing and consuming countries on the production and consumption of coffee, the opportunities for expansion of coffee consumption for traditional and possible new uses, and the effects of the operation of the Agreement on producers and consumers of coffee, including their terms of trade.

(2) The Organization shall continue, to the extent it considers necessary, the studies and research previously undertaken by the Coffee Study Group, and shall periodically carry out studies on trends and projections on coffee production and consumption.

(3) The Organization may study the practicability of prescribing minimum standards for exports from Members who produce coffee. Recommendations in this regard may be discussed by the Council.

CHAPTER XVII

WAIVER

Article 60

WAIVER

(1) The Council may, by a two-thirds distributed majority vote, relieve a Member of an obligation which, on account of exceptional or emergency circumstances, *force majeure*, constitutional obligations, or international obligations under the United Nations Charter for territories administered under the trusteeship system, either :

rapports statistiques périodiques sur la production, l'exportation et l'importation, la distribution, la consommation, les stocks et l'imposition, mais il ne rend public aucun renseignement qui permettrait d'identifier les opérations d'individus ou de firmes qui produisent, traitent ou écoulent du café. Les Membres communiquent sous une forme aussi détaillée et précise que possible les renseignements demandés.

3) Si un Membre ne donne pas ou a peine à donner dans un délai normal les renseignements, statistiques ou autres, dont le Conseil a besoin pour la bonne marche de l'Organisation, le Conseil peut exiger du Membre en question qu'il explique les raisons de ce manquement. S'il constate qu'il faut à cet égard une aide technique, le Conseil peut prendre les mesures nécessaires.

Article 59

ÉTUDES

1) Le Conseil peut favoriser des études sur : les conditions économiques de la production et de la distribution du café; l'incidence des mesures prises par le gouvernement, dans les pays producteurs et dans les pays consommateurs, sur la production et la consommation du café; la possibilité d'augmenter la consommation du café en l'employant à son usage traditionnel et éventuellement à de nouveaux usages; les effets du fonctionnement de l'Accord sur les producteurs et les consommateurs de café, notamment en ce qui concerne les termes de l'échange.

2) L'Organisation poursuit, dans la mesure qu'elle juge nécessaire, les études et recherches entreprises auparavant par le Groupe d'études du café et procède périodiquement à des études sur les tendances et les projections de la production et de la consommation du café.

3) L'Organisation peut étudier la possibilité d'assigner des normes minimales aux exportations des Membres producteurs de café. Le Conseil peut examiner des recommandations à cet effet.

CHAPITRE XVII

DISPENSES

Article 60

DISPENSES

1) Le Conseil peut, à la majorité répartie des deux tiers, dispenser un Membre d'une obligation qui, en raison de circonstances exceptionnelles ou critiques, d'un cas de force majeure, de dispositions constitutionnelles, ou d'obligations internationales résultant de la Charte des Nations Unies touchant des territoires administrés sous le régime de tutelle,

- (a) constitutes a serious hardship;
- (b) imposes an inequitable burden on such Member; or
- (c) gives other Members an unfair or unreasonable advantage.

(2) The Council, in granting a waiver to a Member, shall state explicitly the terms and conditions on which and the period for which the Member is relieved of such obligation.

CHAPTER XVIII

DISPUTES AND COMPLAINTS

Article 61

DISPUTES AND COMPLAINTS

(1) Any dispute concerning the interpretation or application of the Agreement which is not settled by negotiation, shall, at the request of any Member party to the dispute, be referred to the Council for decision.

(2) In any case where a dispute has been referred to the Council under paragraph (1) of this Article, a majority of Members, or Members holding not less than one-third of the total votes, may require the Council, after discussion, to seek the opinion of the advisory panel referred to in paragraph (3) of this Article on the issues in dispute before giving its decision.

(3) (a) Unless the Council unanimously agrees otherwise, the panel shall consist of:

- (i) two persons, one having wide experience in matters of the kind in dispute and the other having legal standing and experience, nominated by the exporting Members;
- (ii) two such persons nominated by the importing Members; and
- (iii) a chairman selected unanimously by the four persons nominated under (i) and (ii), or, if they fail to agree, by the Chairman of the Council.

(b) Persons from countries whose Governments are Contracting Parties to this Agreement shall be eligible to serve on the advisory panel.

(c) Persons appointed to the advisory panel shall act in their personal capacities and without instructions from any Government.

(d) The expenses of the advisory panel shall be paid by the Council.

(4) The opinion of the advisory panel and the reasons therefor shall be submitted to the Council which, after considering all the relevant information, shall decide the dispute.

- a) Lui fait subir un préjudice grave,
- b) Lui impose une charge injuste,
- c) Favorise d'autres Membres d'une manière injuste ou excessive.

2) Quand il accorde une dispense à un Membre, le Conseil précise explicitement sous quelles modalités, à quelles conditions et pour combien de temps le Membre est dégagé de cette obligation.

CHAPITRE XVIII

DIFFÉRENDS ET RÉCLAMATIONS

Article 61

DIFFÉRENDS ET RÉCLAMATIONS

1) Tout différend relatif à l'interprétation ou à l'application du présent Accord qui n'est pas réglé par voie de négociation est, à la demande de tout Membre partie au différend, déféré au Conseil pour décision.

2) Quand un différend est déféré au Conseil en vertu du paragraphe 1 du présent Article, la majorité des Membres, ou plusieurs Membres qui détiennent ensemble au moins le tiers du total des voix, peuvent demander au Conseil de solliciter, après discussion de l'affaire et avant de faire connaître sa décision, l'opinion de la commission consultative, mentionnée au paragraphe 3 du présent Article, sur les questions en litige.

3) a) Sauf décision contraire prise à l'unanimité par le Conseil, cette commission est composée de :

- i) Deux personnes désignées par les Membres exportateurs, dont l'une a une grande expérience des questions du genre de celle qui est en litige et l'autre a de l'autorité et de l'expérience en matière juridique;
- ii) Deux personnes également qualifiées, désignées par les Membres importateurs;
- iii) Un président choisi à l'unanimité par les quatre personnes nommées en vertu des alinéas i et ii ou, en cas de désaccord, par le Président du Conseil.

b) Les ressortissants des pays qui sont Parties au présent Accord peuvent siéger à la commission consultative.

c) Les membres de la commission consultative agissent à titre personnel et sans recevoir d'instructions d'aucun gouvernement.

d) Les dépenses de la commission consultative sont à la charge du Conseil.

4) L'opinion motivée de la commission consultative est soumise au Conseil, qui tranche le différend après avoir pris en considération toutes les données pertinentes.

(5) Any complaint that any Member has failed to fulfil its obligations under the Agreement shall, at the request of the Member making the complaint, be referred to the Council, which shall make a decision on the matter.

(6) No Member shall be found to have committed a breach of its obligations under the Agreement except by a distributed simple majority vote. Any finding that a Member is in breach of the Agreement shall specify the nature of the breach.

(7) If the Council finds that a Member has committed a breach of the Agreement, it may, without prejudice to other enforcement measures provided for in other articles of the Agreement, by a distributed two-thirds majority vote, suspend that Member's voting right in the Council and its right to have its votes cast in the Board until it fulfils its obligations, or the Council may take action requiring compulsory withdrawal under Article 69.

CHAPTER XIX

FINAL PROVISIONS

Article 62

SIGNATURE

The Agreement shall be open for signature at United Nations Headquarters until and including 30 November 1962 by any Government invited to the United Nations Coffee Conference, 1962, and by the Government of any State represented before independence as a dependent territory at that Conference.

Article 63

RATIFICATION

The Agreement shall be subject to ratification or acceptance by the signatory Governments in accordance with their respective constitutional procedures. Instruments of ratification or acceptance shall be deposited with the Secretary-General of the United Nations not later than 31 December 1963. Each Government depositing an instrument of ratification or acceptance shall, at the time of such deposit, indicate whether it is joining the Organization as an exporting Member or an importing Member, as defined in paragraphs (7) and (8) of Article 2.

Article 64

ENTRY INTO FORCE

(1) The Agreement shall enter into force between those Governments which have deposited instruments of ratification or acceptance when Governments

5) Quand un Membre se plaint qu'un autre Membre n'ait pas rempli les obligations que lui impose l'Accord, cette plainte est, à la requête du plaignant, déferée au Conseil, qui décide.

6) Un Membre ne peut être reconnu coupable d'une infraction au présent Accord que par un vote à la majorité répartie simple. Toute constatation d'une infraction à l'Accord de la part d'un Membre doit spécifier la nature de l'infraction.

7) Si le Conseil constate qu'un Membre a commis une infraction au présent Accord, il peut, sans préjudice des autres mesures coercitives prévues à d'autres articles de l'Accord et par un vote à la majorité répartie des deux tiers, suspendre le droit que ce Membre a de voter au Conseil et le droit qu'il a de voter ou de faire voter pour lui au Comité exécutif, jusqu'au moment où il se sera acquitté de ses obligations, ou exiger son départ au titre de l'Article 69.

CHAPITRE XIX

DISPOSITIONS FINALES

Article 62

SIGNATURE

L'Accord sera, jusqu'au 30 novembre 1962 inclusivement, ouvert, au Siège des Nations Unies, à la signature de tout gouvernement invité à la Conférence des Nations Unies sur le café, 1962, et du gouvernement de tout État qui, avant son accession à l'indépendance, était représenté à cette Conférence en qualité de territoire dépendant.

Article 63

RATIFICATION

L'Accord est soumis à la ratification ou acceptation des gouvernements signataires, conformément à leur procédure constitutionnelle. Les instruments de ratification ou d'acceptation seront déposés auprès du Secrétaire général des Nations Unies au plus tard le 31 décembre 1963. Chaque gouvernement qui dépose un instrument de ratification ou d'acceptation indique, au moment du dépôt, s'il entre dans l'Organisation comme Membre exportateur ou comme Membre importateur, selon les définitions données aux paragraphes 7 et 8 de l'Article 2.

Article 64

ENTRÉE EN VIGUEUR

I) L'Accord entrera en vigueur entre les gouvernements qui auront déposé leurs instruments de ratification ou d'acceptation, dès que le gouvernement

representing at least twenty exporting countries having at least 80 per cent of total exports in the year 1961, as specified in Annex D,¹ and Governments representing at least ten importing countries having at least 80 per cent of world imports in the same year, as specified in the same Annex, have deposited such instruments. The Agreement shall enter into force for any Government which subsequently deposits an instrument of ratification, acceptance or accession on the date of such deposit.

(2) The Agreement may enter into force provisionally. For this purpose, a notification by a signatory Government containing an undertaking to seek ratification or acceptance in accordance with its constitutional procedures as rapidly as possible, which is received by the Secretary-General of the United Nations not later than 30 December 1963, shall be regarded as equal in effect to an instrument of ratification or acceptance. It is understood that a Government which gives such a notification will provisionally apply the Agreement and be provisionally regarded as a party thereto until either it deposits its instrument of ratification or acceptance or until 31 December 1963, whichever is earlier.

(3) The Secretary-General of the United Nations shall convene the first session of the Council, to be held in London within 30 days after the Agreement enters into force.

(4) Whether or not the Agreement has provisionally entered into force in accordance with paragraph (2) of this Article, if by 31 December 1963 it has not definitively entered into force in accordance with paragraph (1), those Governments which have by that date deposited instruments of ratification or acceptance may consult together to consider what action the situation requires, and may, by mutual consent, decide that it shall enter into force among themselves.

Article 65

ACCESSION

The Government of any State Member of the United Nations or of any of its specialized agencies and any Government invited to the United Nations Coffee Conference, 1962, may accede to this Agreement upon conditions that shall be established by the Council. In establishing such conditions the Council shall, if such country is not listed in Annex A, establish a basic export quota for it. If such country is listed in Annex A, the respective basic export quota specified therein shall be the basic export quota for that country unless the Council decides otherwise by a distributed two-thirds majority vote. Each Government depositing an instrument of accession shall, at the time of such deposit, indicate whether it is joining the Organization as an exporting Member or an importing Member, as defined in paragraphs (7) and (8) of Article 2.

¹ See p. 398 of this volume.

d'au moins vingt pays exportateurs, représentant au minimum 80 p. 100 des exportations mondiales de l'année 1961, selon les chiffres donnés à l'Annexe D¹, et le gouvernement d'au moins dix pays importateurs, représentant au minimum 80 p. 100 des importations mondiales de la même année, selon les chiffres donnés dans la même Annexe D, auront déposé ces instruments. L'Accord entrera en vigueur, pour tout gouvernement qui déposera ultérieurement un instrument de ratification, d'acceptation ou d'adhésion, à la date du dépôt de cet instrument.

2) L'Accord peut entrer provisoirement en vigueur. À cette fin, si un gouvernement signataire notifie au Secrétaire général des Nations Unies, au plus tard le 30 décembre 1963, qu'il s'engage à chercher à obtenir, aussi vite que le permet sa procédure constitutionnelle, la ratification ou l'acceptation de l'Accord, cette notification est considérée comme de même effet qu'un instrument de ratification ou d'acceptation. Il est entendu que le gouvernement qui en est l'auteur appliquera provisoirement les dispositions de l'Accord et sera provisoirement considéré comme partie à l'Accord, jusqu'à celle des deux dates qui sera la plus proche : celle du dépôt de son instrument de ratification ou d'acceptation ou le 31 décembre 1963.

3) Le Secrétaire général des Nations Unies convoquera le Conseil pour sa première session, qui se tiendra à Londres dans les trente jours de l'entrée en vigueur de l'Accord.

4) Que l'Accord soit ou non entré provisoirement en vigueur en vertu du paragraphe 2 du présent Article, si, le 31 décembre 1963, il n'est pas entré définitivement en vigueur en vertu du paragraphe 1, les gouvernements qui auront à cette date déposé leur instrument de ratification ou d'acceptation pourront se consulter pour envisager les mesures à prendre, et pourront, d'un commun accord, décider que l'Accord entrera en vigueur entre eux.

Article 65

ADHÉSION

Le gouvernement de tout État Membre des Nations Unies ou membre d'une des institutions spécialisées et tout gouvernement invité à la Conférence des Nations Unies sur le café, 1962, peuvent adhérer au présent Accord aux conditions que fixe le Conseil. Si le nom de ce pays ne figure pas à l'Annexe A, le Conseil, en fixant ces conditions d'adhésion, lui assigne un contingent de base. Si le nom de ce pays figure à l'Annexe A, le contingent de base indiqué dans cette Annexe s'applique à lui, sauf si le Conseil en décide autrement, à la majorité répartie des deux tiers. Chaque gouvernement qui dépose un instrument d'adhésion indique, au moment du dépôt, s'il entre dans l'Organisation comme Membre exportateur ou comme Membre importateur, selon les définitions données aux paragraphes 7 et 8 de l'Article 2.

¹ Voir p. 399 de ce volume.

Article 66

RESERVATIONS

Reservations may not be made with respect to any of the provisions of the Agreement.

Article 67

NOTIFICATIONS IN RESPECT OF DEPENDENT TERRITORIES

(1) Any Government may, at the time of signature or deposit of an instrument of acceptance, ratification or accession, or at any time thereafter, by notification to the Secretary-General of the United Nations, declare that the Agreement shall extend to any of the territories for whose international relations it is responsible, and the Agreement shall extend to the territories named therein from the date of such notification.

(2) Any Contracting Party which desires to exercise its rights under Article 4 in respect of any of its dependent territories, or which desires to authorize one of its dependent territories to become part of a Member group formed under Article 5 or 6, may do so by making a notification to that effect to the Secretary-General of the United Nations, either at the time of the deposit of its instrument of ratification, acceptance or accession, or at any later time.

(3) Any Contracting Party which has made a declaration under paragraph (1) of this Article may at any time thereafter, by notification to the Secretary-General of the United Nations, declare that the Agreement shall cease to extend to the territory named in the notification, and the Agreement shall cease to extend to such territory from the date of such notification.

(4) The Government of a territory to which the Agreement has been extended under paragraph (1) of this Article and which has subsequently become independent may, within 90 days after the attainment of independence, declare by notification to the Secretary-General of the United Nations that it has assumed the rights and obligations of a Contracting Party to the Agreement. It shall, as from the date of such notification, become a party to the Agreement.

Article 68

VOLUNTARY WITHDRAWAL

No Contracting Party may give notice of voluntary withdrawal from the Agreement before 30 September 1963. Thereafter, any Contracting Party may withdraw from the Agreement at any time by giving a written notice of withdrawal to the Secretary-General of the United Nations. Withdrawal shall become effective 90 days after the notice is received.

Article 66

RÉSERVES

Aucune des dispositions de l'Accord ne peut être l'objet de réserves.

Article 67

NOTIFICATIONS RELATIVES AUX TERRITOIRES DÉPENDANTS

1) Tout gouvernement peut, au moment de sa signature ou du dépôt de son instrument d'acceptation, de ratification ou d'adhésion, ou à tout moment par la suite, notifier au Secrétaire général des Nations Unies que l'Accord s'applique à tel ou tel des territoires dont il assure la représentation internationale; dès réception de cette notification, l'Accord s'applique aux territoires qui y sont mentionnés.

2) Toute Partie Contractante qui désire exercer à l'égard de tel ou tel de ses territoires dépendants le droit que lui donne l'Article 4, ou qui désire autoriser un de ses territoires dépendants à faire partie d'un groupe Membre constitué en vertu de l'Article 5 ou de l'Article 6, peut le faire en adressant au Secrétaire général des Nations Unies, soit au moment du dépôt de son instrument de ratification, d'acceptation ou d'adhésion, soit à tout moment par la suite, une notification en ce sens.

3) Toute Partie Contractante qui a fait la déclaration prévue au paragraphe 1 du présent Article peut par la suite notifier à tout moment au Secrétaire général des Nations Unies que l'Accord cesse de s'appliquer à tel ou tel territoire qu'il indique; dès réception de cette notification, l'Accord cesse de s'appliquer à ce territoire.

4) Le gouvernement d'un territoire auquel l'Accord s'appliquait en vertu du paragraphe 1 du présent Article et qui est par la suite devenu indépendant peut, dans les 90 jours de son accession à l'indépendance, notifier au Secrétaire général des Nations Unies qu'il a assumé les droits et les obligations d'une Partie Contractante à l'Accord. Dès réception de cette notification, il devient Partie à l'Accord.

Article 68

RETRAIT VOLONTAIRE

Nulle Partie contractante ne peut notifier avant le 30 septembre 1963 qu'elle se retire volontairement de l'Accord. Par la suite, toute Partie contractante peut à tout moment se retirer de l'Accord en notifiant par écrit son retrait au Secrétaire général des Nations Unies. Le retrait prend effet 90 jours après réception de la notification.

Article 69

COMPULSORY WITHDRAWAL

If the Council determines that any Member has failed to carry out its obligations under the Agreement and that such failure significantly impairs the operations of the Agreement, it may, by a distributed two-thirds majority vote, require the withdrawal of such Member from the Organization. The Council shall immediately notify the Secretary-General of the United Nations of any such decision. Ninety days after the date of the Council's decision, that Member shall cease to be a Member of the Organization, and, if such Member is a Contracting Party, a party to the Agreement.

Article 70

SETTLEMENT OF ACCOUNTS WITH WITHDRAWING MEMBERS

(1) The Council shall determine any settlement of accounts with a withdrawing Member. The Organization shall retain any amounts already paid by a withdrawing Member, and such Member shall remain bound to pay any amounts due from it to the Organization at the time the withdrawal becomes effective; provided, however, that in the case of a Contracting Party which is unable to accept an amendment and consequently either withdraws or ceases to participate in the Agreement under the provisions of paragraph (2) of Article 73, the Council may determine any settlement of accounts which it finds equitable.

(2) A Member which has withdrawn or which has ceased to participate in the Agreement shall not be entitled to any share of the proceeds of liquidation or the other assets of the Organization upon termination of the Agreement under Article 71.

Article 71

DURATION AND TERMINATION

(1) The Agreement shall remain in force until the completion of the fifth full coffee year after its entry into force, unless extended under paragraph (2) of this Article, or earlier terminated under paragraph (3).

(2) The Council, during the fifth full coffee year after the Agreement enters into force, may, by vote of a majority of the Members having not less than a distributed two-thirds majority of the total votes, either decide to renegotiate the Agreement, or to extend it for such period as the Council shall determine.

(3) The Council may at any time, by vote of a majority of the Members having not less than a distributed two-thirds majority of the total votes, decide to terminate the Agreement. Such termination shall take effect on such date as the Council shall decide.

Article 69

RETRAIT FORCÉ

Si le Conseil constate qu'un Membre ne s'est pas acquitté des obligations que lui impose l'Accord, et que ce manquement entrave sérieusement le fonctionnement de l'Accord, il peut, à la majorité répartie des deux tiers, exiger que ce Membre se retire de l'Organisation. Le Conseil notifie immédiatement cette décision au Secrétaire général des Nations Unies. Quatre-vingt-dix jours après la décision du Conseil, ce Membre cesse d'appartenir l'Organisation et, si ce Membre est Partie contractante, d'être Partie à l'Accord.

Article 70

LIQUIDATION DES COMPTES EN CAS DE RETRAIT

1) En cas de retrait d'un Membre, le Conseil liquide ses comptes s'il y a lieu. L'Organisation conserve les sommes déjà versées par ce Membre, qui est d'autre part tenu de régler toute somme qu'il lui doit à la date effective de son retrait; toutefois, s'il s'agit d'une Partie contractante qui ne peut pas accepter un amendement et qui de ce fait, en vertu du paragraphe 2 de l'Article 73, quitte l'Organisation ou cesse de participer à l'Accord, le Conseil peut liquider les comptes de la manière qui lui semble équitable.

2) Un Membre qui a quitté l'Organisation ou a cessé de participer à l'Accord n'a droit à aucune part du produit de la liquidation ou des autres avoirs de l'Organisation au moment de l'expiration ou de la résiliation de l'Accord en vertu de l'Article 71.

Article 71

DURÉE ET EXPIRATION OU RÉSILIATION

1) L'Accord reste en vigueur jusqu'à l'expiration de la cinquième année caféière complète qui suit son entrée en vigueur, sauf s'il est prorogé en vertu du paragraphe 2 du présent Article ou résilié auparavant en vertu du paragraphe 3.

2) Au cours de la cinquième année caféière complète qui suit l'entrée en vigueur de l'Accord, le Conseil peut, s'il en décide ainsi à la majorité des Membres, mais au moins à la majorité répartie des deux tiers des voix, décider ou de négocier un nouvel Accord, ou de proroger l'Accord pour le temps qu'il détermine.

3) Le Conseil peut à tout moment, s'il en décide ainsi à la majorité des Membres, mais au moins à la majorité répartie des deux tiers des voix, décider de résilier l'Accord. Cette résiliation prend effet à dater du moment que le Conseil décide.

(4) Notwithstanding termination of the Agreement, the Council shall remain in being for as long as necessary to carry out the liquidation of the Organization, settlement of its accounts, and disposal of its assets, and shall have during that period such powers and functions as may be necessary for those purposes.

Article 72

REVIEW

In order to review the Agreement, the Council shall hold a special session during the last six months of the coffee year ending 30 September 1965.

Article 73

AMENDMENT

(1) The Council may, by a distributed two-thirds majority vote, recommend an amendment of the Agreement to the Contracting Parties. The amendment shall become effective 100 days after the Secretary-General of the United Nations has received notifications of acceptance from Contracting Parties representing at least 75 per cent of the exporting countries holding at least 85 per cent of the votes of the exporting Members, and from Contracting Parties representing at least 75 per cent of the importing countries holding at least 80 per cent of the votes of the importing Members. The Council may fix a time within which each Contracting Party shall notify the Secretary-General of the United Nations of its acceptance of the amendment, and, if the amendment has not become effective by such time, it shall be considered withdrawn. The Council shall provide the Secretary-General with the information necessary to determine whether the amendment has become effective.

(2) Any Contracting Party, or any dependent territory which is either a Member or a party to a Member group, on behalf of which notification of acceptance of an amendment has not been made by the date on which such amendment becomes effective, shall as of that date cease to participate in the Agreement.

Article 74

NOTIFICATIONS BY THE SECRETARY-GENERAL

The Secretary-General of the United Nations shall notify all Governments represented by delegates or observers at the United Nations Coffee Conference, 1962, and all other Governments of States Members of the United Nations or of any of its specialized agencies, of each deposit of an instrument of ratification, acceptance or accession, and of the dates on which the Agreement comes provisionally and definitively into force. The Secretary-General of the United Nations shall also notify all Contracting Parties of each notification under

4) Nonobstant la résiliation de l'Accord, le Conseil continue à exister aussi longtemps qu'il le faut pour liquider l'Organisation, apurer ses comptes et disposer de ses avoirs; il a, pendant cette période, les pouvoirs et fonctions qui peuvent lui être nécessaires à cet effet.

Article 72

REVISION

Au second semestre de l'année caféière qui prendra fin le 30 septembre 1965, le Conseil tiendra une session spéciale pour reviser l'Accord.

Article 73

AMENDEMENTS

1) Le Conseil peut, par décision prise à la majorité répartie des deux tiers, recommander aux Membres un amendement à l'Accord. Cet amendement prend effet 100 jours après que des Parties contractantes qui représentent au moins 75 p. 100 des Membres exportateurs détenant au moins 85 p. 100 des voix des Membres exportateurs, et des Parties contractantes qui représentent au moins 75 p. 100 des Membres importateurs détenant au moins 80 p. 100 des voix des Membres importateurs, ont fait parvenir leur acceptation au Secrétaire général des Nations Unies. Le Conseil peut impartir aux Parties contractantes un délai pour adresser cette notification au Secrétaire général des Nations Unies; si l'amendement n'a pas pris effet à l'expiration de ce délai, il est considéré comme retiré. Le Conseil fournit au Secrétaire général les renseignements dont il a besoin pour déterminer si l'amendement a pris effet.

2) Si une Partie contractante, ou un territoire dépendant qui est Membre ou fait partie d'un groupe Membre, n'a pas notifié ou fait notifier son acceptation d'un amendement à la date où il prend effet, cette Partie contractante ou ce territoire dépendant cesse à cette date d'être partie à l'Accord.

Article 74

NOTIFICATIONS PAR LES SOINS DU SECRÉTAIRE GÉNÉRAL

Le Secrétaire général des Nations Unies notifie à tous les gouvernements représentés par des délégués ou des observateurs à la Conférence des Nations Unies sur le café, 1962, et à tous les autres États Membres des Nations Unies ou d'une des institutions spécialisées chaque dépôt d'un instrument de ratification, acceptation ou adhésion, et les dates où l'Accord entre en vigueur provisoirement et définitivement. Le Secrétaire général des Nations Unies informe également toutes les Parties contractantes de chaque notification faite en vertu des

Articles 5, 67, 68 or 69; of the date to which the Agreement is extended or on which it is terminated under Article 71; and of the date on which an amendment becomes effective under Article 73.

IN WITNESS WHEREOF the undersigned, having been duly authorized to this effect by their respective Governments, have signed this Agreement on the dates appearing opposite their signatures.

The texts of this Agreement in the English, French, Russian, Spanish and Portuguese languages shall all be equally authentic. The originals shall be deposited in the archives of the United Nations, and the Secretary-General of the United Nations shall transmit certified copies thereof to each signatory and acceding Government.

Articles 5, 67, 68 ou 69; de la date où l'Accord est prorogé ou prend fin en vertu de l'Article 71; de la date où un amendement prend effet en vertu de l'Article 73.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet par leur gouvernement, ont signé le présent Accord aux dates qui figurent en regard de leur signature.

Les textes du présent Accord en anglais, français, russe, espagnol et portugais font tous également foi. Les originaux sont déposés aux archives des Nations Unies, et le Secrétaire général des Nations Unies en adresse copie certifiée conforme à chaque gouvernement signataire ou adhérent.

[RUSSIAN TEXT — TEXTE RUSSE]

№ 6791. МЕЖДУНАРОДНОЕ СОГЛАШЕНИЕ 1962 ГОДА ПО
КОФЕ.

ПРЕАМБУЛА

Участвующие в настоящем Соглашении правительства,

признавая исключительное значение кофе для хозяйства многих стран, доходы которых от экспорта и, следовательно, продолжение выполнения программ развития которых в социальной и экономической областях зависят в значительной мере от этого товара,

полагая, что тесное международное сотрудничество по сбыту кофе будет стимулировать разностороннее развитие экономики стран, производящих кофе, и, таким образом, способствовать укреплению политических и экономических связей между производителями и потребителями,

усматривая, что есть основание ожидать тенденции к ускоренному несоответствию между производством и потреблением, накоплению обременительных запасов и резким колебаниям цен, которые могут причинять ущерб как производителям, так и потребителям, и

считая, что, при отсутствии международных мероприятий, это положение не может быть исправлено силами, нормально действующими на рынке,

согласились о нижеследующем:

ГЛАВА I

ЦЕЛИ

Статья 1

ЦЕЛИ

Настоящее Соглашение имеет следующие цели:

1) установить надлежащее соотношение между спросом и предложением на такой основе, которая обеспечивала бы потребителям достаточное предложение кофе, а производителям — рынки для сбыта кофе по подходящим ценам, и создавала бы продолжительное равновесие между производством и потреблением,

2) устранить серьезные затруднения, причиняемые обременительными излишками и слишком сильными колебаниями цен на кофе в ущерб интересам как производителей, так и потребителей,

[SPANISH TEXT — TEXTE ESPAGNOL]

No. 6791. CONVENIO INTERNACIONAL DEL CAFE, 1962.
HECHO EN NUEVA YORK, EL 28 DE SEPTIEMBRE DE
1962

PREÁMBULO

Los Gobiernos signatarios de este Convenio,

Reconociendo la importancia excepcional del café para la economía de muchos países que dependen en gran medida de este producto para obtener divisas y continuar así sus programas de desarrollo económico y social;

Considerando que una estrecha colaboración internacional en la comercialización del café estimulará la diversificación económica y el desarrollo de los países productores, contribuyendo así a fortalecer los vínculos políticos y económicos entre países productores y consumidores;

Encontrando motivos para esperar una persistente tendencia al desequilibrio entre la producción y el consumo, a la acumulación de existencia que significan una carga y a marcadas fluctuaciones en los precios que pueden resultar perjudiciales para productores y consumidores; y

Creyendo que sin una acción internacional esta situación no pueden corregirla las fuerzas normales del mercado,

Conviene lo que sigue :

CAPÍTULO I

OBJETIVOS

Artículo 1

OBJETIVOS

Los objetivos de este Convenio son :

1) establecer un equilibrio razonable entre la oferta y la demanda sobre bases que aseguren un adecuado abastecimiento de café a los consumidores así como mercados para los productores, a precios equitativos y que sirva para lograr un ajuste a largo plazo entre la producción y el consumo;

2) aliviar las graves dificultades ocasionadas por gravosos excedentes y las excesivas fluctuaciones de los precios del café en perjuicio de los intereses de productores y consumidores;

3) способствовать развитию продуктивных ресурсов и созданию и сохранению занятости и дохода в странах-участницах, помогая, таким образом, установлению справедливой заработной платы, более высокого жизненного уровня и лучших условий труда,

4) содействовать увеличению покупательной способности экспортирующих кофе стран поддержанием цен на справедливых уровнях и увеличением потребления,

5) поощрять всемирными возможными средствами потребление кофе и

6) вообще, ввиду существования связи между торговлей кофе и экономической устойчивостью рынков на продукты промышленности, способствовать международному сотрудничеству в связи с мировыми проблемами кофе.

ГЛАВА II

ОПРЕДЕЛЕНИЯ

Статья 2

ОПРЕДЕЛЕНИЯ

В этом Соглашении:

1) под кофе понимаются бобы и костянки кофейного дерева, в оболочке, зеленые или обжаренные, включая размолотый, декофеинизированный, жидкий и растворимый кофе; эти термины имеют следующие значения:

- a) под « зеленым кофе » понимается всякий кофе в форме очищенного боба до обжарки;
- b) под « костянками кофе » понимаются цельные плоды кофейного дерева; для установления эквивалента зеленого кофе в костянках кофе следует поименовать чистый вес высушенных костянок кофе на 0,50;
- c) под « кофе в оболочке » понимается зеленый кофейный боб в твердой внутренней оболочке; для установления эквивалента зеленого кофе в кофе в оболочке следует поименовать чистый вес зеленого кофе на 0,80;
- d) под « обжаренным кофе » понимается зеленый кофе, обжаренный в какой-либо степени, включая кофе размолотый; для установления эквивалента зеленого кофе в обжаренном кофе следует поименовать чистый вес обжаренного кофе на 1,19;
- e) под « декофеинизированным кофе » понимается зеленый, обжаренный или растворимый кофе, из которого был удален кофеин; для установления эквивалента зеленого кофе в декофеинизированном кофе следует поименовать чистый вес декофеинизированного кофе в зеленой форме на 1,00, декофеинизированного кофе в обжаренной форме — на 1,19, а декофеинизированного кофе в растворимой форме — на 3,00;

3) contribuir al desarrollo de los recursos productivos y a la promoción y mantenimiento del nivel de empleo e ingreso en los países Miembros para ayudar así a lograr salarios justos, un nivel de vida más elevado y mejores condiciones de trabajo;

4) ayudar a ampliar la capacidad adquisitiva de los países exportadores de café, mediante el mantenimiento de los precios a niveles justos y el aumento del consumo;

5) fomentar el consumo de café por todos los medios posibles, y

6) en general, estimular la colaboración internacional respecto de los problemas mundiales del café, reconociendo la relación que existe entre el comercio cafetero y la estabilidad económica de los mercados para los productos industriales.

CAPÍTULO II

DEFINICIONES

Artículo 2

DEFINICIONES

Para los fines de este Convenio :

1) « Café » significa el grano y la cereza del cafeto, ya sea en pergamino, verde o tostado, e incluirá el café molido, descafeinado, líquido y soluble. Estos términos significarán :

- a) « café verde » : todo café en forma de grano pelado, antes de tostarse;
- b) « cereza de café » : el fruto completo del cafeto. Para encontrar el equivalente de la cereza en café verde, multiplíquese el peso neto de la cereza seca por 0,50;
- c) « café pergamino » : el grano de café verde contenido dentro de la cáscara. Para encontrar el equivalente de café pergamino en café verde, multiplíquese el peso neto del café pergamino por 0,80;
- d) « café tostado » : café verde tostado en cualquier grado, e incluirá al café molido. Para encontrar el equivalente de café tostado en café verde, multiplíquese el peso neto del café por 1,19;
- e) « café descafeinado » : café verde tostado o soluble del cual se ha extraído la cafeína. Para encontrar el equivalente de café descafeinado en café verde, multiplíquese el peso neto del café descafeinado en verde, tostado o en forma soluble por 1,00; 1,19 ó 3,00 respectivamente;

- f) под « жидким кофе » понимаются растворимые в воде твердые частицы, извлеченные из обжаренного кофе и обращенные в жидкую форму; для установления эквивалента зеленого кофе в жидком следует помножать чистый вес высушенных твердых частиц кофе, содержащихся в жидком кофе, на 3,00;
- g) под « растворимым кофе » понимаются высушенные растворимые в воде твердые частицы, извлеченные из обжаренного кофе; для установления эквивалента растворимого кофе в зеленом кофе следует помножать чистый вес растворимого кофе на 3,00;
- 2) под « мешком » понимается 60 килограммов или 132,276 фунта зеленого кофе; под « тонной » понимается метрическая тонна в 1 000 килограммов или 2 204,6 фунта; под « фунтом » понимается 453,597 грамма;
- 3) под « кофейным годом » понимается годичный период с 1 октября по 30 сентября, включительно, а под « первым кофейным годом » — кофейный год, начинающийся 1 октября 1962 г.;
- 4) под « экспортом кофе » понимается, за исключением случаев, предусматриваемых в статье 38, всякая отправка кофе с территории той страны, где это кофе было выращено;
- 5) под « Организацией » понимается Международная организация по кофе, под « Советом » — Международный совет по кофе и под « Комитетом » — Исполнительный комитет, созданные согласно статье 7 этого Соглашения;
- 6) под « участником » понимается или Договаривающаяся Сторона, или зависимая территория или зависимые территории, об отдельном участии которых было заявлено согласно статье 4, или две или несколько Договаривающихся Сторон или зависимых территорий или и тех и других, участвующих в Организации как групповой участник согласно статье 5 или 6;
- 7) под « участниками, экспортирующими кофе », или « странами, экспортирующими кофе », понимаются, соответственно, участники или страны, являющиеся чистыми экспортерами кофе, т.е. такие, экспорт которых превышает импорт;
- 8) под « участниками, импортирующими кофе », или « странами, импортирующими кофе », понимаются, соответственно, участники или страны, являющиеся чистыми импортерами кофе, т.е. такие, импорт которых превышает экспорт;
- 9) под « участниками, производящими кофе », или « странами, производящими кофе », понимаются, соответственно, участники или страны, выращивающие кофе в значительных, с коммерческой точки зрения, количествах;
- 10) под « простым комплексным большинством голосов » понимается большинство голосов, поданных присутствовавшими и участвовавшими в

- f) « café líquido » : las partículas sólidas, solubles en agua, obtenidas del café tostado y puesto en forma líquida. Para encontrar el equivalente de café líquido en café verde, multiplíquese por 3,00 el peso neto de las partículas sólidas, secas, contenidas en el café líquido;
- g) « café soluble » : las partículas sólidas, secas, solubles en agua, obtenidas del café tostado. Para encontrar el equivalente de café soluble en café verde, multiplíquese el peso neto del café soluble por 3,00.

2) « Saco » significa 60 kilogramos o 132,276 libras de café verde; « tonelada » significa una tonelada métrica de 1.000 kilogramos o 2.204,6 libras, y « libra » significa 453,597 gramos.

3) « Año cafetero » significa el período de un año entre el 1º. de octubre y el 30 de septiembre, y « primer año cafetero » significa el año cafetero que empieza el 1º. de octubre de 1962.

4) « Exportación de café » : salvo lo que dispone el artículo 38, cualquier embarque comercial de café que salga del territorio donde fue cultivado.

5) « Organización », « Consejo » y « Junta » : la Organización Internacional del Café, el Consejo Internacional del Café y la Junta Ejecutiva creada en virtud del artículo 7 del Convenio, respectivamente.

6) « Miembro » : una Parte Contratante, un territorio dependiente o territorios dependientes que se han declarado Miembros separados en virtud del artículo 4, y dos o más Partes Contratantes o territorios dependientes, o unos y otros, que participan en la Organización como grupo Miembro en virtud de los artículos 5 ó 6.

7) « Miembro exportador » o « país exportador » : Miembro o país que es un exportador neto de café, es decir, que sus exportaciones exceden de sus importaciones.

8) « Miembro importador » o « país importador » : Miembro o país que es un importador neto del café, es decir, que sus importaciones exceden de sus exportaciones.

9) « Miembro productor » o « país productor » : Miembro o país que cultiva café en cantidades comercialmente significativas.

10) « Mayoría simple distribuida » : una mayoría de los votos depositados por los Miembros exportadores presentes y votantes y una mayoría de los votos

голосовании участниками, экспортирующими кофе, и большинство голосов, поданных присутствовавшими и участвовавшими в голосовании участниками, импортирующими кофе, подсчитанные отдельно;

11) под « комплексным большинством в две трети голосов » понимается большинство в две трети голосов, поданных присутствовавшими и участвовавшими в голосовании участниками, экспортирующими кофе, и большинство в две трети голосов, поданных присутствовавшими и участвовавшими в голосовании участниками, импортирующими кофе, подсчитанные отдельно;

12) под « вступлением в силу » имеется в виду, за исключением тех случаев, когда из контекста вытекает иное, тот день, когда это Соглашение впервые вступает в силу, временно или окончательно.

ГЛАВА III

УЧАСТИЕ

Статья 3

УЧАСТИЕ В ОРГАНИЗАЦИИ

Каждая Договаривающаяся Сторона, вместе с теми зависимыми территориями, на которые это Соглашение распространяется согласно пункту 1 статьи 67, является отдельным участником Организации, поскольку иное не предусматривается в статье 4, 5 или 6.

Статья 4

ОТДЕЛЬНОЕ УЧАСТИЕ В ОТНОШЕНИИ ЗАВИСИМЫХ ТЕРРИТОРИЙ

Любая Договаривающаяся Сторона, являющаяся чистым импортером кофе, может в любое время, посредством надлежащего уведомления согласно пункту 2 статьи 67, заявить, что она участвует в Организации отдельно в отношении каких-либо из ее зависимых территорий, являющихся чистыми экспортерами кофе и ею поименованных. В таком случае метропольная территория и ее не поименованные таким образом зависимые территории будут иметь общее участие, а ее поименованные таким образом зависимые территории, индивидуально или коллективно — как указано в уведомлении, будут иметь отдельное участие.

Статья 5

ГРУППОВОЕ УЧАСТИЕ ПО ВСТУПЛЕНИИ В ОРГАНИЗАЦИЮ

1) Две или несколько Договаривающихся Сторон, являющихся чистыми экспортерами кофе, могут, посредством надлежащего уведомления Генераль-

depositados por los Miembros importadores presentes y votantes, contados por separado.

11) « Mayoría distribuida de dos tercios » : una mayoría de dos tercios de los votos depositados por los Miembros exportadores presentes y votantes y una mayoría de dos tercios de los votos depositados por los Miembros importadores presentes y votantes, contados por separado.

12) « Entrada en vigor » : salvo que el contexto requiera otra cosa, la fecha en que el Convenio entre por primera vez en vigor, bien sea provisional o definitivamente.

CAPÍTULO III

AFILIACIÓN

Artículo 3

MIEMBROS DE LA ORGANIZACIÓN

Cada Parte Contratante, junto con sus territorios dependientes a los que se extienda el Convenio en virtud del párrafo 1) del artículo 67, constituirá un solo Miembro de la Organización, a excepción de lo dispuesto en los artículos 4, 5 y 6.

Artículo 4

AFILIACIÓN SEPARADA PARA LOS TERRITORIOS DEPENDIENTES

Toda Parte Contratante que sea importadora neta de café podrá declarar en cualquier momento, haciendo la debida notificación de conformidad con el párrafo 2) del artículo 67, que ingresa en la Organización separada de aquellos de sus territorios dependientes que son exportadores netos de café y que designe. En tal caso, el territorio metropolitano y los territorios dependientes no designados, constituirán un solo Miembro, y los territorios dependientes designados se considerarán Miembros distintos, individual o colectivamente, según se indique en la declaración.

Artículo 5

AFILIACIÓN POR GRUPOS A LA ORGANIZACIÓN

1) Dos o más Partes Contratantes que sean exportadoras netas de café pueden declarar, haciendo la debida notificación al Secretario General de las

ного Секретаря Организации Объединенных Наций при депонировании своих соответствующих ратификационных грамот или грамот о присоединении и Совета на его первой сессии, заявить, что они вступают в Организацию в качестве группового участника. Зависимая территория, на которую это Соглашение было распространено согласно пункту 1 статьи 67, может войти в состав такого группового участника, если правительство государства, ответственного за ее международные отношения, сделает об этом надлежащее уведомление согласно пункту 2 статьи 67. Такие Договаривающиеся Стороны и зависимые территории должны отвечать следующим условиям:

- a) они должны заявить о своем желании приять ответственность, как индивидуально, так и как группа, по обязательствам группы,
- b) они должны впоследствии представить Совету достаточные доказательства того, что эта группа имеет организацию, необходимую для проведения общей политики по кофе, и что у них имеются средства для выполнения, вместе с другими членами этой группы, своих обязательств по этому Соглашению, и
- c) они должны впоследствии представить Совету доказательства того, что или
 - i) они были признаны как группа в каком-либо предшествующем международном соглашении по кофе, или
 - ii) они имеют:
 - a) общую или координированную коммерческую и экономическую политику в отношении кофе и
 - b) координированную денежную и финансовую политику, равно как и органы, необходимые для проведения такой политики, и Совет убеждается таким образом в том, что соответствующий групповой участник может поддерживать дух группового участия и выполнять соответствующие обязательства группы.

2) Групповой участник является отдельным участником Организации, с тем исключением, что каждый член группы рассматривается как отдельный участник, поскольку это касается всех вопросов, возникающих на основании следующих постановлений:

- a) глав XI и XII,
- b) статей 10, 11 и 19 главы IV и
- c) статьи 70 главы XIX.

3) Договаривающиеся Стороны и зависимые территории, вступающие в качестве группового участника, должны указать правительство или организацию, которое или которая будет представлять их в Совете, поскольку речь идет о каких-либо вопросах, возникающих согласно этому Соглашению, кроме вопросов, указанных в пункте 2 настоящей статьи.

Naciones Unidas en el momento de depositar el correspondiente instrumento de ratificación o aceptación, y al Consejo en su primer período de sesiones, que ingresan en la Organización como un solo grupo. Todo territorio dependiente al que se extienda el Convenio en virtud del párrafo 1) del artículo 67 podrá formar parte de dicho grupo Miembro si el Gobierno del Estado encargado de sus relaciones internacionales ha hecho la debida notificación al efecto, de conformidad con el párrafo 2) del artículo 67. Esas Partes Contratantes y los territorios dependientes deben satisfacer las condiciones siguientes :

- a) declarar su deseo de asumir individual y colectivamente la responsabilidad en cuanto a las obligaciones del grupo;
- b) acreditar luego debidamente ante el Consejo que el Grupo cuenta con la organización necesaria para aplicar una política cafetera común, y tiene los medios para cumplir, junto con los otros países integrantes del grupo, las obligaciones que les impone el Convenio; y
- c) demostrar posteriormente ante el Consejo que :
 - i) han sido reconocidos como grupo en un convenio internacional anterior sobre el café, o
 - ii) tienen :
 - a) una política comercial y económica común o coordinada relativa al café, y
 - b) una política monetaria y financiera coordinada y los órganos necesarios para su aplicación de forma que al Consejo le conste que el grupo Miembro puede actuar conforme al espíritu de la agrupación de países, y cumplir las obligaciones de grupo previstas.

2) El grupo Miembro constituirá un solo Miembro de la Organización, con la salvedad de que cada país integrante será considerado como país miembro individual para todas las cuestiones que se planteen a los efectos de las siguientes disposiciones del Convenio :

- a) capítulos XI y XII;
- b) artículos 10, 11 y 19 del capítulo IV; y
- c) artículo 70 del capítulo XIX.

3) Las Partes Contratantes y los territorios dependientes que ingresen como un solo grupo Miembro indicarán el gobierno u organización que ha de representarles en el Consejo para todos los efectos del Convenio, que no sean los enumerados en el párrafo 2) de este artículo.

4) Групповому участнику принадлежат следующие права, касающиеся голосования:

- a) групповой участник имеет столько же основных голосов, сколько имеет отдельная страна-участница, вступающая в Организацию индивидуально. Эти голоса присваиваются представляющему соответствующую группу правительству или организации и осуществляются таким правительством или организацией;
- b) в случае голосования по любому вопросу, возникающему согласно постановлениям, указанным в пункте 2 настоящей статьи, члены группового участника могут раздельно пользоваться голосами, распределенными между ними согласно постановлениям пункта 3 статьи 12, таким образом, будто каждый является индивидуальным участником Организации, за исключением основных голосов, которые остаются присвоенными только представляющему соответствующую группу правительству или организации.

5) Любая Договаривающаяся Сторона или зависимая территория, являющаяся членом группового участника, может, посредством уведомления Совета, выйти из соответствующей группы и стать отдельным участником. Такой выход вступает в силу по получении этого уведомления Советом. В случае такого выхода из группы и в том случае, если какой-либо член соответствующей группы перестает, вследствие выхода из Организации или по иной причине, быть таким членом, остающиеся члены этой группы могут ходатайствовать перед Советом о сохранении этой группы, и эта группа продолжает существовать, если Совет не отклонит это ходатайство. В случае ликвидации какого-либо группового участника каждый член соответствующей группы становится отдельным участником. Участник, не оставший быть членом группы, не может, пока это Соглашение остается в силе, снова стать членом какой-либо группы.

Статья 6

ПОСЛЕДУЮЩЕЕ ГРУППОВОЕ УЧАСТИЕ

Двое или несколько участников, экспортирующих кофе, могут в любое время после вступления этого Соглашения для них в силу, ходатайствовать перед Советом об образовании группового участника. Совет удовлетворяет это ходатайство, если установит, что эти участники сделали заявление и представили доказательства, отвечающие требованиям пункта 1 статьи 5. После удовлетворения этого ходатайства на данного группового участника распространяются постановления пунктов 2, 3, 4 и 5 указанной статьи.

4) Los derechos de voto del grupo Miembro serán los siguientes :

- a) El grupo Miembro tendrá el mismo número de votos básicos que un país Miembro aislado que participa en la organización individualmente. Estos votos básicos corresponderán al gobierno u organización que represente al grupo, el que tendrá derecho a utilizarlos.
- b) En caso de una votación sobre las cuestiones que se planteen a los efectos de las disposiciones enumeradas en el párrafo 2) de este artículo, los integrantes del grupo Miembro pueden emitir los votos asignados a ellos por las disposiciones del párrafo 3) del artículo 12 independientemente y como si cada uno fuese un Miembro individual de la organización, salvo los votos básicos que seguirán correspondiendo únicamente al gobierno u organización que representa al grupo.

5) Cualquier Parte Contratante o territorio dependiente que participe en un grupo Miembro puede retirarse de ese grupo, mediante notificación al Consejo, e ingresar como Miembro por derecho propio. Tal retiro tendrá efecto al recibir la notificación el Consejo. En caso de dicho retiro o de que un integrante de un grupo deje de ser tal, por retiro de la Organización u otra causa, los demás integrantes del grupo pueden solicitar del Consejo que se mantenga el grupo y éste continuará existiendo salvo que el Consejo deniegue la solicitud. Si el grupo Miembro se disolviera, cada país integrante se convertirá en Miembro por derecho propio. Un Miembro que haya dejado de pertenecer a un grupo Miembro no podrá formar parte de nuevo de un grupo mientras esté en vigor el presente Convenio.

Artículo 6

FORMACIÓN POSTERIOR DE GRUPOS

Dos o más miembros exportadores podrán solicitar del Consejo, en cualquier momento después de la entrada en vigor del Convenio para ellos, la formación de un grupo Miembro. El Consejo aprobará tal solicitud si comprueba que los Miembros han hecho la correspondiente declaración y han demostrado que satisfacen los requisitos del párrafo 1) del artículo 5 en el momento de la aprobación. El grupo Miembro así formado estará sujeto a las disposiciones de los párrafos 2), 3), 4) y 5) de ese artículo.

ГЛАВА IV

ОРГАНИЗАЦИЯ И УПРАВЛЕНИЕ

*Статья 7*УЧРЕЖДЕНИЕ, МЕСТОПРЕБЫВАНИЕ И СТРУКТУРА МЕЖДУНАРОДНОЙ
ОРГАНИЗАЦИИ ПО КОФЕ

- 1) Для выполнения постановлений этого Соглашения и наблюдения за его применением пастоящим учреждается Международная организация по кофе.
- 2) Местопребыванием этой Организации является Лондон.
- 3) Организация функционирует через посредство Международного совета по кофе, его Исполнительного комитета, его Ответственного директора и его персонала.

Статья 8

СОСТАВ МЕЖДУНАРОДНОГО СОВЕТА ПО КОФЕ

- 1) Высшим органом Организации является Международный совет по кофе, состоящий из всех участников Организации.
- 2) Каждый участник представлен в этом Совете представителем и одним или несколькими заместителями представителя. Кроме того, любой участник может назначать одного или нескольких советников, которые сопровождали бы его представителя или заместителей представителя.

Статья 9

ПРАВА И ФУНКЦИИ СОВЕТА

- 1) Носителем всех прав, прямо предусматриваемых в этом Соглашении, является Совет, который имеет права и выполняет функции, необходимые для проведения в жизнь постановлений этого Соглашения.
- 2) Совет, комплексным большинством в две трети голосов, устанавливает необходимые для проведения в жизнь постановлений этого Соглашения и отвечающие этому Соглашению правила и положения, включая свои собственные правила процедуры и финансовые положения Организации, а также ее положения о персонале. В своих правилах процедуры Совет может предусмотреть порядок разрешения определенных вопросов без созыва заседаний.
- 3) Совет, далее, ведет необходимые для выполнения его функций по этому Соглашению записи и такие другие записи, какие признает желательными, а также публикует ежегодный отчет.

CAPÍTULO IV

ORGANIZACIÓN Y ADMINISTRACIÓN

Artículo 7

ESTABLECIMIENTO, SEDE Y ESTRUCTURA DE LA ORGANIZACIÓN INTERNACIONAL DEL CAFÉ

- 1) En virtud del presente artículo se establece la Organización Internacional del Café, encargada de administrar las disposiciones de este Convenio y de fiscalizar su aplicación.
- 2) La Organización tendrá su sede en Londres.
- 3) La Organización funcionará mediante el Consejo Internacional del Café, su Junta Ejecutiva, su Director Ejecutivo y su personal.

Artículo 8

COMPOSICIÓN DEL CONSEJO INTERNACIONAL DEL CAFÉ

- 1) La autoridad suprema de la Organización será el Consejo Internacional del Café, que estará integrado por todos los Miembros de la Organización.
- 2) Cada Miembro estará representado en el Consejo por un representante y uno o más suplentes. Cada Miembro podrá además designar uno o más asesores, para que acompañen a su representante o suplentes.

Artículo 9

ATRIBUCIONES Y FUNCIONES DEL CONSEJO

- 1) El Consejo estará dotado de todas las atribuciones que emanan específicamente del presente Convenio, y tendrá las facultades y desempeñará las funciones necesarias para cumplir las disposiciones del mismo.
- 2) El Consejo podrá por mayoría distribuida de dos tercios establecer las normas y reglamentos, incluido su propio reglamento y los reglamentos financiero y de personal de la Organización, requeridos para aplicar las disposiciones del Convenio; tales normas y reglamentos serán compatibles con el Convenio. El Consejo podrá incluir en su reglamento una disposición por la que pueda decidir sobre cuestiones determinadas sin necesidad de reunirse en sesión.
- 3) El Consejo también llevará los registros necesarios para desempeñar sus funciones conforme a este Convenio, así como toda otra documentación que considere conveniente, y publicará un informe anual.

Статья 10

ВЫБОРЫ ПРЕДСЕДАТЕЛЯ И ЗАМЕСТИТЕЛЕЙ ПРЕДСЕДАТЕЛЯ СОВЕТА

1) Совет избирает, на каждый кофейный год, председателя и первого, второго и третьего заместителей председателя.

2) Как общее правило, председатель и первый заместитель председателя избираются или из числа представителей участников, экспортирующих кофе, или из числа представителей участников, импортирующих кофе, а второй и третий заместители председателя избираются из числа представителей другой категории участников. Каждый кофейный год эти должности переходят от одной из этих двух категорий участников к другой.

3) Председатель или исполняющий обязанности председателя заместитель председателя не имеет права участвовать в голосовании. Его заместитель осуществляет, в таком случае, право голоса, принадлежащее соответствующему участнику.

Статья 11

СЕССИИ СОВЕТА

Как общее правило, Совет два раза в год собирается на очередные сессии. Он может собираться на специальные сессии, если выносит об этом постановление. Кроме того, специальные сессии созываются в тех случаях, когда этого требует Исполнительный комитет, или какие-либо пять участников, или участник или участники, которым принадлежит не менее 200 голосов. Кроме случаев крайней срочности, уведомление о предстоящей сессии совершается не менее, чем за тридцать дней. Сессии происходят в местопребывании Организации, если Совет не установит иначе.

Статья 12

ГОЛОСА

1) Участники, экспортирующие кофе, имеют вместе 1 000 голосов, и участники, импортирующие кофе, имеют вместе 1 000 голосов, и эти голоса распределяются среди участников каждой категории, т.е. по принадлежности, среди участников, экспортирующих кофе, и участников, импортирующих кофе, согласно постановлениям следующих пунктов настоящей статьи.

2) Каждому участнику принадлежит пять основных голосов, при условии, что общее число основных голосов участников каждой категории не превышает 150. Если окажется, что число участников, экспортирующих кофе, или число участников, импортирующих кофе, будет больше тридцати, то число основных голосов каждого участника соответствующей категории изменяется таким образом, чтобы число основных голосов участников каждой категории не превышало максимума в 150.

Artículo 10

ELECCIÓN DEL PRESIDENTE Y DE LOS VICEPRESIDENTES DEL CONSEJO

1) El Consejo elegirá para cada año cafetero, un Presidente y Vicepresidentes primero, segundo y tercero.

2) Por regla general, el Presidente y el primer Vicepresidente serán elegidos entre los representantes de los Miembros exportadores o entre los representantes de los Miembros importadores, y los Vicepresidentes segundo y tercero serán elegidos entre los representantes de la otra clase de Miembros. Estos cargos se alternarán cada año cafetero entre las dos clases de Miembros.

3) El Presidente o el Vicepresidente que actúe como Presidente no tendrá derecho de voto. En tal caso, el suplente del uno o del otro ejercerá el derecho de voto del correspondiente Miembro.

Artículo 11

PERÍODOS DE SESIONES DEL CONSEJO

Por regla general, el Consejo celebrará dos períodos ordinarios de sesiones cada año. También podrá celebrar períodos extraordinarios de sesiones, si así lo decide. Asimismo, se celebrarán períodos extraordinarios de sesiones cada vez que lo solicite la Junta Ejecutiva, cinco Miembros cualesquiera, o un Miembro o Miembros que representen por lo menos 200 votos. La convocación de los períodos de sesiones tendrá que notificarse con 30 días de anticipación como mínimo, salvo en casos de emergencia. Excepto que el Consejo decida otra cosa, los períodos de sesiones se celebrarán en la sede de la Organización.

Artículo 12

VOTOS

1) Los Miembros exportadores tendrán en total 1.000 votos y los Miembros importadores también tendrán en total 1.000 votos, distribuidos entre cada clase de Miembros — es decir, Miembros importadores y Miembros exportadores respectivamente — según se estipula en los párrafos siguientes de este artículo.

2) Cada Miembro tendrá cinco votos básicos, siempre que el total de tales votos no exceda de 150 para cada clase de Miembros. Si hay más de treinta Miembros exportadores o más de treinta Miembros importadores, el número de votos básicos de cada Miembro dentro de una u otra clase se ajustará, con objeto de que el total de votos básicos para cada clase de Miembros no supere el máximo de 150.

3) Остающиеся голоса участников, экспортирующих кофе, распределяются между этими участниками пропорционально их соответствующим основным экспортным квотам, с тем, однако, исключением, что в случае голосования по какому-либо вопросу, возникающему согласно постановлениям, указанным в пункте 2 статьи 5, остающиеся голоса группового участника распределяются между членами соответствующей группы пропорционально доле каждого из них в основной экспортной квоте этого группового участника.

4) Остающиеся голоса участников, импортирующих кофе, распределяются между этими участниками пропорционально среднему количеству кофе, импортированного каждым из них за предшествующий трехгодичный период.

5) Распределение голосов производится Советом в начале каждого кофейного года и остается в силе в течение этого года, за исключением случаев, предусмотренных в пункте 6 настоящей статьи.

6) Во всех случаях, когда происходят изменения в составе Организации или приостанавливается или восстанавливается право голоса какого-либо участника согласно постановлениям статьи 25, 45 или 61, Совет производит перераспределение голосов в соответствии с настоящей статьёй.

7) Никто из участников не может иметь больше 400 голосов.

8) Дробление голосов не допускается.

Статья 13

ПОРЯДОК ГОЛОСОВАНИЯ В СОВЕТЕ

1) Каждый представитель вправе подать столько голосов, сколько принадлежит представляемому им участнику, и не может делить голоса последнего. Он может, однако, голосовать иначе, когда осуществляет право голоса согласно пункту 2 настоящей статьи.

2) Каждый участник, экспортирующий кофе, может уполномочить любого другого участника, экспортирующего кофе, и каждый участник, импортирующий кофе, может уполномочить любого другого участника, импортирующего кофе, представлять его интересы и осуществлять его право голоса на любом заседании или заседаниях Совета. Ограничение, предусмотренное в пункте 7 статьи 12, к этому случаю не относится.

Статья 14

ПОСТАНОВЛЕНИЯ СОВЕТА

1) Все постановления Совета принимаются и все рекомендации делаются простым комплексным большинством голосов, если иное не предусматривается в этом Соглашении.

3) Los restantes votos de los Miembros exportadores se distribuirán entre esos Miembros en proporción a sus respectivas cuotas básicas de exportación, salvo que en caso de una votación sobre cualquier cuestión originada en virtud de las disposiciones del párrafo 2) del artículo 5, los restantes votos de un grupo Miembro se distribuirán entre los integrantes de ese grupo en proporción a la participación que les corresponda en la cuota básica de exportación de ese grupo Miembro.

4) Los restantes votos de los Miembros importadores se distribuirán entre ellos en proporción al volumen medio de sus respectivas importaciones de café durante los tres años anteriores.

5) El Consejo decidirá la distribución de los votos al principio de cada año cafetero y esa distribución permanecerá en vigor durante ese año, a reserva de lo dispuesto en el párrafo 6) de este artículo.

6) El Consejo establecerá normas para la redistribución de los votos de conformidad con este artículo, cada vez que varíe el número de Miembros de la Organización, o si se suspende el derecho de voto de un Miembro o recupera tal derecho en virtud de las disposiciones de los artículos 25, 45 ó 61.

7) Ningún país podrá tener más de 400 votos.

8) No habrá fracciones de voto.

Artículo 13

PROCEDIMIENTO DE VOTACIÓN DEL CONSEJO

1) Cada representante tendrá derecho a utilizar el número de votos asignado al Miembro que representa, pero no podrá dividirlos. Sin embargo, podrá utilizar diferentemente de tales votos, todos los que deposite en virtud del párrafo 2) de este artículo.

2) Todo Miembro exportador podrá autorizar a cualquier otro Miembro exportador — y todo Miembro importador podrá autorizar a cualquier otro Miembro importador — para que represente sus intereses y ejerza su derecho de voto en cualquier reunión del Consejo. La limitación prevista en el párrafo 7) del artículo 12 no se aplicará en este caso.

Artículo 14

DECISIONES DEL CONSEJO

1) Salvo disposiciones en contrario en el presente Convenio, el Consejo adoptará todas sus decisiones y formulará todas sus recomendaciones por mayoría simple distribuida.

2) При вынесении Советом любого решения, для которого необходимо, согласно этому Соглашению, комплексное большинство в две трети голосов, выполняется следующий порядок:

- a) если комплексного большинства в две трети голосов не получается вследствие подачи голосов « против » тремя или меньшим числом участников, экспортирующих кофе, или тремя или меньшим числом участников, импортирующих кофе, то предложение ставится, если Совет примет большинством голосов присутствующих участников и простым комплексным большинством голосов постановление об этом, снова на голосование в течение 48 часов;
- b) если комплексного большинства в две трети голосов снова не получается вследствие подачи голосов « против » двумя или одним участником, импортирующим кофе, или двумя или одним участником, экспортирующим кофе, то предложение ставится, если Совет примет большинством голосов присутствующих участников и простым комплексным большинством голосов постановление об этом, снова на голосование в течение 24 часов;
- c) если комплексного большинства в две трети голосов не получается при третьем голосовании вследствие подачи голоса « против » одним участником, экспортирующим кофе, или одним участником, импортирующим кофе, то предложение считается принятым;
- d) если Совет не ставит предложение на новое голосование, оно считается отклоненным.

3) Участники обязуются признавать обязательными все постановления, вынесенные Советом на основании этого Соглашения.

Статья 15

СОСТАВ КОМИТЕТА

1) В состав Исполнительного комитета входят семь участников, экспортирующих кофе, и семь участников, импортирующих кофе, которые избираются на каждый кофейный год в соответствии со статьей 16. Члены Комитета могут быть переизбраны.

2) Каждый член Комитета назначает одного представителя и одного или нескольких заместителей представителя.

3) Совет назначает на каждый кофейный год председателя Комитета, который может быть назначен снова. Он не имеет права участвовать в голосовании. Если какой-либо представитель назначен в председатели, право участвовать в голосовании вместо него принадлежит его заместителю.

4) Нормально Комитет заседает в местопребывании Организации, по может заседать и в других местах.

2) Se aplicará el siguiente procedimiento con respecto a cualquier medida del Consejo que, en virtud del Convenio, requiera una mayoría distribuida de dos tercios :

- a) si no hay una mayoría distribuida de dos tercios debido al voto negativo de tres o menos Miembros exportadores o de tres o menos Miembros importadores, la propuesta volverá a ponerse a votación en el plazo de 48 horas, si el Consejo así lo decide por mayoría de los Miembros presentes que representen no menos de la mayoría simple distribuida;
- b) si nuevamente no hay una mayoría distribuida de dos tercios debido al voto negativo de dos o menos Miembros exportadores o de dos o menos Miembros importadores, la propuesta volverá a ponerse a votación en el plazo de 24 horas, si el Consejo así lo decide por mayoría de los Miembros presentes que representen no menos de la mayoría simple distribuida;
- c) si no hay mayoría distribuida de dos tercios en la tercera votación debido al voto negativo de un Miembro exportador o importador, se considerará que la propuesta queda aprobada;
- d) si el Consejo, en cualquier momento, no somete la propuesta a una nueva votación, se considerará que la propuesta queda rechazada.

3) Los Miembros se comprometen a aceptar como obligatoria toda decisión que el Consejo adopte en virtud de las disposiciones del presente Convenio.

Artículo 15

COMPOSICIÓN DE LA JUNTA EJECUTIVA

1) La Junta Ejecutiva se compondrá de siete Miembros exportadores y siete Miembros importadores, elegidos para cada año cafetero de conformidad con las disposiciones del artículo 16. Los miembros podrán ser reelegidos.

2) Cada miembro de la Junta designará un representante y uno o más suplentes.

3) El Presidente de la Junta será nombrado por el Consejo con un mandato que durará un año cafetero, el cual podrá ser renovado. El Presidente no tendrá derecho de voto; si un representante es nombrado Presidente, su suplente votará en su lugar.

4) La Junta Ejecutiva funcionará normalmente en la sede de la Organización, pero podrá reunirse en cualquier otro lugar.

Статья 16

ВЫБОРЫ КОМИТЕТА

1) Выборы участников, экспортирующих кофе, и участников, импортирующих кофе, в Комитет производятся в Совете участниками Организации, экспортирующими кофе, и ее участниками, импортирующими кофе, по принадлежности. В пределах каждой категории выборы производятся согласно следующим пунктам настоящей статьи.

2) Каждый участник подает все голоса, на которые он имеет право согласно статье 12, за какого-либо одного кандидата. Любой участник может подать за другого кандидата любые голоса, которыми он пользуется согласно пункту 2 статьи 13.

3) Семь кандидатов, получивших наибольшее число голосов, считаются избранными, но никакой кандидат не считается избранным при первом голосовании, если не получит по крайней мере 75 голосов.

4) Если согласно постановлениям пункта 3 настоящей статьи при первом голосовании избирается меньше семи кандидатов, то производятся новые голосования, при которых право участвовать в голосовании имеют только те участники, которые не голосовали ни за одного из избранных уже кандидатов. При каждом новом голосовании минимум голосов, необходимых для избрания, последовательно сокращается на пять, пока не будет избрано семь кандидатов.

5) Любой участник, который не голосовал ни за одного из избранных кандидатов, отдает свои голоса в пользу одного из них с соблюдением пунктов 6 и 7 настоящей статьи.

6) Участник считается получившим то число голосов, которое было первоначально подано за него, когда он был избран, и, кроме того, то число голосов, которое было отдано в его пользу, при условии, что общее число голосов за какого-либо избранного участника не будет больше 499.

7) Если голоса, которые считаются полученными каким-либо избранным участником, превышали бы иначе число 499, то участники, которые голосовали за этого избранного участника или отдали в его пользу свои голоса, договариваются между собой о том, что один или несколько из них возьмут свои голоса от этого участника и отдадут их в пользу другого избранного участника с тем, чтобы голоса, полученные каждым избранным участником, не превышали предела в 499.

Статья 17

КОМПЕТЕНЦИЯ КОМИТЕТА

1) Комитет ответственен перед Советом и работает под общим руководством последнего.

Artículo 16

ELECCIÓN DE LA JUNTA EJECUTIVA

1) Los Miembros exportadores e importadores que han de integrar la Junta serán elegidos en el Consejo por los Miembros exportadores e importadores de la Organización, respectivamente. La elección dentro de cada clase se efectuará con arreglo a lo dispuesto en los párrafos siguientes del presente artículo.

2) Cada Miembro depositará todos los votos a que tenga derecho según el artículo 12 a favor de un solo candidato. Un Miembro puede depositar por otro candidato los votos por delegación que ejerza en virtud del párrafo 2) del artículo 13.

3) Resultarán elegidos los siete candidatos que reciban el mayor número de votos; sin embargo, ningún candidato será elegido en la primera votación a menos que reciba un mínimo de 75 votos.

4) En caso de que, con arreglo a la disposición del párrafo 3) del presente artículo, se elijan menos de siete candidatos en la primera votación, se efectuarán nuevas votaciones en las que sólo tendrán derecho a participar los Miembros que no hubiesen votado por ninguno de los candidatos elegidos. En cada nueva votación el número mínimo de votos requeridos disminuirá por grupos de cinco, hasta que resulten elegidos siete candidatos.

5) Todo Miembro que no hubiese votado por uno de los miembros elegidos, traspasará los votos de que disponga a uno de ellos, con arreglo a las disposiciones de los párrafos 6) y 7) del presente artículo.

6) Se considerará que cada Miembro ha recibido el número de votos inicialmente depositados a su favor en el momento de su elección y además el número de votos traspasados a él, pero ningún Miembro elegido podrá obtener más de 499 votos en total.

7) Si se espera que uno de los Miembros electos va a obtener más de 499 votos, los Miembros que hubiesen votado o traspasado sus votos a favor de dicho Miembro electo se pondrán de acuerdo para que uno o varios le retiren sus votos y los traspasen o redistribuyan a favor de otro Miembro electo, de manera que ninguno de ellos reciba más de los 499 votos fijados como máximo.

Artículo 17

COMPETENCIA DE LA JUNTA EJECUTIVA

1) La Junta será responsable ante el Consejo y actuará bajo la dirección general de éste.

2) Совет может, постановлением простого комплексного большинства голосов, передать Комитету осуществление каких-либо или всех своих прав, кроме прав на нижеследующее:

- a) ежегодное распределение голосов согласно пункту 5 статьи 12,
- b) утверждение административного бюджета и определение взносов согласно статье 24,
- c) определение квот согласно этому Соглашению,
- d) принятие принудительных мер, кроме тех, которые применяются автоматически,
- e) приостановление осуществления принадлежащего участнику права голоса согласно статье 45 или 61,
- f) определение производственных заданий для отдельных стран и мировых производственных заданий согласно статье 48,
- g) установление политики, относящейся к запасам, согласно статье 51,
- h) отмену обязательств участников согласно статье 60,
- i) решения по спорам согласно статье 61,
- j) определение условий присоединения согласно статье 65,
- k) решение потребовать выхода участника согласно статье 69,
- l) продление или прекращение Соглашения согласно статье 71 и
- m) рекомендацию участникам поправок согласно статье 73.

3) Совет может в любое время постановлением простого комплексного большинства голосов отменить любую передачу Комитету осуществления прав.

Статья 18

ПОРЯДОК ГОЛОСОВАНИЯ В КОМИТЕТЕ

1) Каждый член Комитета вправе подать столько голосов, сколько им было получено согласно постановлениям пунктов 6 и 7 статьи 16. Голосование на основании полиомочия не допускается. Член Комитета не может дробить свои голоса.

2) Для принятия Комитетом какого-либо решения необходимо такое большинство голосов, какое было бы необходимо, если бы это решение принималось Советом.

Статья 19

КВОРУМ В СОВЕТЕ И КОМИТЕТЕ

1) В Совете кворум есть присутствие на заседании большинства участников, представляющих комплексное большинство в две трети всех голосов.

2) El Consejo podrá delegar en la Junta, por mayoría simple distribuida, el ejercicio de la totalidad o parte de sus atribuciones, salvo las que se enumeran a continuación :

- a) la distribución anual de los votos, en virtud del párrafo 5 del artículo 12;
- b) la aprobación del presupuesto administrativo y la determinación de las contribuciones, en virtud del artículo 24;
- c) la determinación de cuotas en virtud del Convenio;
- d) la imposición de medidas coercitivas distintas de las que tienen aplicación automática;
- e) la suspensión de los derechos de voto de un Miembro, en virtud de los artículos 45 ó 61;
- f) la determinación de las metas de producción de cada país y de las metas de la producción mundial, en virtud del artículo 48;
- g) la recomendación de una política sobre existencias, en virtud del artículo 51;
- h) la exoneración de las obligaciones de un Miembro, en virtud del artículo 60;
- i) la autoridad para decidir controversias, en virtud del artículo 61;
- j) el establecimiento de las condiciones de adhesión al Convenio, en virtud del artículo 65;
- k) la decisión de retirar forzosamente a un Miembro, en virtud del artículo 69;
- l) la autoridad para prorrogar o terminar este Convenio, en virtud del artículo 71, y
- m) la recomendación de enmiendas de este Convenio a los Miembros, en virtud del artículo 73.

3) El Consejo podrá revocar en cualquier momento por mayoría simple distribuida toda delegación de poderes a la Junta.

Artículo 18

PROCEDIMIENTO DE VOTACIÓN DE LA JUNTA EJECUTIVA

1) Cada miembro de la Junta Ejecutiva tendrá derecho a depositar el número de votos que se le haya asignado en virtud de los párrafos 6) y 7) del artículo 16. No se permitirá votar por delegación. Ningún miembro podrá dividir sus votos.

2) Los actos de la Junta serán aprobados por la misma mayoría que se requeriría si hubiera de aprobarlos el Consejo.

Artículo 19

QUÓRUM PARA LAS REUNIONES DEL CONSEJO Y DE LA JUNTA

1) El quórum para cualquier reunión del Consejo lo constituirá la presencia de una mayoría de los Miembros que represente una mayoría distribuida de los

Если не будет кворума в день, назначенный для открытия какой-либо сессии Совета, или если в течение какой-либо сессии Совета не будет кворума на трех последовательных заседаниях, то Совет должен собраться через семь дней, по истечении которых и в течение остающегося для этой сессии времени кворумом будет присутствие большинства участников, представляющих простое комплексное большинство голосов. Представительство согласно пункту 2 статьи 13 считается присутствием.

2) В Комитете кворум есть присутствие на заседании большинства членов, представляющих комплексное большинство в две трети всех голосов.

Статья 20

ОТВЕТСТВЕННЫЙ ДИРЕКТОР И ПЕРСОНАЛ

1) Совет по рекомендации Комитета назначает ответственного директора. Срок полномочий ответственного директора определяется Советом, по должен быть сходен с теми, которые существуют для соответствующих должностных лиц в аналогичных межправительственных организациях.

2) Ответственный директор есть главное административное должностное лицо Организации и несет ответственность за исполнение любых обязанностей, падающих на него при применении этого Соглашения.

3) Ответственный директор назначает персонал согласно положению, изданному Советом.

4) Ни ответственный директор, ни какой-либо работник персонала не должны иметь пикакой материальной заинтересованности в кофейной промышленности, торговле кофе или перевозке кофе.

5) При исполнении своих обязанностей ответственный директор и персонал не должны ни испрашивать, ни принимать указаний ни от какого участника и ни из какого иного источника вне Организации. Они должны воздерживаться от каких-либо действий, которые могут отразиться на их положении международных служащих, ответственных перед Организацией. Каждый участник обязуется уважать исключительно международный характер обязанностей ответственного директора и персонала и не пытаться оказывать на них влияние при исполнении ими этих обязанностей.

Статья 21

СОТРУДНИЧЕСТВО С ДРУГИМИ ОРГАНИЗАЦИЯМИ

Совет может осуществлять любые мероприятия, желательные для консультации и сотрудничества с Организацией Объединенных Наций и ее специализированными учреждениями, равно как и с соответствующими

dos tercios del total de votos. Si el día fijado para la apertura de cualquier período de sesiones del Consejo no hubiese quórum o si durante algún período de sesiones del Consejo no hubiese quórum durante tres reuniones consecutivas, el Consejo será convocado siete días más tarde; el quórum quedará constituido entonces, y durante el resto del período de sesiones, por la presencia de una mayoría de los miembros que represente una mayoría simple distribuida de los votos. La representación por delegación en virtud del párrafo 2) del artículo 13 se considerará como presencia.

2) Para las reuniones de la Junta, el quórum estará constituido por la presencia de una mayoría de los miembros que represente una mayoría distribuida de los dos tercios del total de votos.

Artículo 20

EL DIRECTOR EJECUTIVO Y EL PERSONAL

1) El Consejo nombrará al Director Ejecutivo por recomendación de la Junta. El Consejo establecerá las condiciones de nombramiento del Director Ejecutivo, que serán análogas a las que rigen para funcionarios de igual categoría en las organizaciones intergubernamentales similares.

2) El Director Ejecutivo será el jefe de los servicios administrativos de la Organización y asumirá la responsabilidad por el desempeño de cualesquiera funciones que le incumban en la administración de este Convenio.

3) El Director Ejecutivo nombrará a los funcionarios de conformidad con el reglamento establecido por el Consejo.

4) El Director Ejecutivo y los miembros del personal no podrán tener ningún interés financiero en la industria, el comercio o el transporte del café.

5) En el ejercicio de sus funciones, el Director Ejecutivo y el personal no solicitarán ni recibirán instrucciones de ningún miembro ni de ninguna autoridad ajena a la Organización. Se abstendrán de actuar en forma que sea incompatible con su condición de funcionarios internacionales responsables únicamente ante la Organización. Cada uno de los Miembros se compromete a respetar el carácter exclusivamente internacional de las funciones del Director Ejecutivo y del personal, y a no tratar de influir sobre ellos en el desempeño de tales funciones.

Artículo 21

COLABORACIÓN CON OTRAS ORGANIZACIONES

El Consejo podrá adoptar todas las disposiciones convenientes para asegurar el intercambio de información y la colaboración con las Naciones Unidas y sus organismos especializados, así como con otras organizaciones interguberna-

другими межправительственными организациями. Совет может предлагать этим организациям и вообще любым организациям, интересующимся кофе, командировать своих наблюдателей на его заседания.

ГЛАВА V

ПРИВИЛЕГИИ И ИММУНИТЕТЫ

Статья 22

ПРИВИЛЕГИИ И ИММУНИТЕТЫ

1) Организация обладает, на территории каждого участника, поскольку это соответствует его законам, правоспособностью, необходимой для выполнения ею своих функций по этому Соглашению.

2) Правительство Соединенного Королевства Великобритании и Северной Ирландии освобождает от налогов вознаграждение, уплачиваемое Организацией своим служащим, с тем исключением, что это освобождение от налогов не распространяется на граждан указанной страны. Кроме того, оно освобождает от налогов активы, доход и прочее имущество Организации.

ГЛАВА VI

ФИНАНСЫ

Статья 23

ФИНАНСЫ

1) Расходы делегаций в Совет, представителей в Комитете и представителей в любых комиссиях Совета или Комитета несут соответствующие правительства.

2) Прочие необходимые для применения этого Соглашения расходы покрываются из определяемых согласно статье 24 ежегодных взносов участников.

3) Финансовый год Организации совпадает с кофейным годом.

Статья 24

УТВЕРЖДЕНИЕ БЮДЖЕТА И ОПРЕДЕЛЕНИЕ ВЗНОСОВ

1) Во второй половине каждого финансового года Совет утверждает административный бюджет Организации на следующий финансовый год и определяет взнос каждого участника в этот бюджет.

mentales competentes. El Consejo podrá invitar a estas organizaciones, así como a las que se ocupan del café, a que envíen observadores a sus reuniones.

CAPÍTULO V

PRIVILEGIOS E INMUNIDADES

Artículo 22

PRIVILEGIOS E INMUNIDADES

1) La Organización tendrá en el territorio de cada Miembro, en la medida que sea compatible con la legislación de éste, la capacidad jurídica necesaria para el ejercicio de sus funciones en virtud del presente Convenio.

2) El Gobierno del Reino Unido de Gran Bretaña e Irlanda del Norte eximirá de impuestos a los sueldos pagados por la Organización a sus empleados, pero tal exención no será necesariamente aplicable a los nacionales de ese país. También eximirá de impuestos los haberes, ingresos y otros bienes de la Organización.

CAPÍTULO VI

DISPOSICIONES FINANCIERAS

Artículo 23

FINANCIAMIENTO

1) Los gastos de las delegaciones ante el Consejo, de los representantes en la Junta y de los representantes en cualquiera de las comisiones del Consejo o de la Junta serán sufragados por sus respectivos gobiernos.

2) Los demás gastos necesarios para la administración del Convenio se sufragarán mediante contribuciones anuales de los Miembros, distribuidas de conformidad con las disposiciones del artículo 24.

3) El ejercicio económico de la Organización coincidirá con el año cafetero.

Artículo 24

DETERMINACIÓN DEL PRESUPUESTO Y LAS CONTRIBUCIONES

1) Durante el segundo semestre de cada ejercicio económico, el Consejo aprobará el presupuesto administrativo de la Organización para el ejercicio siguiente y la contribución de cada Miembro a dicho presupuesto.

2) Взнос каждого участника в бюджет на каждый финансовый год определяется по пропорциональному отношению числа голосов, принадлежащих этому участнику в момент утверждения бюджета на этот финансовый год, к общему числу голосов всех участников. Однако, если в начале того финансового года, на который определены взносы, происходит какое-либо изменение в распределении голосов между участниками согласно пункту 5 статьи 12, указанные взносы на этот год соответственно изменяются. При определении взносов голоса каждого участника подсчитываются без учета приостановления осуществления какими-либо участниками права голоса и без учета происшедшего в результате перераспределения голосов.

3) Первоначальный взнос любого участника, вступающего в Организацию после вступления в силу этого Соглашения, определяется Советом по числу голосов, которые должны принадлежать этому участнику, и времени, остающемуся до конца текущего финансового года, но взносы, определенные на текущий финансовый год для других участников, изменению не подлежат.

4) Если это Соглашение вступит в силу более чем за восемь месяцев до начала первого полного финансового года Организации, то Совет утверждает на своей первой сессии административный бюджет только на период до начала первого полного финансового года. В противном случае первый административный бюджет должен охватывать как первоначальный период, так и первый полный финансовый год.

Статья 25

УПЛАТА ВЗНОСОВ

1) Взносы в административный бюджет на каждый финансовый год уплачиваются в свободно обратимой валюте, и срок уплаты их наступает в первый день этого финансового года.

2) Если какой-либо участник не уплатит своего взноса в административный бюджет в течение шести месяцев со дня срока уплаты этого взноса, то осуществление как его права на участие в голосовании в Совете, так и его права подавать голоса в Комитете, приостанавливается до уплаты им этого взноса. Однако, если Совет не вынесет комплексным большинством в две трети голосов постановления о противном, такой участник не лишается никаких из своих других прав и не освобождается ни от каких своих обязанностей по этому Соглашению.

3) Любой участник, осуществление которым права голоса было приостановлено согласно пункту 2 настоящей статьи или согласно статье 45 или 61, остается, тем не менее, обязанным уплатить свой взнос.

2) La contribución de cada Miembro al presupuesto para cada uno de los ejercicios económicos será proporcional a la relación que exista entre el número de sus votos y la totalidad de los votos de todos los Miembros en el momento de aprobarse el presupuesto correspondiente a ese ejercicio. Sin embargo, si se modifica la distribución de votos entre los Miembros, de conformidad con las disposiciones del párrafo 5) del artículo 12, al comienzo del ejercicio para el que se fijan las contribuciones, se ajustarán tales contribuciones según corresponda para ese ejercicio. Al determinar las contribuciones, los votos de cada uno de los Miembros se calcularán sin tener en cuenta la suspensión de los derechos de voto de algunos de los Miembros ni la posible redistribución de votos que resulte de ello.

3) La contribución inicial de todo Miembro que ingrese en la Organización después de la entrada en vigor del Convenio será determinada por el Consejo atendiendo al número de votos que se le asignará y al período del ejercicio económico en curso que quede, pero en ningún caso se modificarán las contribuciones fijadas a los demás Miembros para el ejercicio económico de que se trate.

4) Si el Convenio entra en vigor faltando más de ocho meses para el comienzo del primer ejercicio económico completo, el Consejo aprobará en su primer período de sesiones un presupuesto administrativo que abarque únicamente el período que falte hasta que empiece el primer ejercicio económico completo. En caso contrario, el presupuesto administrativo abarcará tanto el período inicial como el primer ejercicio económico completo.

Artículo 25

PAGO DE CONTRIBUCIONES

1) Las contribuciones al presupuesto administrativo de cada ejercicio económico se abonarán en moneda libremente convertible, y serán exigibles el primer día de ese ejercicio.

2) Si algún Miembro no paga su contribución completa al presupuesto administrativo en el término de seis meses a partir de la fecha en que es exigible, se suspenderán su derecho de voto en el Consejo y su derecho a votar en la Junta hasta que haya abonado dicha contribución. Sin embargo, a menos que el Consejo lo decida por mayoría distribuida de dos tercios, no se privará a dicho Miembro de ninguno de sus demás derechos ni se le eximirá de ninguna de las obligaciones que le incumben en virtud de este Convenio.

3) Todo Miembro cuyos derechos de votación se hayan suspendido en virtud del párrafo 2) de este artículo o de los artículos 45 ó 61, seguirá, sin embargo, obligado a pagar su contribución.

Статья 26

ПРОВЕРКА И ОПУБЛИКОВАНИЕ ОТЧЕТНОСТИ

В кратчайший по возможности срок по окончании каждого финансового года Совету представляется на утверждение и для опубликования ведомость прихода и расхода Организации за этот финансовый год, проверенная контролерами со стороны.

ГЛАВА VII

РЕГУЛИРОВАНИЕ ЭКСПОРТА

Статья 27

ОБЩИЕ ОБЯЗАТЕЛЬСТВА УЧАСТНИКОВ

1) Участники обязуются проводить свою торговую политику таким образом, чтобы могли осуществляться задачи, указанные в статье 1 и, в частности, в ее пункте 4. Они соглашаются, что желательно применять это Соглашение так, чтобы реальный доход от экспорта кофе мог быть прогрессивно увеличиваем и, таким образом, приводился бы в соответствие с их потребностями в иностранной валюте для поддержания их программ социального и экономического прогресса.

2) Участники соглашаются, что для достижения этих целей, путем предусматриваемого в настоящей главе установления квот и иными путями выполнения постановлений этого Соглашения, необходимо обеспечить, чтобы общий уровень цен на кофе не опускался ниже общего уровня этих цен за 1962 год.

3) Участники соглашаются, далее, что желательно обеспечивать потребителям цены, которые были бы справедливы и не препятствовали бы желаемому росту потребления.

Статья 28

ОСНОВНЫЕ ЭКСПОРТНЫЕ КВОТЫ

1) В три первых кофейных года, начиная с 1 октября 1962 г., страны, экспортирующие кофе, перечисленные в приложении «А», будут иметь указанные в этом приложении основные экспортные квоты.

2) В течение последних шести месяцев кофейного года, заканчивающегося 30 сентября 1965 г., Совет пересмотрит указанные в приложении «А» основные экспортные квоты для согласования их с общими условиями рынка. Совет может тогда, комплексным большинством в две трети голосов, изменить эти квоты. Если они не будут изменены, основные экспортные квоты, указанные в приложении «А», останутся в силе.

Artículo 26

CERTIFICACIÓN Y PUBLICACIÓN DE CUENTAS

Tan pronto como sea posible una vez cerrado cada ejercicio económico se presentará al Consejo, para su aprobación y publicación, un estado certificado por auditores externos de los ingresos y gastos de la Organización durante ese ejercicio económico.

CAPÍTULO VII

REGULACIÓN DE LAS EXPORTACIONES

Artículo 27

OBLIGACIONES GENERALES DE LOS MIEMBROS

1) Los Miembros se comprometen a desarrollar su política comercial de tal manera que se logren los objetivos descritos en el artículo I de este Convenio, y sobre todo los del párrafo 4). Aceptan que conviene que el Convenio se aplique de manera que los ingresos reales obtenidos de la exportación del café puedan aumentar gradualmente, de acuerdo con sus necesidades de divisas para mantener sus programas de desarrollo social y económico.

2) Para lograr tales fines mediante el establecimiento de cuotas conforme a lo previsto en este capítulo y la aplicación en otras formas de las disposiciones de este Convenio, los Miembros aceptan que es necesario asegurar que el nivel general de los precios del café no se reducirá por debajo de los precios existentes en 1962.

3) Los Miembros aceptan asimismo que conviene asegurar que los precios que se les fijan a los consumidores sean equitativos y no impidan la conveniente expansión del consumo.

Artículo 28

CUOTAS BÁSICAS DE EXPORTACIÓN

1) Durante los tres primeros años cafeteros, a partir del 1º de octubre de 1962, cada uno de los países exportadores enumerados en el Anexo A tendrá la cuota básica de exportación que se indica en dicho Anexo.

2) Durante el último semestre del año cafetero que terminará el 30 de septiembre de 1965, el Consejo revisará las cuotas básicas de exportación que se indican en el Anexo A, con objeto de ajustarlas a las condiciones generales del mercado. El Consejo podrá efectuar tal revisión por una mayoría distribuida de dos tercios; en caso de no hacerse esta revisión, continuarán aplicándose las cuotas básicas de exportación que se indican en el Anexo A.

Статья 29

КВОТА ГРУППОВОГО УЧАСТНИКА

Если две или несколько из перечисленных в приложении « А » стран образуют группового участника согласно статье 5, то основные экспортные квоты, указанные для этих стран в приложении « А », должны быть сложены вместе и общая сумма их должна рассматриваться как единая квота по смыслу настоящей главы.

Статья 30

УСТАНОВЛЕНИЕ ГОДОВЫХ ЭКСПОРТНЫХ КВОТ

1) По крайней мере за 30 дней до начала каждого кофейного года Совет, большинством в две трети голосов, утверждает предположение об общей сумме мирового экспорта на следующий кофейный год и предположение о вероятном экспорте из стран, не являющихся участниками.

2) В свете этих предположений Совет немедленно устанавливает годовые экспортные квоты, которые должны составлять одинаковый для всех участников, экспортирующих кофе, процент основных экспортных квот, указанных в приложении « А ». На первый кофейный год этот процент определяется в 99, с оговоркой о применении постановлений статьи 32.

Статья 31

УСТАНОВЛЕНИЕ ЧЕТВЕРТНЫХ ЭКСПОРТНЫХ КВОТ

1) Немедленно после установления годовых экспортных квот Совет устанавливает для каждого участника, экспортирующего кофе, четвертные экспортные квоты с целью поддержания резонного равновесия между предложением и предполагаемым спросом в течение всего кофейного года.

2) Эти квоты должны, по возможности, приближаться к 25 процентам годовой экспортной квоты каждого участника в течение кофейного года. Никакому участнику не должно разрешаться экспортировать больше 30 процентов в первую четверть, 60 процентов — в первые две четверти и 80 процентов — в первые три четверти кофейного года. Если экспорт какого-либо участника за одну четверть окажется меньше его квоты на эту четверть, то разница добавляется к его квоте на следующую четверть кофейного года.

Статья 32

ПОПРАВКИ К ГОДОВЫМ ЭКСПОРТНЫМ КВОТАМ

Если условия рынка этого требуют, Совет может пересматривать квотную ситуацию и может изменять процент основных экспортных квот, определяемый согласно пункту 2 статьи 30. При этом Совет должен принимать во внимание любые вероятные недостатки кофе у участников.

Artículo 29

CUOTA DE UN GRUPO MIEMBRO

Cuando se considere que dos o más de los países enumerados en el Anexo A constituyen un grupo Miembro de acuerdo con las disposiciones del artículo 5, las cuotas básicas de exportación fijadas para esos países en el Anexo A se englobarán, y el total resultante será considerado como una sola cuota a los efectos de las disposiciones de este capítulo.

Artículo 30

FIJACIÓN DE LAS CUOTAS ANUALES DE EXPORTACIÓN

1) Por lo menos 30 días antes del principio de cada año cafetero, el Consejo aprobará por mayoría de dos tercios un cálculo de las importaciones totales del mundo para el año siguiente y un cálculo de las exportaciones probables procedentes de los países que no son miembros de la Organización.

2) A base de estos cálculos, el Consejo fijará inmediatamente las cuotas anuales de exportación, cuya cifra constituirá un porcentaje de las cuotas básicas indicadas en el Anexo A; dicho porcentaje será el mismo para todos los Miembros exportadores. Para el primer año cafetero, este porcentaje será de 99, sujeto a las disposiciones del artículo 32.

Artículo 31

FIJACIÓN DE LAS CUOTAS TRIMESTRALES DE EXPORTACIÓN

1) Inmediatamente después de haber fijado las cuotas anuales de exportación, el Consejo fijará las cuotas trimestrales de exportación para cada Miembro exportador, con objeto de que la oferta mantenga un equilibrio razonable durante todo el año cafetero con la demanda calculada.

2) Estas cuotas representarán en lo posible el 25% de la cuota anual de exportación de cada Miembro durante el año cafetero. No se permitirá que ningún Miembro exporte más del 30% en el primer trimestre, más del 60% en los dos primeros trimestres y más del 80% en los tres primeros trimestres del año cafetero. Si las exportaciones procedentes de cualquier Miembro en un determinado trimestre son inferiores a su cuota para ese trimestre, el saldo se añadirá a su cuota del trimestre siguiente de ese año cafetero.

Artículo 32

AJUSTE DE LAS CUOTAS ANUALES DE EXPORTACIÓN

Si las condiciones del mercado lo requiriesen, el Consejo podrá revisar la situación de las cuotas y variar el porcentaje de las cuotas básicas de exportación fijadas en virtud del párrafo 2) del artículo 30. Al proceder así, el Consejo tomará en cuenta cualquier probable déficit de café que puedan tener los Miembros.

Статья 33

УВЕДОМЛЕНИЕ О НЕДОСТАЧЕ КОФЕ

1) Участники, экспортирующие кофе, обязуются уведомлять Совет в конце восьмого месяца кофейного года и в указанные Советом последующие сроки о том, имеют ли они в своем распоряжении достаточно кофе для того, чтобы экспортировать все количество по своим квотам на этот год.

2) Совет принимает эти уведомления во внимание при решении вопроса о том, изменять ли уровень экспортных квот согласно статье 32.

Статья 34

ВЫПРАВЛЕНИЕ ЧЕТВЕРТНЫХ ЭКСПОРТНЫХ КВОТ

1) При указанных в настоящей статье обстоятельствах Совет изменяет четвертные экспортные квоты, установленные для каждого участника согласно пункту 1 статьи 31.

2) Если Совет изменяет годовые экспортные квоты согласно статье 32, то такое изменение годовых квот должно отражаться в квотах на текущую и остающиеся четверти или на остающиеся четверти кофейного года.

3) Кроме поправок, предусматриваемых в предшествующем пункте, Совет может, если находит, что положение на рынке этого требуст, дслать поправки среди текущих и остающихся четвертных экспортных квот на тот же кофейный год, без изменения, однако, годовых экспортных квот.

4) Если ввиду исключительных обстоятельств какой-либо участник, экспортирующий кофе, считает, что ограничения, предусматриваемые в пункте 2 статьи 31, могут причинить серьезный вред его экономике, то Совет может, по ходатайству этого участника, принять надлежащие меры на основании статьи 60. Соответствующий участник должен представить доказательства вреда и дать достаточные гарантии относительно поддержания стабильности цен. Ни в каком случае, однако, Совет не должен разрешать никакому участнику экспортировать больше 35 процентов своей годовой экспортной квоты в первую четверть, 65 процентов — в первые две четверти и 85 процентов — в первые три четверти кофейного года.

5) Все участники признают, что повышения или понижения рыночных цен, происходящие в течение кратких периодов, могут слишком исказить основные тенденции цен, чрезвычайно озабочивать как производителей, так и потребителей, и препятствовать достижению целей этого Соглашения. Поэтому, если подобные изменения в общем уровне цен происходят в течение кратких периодов, участники могут требовать созыва заседания Совета, который может, простым комплексным большинством голосов, изменить общий уровень действующих четвертных экспортных квот.

Artículo 33

NOTIFICACIÓN DEL DÉFICIT DE CAFÉ

1) Los Miembros exportadores se comprometen a notificar al Consejo, al final del octavo mes del año cafetero y con posterioridad tantas veces como el Consejo lo solicite, si disponen de cantidades suficientes de café para exportar el volumen total de la cuota que se les asignó para ese año.

2) El Consejo tendrá en cuenta esas notificaciones al determinar si debe o no ajustar el volumen de las cuotas de exportación de conformidad con las disposiciones del artículo 32.

Artículo 34

AJUSTE DE LAS CUOTAS TRIMESTRALES DE EXPORTACIÓN

1) El Consejo modificará las cuotas trimestrales establecidas para cada Miembro en virtud del párrafo 1) del artículo 31, en las circunstancias descritas en este artículo.

2) Si el Consejo modifica las cuotas anuales de exportación previstas en el artículo 32, la modificación en la cuota anual se reflejará en las cuotas para el trimestre en curso y para los trimestres restantes del año, o para los trimestres restantes del año cafetero.

3) Aparte del ajuste previsto en el párrafo anterior, el Consejo podrá, si considera que la situación del mercado lo requiere, hacer ajustes entre las cuotas trimestrales corrientes y las cuotas trimestrales restantes de un mismo año cafetero, sin modificar por ello las cuotas anuales.

4) Cuando, por circunstancias excepcionales, un Miembro exportador considere que las limitaciones establecidas en el párrafo 2) del artículo 31 podrían causar serios perjuicios a su economía, el Consejo podrá, a solicitud de ese Miembro, adoptar las medidas pertinentes de conformidad con las disposiciones del artículo 60. El Miembro interesado deberá demostrar los perjuicios sufridos y proporcionar garantías adecuadas respecto de la estabilidad de los precios. Sin embargo, el Consejo no podrá en ningún caso autorizar a un país a exportar más del 35% de su cuota anual de exportación en el primer trimestre, más del 65% en los dos primeros trimestres y más del 85% en los tres primeros trimestres del año cafetero.

5) Todos los Miembros reconocen que toda alza o baja importante de los precios ocurrida durante un breve período puede causar una distorsión excepcional en las tendencias principales de los precios, ocasionar una grave preocupación a productores y consumidores y amenazar el logro de los objetivos del Convenio. Por lo tanto, si tales movimientos en el nivel general de precios ocurren durante períodos breves, los Miembros podrán solicitar que se convoque al Consejo, el cual podrá modificar por mayoría simple distribuida el volumen total de la cuota trimestral en vigor.

б) Если Совет находит, что резкие и необычные повышения или понижения общего уровня цен происходят вследствие искусственных манипуляций на рынке кофе посредством соглашений между импортерами или экспортерами или теми и другими, то он простым большинством голосов решает вопрос о том, какие следует принять коррективные меры для выравнивания общего уровня действующих четвертных экспортных квот.

Статья 35

ПОРЯДОК ВЫПРАВЛЕНИЯ ЭКСПОРТНЫХ КВОТ

1) Годовые экспортные квоты устанавливаются и исправляются путем изменения основных экспортных квот каждого участника на один и тот же процент.

2) Общие изменения во всех четвертных экспортных квотах, совершаемые согласно пунктам 2, 3, 5 и 6 статьи 34, должны применяться пропорционально к индивидуальным четвертным экспортным квотам согласно соответствующим правилам, устанавливаемым Советом. В этих правилах должен учитываться различный процент годовых экспортных квот, который экспортирован различными участниками или который различные участники вправе экспортировать в каждой четверти кофейного года.

3) Все постановления Совета об установлении и исправлении годовых и четвертных экспортных квот согласно статьям 30, 31, 32 и 34 выносятся, если иное не предусмотрено, комплексным большинством в две трети голосов.

Статья 36

СОБЛЮДЕНИЕ ЭКСПОРТНЫХ КВОТ

1) Участники, экспортирующие кофе, ограниченные квотами, принимают меры, необходимые для соблюдения полностью всех постановлений этого Соглашения, относящихся к квотам. Совет может потребовать от таких участников принятия дополнительных мер для эффективного проведения в жизнь системы квот, предусматриваемой этим Соглашением.

2) Участники, экспортирующие кофе, не должны превышать установленных для них годовых и четвертных квот.

3) Если какой-либо участник, экспортирующий кофе, превысит свою квоту на какую-либо четверть, то Совет вычитает из одной или нескольких его последующих квот общую сумму, равную размеру превышения.

4) Если какой-либо участник, экспортирующий кофе, вторично превысит свою четвертную квоту пока это Соглашение остается в силе, Совет вычитает из одной или нескольких его последующих квот общую сумму, равную удвоенному размеру превышения.

6) Si el Consejo establece que un alza o baja brusca e inusitada del nivel general de precios se debe a una maniobra artificial en el mercado cafetero mediante acuerdos entre importadores, entre exportadores o entre unos y otros, resolverá por mayoría simple qué medidas correctivas deben aplicarse para reajustar el volumen total de las cuotas trimestrales en vigor.

Artículo 35

PROCEDIMIENTO PARA AJUSTAR LAS CUOTAS DE EXPORTACIÓN

1) Las cuotas anuales se fijarán, y los ajustes se efectuarán, modificando la cuota básica de exportación de cada Miembro en un porcentaje que será igual para todos.

2) Los cambios generales introducidos en todas las cuotas trimestrales en cumplimiento de lo dispuesto en los párrafos 2), 3), 5) y 6) del artículo 34 se aplicarán a prorrata a cada una de las cuotas trimestrales siguiendo las normas pertinentes que establezca el Consejo. En esas normas se tendrá en cuenta los distintos porcentajes de las cuotas anuales de exportación que los diversos Miembros hayan exportado o tengan derecho a exportar en cada trimestre del año cafetero.

3) Todas las decisiones del Consejo sobre fijación y ajuste de las cuotas anuales y de las cuotas trimestrales en virtud de los artículos 30, 31, 32 y 34 se adoptarán por mayoría distribuida de dos tercios, salvo disposiciones en contrario.

Artículo 36

OBSERVANCIA DE LAS CUOTAS DE EXPORTACIÓN

1) Los Miembros exportadores sujetos a cuota adoptarán las medidas necesarias para asegurar el pleno cumplimiento de todas las disposiciones sobre la materia establecidas en el presente Convenio. El Consejo podrá pedir a dichos Miembros que adopten nuevas medidas para que se aplique con eficacia el sistema de cuotas previsto en el Convenio.

2) Ningún Miembro exportador podrá sobrepasar la cuota anual o las cuotas trimestrales que se le hubieran asignado.

3) Si un Miembro exportador se excede de su cuota en un determinado trimestre, el Consejo deducirá de una o varias de sus cuotas futuras una cantidad igual al exceso.

4) Si, en cualquier momento durante la vigencia del presente Convenio, un Miembro exportador se excede por segunda vez de su cuota trimestral, el Consejo deducirá de una o varias de sus cuotas futuras una cantidad igual al doble de ese exceso.

5) Если какой-либо участник, экспортирующий кофе, в третий раз превысит свою четвертную квоту пока это Соглашение остается в силе, Совет производит такой же вычет, какой предусматривается в пункте 4 настоящей статьи, но, кроме того, Совет может принять, согласно статье 69, решение потребовать выхода этого участника из Организации.

6) Предусматриваемые в пунктах 3, 4 и 5 настоящей статьи вычеты из квот производятся Советом немедленно по получении им необходимых сведений.

Статья 37

ПОСТАНОВЛЕНИЯ О КВОТАХ, ДЕЙСТВУЮЩИЕ В ПЕРЕХОДНЫЙ ПЕРИОД

1) Кофе, экспортированный после 1 октября 1962 г., должен быть отнесен на годовую экспортную квоту соответствующей экспортирующей кофе страны тогда, когда это Соглашение вступит в силу в отношении этой страны.

2) Если это Соглашение вступит в силу после 1 октября 1962 г., Совет должен будет, если это окажется необходимым, на своей первой сессии изменить, на тот год, в течение которого это Соглашение вступит в силу, порядок установления годовых и четвертных квот.

Статья 38

ОТПРАВКА КОФЕ ИЗ ЗАВИСИМЫХ ТЕРРИТОРИЙ

1) За исключением случая, предусматриваемого в пункте 2 настоящей статьи, отправка кофе из какой-либо зависимой территории участника в его метропольную территорию или в какую-либо другую из его зависимых территорий для внутреннего потребления там или в какой-либо другой из его зависимых территорий не считается экспортом кофе и не подлежит никаким вытекающим из экспортной квоты ограничениям, при условии, что соответствующий участник заключит удовлетворяющие Совет соглашения относительно контроля над обратным экспортом и других вопросов, признанных Советом имеющими отношение к применению настоящего Соглашения и возникающими из особых взаимоотношений между метропольной территорией этого участника и его зависимыми территориями.

2) Торговля кофе между участником и какой-либо из его зависимых территорий, являющейся, согласно статьям 4 и 5, отдельным участником Организации или членом группового участника, не считается, однако, экспортом кофе по смыслу этого Соглашения.

Статья 39

НЕ ОГРАНИЧЕННЫЕ КВОТАМИ УЧАСТНИКИ, ЭКСПОРТИРУЮЩИЕ КОФЕ

1) Относящиеся к квотам постановления этого Соглашения не распространяются ни на какого экспортирующего кофе участника, средний годовой

5) Si, en cualquier momento durante la vigencia del presente Convenio, un Miembro exportador se excede por tercera vez o por más veces de su cuota trimestral, el Consejo aplicará la misma reducción prevista en el párrafo 4) y además podrá exigir el retiro de dicho Miembro de la Organización, de conformidad con el artículo 69.

6) Las reducciones de las cuotas previstas en los párrafos 3), 4) y 5) se aplicarán tan pronto como el Consejo reciba la información requerida.

Artículo 37

CUOTAS TRANSITORIAS

1) Las exportaciones de café posteriores al 1º. de octubre de 1962 serán imputadas a la cuota anual de exportación del país interesado, en el momento en que el Convenio entre en vigor respecto de ese país.

2) Si el Convenio entra en vigor después del 1º. de octubre de 1962, el Consejo introducirá en su primer período de sesiones las modificaciones necesarias en el procedimiento para la fijación de las cuotas anuales y trimestrales de exportación respecto del año cafetero en el que el Convenio entre en vigor.

Artículo 38

EMBARQUES DE CAFÉ PROCEDENTES DE TERRITORIOS DEPENDIENTES

1) Con sujeción a las disposiciones del párrafo 2) de este artículo, el café procedente de cualquiera de los territorios dependientes de un Miembro y destinado a su territorio metropolitano o a otro de sus territorios dependientes para el consumo interno o para el consumo en cualquiera de los demás territorios dependientes, no se considerará como café de exportación y no estará sujeto a las limitaciones de las cuotas, siempre que el Miembro interesado llegue a un acuerdo satisfactorio para el Consejo en la cuestión del control de las reexportaciones y en toda otra cuestión que el Consejo pudiera decidir que está relacionada con el funcionamiento del Convenio y que surja de la relación especial entre el territorio metropolitano del Miembro y sus territorios dependientes.

2) La circulación del café entre un Miembro y cualquiera de sus territorios dependientes que, conforme a las disposiciones de los artículos 4 y 5 sea Miembro individual de la Organización o integrante de un grupo Miembro, se considerará a los efectos del Convenio como exportación de café.

Artículo 39

MIEMBROS EXPORTADORES NO SUJETOS A CUOTAS

1) Todo Miembro exportador cuyo promedio de exportaciones anuales de café haya sido inferior a 25.000 sacos durante los tres años anteriores, no estará

экспорт кофе которого за предшествующий трехлетний период составлял меньше 25 000 мешков, пока его экспорт будет меньше этого количества.

2) Относящиеся к квотам постановления этого Соглашения не распространяются ни на какую неподпечную территорию, управляемую на основании соглашения с Организацией Объединенных Наций об опеке, годовой экспорт которой в другие кроме управляющей державы страны не превышает 100 000 мешков, пока ее экспорт не превысит этого количества.

Статья 40

ЭКСПОРТ, НЕ ДЕБЕТУЕМЫЙ КВОТАМ

1) Для облегчения роста потребления кофе в некоторых районах мира, в которых потребление на душу населения невелико, но имеется значительный потенциал расширения, экспорт в страны, перечисленные в приложении « В », не дебетуется квотам, за исключением случая, предусматриваемого в подпункте « f » настоящего пункта. Совет в начале второго после вступления этого Соглашения в силу полного кофейного года и впоследствии ежегодно пересматривает указанный перечень для разрешения вопроса о том, не следует ли исключить из него какую-либо страну или страны, и может выносить постановления об исключении любой такой страны или стран. В связи с экспортом в перечисленные в приложении « В » страны применяются постановления следующих подпунктов :

- a) Совет на своей первой сессии и впоследствии, когда находит это необходимым, составляет предположение об импорте на внутреннее потребление стран, перечисленных в приложении « В », после ознакомления с полученными за предыдущий год результатами, касающимися увеличения потребления кофе в этих странах, и принимая во внимание следствия поощрительных кампаний и торговых соглашений. Участники, экспортирующие кофе, не должны, в их совокупности, экспортировать в страны, перечисленные в приложении « В », больше установленного Советом количества кофе, и, поэтому, Совет держит этих участников в курсе текущего экспорта в указанные страны. Участники, экспортирующие кофе, сообщают Совету не позднее, чем через тридцать дней после конца каждого месяца, о всем экспорте в каждую из перечисленных в приложении « В » стран за этот месяц.
- b) Участники представляют статистические и иные сведения, требуемые Совстом для облегчения контроля им притока кофе в страны, перечисленные в приложении « В », и его потребления в этих странах.
- c) Участники, экспортирующие кофе, должны принять меры к пересмотру существующих торговых соглашений в кратчайший по возможности срок для включения в них постановлений, предупреждающих реэкспорт кофе из перечисленных в приложении « В » стран на другие рынки. Кроме того участники, экспортирующие кофе, должны включать такие постановления

sujeto a las disposiciones sobre cuotas del Convenio, mientras sus exportaciones sean inferiores a la cantidad mencionada.

2) Todo Territorio en fideicomiso administrado en virtud de un acuerdo de administración fiduciaria concertado con las Naciones Unidas, cuyas exportaciones anuales a países que no sean la Autoridad Administradora no excedan de 100.000 sacos, no estará sujeto a las disposiciones sobre cuotas del Convenio, mientras sus exportaciones sean inferiores a la cantidad mencionada.

Artículo 40

EXPORTACIONES NO IMPUTADAS A LAS CUOTAS

1) Para favorecer el aumento del consumo de café en ciertas regiones del mundo donde hay un reducido consumo por habitante y un potencial de expansión considerable, las exportaciones destinadas a los países enumerados en el Anexo B, con sujeción a las disposiciones del inciso *f* de este párrafo, no se imputarán a las cuotas. El Consejo reexaminará esa lista al iniciarse el segundo año cafetero completo después de la entrada en vigor del Convenio y anualmente con posterioridad, con objeto de determinar si conviene suprimir de ella a uno o varios países, y podrá, si así lo decide, suprimirlos. En relación con las exportaciones a los países enumerados en el Anexo B, se aplicarán las disposiciones de los incisos siguientes :

- a) En el primer período de sesiones, y después cuando lo estime conveniente, el Consejo preparará un cálculo de las importaciones para el consumo interno de los países enumerados en el Anexo B, después de examinar los resultados obtenidos el año anterior sobre el aumento del consumo del café en esos mercados importadores y teniendo en cuenta el probable efecto de las campañas de propaganda y de los acuerdos comerciales. Los Miembros exportadores considerados en conjunto no exportarán a los países enumerados en el Anexo B una cantidad que exceda de la fijada por el Consejo, y, a tal efecto, el Consejo mantendrá informados a esos Miembros sobre las exportaciones corrientes a dichos países. Los Miembros exportadores comunicarán al Consejo, a más tardar treinta días después del fin de cada mes, todas las exportaciones hechas a cada uno de los países enumerados en el Anexo B durante ese mes.
- b) Los Miembros proporcionarán las estadísticas y demás información que necesite el Consejo para ayudarle a fiscalizar la corriente de café a los países enumerados en el Anexo B y su consumo en ellos.
- c) Los Miembros exportadores procurarán negociar de nuevo lo antes posible los actuales acuerdos comerciales, con objeto de incluir en ellos disposiciones que eviten la reexportación de café desde los países enumerados en el Anexo B a otros mercados. Los Miembros exportadores incluirán también tales disposiciones en todos los nuevos acuerdos comerciales y en todos los nuevos

во все новые торговые соглашения и во все новые договоры купли-продажи, на которые торговые соглашения не распространяются, независимо от того, заключаются эти договоры с частными коммерсантами или с правительственными организациями.

- d) Для осуществления непрерывного контроля над экспортом в страны, перечисленные в приложении « В », Совет может вынести постановление о принятии таких дальнейших мер предосторожности, как установление обязательности специальной маркировки направляемых в эти страны мешков с кофе и обязательности получения от этих стран участниками, экспортирующими кофе, банковских и договорных гарантий для предупреждения реэкспорта в страны, не перечисленные в приложении « В ». Во всех случаях, когда Совет находит это необходимым, он может обращаться к услугам какой-либо международно признаваемой всемирной организации для расследования irregularities, допускаемых в перечисленных в приложении « В » странах, и проверки экспорта в эти страны. Совет обращает на любые возможные irregularities внимание участников.
- e) Совет ежегодно составляет подробный доклад о результатах, достигнутых в развитии рынков кофе в странах, перечисленных в приложении « В ».
- f) Если кофе, экспортированный каким-либо участником в страну, включенную в приложение « В », реэкспортируется в какую-либо страну, не включенную в приложение « В », то Совет дебетует соответствующее количество кофе квоте этого экспортирующего кофе участника. В случае повторного реэкспорта кофе из той же включенной в приложение « В » страны Совет расследует дело и, если не находит смягчающих обстоятельств, может в любое время исключить эту страну из приложения « В ».

2) Экспорт кофейных бобов как сырья для промышленной переработки с какими-либо целями, кроме потребления человеком в форме напитка или продукта питания, не дебетуется квотам, при условии, что Совет убеждается, на основании сведений, представленных участником, экспортирующим кофе, в том, что эти кофейные бобы действительно используются для таких других целей.

3) Совет может, по ходатайству участника, экспортирующего кофе, вынести постановление о том, что экспорт этим участником кофе для гуманитарных или иных некоммерческих целей не должен дебетоваться его квоте.

Статья 41

ОБЕСПЕЧЕНИЕ СНАБЖЕНИЯ

Совет должен не только обеспечивать соответствие общего количества имеющегося в запасе кофе предположительному импорту, но также заботиться об обеспечении потребителей возможности получения тех типов кофе, которые

contratos de venta no previstos en los acuerdos comerciales, tanto si dichos contratos se conciertan con comerciantes privados como si se concluyen con organizaciones oficiales.

- d) Para mantener constantemente el control de las exportaciones a los países enumerados en el Anexo B, el Consejo podrá adoptar nuevas medidas de precaución, tales como los requisitos de que los sacos de café destinados a esos países lleven marcas especiales y de que los Miembros exportadores reciban de esos países garantías bancarias y contractuales para impedir la reexportación a países no enumerados en el Anexo B. Siempre que lo estime necesario, el Consejo podrá contratar los servicios de una organización mundial reconocida internacionalmente para investigar irregularidades en las exportaciones a los países enumerados en el Anexo B o verificar éstas. El Consejo podrá señalar a la atención de los Miembros toda posible irregularidad.
- e) El Consejo preparará todos los años un amplio informe sobre los resultados obtenidos en el desarrollo de los mercados de café de los países enumerados en el Anexo B.
- f) En caso de que el café exportado por un Miembro a un país de los enumerados en el Anexo B sea reexportado a cualquier otro país no enumerado en el Anexo B, el Consejo cargará a la cuota del Miembro exportador la cantidad correspondiente. Si se produjese de nuevo tal reexportación, desde ese país enumerado en el Anexo B, el Consejo investigará el caso y, a menos que encuentre circunstancias atenuantes, podrá excluir en cualquier momento del Anexo B al país no sujeto a cuota.

2) Las exportaciones de café en grano como materia prima para procesos industriales con fines diferentes del consumo humano como bebida o alimento no serán imputadas a las cuotas, siempre que satisfaga al Consejo la información suministrada por el Miembro exportador de que el café en grano se utilizará en realidad para tales fines.

3) El Consejo podrá decidir, a petición de un Miembro exportador, que las exportaciones de café del mismo para fines humanitarios u otros fines no comerciales no se imputarán a su cuota.

Artículo 41

FORMA DE ASEGURAR LOS SUMINISTROS

Además de velar por que los suministros totales de café concuerden con las importaciones mundiales calculadas, el Consejo tratará de asegurar que los consumidores puedan obtener los suministros de café de los tipos que requieran.

им требуются. Для осуществления этой цели Совет может выносить, комплексным большинством в две трети голосов, постановления о применении каких-либо методов, которые он считает выполнимыми.

Статья 42

РЕГИОНАЛЬНЫЕ И МЕЖРЕГИОНАЛЬНЫЕ СОГЛАШЕНИЯ О ЦЕНАХ

1) Региональные и межрегиональные соглашения между участниками, экспортирующими кофе, о ценах должны отвечать целям настоящего Соглашения и подлежат регистрации в Совете. В подобных соглашениях должны учитываться интересы как производителей, так и потребителей, а также цели настоящего Соглашения. Любой участник Организации, который находит, что какие-либо из указанных соглашений могут иметь результаты, не отвечающие целям настоящего Соглашения, может потребовать, чтобы Совет обсудил их с соответствующими участниками на своей следующей сессии.

2) В консультации с участниками и любыми региональными организациями, к которым они принадлежат, Совет может рекомендовать шкалу дифференциальных цен на различные сорта и качества кофе, которую участники должны стараться проводить в жизнь в своей политике цен.

3) Если будут происходить, в течение кратких периодов, резкие колебания цен на те сорта и качества кофе, для которых была принята, в результате рекомендации, сделанной на основании пункта 2 настоящей статьи, шкала дифференциальных цен, то Совет может рекомендовать надлежащие меры для исправления положения.

Статья 43

ОБСЛЕДОВАНИЕ ТЕНДЕНЦИЙ РЫНКА

Совет постоянно следит за тенденциями рынка кофе, для того чтобы рекомендовать политику цен, учитывая результаты, достигаемые посредством предусматриваемого в этом Соглашении механизма квот.

ГЛАВА VIII

СВИДЕТЕЛЬСТВА О ПРОИСХОЖДЕНИИ ТОВАРА И О РЕЭКСПОРТЕ

Статья 44

СВИДЕТЕЛЬСТВА О ПРОИСХОЖДЕНИИ ТОВАРА И О РЕЭКСПОРТЕ

1) Каждая партия кофе, экспортируемого из какой-либо страны-участника, на территории которой этот кофе был выращен, должна сопровождаться свидетельством о происхождении товара, составленным по образцу приводимой

Para lograr tal fin, el Consejo utilizará los métodos que estime factibles, previa decisión por mayoría distribuida de dos tercios.

Artículo 42

ACUERDOS REGIONALES E INTERREGIONALES SOBRE PRECIOS

1) Los acuerdos regionales e interregionales sobre precios concertados entre Miembros exportadores deberán ser compatibles con los objetivos generales del presente Convenio y registrarse ante el Consejo. En tales acuerdos se tendrán en cuenta los intereses de los productores y consumidores, así como las finalidades principales del presente Convenio. Todo Miembro que considere que cualquiera de estos acuerdos pueda acarrear consecuencias incompatibles con los objetivos del presente Convenio, podrá pedir al Consejo que estudie en su próxima reunión el acuerdo en cuestión con los Miembros interesados.

2) Previa consulta con los Miembros y con la organización regional a que pertenezcan, el Consejo podrá recomendar una escala de precios diferenciales para diversos tipos y calidades de café, que los Miembros se esfuercen en obtener mediante sus respectivas políticas en materia de precios.

3) Si se producen fluctuaciones bruscas de precios durante breves períodos para los tipos y calidades de café para los cuales se haya aprobado una escala de precios diferenciales en virtud de las recomendaciones hechas con arreglo al párrafo 2), el Consejo podrá recomendar medidas adecuadas para corregir tal situación.

Artículo 43

INVESTIGACIÓN DE LAS TENDENCIAS DEL MERCADO

El Consejo estudiará constantemente las tendencias del mercado del café, con objeto de recomendar una política de precios en la que se tengan en cuenta los resultados logrados en virtud del sistema de cuotas previsto en el Convenio.

CAPÍTULO VIII

CERTIFICADOS DE ORIGEN Y REEXPORTACIÓN

Artículo 44

CERTIFICADOS DE ORIGEN Y REEXPORTACIÓN

1) Toda exportación de café procedente de cualquier Miembro en cuyo territorio se haya cultivado dicho café irán acompañados de un certificado de origen según el modelo que figura en el Anexo C, expedido por un organismo

в приложении « С » формы и выданным правомочным органом по выбору этого участника. Каждый такой участник определяет, какое число экземпляров указанного свидетельства он будет требовать, и на каждом экземпляре должен быть указан его порядковый номер. Подлинник свидетельства должен сопровождать документы на экспорт, а копия должна быть представлена участником в Организацию. Совет, непосредственно или через посредство какой-либо международно признанной всемирной организации, проверяет свидетельства о происхождении товара, для того чтобы всегда иметь возможность установить, какое количество кофе экспортировано каждым участником.

2) Каждая партия кофе, реэкспортируемого из какой-либо страны-участника, должна сопровождаться свидетельством о реэкспорте, выданным правомочным органом по выбору этого участника в той форме, которая будет установлена Советом, и удостоверяющим, что соответствующий кофе был импортирован в соответствии с постановлениями этого Соглашения, а также содержащим, если это необходимо, указание на свидетельство или свидетельства о происхождении товара, по которым этот кофе был импортирован. Подлинник свидетельства о реэкспорте должен сопровождать документы на реэкспорт, а копия должна быть представлена реэкспортирующим участником в Организацию.

3) Каждый участник сообщает Организации о том, какому органу или органам он поручает выполнение функций, указанных в пунктах 1 и 2 настоящей статьи. Совет может в любое время, при наличии к тому оснований, объявить, что выдача свидетельств определенным органом для него неприемлема.

4) Участники представляют Организации периодические доклады об импорте кофе, в такой форме и через такие промежутки времени, какие будут указаны Советом.

5) Постановления пункта 1 настоящей статьи вводятся в действие не позднее, чем через три месяца по вступлении в силу этого Соглашения. Постановления пункта 2 вводятся в действие в срок, установленный постановлением Совета.

6) По наступлении соответствующих предусматриваемых в пункте 5 настоящей статьи сроков каждый участник должен запретить ввоз из любой другой страны-участника каких-либо партий кофе, не сопровождаемых свидетельствами о происхождении товара или свидетельствами о реэкспорте.

competente que elegirá ese Miembro. Cada Miembro decidirá el número de ejemplares del certificado que requerirá y cada uno de estos llevará un número de serie. El original del certificado acompañará a los documentos de exportación y el país Miembro enviará una copia a la Organización. De una manera directa o por conducto de una organización mundial internacionalmente reconocida, el Consejo verificará los certificados de origen, para poder saber en todo momento las cantidades de café que ha exportado cada Miembro.

2) Toda reexportación de café procedente de un Miembro irá acompañada de un certificado de reexportación, en la forma que determine el Consejo, en el que se hará constar que el café de que se trata se importó de conformidad con las disposiciones del Convenio — y, en su caso, se incluirá una referencia al certificado o certificados de origen con que se importó dicho café — expedido por un organismo competente elegido por ese Miembro. El original del certificado acompañará a los documentos de reexportación y una copia del mismo será remitida a la Organización por el Miembro reexportador.

3) Todo Miembro comunicará a la Organización el nombre del organismo u organismos designados por él para desempeñar las funciones descritas en los párrafos 1) y 2) de este artículo. Cuando haya motivo, el Consejo podrá declarar en cualquier momento que considera inaceptable el certificado de un determinado organismo.

4) Los Miembros enviarán a la Organización informes periódicos sobre las importaciones de café, en la forma y con los intervalos que determine el Consejo.

5) Las disposiciones del párrafo 1) de este artículo se pondrán en efecto antes de tres meses a partir de la entrada en vigor de este Convenio. Las disposiciones del párrafo 2) se pondrán en efecto en el momento que determine el Consejo.

6) Después de las fechas respectivas previstas en el párrafo 5) de este artículo, cada Miembro prohibirá la entrada de cualquier embarque de café procedente de otro Miembro que no vaya acompañado de un certificado de origen o de un certificado de reexportación.

ГЛАВА IX

РЕГУЛИРОВАНИЕ ИМПОРТА

Статья 45

РЕГУЛИРОВАНИЕ ИМПОРТА

1) Для недопущения увеличения теми экспортирующими кофе странами, которые не являются участниками, своего экспорта в ущерб участникам, к импорту участниками кофе из стран, не являющихся участниками, применяются постановления, изложенные ниже.

2) Если через три месяца по вступлении в силу этого Соглашения или в какой-нибудь момент впоследствии на участников Организации будет падать меньше 95 процентов мирового экспорта за 1961 год, то каждый участник, за исключением случаев, предусматриваемых в пунктах 4 и 5 настоящей статьи, ограничивает общую сумму своего годового импорта из стран, не являющихся участниками, как группы, количеством, не превышающим его среднего годового импорта за три последние года до вступления этого Соглашения в силу из тех стран, как группы, относительно которых имеются статистические данные. Однако, если Совет вынесет о том постановление, применение такого ограничения может быть отложено.

3) Если Совет в какой-либо момент находит, на основании полученных сведений, что экспорт из стран, не являющихся участниками, препятствует экспорту участников, он может, несмотря на то обстоятельство, что на участников Организации падает 95 или более процентов мирового экспорта за 1961 год, постановить, что предусматриваемое в пункте 2 ограничение подлежит применению.

4) Если согласно утвержденному на основании статьи 30 предположению Совета о мировом импорте на какой-либо кофейный год этот импорт будет меньше указанного в предположении о мировом импорте на первый после вступления этого Соглашения в силу полный кофейный год, то пропорционально уменьшается и количество, которое может быть импортировано, согласно постановлениям пункта 2, каждым участником из стран, не являющихся участниками, как группы.

5) Совет может ежегодно рекомендовать дополнительные ограничения импорта из стран, не являющихся участниками, если находит такие ограничения необходимыми для содействия осуществлению целей этого Соглашения.

6) В течение месяца с того дня, когда предусматриваемые настоящей статьей ограничения стали применяться, каждый участник сообщает Совету о количестве своего допустимого годового импорта из стран, не являющихся участниками, как группы.

7) Предусматриваемые в предшествующих пунктах настоящей статьи обязательства не умаляют никаких вступающих с ними в конфликт двусторон-

CAPÍTULO IX

REGULACIÓN DE LAS IMPORTACIONES

Artículo 45

REGULACIÓN DE LAS IMPORTACIONES

1) Para evitar que los países exportadores no Miembros aumenten sus exportaciones a expensas de los Miembros, se aplicarán las siguientes disposiciones respecto de las importaciones de café hechas por los Miembros de países no Miembros.

2) Si tres meses después de la entrada en vigor del Convenio o en cualquiera fecha ulterior, los Miembros de la Organización representan menos del 95 % de las exportaciones mundiales de café en el año civil de 1961, cada Miembro limitará, a reserva de lo dispuesto en los párrafos 4) y 5) de este artículo, el total de sus importaciones anuales procedentes de países exportadores no Miembros considerados como grupo, a una cantidad que no exceda de sus importaciones medias anuales de esos países como grupo en los últimos tres años de que se disponga de estadísticas antes de la entrada en vigor del Convenio. Sin embargo, si el Consejo así lo decide, puede aplazarse la aplicación de estas limitaciones.

3) Si el Consejo, sobre la base de la información recibida, comprueba en cualquier momento que las exportaciones de países no Miembros considerados como grupo perturban las exportaciones de los Miembros, podrá decidir que se aplicarán las limitaciones del párrafo 2), a pesar de que los Miembros de la Organización representen el 95 % o más de las exportaciones mundiales en el año civil de 1961.

4) Si el cálculo del Consejo sobre las importaciones mundiales adoptado en virtud del artículo 30) para cualquier año cafetero es inferior a su cálculo de las importaciones mundiales durante el primer año cafetero después de la entrada en vigor del Convenio, la cantidad que cada Miembro puede importar de los países no Miembros considerados como grupo en virtud de las disposiciones del párrafo 2) se reducirá en la misma proporción.

5) El Consejo podrá recomendar anualmente nuevas limitaciones para las importaciones procedentes de países no Miembros, si las considera necesarias para coadyuvar a los fines del Convenio.

6) Dentro del mes siguiente a la fecha en que se apliquen limitaciones con arreglo a lo dispuesto en el presente artículo, cada Miembro informará al Consejo de la cantidad que le está permitido importar anualmente de los países no Miembros considerados como grupo.

7) Las obligaciones de los párrafos anteriores de este artículo no derogarán las obligaciones bilaterales o multilaterales en conflicto que los Miembros impor-

них или многосторонних обязательств, о которых участники, импортирующие кофе, договорились до 1 августа 1962 г. со странами, не являющимися участниками, при условии, что любой импортирующий кофе участник, имеющий такие вступающие в конфликт обязательства, должен выполнять их таким образом, чтобы сводить к минимуму конфликт с обязательствами, предусматриваемыми в предшествующих пунктах, а также принимать меры к скорейшему, по возможности, приведению таких обязательств в соответствие с этими пунктами и сообщать Совету о деталях вступающих в конфликт обязательств и о мерах, принимаемых для сведения к минимуму или устраниения конфликта.

8) Если какой-либо участник, импортирующий кофе, не выполняет постановлений настоящей статьи, то Совет может комплексным большинством в две трети голосов приостановить как осуществление этим участником права участия в голосовании в Совете, так и осуществление им своего права на подачу голосов в Комитете.

ГЛАВА X

УВЕЛИЧЕНИЕ ПОТРЕБЛЕНИЯ

Статья 46

ПОощРЕНИЕ ПОТРЕБЛЕНИЯ

1) Совет устанавливает программу постоянного поощрения потребления кофе. Объем и стоимость этой программы подлежат периодическому пересмотру и утверждению Советом. Участники, импортирующие кофе, не несут никаких обязанностей по финансированию этой программы.

2) Если Совет, по ознакомлении с вопросом, вынесет о том постановление, он образует в рамках Комитета отдельную комиссию Организации под наименованием Всемирной комиссии по поощрению потребления кофе.

3) Если Всемирная комиссия по поощрению потребления кофе будет образована, то будут применяться следующие постановления:

- a)* Правила Комиссии и, в частности, правила о ее составе и организации, а также финансовые правила, устанавливаются Советом. В состав Комиссии входят только те участники, которые делают взносы на выполнение поощрительной программы, предусмотренной в пункте 1 настоящей статьи.
- b)* При выполнении своей работы Комиссия создает в каждой стране, где будет проводиться поощрительная кампания, технический комитет. До начала поощрительной кампании в какой-либо являющейся участником стране Комиссия должна сообщить представителям этого участника в Совете о своем намерении провести такую кампанию и должна получить его согласие.

tadores hayan contraído con los países no Miembros antes del 1º de agosto de 1962; a condición de que todo Miembro importador que tenga esas obligaciones en conflicto las cumpla de forma tal que disminuya todo lo posible el conflicto con las obligaciones descritas en los párrafos anteriores, trate cuanto antes de adoptar medidas para armonizar sus obligaciones con las disposiciones de esos párrafos, e informe al Consejo sobre los detalles de las obligaciones citadas y sobre las medidas que ha tomado para atenuar o eliminar el conflicto existente.

8) Si un Miembro importador no cumple las disposiciones de este artículo, el Consejo podrá suspender, por mayoría distribuida de dos tercios, su derecho de voto en el Consejo y su derecho a que se utilicen sus votos en la Junta.

CAPÍTULO X

AUMENTO DEL CONSUMO

Artículo 46

PROPAGANDA

1) El Consejo patrocinará un programa continuo para fomentar el consumo del café. La magnitud y el costo de este programa serán sometidos periódicamente al examen y aprobación del Consejo. Los Miembros importadores no tendrán ninguna obligación en lo que respecta a la financiación del programa.

2) Si el Consejo así lo decide después de estudiar la cuestión, establecerá dentro de la Junta un comité separado de la Organización, que se denominará Comité Mundial de Propaganda del Café.

3) Si se crea el Comité Mundial de Propaganda del Café, se aplicarán las siguientes disposiciones :

a) El Consejo determinará el reglamento del Comité sobre la composición, la organización y las cuestiones financieras. Podrán ser miembros del Comité únicamente los Miembros que contribuyan al programa de propaganda establecido en el párrafo 1).

b) Para el desempeño de su tarea, el Comité establecerá un comité técnico en cada uno de los países en que se lleve a cabo una campaña de propaganda. Antes de iniciar una campaña en un país que sea Miembro, el Comité comunicará al representante en el Consejo de dicho país su intención de realizar esa campaña, y deberá obtener el consentimiento de dicho Miembro.

- с) Обыкновенные административные расходы по постоянному персоналу Комиссии, кроме расходов по разъездам персонала с целью поощрения потребления кофе, относятся на административный бюджет Организации и не подлежат отнесению на имеющиеся у Комиссии фонды по поощрению потребления.

Статья 47

УСТРАНЕНИЕ ПРЕПЯТСТВИЙ ПОТРЕБЛЕНИЮ

1) Участники признают, что огромное значение имеет достижение самого, по возможности, значительного увеличения потребления кофе в кратчайший, по возможности, срок путем, в частности, постепенного устранения любых помех, которые могут препятствовать такому увеличению.

2) Участники подтверждают свое намерение поощрять полное международное сотрудничество между всеми экспортирующими и импортирующими кофе странами.

3) Участники признают, что в настоящее время существуют обстоятельства, которые могут в большей или меньшей мере препятствовать росту потребления кофе. Это, в частности, —

- a) порядки, относящиеся к импорту и затрагивающие кофе, а именно, преференциальные и иные тарифы, квоты, операции правительственных импортных монополий и казенных закупочных агентств, а также прочие административные правила и коммерческие обыкновения;
- b) порядки, относящиеся к экспорту и касающиеся прямых или косвенных субсидий, а также прочие административные правила и коммерческие обыкновения;
- c) условия внутренней торговли, а также внутренние законы и административные распоряжения, которые могут отражаться на потреблении.

4) Участники признают, что некоторые из участников обнаружили понимание ими указанных выше задач, объявив о своем намерении сократить тарифы на кофе или приняв другие меры для устранения препятствий росту потребления.

5) Участники обязуются, в свете исследований, которые уже произведены и которые должны быть произведены под покровительством Совета или другими компетентными международными организациями, и Декларации, принятой Совещением министров в Женеве 30 ноября 1961 г.,

- a) обследовать пути и средства, при помощи которых могли бы быть постепенно сокращены и впоследствии, поскольку это возможно, устранены препятствия к увеличению торговли и потребления, упоминаемые в пункте 3 настоящей статьи, или при помощи которых могли бы быть значительно уменьшены их последствия;

- c) Los gastos ordinarios de administración relativos al personal permanente del comité distintos de los viajes para fines propagandísticos se cargarán al presupuesto administrativo de la Organización y no se cargarán a los fondos de propaganda del comité.

Artículo 47

ELIMINACIÓN DE OBSTÁCULOS AL CONSUMO

1) Los Miembros reconocen la importancia vital de lograr cuanto antes el mayor aumento posible del consumo del café, en especial reduciendo gradualmente los obstáculos que pueden impedir ese aumento.

2) Los Miembros afirman su intención de fomentar la plena colaboración internacional entre todos los países exportadores e importadores de café.

3) Los Miembros reconocen que hay disposiciones vigentes que se oponen, en mayor o menor medida, al aumento del consumo del café, en particular :

- a) los regímenes de importación aplicables al café, incluidos los aranceles preferenciales o de otra índole, las cuotas, las operaciones de los monopolios oficiales de importación y de los organismos oficiales de compra, y las demás normas administrativas y prácticas comerciales;
- b) los regímenes de exportación, en lo relativo a los subsidios directos o indirectos, y las demás normas administrativas y prácticas comerciales;
- c) las condiciones internas de la comercialización y las disposiciones legales y administrativas internas que puedan afectar el consumo.

4) Los Miembros reconocen que ciertos Miembros han demostrado su aprobación de los objetivos antes expuestos, al anunciar su intención de reducir los aranceles aplicables al café o al adoptar otras medidas para eliminar los obstáculos que entorpecen la expansión del consumo.

5) Los Miembros se comprometen, teniendo en cuenta los estudios ya efectuados y los que se efectúen bajo los auspicios del Consejo o de otras organizaciones internacionales competentes, así como la Declaración aprobada en la sesión de representantes de Ministerios celebrada en Ginebra el 30 de noviembre de 1961 :

- a) a investigar la forma de reducir poco a poco y, siempre que sea posible, llegar a eliminar los obstáculos que se oponen al aumento de la comercialización y el consumo enumerados en el párrafo 3), o los medios de atenuar considerablemente sus efectos;

- b) сообщить Совету о результатах своих обследований для того, чтобы Совет имел возможность пересмотреть, в течение первых восемнадцати месяцев после вступления в силу этого Соглашения, сообщенные участниками сведения относительно последствий указанных препятствий и, если надлежит, меры, намечаемые для сокращения этих препятствий или уменьшения их последствий,
- c) учитывать результаты этого произведенного Советом пересмотра при определении своих внутренних мер, а также в предложениях относительно международных мероприятий и
- d) пересмотреть на сессии, предусматриваемой в статье 72, результаты, достигнутые благодаря этому Соглашению, и рассмотреть вопрос о принятии дальнейших мер для устранения тех препятствий, которые окажутся все еще существующими на пути к расширению торговли и потребления, принимая во внимание успешность применения этого Соглашения, поскольку речь идет об увеличении дохода участников, экспортирующих кофе, и о развитии потребления.

6) Участники обязуются рассматривать в Совете и в соответствующих других организациях любые ходатайства тех участников, на экономике которых могут отражаться принимаемые согласно настоящей статье меры.

ГЛАВА XI

КОНТРОЛЬ НАД ПРОИЗВОДСТВОМ

Статья 48

ПРОИЗВОДСТВЕННЫЕ ЗАДАНИЯ

1) Страны, производящие кофе, обязуются согласовывать производство кофе, пока остается в силе это Соглашение, с количеством, необходимым для внутреннего потребления, экспорта и накопления запасов как указано в главе XII.

2) Не позднее, чем через год после вступления этого Соглашения в силу, Совет, по консультации с правительствами участников, производящих кофе, рекомендует, комплексным большинством в две трети голосов, производственные задания для каждого такого участника и для всего мира в целом.

3) Каждый участник, производящий кофе, несет всю ответственность за политику и процедуры, применяемые им для достижения этих целей.

- b) a informar al Consejo sobre los resultados de dicha investigación, para que el Consejo pueda examinar, en un plazo de dieciocho meses a partir de la fecha en que el Convenio entre en vigor, la información proporcionada por los Miembros sobre el efecto de dichos obstáculos y, si ha lugar, sobre las medidas previstas para reducir los obstáculos o atenuar sus efectos;
- c) a tener en cuenta los resultados de este examen del Consejo al adoptar medidas internas y formular propuestas de acción internacional;
- d) a revisar, en el período de sesiones previsto en el artículo 72, los resultados obtenidos merced al Convenio, y a examinar la adopción de nuevas medidas para la eliminación de los obstáculos que sigan estorbando la expansión del comercio y del consumo, teniendo en cuenta el éxito del Convenio en el aumento de los ingresos de los Miembros exportadores y en el desarrollo del consumo;

6) Los Miembros se comprometen a estudiar en el seno del Consejo y demás organizaciones competentes las peticiones que pudieran presentar ciertos Miembros, cuya economía pudiera resultar afectada por las medidas adoptadas de conformidad con las disposiciones de este artículo.

CAPÍTULO XI

CONTROLES DE PRODUCCIÓN

Artículo 48

METAS DE PRODUCCIÓN

1) Los Miembros productores se comprometen a ajustar la producción de café mientras el Convenio esté en vigor al volumen necesario para el consumo interno, exportación y reservas, según lo determina el Capítulo XII.

2) A más tardar un año después de la fecha en que entre en vigor el Convenio, y en consulta con los Miembros productores, el Consejo recomendará por una mayoría distribuida de dos tercios las metas de producción que debe tener cada uno de ellos, así como la global del mundo.

3) Los Miembros productores serán totalmente responsables de la política y las normas que apliquen para el logro de estos objetivos.

Статья 49

ВЫПОЛНЕНИЕ ПРОГРАММ КОНТРОЛЯ НАД ПРОИЗВОДСТВОМ

1) Каждый участник, производящий кофе, периодически представляет Совету письменные доклады о мерах, принятых или принимаемых ими для осуществления целей, указанных в статье 48, равно как и о полученных кооперативных результатах. На своей первой сессии Совет устанавливает, комплексным большинством в две трети голосов, сроки и порядок представления и обсуждения таких докладов. Прежде чем делать какие-либо замечания или рекомендации Совет консультируется с соответствующими участниками.

2) Если Совет комплексным большинством в две трети голосов определит, что или какой-либо участник, производящий кофе, не принял, в течение двухлетнего периода после вступления в силу этого Соглашения, никакой программы согласования своего производства с заданиями, рекомендованными Советом согласно статье 48, или что программа какого-либо участника, производящего кофе, неэффективна, то он может таким же большинством голосов постановить, что соответствующий участник не будет пользоваться преимуществом какого-либо увеличения квоты, которое может быть результатом применения этого Соглашения. Совет может таким же большинством голосов установить любой порядок, который он находит подходящим для целей проверки выполнения постановлений статьи 48.

3) В любое время, когда он находит это подходящим, но во всяком случае не позднее сессии для пересмотра этого Соглашения, предусмотримой в статье 72, Совет может изменить комплексным большинством в две трети голосов, в свете докладов, представленных согласно пункту 1 настоящей статьи на его рассмотрение участниками, производящими кофе, производственные задания, рекомендованные согласно пункту 2 статьи 48.

4) Применяя постановления настоящей статьи, Совет поддерживает тесный контакт с международными, национальными и частными организациями, заинтересованными в финансировании планов развития важнейших производящих кофе стран, ответственными за такое финансирование или вообще оказывающими помощь при выполнении таких планов.

Статья 50

СОТРУДНИЧЕСТВО УЧАСТНИКОВ, ИМПОРТИРУЮЩИХ КОФЕ

Признавая огромное значение приведения производства в резонное соответствие с мировым спросом, участники, импортирующие кофе, обязуются, в соответствии со своей общей политикой, касающейся международной помощи, сотрудничать с участниками, производящими кофе, во выполнении их планов ограничения производства кофе. Их помощь может предоставляться на технической, финансовой или иной основе по двусторонним, многосторонним или региональным соглашениям тем участникам, производящим кофе, которые выполняют постановления настоящей главы.

Artículo 49

CUMPLIMIENTO DE LOS PROGRAMAS DE CONTROL DE PRODUCCIÓN

1) Cada Miembro productor informará periódicamente y por escrito al Consejo sobre las medidas que haya tomado o esté tomado para lograr los objetivos del artículo 48, así como sobre los resultados concretos obtenidos. Durante su primer período de sesiones, el Consejo establecerá por una mayoría distribuida de dos tercios el calendario y el procedimiento para presentar y discutir tales informes. Antes de hacer observaciones o recomendaciones, el Consejo consultará con los Miembros interesados.

2) Si el Consejo decidiera por mayoría distribuida de dos tercios que cualquier Miembro productor no había adoptado, en el plazo de dos años contados a partir de la entrada en vigor del Convenio, un programa para ajustar su producción a las metas recomendadas por el Consejo de acuerdo con el artículo 48, o que el programa de cualquier Miembro productor no era eficiente, podría decidir por igual mayoría que el Miembro de que se trate no gozará de los aumentos de cuota que puedan resultar de la aplicación del Convenio. El Consejo podrá establecer por igual mayoría los procedimientos que considere adecuados para comprobar el cumplimiento de las disposiciones del artículo 48.

3) Cuando lo estime oportuno, pero de todas formas a más tardar durante el período de sesiones sobre revisión previsto en el artículo 72, el Consejo, en vista de los informes sometidos a su consideración por los Miembros productores de acuerdo con el párrafo 1) de este artículo, podrá por una mayoría distribuida de dos tercios revisar las metas de producción recomendadas de conformidad con el párrafo 2) del artículo 48.

4) Al aplicar las disposiciones de este artículo, el Consejo mantendrá un estrecho contacto con las organizaciones internacionales, nacionales y privadas que tengan interés o responsabilidad en financiar o ayudar en general los planes de desarrollo de los países de producción primaria.

Artículo 50

COLABORACIÓN DE LOS MIEMBROS IMPORTADORES

Conscientes de que la necesidad de colocar la producción en equilibrio adecuado con la demanda mundial de café es de capital importancia, los Miembros importadores, consecuentes con su política general en materia de asistencia internacional, están dispuestos a colaborar con los Miembros exportadores en sus planes para limitar la producción de café. Su asistencia podrá prestarse sobre bases técnicas, financieras o de otra índole, y podrá extenderse mediante acuerdos bilaterales, multilaterales o regionales a los Miembros productores que cumplan las disposiciones de este capítulo.

ГЛАВА XII

РЕГУЛИРОВАНИЕ ЗАПАСОВ

Статья 51

КАСАЮЩАЯСЯ ЗАПАСОВ КОФЕ ПОЛИТИКА

1) На своей первой сессии Совет принимает меры к выяснению мировых запасов кофе согласно системе, которую он выработает, и с учетом следующих моментов: количества, стран происхождения, местонахождения, качества и состояния. Участники облегчают это обследование.

2) Не позднее, чем через год после вступления этого Соглашения в силу, Совет, на основании полученных таким образом данных, устанавливает, по консультации с соответствующими участниками, касающуюся таких запасов политику в исполнение рекомендаций, предусматриваемых в статье 48, и для содействия, таким образом, достижению целей этого Соглашения.

3) Участники, производящие кофе, принимают все возможные для них меры для проведения в жизнь установленной Советом политики.

4) Каждый участник, производящий кофе, несет всю ответственность за меры, принимаемые им для проведения политики, установленной таким образом Советом.

Статья 52

ВЫПОЛНЕНИЕ ПРОГРАММ ПО РЕГУЛИРОВАНИЮ ЗАПАСОВ

Каждый участник, производящий кофе, периодически представляет Совету письменные доклады о мерах, принятых или принимаемых ими для осуществления целей, указанных в статье 51, равно как и о полученных конкретных результатах. На своей первой сессии Совет устанавливает сроки и порядок представления и обсуждения таких докладов. Прежде чем делать какие-либо замечания или рекомендации, Совет консультируется с соответствующими участниками.

ГЛАВА XIII

РАЗЛИЧНЫЕ ОБЯЗАТЕЛЬСТВА УЧАСТНИКОВ

Статья 53

КОНСУЛЬТАЦИИ И СОТРУДНИЧЕСТВО С КОММЕРСАНТАМИ

1) Совет поощряет выяснение участниками мнений специалистов по относящимся к кофе вопросам.

CAPÍTULO XII

REGULACIÓN DE LAS EXISTENCIAS

Artículo 51

POLÍTICA RELATIVA A LAS EXISTENCIAS DE CAFÉ

1) En su primer período de sesiones, el Consejo adoptará las medidas necesarias para comprobar las existencias mundiales de café de acuerdo con los procedimientos que él mismo establezca y teniendo en cuenta los siguientes puntos: cantidades, países de origen, ubicación, calidades y condiciones. Los Miembros darán facilidades para tal investigación.

2) A base de los datos obtenidos, el Consejo decidirá dentro del plazo de un año a partir de la fecha de entrada en vigor del Convenio y en consulta con los Miembros interesados, la política sobre tales existencias, a fin de complementar las recomendaciones previstas en el artículo 48, y facilitar así la consecución de los objetivos del Convenio.

3) Los Miembros productores tratarán por todos los medios a su alcance de poner en práctica la política establecida por el Consejo.

4) La responsabilidad de las medidas para aplicar la política establecida por el Consejo corresponderá íntegramente a cada Miembro productor interesado.

Artículo 52

EJECUCIÓN DE PROGRAMAS PARA REGULAR LAS EXISTENCIAS

Cada Miembro productor informará periódicamente y por escrito al Consejo sobre las medidas que haya tomado o esté tomando para lograr los objetivos del artículo 51, así como sobre los resultados concretos obtenidos. Durante su primer período de sesiones, el Consejo establecerá el calendario y el procedimiento para presentar y discutir tales informes. Antes de hacer observaciones o recomendaciones, el Consejo consultará con los Miembros interesados.

CAPÍTULO XIII

OTRAS OBLIGACIONES DE LOS MIEMBROS

Artículo 53

CONSULTAS Y COLABORACIÓN CON EL COMERCIO

1) El Consejo instará a los Miembros a solicitar el parecer de los expertos en cuestiones del café.

2) Характер деятельности участников в рамках этого Соглашения должен отвечать установившимся методам ведения торговли.

Статья 54

МЕНОВЫЕ СДЕЛКИ

Во избежание нарушения общей структуры цен, участники воздерживаются от вступления в прямые и индивидуально связанные меновые сделки, имеющие отношение к продаже кофе на обычных рынках.

Статья 55

СМЕСИ И ЗАМЕНИТЕЛИ

Участники не должны применять никаких правил, требующих смешения, обработки или использования других продуктов с кофе для коммерческой перепродажи в качестве кофе. Участники должны принимать меры к запрещению продажи и рекламирования под наименованием кофе таких продуктов, которые содержат, в качестве основного сырого материала, меньше эквивалента 90 процентов зеленого кофе.

ГЛАВА XIV

СЕЗОННОЕ ФИНАНСИРОВАНИЕ

Статья 56

СЕЗОННОЕ ФИНАНСИРОВАНИЕ

1) По ходатайству участника, являющегося также участником какого-либо двустороннего, многостороннего, регионального или межрегионального соглашения, относящегося к области сезонного финансирования, Совет ознакомляется с таким соглашением для проверки соответствия его обязательствам, предусматриваемым в настоящем Соглашении.

2) Совет может делать рекомендации участникам для разрешения конфликтов между различными обязательствами.

3) Совет может, на основании сведений, полученных от соответствующих участников, и если он находит это надлежащим и подходящим, делать общие рекомендации для того, чтобы помочь участникам, нуждающимся в сезонном финансировании.

2) Los Miembros desarrollarán sus actividades dentro del marco del Convenio, de forma que estén en armonía con los conductos comerciales establecidos.

Artículo 54

TRUEQUE

Para no amenazar la estructura general de los precios, los Miembros aceptan no efectuar operaciones de trueque directa e individualmente vinculadas, que entrañen la venta de café en los mercados tradicionales.

Artículo 55

MEZCLAS Y SUCEDÁNEOS

Los Miembros no mantendrán en vigor ninguna disposición que exija la mezcla, elaboración o utilización de otros productos con café para su venta en el comercio con el nombre de café. Los Miembros se esforzarán por prohibir la publicidad y la venta, con el nombre de café, de productos que contengan como materia prima básica menos del equivalente de 90% de café verde.

CAPÍTULO XIV

FINANCIACIÓN ESTACIONAL

Artículo 56

FINANCIACIÓN ESTACIONAL

1) A solicitud de cualquier Miembro que también sea parte en acuerdos bilaterales, multilaterales, regionales o interregionales relativos a la financiación estacional, el Consejo examinará dichos acuerdos con objeto de comprobar si las obligaciones contraídas en ellos son compatibles con las que impone el Convenio.

2) El Consejo podrá hacer recomendaciones a los Miembros, con objeto de resolver cualquier caso de incompatibilidad de obligaciones que pudiera presentarse.

3) A base de la información obtenida de los Miembros interesados y si lo considera apropiado y pertinente, el Consejo podrá hacer recomendaciones de carácter general a fin de prestar asistencia a los Miembros que necesiten financiación estacional.

ГЛАВА XV

МЕЖДУНАРОДНЫЙ КОФЕЙНЫЙ ФОНД

Статья 57

МЕЖДУНАРОДНЫЙ КОФЕЙНЫЙ ФОНД

1) Совет может учредить Международный кофейный фонд. Этот Фонд должен использоваться для содействия осуществлению цели ограничения производства кофе для приведения его в резонное соответствие со спросом на кофе и оказания помощи при осуществлении других целей этого Соглашения.

2) Взносы в указанный Фонд должны быть добровольными.

3) Постановление Совета об учреждении Фонда и о принятии руководящих принципов, регулирующих управление им, выносится комплексным большинством в две трети голосов.

ГЛАВА XVI

ИНФОРМАЦИЯ И ИССЛЕДОВАНИЯ

Статья 58

ИНФОРМАЦИЯ

1) Организация выполняет функции центра для собирания, обмена и опубликования

a) статистических сведений по мировому производству, ценам, экспорту и импорту, распределению и потреблению кофе и,

b) поскольку это признается необходимым, технических сведений по культивированию, обработке и использованию кофе.

2) Совет может требовать от участников представления таких сведений, какие он считает необходимым для своей работы, включая регулярные статистические отчеты о производстве, экспорте и импорте, распределении, потреблении, запасах и обложении налогами кофе, но не должны опубликовываться никакие сведения, которые могут способствовать выявлению операций лиц или компаний, производящих, обрабатывающих или сбывающих кофе. Участники сообщают затребованные сведения по возможности подробно и точно.

3) Если какой-либо участник не представляет или считает затруднительным представить в течение резонного срока статистические или иные сведения, затребованные Советом для надлежащего функционирования Организации, то Совет может потребовать от этого участника объяснения причин непредставления. Если он находит, что в данном случае требуется техническая помощь, Совет может принять необходимые меры.

CAPÍTULO XV

FONDO INTERNACIONAL DEL CAFÉ

Artículo 57

EL FONDO INTERNACIONAL DEL CAFÉ

1) El Consejo puede establecer un Fondo Internacional del Café. El Fondo se utilizará para avanzar hacia el objetivo de limitar la producción de café, a fin de establecer un equilibrio razonable con la demanda mundial, y para contribuir al logro de los demás objetivos del Convenio.

2) Las contribuciones al Fondo serán voluntarias.

3) La decisión del Consejo relativa al establecimiento del Fondo y la aprobación de los principios que guiarán la administración del mismo se tomará por mayoría distribuida de dos tercios.

CAPÍTULO XVI

INFORMACIÓN Y ESTUDIOS

Artículo 58

INFORMACIÓN

1) La Organización actuará como centro para la reunión, intercambio y publicación de :

- a) información estadística sobre la producción, las exportaciones e importaciones, la distribución y el consumo de café en el mundo, y
- b) en la medida que lo considere adecuado, información técnica sobre el cultivo, la elaboración y la utilización del café.

2) El Consejo podrá pedir a los Miembros que le proporcionen la información que considere necesaria sobre sus operaciones, incluidos informes estadísticos regulares acerca de la producción, exportaciones e importaciones, distribución, consumo, existencias e impuestos del café, pero no se publicará ninguna información que pudiera servir para identificar las operaciones de personas o compañías que produzcan, elaboren o comercialicen el café. Los Miembros proporcionarán la información solicitada en la forma más detallada y precisa que sea posible.

3) Si un Miembro dejara de suministrar, o tuviese dificultades para suministrar, dentro de un plazo razonable, datos estadísticos u otra información que necesite el Consejo para el buen funcionamiento de la Organización, el Consejo podrá exigirle que explique las razones de la falta de cumplimiento. Si se comprobara que necesita asistencia técnica en la cuestión, el Consejo podrá adoptar cualquier medida que se requiera al respecto.

Статья 59

ИССЛЕДОВАНИЯ

1) Совет может поощрять исследования в областях экономики производства и распределения кофе, влияния правительственных мероприятий в странах, производящих и потребляющих кофе, на производство и потребление кофе, возможности расширения потребления кофе для традиционного и вероятного нового использования и последствий применения настоящего Соглашения для производителей и потребителей кофе, включая соотношение их экспортных и импортных цен.

2) Организация продолжает, в тех пределах, в которых она находит это необходимым, исследования и изыскания, начатые ранее Группой по изучению кофе, и периодически производит исследования тенденций и перспектив производства и потребления кофе.

3) Организация может изучить вопрос о возможности установления норм-минимум для экспорта из стран-участников, производящих кофе. Рекомендации в этом отношении могут обсуждаться Советом.

ГЛАВА XVII

ОСВОБОЖДЕНИЕ ОТ ОБЯЗАТЕЛЬСТВ

Статья 60

ОСВОБОЖДЕНИЕ ОТ ОБЯЗАТЕЛЬСТВ

1) Совет может постановлением комплексного большинства в две трети голосов освободить любого участника от какого-либо обязательства, которое, ввиду исключительных или чрезвычайных обстоятельств, непреодолимой силы, конституционных обязанностей или международных обязанностей по Уставу Организации Объединенных Наций в отношении территорий, управляемых согласно системе опеки,

- a) вызывает серьезные лишения,
- b) налагает на этого участника несправедливое бремя или
- c) дает другим участникам несправедливое или нерезонное преимущество.

2) Освобождая таким образом какого-либо участника от его обязательств, Совет должен прямо указывать, на каких условиях и на какой срок этот участник освобождается от таких обязательств.

Artículo 59

ESTUDIOS

1) El Consejo podrá estimular la preparación de estudios acerca de la economía de la producción y distribución del café, del efecto de las medidas gubernamentales de los países productores y consumidores sobre la producción y consumo del café, de las oportunidades para la ampliación del consumo de café en su uso tradicional y posiblemente en nuevos usos, y de las consecuencias del funcionamiento del presente Convenio para los países productores y consumidores de café, incluida su relación de intercambio.

2) La Organización continuará en la medida que considere necesaria los estudios e investigaciones iniciados con anterioridad por el Grupo de Estudio del Café, y realizará estudios periódicos de las tendencias y proyecciones de la producción y consumo de café.

3) La Organización podrá estudiar la posibilidad de establecer normas mínimas para las exportaciones de los Miembros que producen café. El Consejo podrá discutir recomendaciones a este respecto.

CAPÍTULO XVII

EXONERACIÓN DE OBLIGACIONES

Artículo 60

EXONERACIÓN DE OBLIGACIONES

1) El Consejo podrá exonerar, por mayoría distribuida de dos tercios, a un Miembro de una obligación que, por circunstancias excepcionales o de emergencia, por fuerza mayor, o por deberes constitucionales u obligaciones internacionales en virtud de la Carta de las Naciones Unidas con territorios que administre en virtud del Régimen de Administración Fiduciaria :

- a) represente un grave sacrificio;
- b) imponga una carga injusta a dicho Miembro;
- c) otorgue a otros Miembros una ventaja injusta o ilógica.

2) El Consejo, al conceder la exoneración a un Miembro, manifestará explícitamente los términos y condiciones bajo los cuales dicho Miembro estará relevado de tal obligación, así como el período correspondiente.

ГЛАВА XVIII

СПОРЫ П ЖАЛОБЫ

Статья 61

СПОРЫ И ЖАЛОБЫ

1) Всякий спор о толковании или применении этого Соглашения, не разрешенный путем переговоров, передается, по требованию любого участника, являющегося стороной в споре, в Совет на решение.

2) В случае передачи спора в Совет на основании пункта 1 настоящей статьи большинство участников или участники, которым принадлежит не меньше одной трети общего числа голосов, могут потребовать, чтобы Совет, по обсуждении вопроса, но до вынесения решения, искрошил у Консультативной камеры, о которой говорится в пункте 3 настоящей статьи, заключение по вопросам, составляющим предмет спора.

3) *a)* Если Совет единогласно не вынесет иного постановления, в указанную Камеру должны входить:

i) два лица, назначенные участниками, экспортирующими кофе, причем одно из этих лиц должно иметь обширный опыт по вопросам той категории, к которой относится предмет данного спора, а другое должно обладать авторитетом и опытом как юрист,

ii) два таких же лица, назначенных участниками, импортирующими кофе, и

iii) председатель, избранный единогласно четырьмя лицами, назначенными на основании пунктов « i » и « ii », или, при отсутствии между ними согласия, председателем Совета.

b) Лица, принадлежащие к странам, правительства которых являются Договаривающимися Сторонами по этому Соглашению, могут назначаться в Консультативную камеру.

c) Лица, назначенные в Консультативную камеру, действуют индивидуально и не получают инструкций ни от каких правительств.

d) Расходы Консультативной камеры оплачиваются Советом.

4) Заключение Консультативной камеры и мотивировка этого заключения представляются Совету, который, по рассмотрении всех относящихся к делу сведений, разрешает спор.

5) Всякая жалоба на то, что какой-либо участник не выполняет своих обязательств по этому Соглашению, вносится, по требованию подающего эту жалобу участника, в Совет, который выносит решение по делу.

6) Никакой участник не может быть признан совершившим нарушение своих обязательств по этому Соглашению, иначе как постановлением ком-

CAPÍTULO XVIII

CONTROVERSIAS Y RECLAMACIONES

Artículo 61

CONTROVERSIAS Y RECLAMACIONES

1) Toda controversia relativa a la interpretación o aplicación del Convenio que no se resuelva mediante negociaciones, será sometida, a petición de cualquier Miembro que sea parte en la controversia, a la decisión del Consejo.

2) En cualquier caso en que una controversia haya sido sometida a la decisión del Consejo en virtud del párrafo 1) de este artículo, una mayoría de los Miembros, o los Miembros que tengan por lo menos un tercio del total de votos, podrán pedir al Consejo, después de debatido el asunto, que antes de adoptar su decisión solicite la opinión del grupo consultivo mencionado en el párrafo 3) de este artículo acerca de las cuestiones objeto de la controversia.

3) *a)* A menos que el Consejo decida otra cosa por unanimidad, el grupo estará formado por :

- i) Dos personas designadas por los Miembros exportadores, una de ellas con gran experiencia en asuntos de la misma naturaleza del que es objeto de controversia, y la otra con autoridad y experiencia jurídicas;
- ii) Dos personas de condiciones análogas designadas por los Miembros importadores, y
- iii) Un presidente elegido por unanimidad por las cuatro personas designadas en virtud de los incisos i) y ii), o, en caso de desacuerdo, por el Presidente del Consejo.

b) Podrán ser designados para integrar el grupo consultivo nacionales de los países cuyos gobiernos sean Partes Contratantes de este Convenio.

c) Las personas designadas para formar el grupo consultivo actuarán a título personal y sin sujeción a instrucciones de ningún gobierno.

d) Los gastos del grupo consultivo serán sufragados por el Consejo.

4) La opinión del grupo consultivo y las razones de la misma serán sometidas al Consejo, el cual decidirá sobre la controversia después de examinar todos los datos pertinentes.

5) Toda reclamación en la que se afirme que un Miembro ha dejado de cumplir sus obligaciones en virtud del presente Convenio, será remitida al Consejo a petición del Miembro que formule la reclamación, para que aquél decida la cuestión.

6) No podrá declararse que un Miembro ha incumplido las obligaciones que impone este Convenio más que por una mayoría distribuida de votos. En cual-

плексного большинства голосов. Во всяком заключении о нарушении участником этого Соглашения должен указываться характер такого нарушения.

7) Если Совет находит, что какой-либо участник совершил нарушение этого Соглашения, то он может, независимо от прочих принудительных мер, предусматриваемых в других статьях этого Соглашения, комплексным большинством в две трети голосов приостановить осуществление этим участником права участия в голосовании в Совете и его права на подачу его голосов в Комитете до исполнения им своих обязательств, или же Совет может решить потребовать принудительного выхода из числа участников согласно статье 69.

ГЛАВА XIX

ЗАКЛЮЧИТЕЛЬНЫЕ ПОСТАНОВЛЕНИЯ

Статья 62

ПОДПИСАНИЕ

Это Соглашение будет открыто для подписания в Центральных учреждениях Организации Объединенных Наций до 30 ноября 1962 г., включительно, для любого правительства, которое было приглашено на Конференцию Организации Объединенных Наций 1962 г. по вопросу о кофе, и для правительства любого государства, которое было, до приобретения независимости, представлено на этой Конференции как зависимая территория.

Статья 63

РАТИФИКАЦИЯ

Это Соглашение подлежит ратификации или акцепту подписавшими его правительствами согласно их соответствующим конституционным процедурам. Ратификационные грамоты и грамоты об акцепте депонируются у Генерального Секретаря Организации Объединенных Наций не позднее 31 декабря 1963 года. Каждое государство, депонирующее ратификационную грамоту или грамоту об акцепте, указывает в момент депонирования, вступает оно в Организацию в качестве участника, экспортирующего кофе, или участника, импортирующего кофе, в соответствии с определениями, содержащимися в пунктах 7 и 8 статьи 2.

Статья 64

ВСТУПЛЕНИЕ В СИЛУ

1) Это Соглашение вступает в силу между теми правительствами, которые депонировали ратификационные грамоты или грамоты об акцепте, когда правительства, представляющие по крайней мере двадцать стран, экспорти-

quier declaración que se diga que un Miembro ha incumplido el Convenio deberá especificarse la naturaleza de la infracción.

7) Si el Consejo llega a la conclusión de que un Miembro ha incumplido el Convenio, podrá, sin perjuicio de otras medidas coercitivas previstas en otros artículos del Convenio, privar a dicho Miembro por mayoría distribuida de dos tercios de su derecho de voto en el Consejo y de su derecho a que se utilicen sus votos en la Junta hasta que cumpla sus obligaciones, o adoptar medidas para su retiro obligatorio, en virtud del artículo 69.

CAPÍTULO XIX

DISPOSICIONES FINALES

Artículo 62

FIRMA

Este Convenio estará abierto en la Sede de las Naciones Unidas hasta el 30 de noviembre de 1962 inclusive, a la firma de todo gobierno invitado a la Conferencia de las Naciones Unidas sobre el Café, 1962, y del gobierno de todo Estado representado antes de su independencia como territorio dependiente en esa Conferencia.

Artículo 63

RATIFICACIÓN

El presente Convenio quedará sujeto a ratificación o aceptación por los gobiernos signatarios de conformidad con sus respectivos procedimientos constitucionales. Los instrumentos de ratificación o aceptación serán depositados en poder del Secretario General de las Naciones Unidas a más tardar el 31 de diciembre de 1963. Cada gobierno que deposite un instrumento de ratificación o aceptación indicará en el momento de hacerlo si ingresa en la Organización como Miembro exportador o Miembro importador, tal como están definidos en los párrafos 7) y 8) del artículo 2.

Artículo 64

ENTRADA EN VIGOR

1) Este Convenio entrará en vigor entre los gobiernos que hayan depositado instrumentos de ratificación o aceptación, en cuanto hayan depositado tales instrumentos los gobiernos que representen por lo menos veinte países exporta-

рующих кофе, на которых падает, как указано в приложении « D », по крайней мере 80 процентов всего экспорта за 1961 год, и правительства, представляющие по крайней мере десять стран, импортирующих кофе, на которых падает, как указано в том же приложении, по крайней мере 80 процентов мирового импорта за тот же год, депонируют такие грамоты. Для любого правительства, которое депонирует ратификационную грамоту или грамоту об акцепте или присоединении позднее, это Соглашение вступает в силу в день такого депонирования.

2) Это Соглашение может вступить в силу временно. Для этой цели уведомление, исходящее от какого-либо подписавшего это Соглашение правительства, содержащее обязательство принять меры к ратификации или акцепту этого Соглашения согласно его конституционным процедурам в кратчайший по возможности срок и полученное Генеральным Секретарем Организации Объединенных Наций не позднее 30 декабря 1963 г., будет считаться равным, по своему значению, ратификационной грамоте или грамоте об акцепте. Имеется в виду, что правительство, совершающее такое уведомление, будет временно применять это Соглашение и временно рассматриваться как участник его до тех пор, пока не депонирует своей ратификационной грамоты или грамоты о присоединении, или до 31 декабря 1963 г., смотря по тому, какая дата окажется более ранней.

3) Генеральный Секретарь Организации Объединенных Наций созывает первую сессию Совета, которая должна состояться в Лондоне в течение 30 дней по вступлении в силу этого Соглашения.

4) Независимо от того, вступит ли это Соглашение в силу временно согласно пункту 2 настоящей статьи, если к 31 декабря 1963 г. оно не вступит в силу окончательно согласно пункту 1, то те правительства, которые к тому времени уже депонируют ратификационные грамоты или грамоты об акцепте, могут проконсультроваться друг с другом и рассмотреть вопрос о том, каких мероприятий требует ситуация, а также могут, по обоюдному согласию, решить, что это Соглашение вступает в силу между ними.

Статья 65

ПРИСОЕДИНЕНИЕ

Правительство любого государства, состоящего членом Организации Объединенных Наций или какого-либо из ее специализированных учреждений, и любое правительство, которое было приглашено на Конференцию Организации Объединенных Наций 1962 г. по вопросу о кофе, может присоединиться к этому Соглашению на условиях, которые должны быть определены Советом. Определяя такие условия, Совет, если соответствующая страна не значится в приложении « A », устанавливает для нее основную экспортную квоту. Если эта страна значится в приложении « A », то указанная в нем соответствующая основная экспортная квота будет основной экспортной квотой для этой страны,

dores, que hayan efectuado por lo menos el 80 % de las exportaciones mundiales durante el año 1961, según se especifica en el Anexo D, y los gobiernos que representen por lo menos diez países importadores, que hayan efectuado por lo menos el 80 % de las importaciones mundiales durante el mismo año, según se especifica en el mismo Anexo. El Convenio entrará en vigor para cualquier otro gobierno que depositare más adelante un instrumento de ratificación, aceptación o adhesión a partir de la fecha de tal depósito.

2) El Convenio podrá entrar en vigor provisionalmente. A tal fin, la notificación por cualquier gobierno signatario de que va a gestionar la ratificación o aceptación con arreglo a sus procedimientos constitucionales a la mayor brevedad posible, que sea recibida por el Secretario General de las Naciones Unidas a más tardar el 30 de diciembre de 1963, se considerará que tiene los mismos efectos que un instrumento de ratificación o aceptación. Queda entendido que todo gobierno que envíe tal notificación aplicará provisionalmente el Convenio y será considerado provisionalmente parte en él, hasta que deposite su instrumento de ratificación o aceptación o hasta el 31 de diciembre de 1963, si esta última fecha fuere anterior a la del depósito.

3) El Secretario General de las Naciones Unidas convocará el primer período de sesiones del Consejo, que se celebrará en Londres dentro de los 30 días siguientes a la fecha que entre en vigor el Convenio.

4) Entre o no provisionalmente en vigor este Convenio de conformidad con las disposiciones del párrafo 2) de este artículo, si para el 31 de diciembre de 1963 no ha entrado definitivamente en vigor de acuerdo con el párrafo 1), los gobiernos que en dicha fecha ya hubieren depositado instrumentos de ratificación o aceptación podrán celebrar consultas entre sí para estudiar qué medidas son necesarias en tal situación, y podrán, de mutuo acuerdo, decidir que entrará en vigor entre ellos.

Artículo 65

ADHESIÓN

Podrá adherirse a este Convenio, en las condiciones que el Consejo establezca, el gobierno de cualquier Estado Miembro de las Naciones Unidas o de cualquiera de sus organismos especializados y cualquier gobierno invitado a la Conferencia de las Naciones Unidas sobre el Café, 1962. Si al establecer el Consejo tales condiciones, uno de esos países no estuviera enumerado en el Anexo A, le fijará una cuota básica de exportación. Si el país estuviese incluido en el citado Anexo A, la cuota básica que aparezca allí será la cuota básica para tal país, a menos que el Consejo decida otra cosa por una mayoría distribuida de dos tercios. Cada gobierno que deposite un instrumento de adhesión indicará en

разве только Совет комплексным большинством в две трети голосов вынесет и постановление о противном. Каждое правительство, депонирующее грамоту о присоединении, указывает в момент такого депонирования, вступает оно в Организацию в качестве участника, экспортирующего кофе, или участника, импортирующего кофе, в соответствии с определениями, содержащимися в пунктах 7 и 8 статьи 2.

Статья 66

ОГОВОРКИ

Нп к каким постановлениям этого Соглашения оговорки не допускается.

Статья 67

УВЕДОМЛЕНИЯ, КАСАЮЩИЕСЯ ЗАВИСИМЫХ ТЕРРИТОРИЙ

1) Каждое правительство может, при подписании этого Соглашения или при депонировании грамоты о присоединении, ратификационной грамоты или грамоты об акцепте или в любое время впоследствии, заявить в уведомлении на имя Генерального Секретаря Организации Объединенных Наций, что это Соглашение распространяется на какие-либо из территорий, за международные отношения которых это правительство ответственно. Считая от даты такого уведомления, это Соглашение распространяется на поименованные в уведомлении территории.

2) Любая Договаривающаяся Сторона, которая желает осуществить принадлежащее ей на основании статьи 4 право в отношении каких-либо из своих зависимых территорий или которая желает разрешить одной из своих зависимых территорий стать членом группового участника, образованного согласно статье 5 или 6, может сделать это, уведомив об этом Генерального Секретаря Организации Объединенных Наций при депонировании своей ратификационной грамоты или грамоты об акцепте или о присоединении или в любое время впоследствии.

3) Любая Договаривающаяся Сторона, которая сделала заявление согласно пункту 1 настоящей статьи, может в любое время впоследствии заявить в уведомлении на имя Генерального Секретаря Организации Объединенных Наций, что это Соглашение впредь не будет распространяться на какую-либо территорию, поименованную в уведомлении. Считая от даты такого уведомления, это Соглашение не распространяется на указанную территорию.

4) Правительство территории, на которую это Соглашение было распространено согласно пункту 1 настоящей статьи и которая стала впоследствии независимой, может, в течение 90 дней после приобретения независимости, заявить в уведомлении на имя Генерального Секретаря Организации Объеди-

el momento de hacerlo si ingresa en la Organización como Miembro exportador o Miembro importador, tal como están definidos en los párrafos 7) y 8) del artículo 2.

Artículo 66

RESERVAS

No podrán formularse reservas respecto de ninguna de las disposiciones del Convenio.

Artículo 67

NOTIFICACIONES RESPECTO DE LOS TERRITORIOS DEPENDIENTES

1) Cualquier gobierno podrá declarar, en el momento de la firma o del depósito de un instrumento de aceptación, ratificación o adhesión, o en cualquier momento después, mediante notificación al Secretario General de las Naciones Unidas que este Convenio se extiende a cualquiera de los territorios de cuyas relaciones internacionales es responsable, en cuyo caso el Convenio se hará extensivo a dichos territorios a partir de la fecha de tal notificación.

2) Cualquier Parte Contratante que desee ejercer su derecho en virtud del artículo 4 respecto de cualquiera de sus territorios dependientes, o que desee autorizar a uno de sus territorios dependientes para que se integre en un grupo Miembro formado en virtud de los artículos 5 ó 6, podrá hacerlo notificando a tal efecto al Secretario General de las Naciones Unidas en el momento del depósito de su instrumento de aceptación, ratificación o adhesión, o en cualquier momento posterior.

3) Cualquier Parte Contratante que haya hecho una declaración de conformidad con el párrafo 1) de este artículo, podrá en cualquier momento posterior, mediante notificación al Secretario General de las Naciones Unidas, declarar que el Convenio dejará de extenderse al territorio nombrado en la notificación, y en tal caso el Convenio dejará de hacerse extensivo a tal territorio desde la fecha de esa notificación.

4) El gobierno de un territorio al cual se hubiere extendido este Convenio en virtud del párrafo 1) de este artículo y que obtuviere su independencia después podrá, dentro de los 90 días de la obtención de la independencia, declarar por notificación al Secretario General de las Naciones Unidas que ha asumido para

ненных Наций, что оно принимает на себя права и обязательства Договаривающейся Стороны. Считая от даты такого уведомления, оно становится участником этого Соглашения.

Статья 68

ДОБРОВОЛЬНОЕ ПРЕКРАЩЕНИЕ УЧАСТИЯ

Никакая Договаривающаяся Сторона не вправе заявлять о прекращении своего участия в этом Соглашении до 30 сентября 1963 года. После этой даты любая Договаривающаяся Сторона может прекратить свое участие в этом Соглашении в любое время, подав Генеральному Секретарю Организации Объединенных Наций письменное заявление о прекращении своего участия. Его участие прекращается через 90 дней по получении этого заявления.

Статья 69

ПРИНУДИТЕЛЬНОЕ ПРЕКРАЩЕНИЕ УЧАСТИЯ

Если Совет установит, что какой-либо участник не выполняет своих обязательств по этому Соглашению и что такое невыполнение сильно затрудняет применение этого Соглашения, он может, постановлением комплексного большинства в две трети голосов, потребовать прекращения участия этого участника в Организации. О каждом таком постановлении Совет немедленно сообщает Генеральному Секретарю Организации Объединенных Наций. Через девяносто дней, считая от даты установления Советом, указанный участник перестает быть участником Организации, а если этот участник является Договаривающейся Стороной, то он перестает быть и участником этого Соглашения.

Статья 70

РАСЧЕТЫ С ВЫБЫВАЮЩИМ УЧАСТНИКОМ

1) Все расчеты с выбывающим участником определяются Советом. Организация удерживает все суммы, уже уплаченные выбывающим участником, а этот участник остается обязанным уплатить все суммы, которые он был должен Организации в момент прекращения своего участия, с тем, однако, исключением, что, когда речь идет о Договаривающейся Стороне, которая не могла акцептовать какую-либо поправку и, поэтому, либо выбыла, либо перестала участвовать в этом Соглашении согласно постановлениям пункта 2 статьи 73, Совет может установить любой порядок расчетов, который найдет справедливым.

2) Выбывший или прекративший свое участие в этом Соглашении участник не имеет права ни на какую долю выручки от ликвидации других активов Организации после прекращения этого Соглашения согласно статье 71.

el territorio los derechos y obligaciones de una Parte Contratante en el Convenio. Desde la fecha de tal notificación, se le considerará Parte Contratante en el Convenio.

Artículo 68

RETIRO VOLUNTARIO

Ninguna Parte Contratante podrá notificar su retiro voluntario del Convenio antes del 30 de septiembre de 1963. Después, cualquier Parte Contratante podrá retirarse del Convenio en cualquier momento, notificando por escrito su retiro al Secretario General de las Naciones Unidas. Tal retiro tendrá efecto a los 90 días de recibirse dicha notificación.

Artículo 69

RETIRO OBLIGATORIO

Si el Consejo decide que un Miembro ha dejado de cumplir sus obligaciones en virtud del presente Convenio y que tal incumplimiento tiende notablemente a entorpecer el funcionamiento del Convenio, podrá por una mayoría distribuida de dos tercios exigir el retiro de tal Miembro de la Organización. El Consejo notificará inmediatamente al Secretario General de las Naciones Unidas de tal decisión. A los 90 días de haber adoptado el Consejo la decisión, tal Miembro dejará de ser Miembro de la Organización y, si es Parte Contratante, dejará de ser parte en el Convenio.

Artículo 70

AJUSTE DE CUENTAS CON LOS MIEMBROS QUE SE RETIRAN

1) El Consejo decidirá todo ajuste de cuentas con un Miembro que se retire. La Organización retendrá las cantidades ya abonadas por cualquier Miembro que se retire, el cual quedará obligado a pagar cualquier cantidad que le deba a la Organización en el momento de tener efecto tal retiro; sin embargo, en el caso de una Parte Contratante que no pueda hacer una enmienda y, por lo tanto, se retire o cese de participar en el Convenio en virtud de las disposiciones del párrafo 2) del artículo 73, el Consejo podrá decidir cualquier liquidación de cuentas que considere equitativa.

2) Un Miembro que se haya retirado o que haya cesado de participar en el Convenio no tendrá derecho a recibir nada del producto de la liquidación o de otros haberes de la Organización, al quedar terminado el Convenio en virtud del artículo 71.

Статья 71

СРОК И ПРЕКРАЩЕНИЕ ЭТОГО СОГЛАШЕНИЯ

1) Это Соглашение остается в силе до конца пятого полного кофейного года после его вступления в силу, если не будет продлено согласно пункту 2 настоящей статьи или прекращено ранее согласно пункту 3.

2) Совет может, в течение пятого полного кофейного года после вступления этого Соглашения в силу, вынести большинством голосов участников, которым принадлежит не менее комплексного большинства в две трети всех голосов, постановление о заключении этого Соглашения заново или о продлении его на срок, который Совет укажет.

3) Совет может в любое время вынести большинством голосов участников, которым принадлежит не менее комплексного большинства в две трети всех голосов, постановление о прекращении этого Соглашения. В этом случае Соглашение прекращается в срок, указанный Советом.

4) Несмотря на прекращение Соглашения, Совст продолжает существовать в течение времени, необходимого для производства всех расчетов и распоряжения всеми активами, и имеет, в течение этого времени, права и функции, необходимые для указанных целей.

Статья 72

ПЕРЕСМОТР

В течение последних шести месяцев кофейного года, заканчивающегося 30 сентября 1965 г., состоится специальная сессия Совета для пересмотра этого Соглашения.

Статья 73

ПОПРАВКИ

1) Совет может комплексным большинством в две трети голосов рекомендовать Договаривающимся Сторонам поправку к этому Соглашению. Поправка вступает в силу через 100 дней после получения Генеральным Секретарем Организации Объединенных Наций уведомлений об акцепте от Договаривающихся Сторон, представляющих не менее 75 процентов стран, экспортирующих кофе и обладающих не менее чем 85 процентами голосов участников, экспортирующих кофе, и от Договаривающихся Сторон, представляющих не менее 75 процентов стран, импортирующих кофе и обладающих не менее чем 80 процентами голосов участников, импортирующих кофе. Совет может назначить срок, в течение которого каждая Договаривающаяся Сторона должна уведомить Генерального Секретаря Организации Объединенных

Artículo 71

DURACIÓN Y TERMINACIÓN

1) Este Convenio permanecerá vigente hasta el fin del quinto año cafetero completo transcurrido desde la fecha de su entrada en vigor, a menos que sea prorrogado en virtud del párrafo 2) del artículo o se le dé por terminado antes, de acuerdo con el párrafo 3).

2) Durante el quinto año cafetero completo del Convenio, el Consejo podrá, mediante el voto afirmativo de una mayoría de los Miembros que representen por lo menos una mayoría distribuida de dos tercios del total de los votos, renegociar el Convenio o prorrogarlo por el período que decida.

3) El Consejo podrá en cualquier momento, mediante el voto afirmativo de una mayoría de los Miembros que representen por lo menos una mayoría distribuida de dos tercios del total de los votos, declarar terminado el Convenio, con efecto en la fecha que decida.

4) A pesar de la terminación del Convenio, el Consejo seguirá existiendo por todo el tiempo que se requiera para liquidar la Organización, cerrar sus cuentas y disponer de sus haberes, y tendrá durante tal período todas las facultades y funciones que sean necesarias para tales propósitos.

Artículo 72

REVISIÓN

Para revisar el Convenio, el Consejo celebrará un período extraordinario de sesiones durante el segundo semestre del año cafetero que termina el 30 de septiembre de 1965.

Artículo 73

ENMIENDA

1) El Consejo podrá, por una mayoría distribuida de dos tercios, recomendar a las Partes Contratantes una enmienda al presente Convenio. La enmienda entrará en vigor a los 100 días de haber recibido el Secretario General de las Naciones Unidas, notificaciones de aceptación de Partes Contratantes que representen por lo menos el 75% de los países exportadores que tengan por lo menos el 85% de los votos de los Miembros exportadores y de Partes Contratantes que representen por lo menos el 75% de los países importadores que tengan por lo menos el 80% de los votos de los Miembros importadores. El Consejo podrá fijar el plazo dentro del cual cada Parte Contratante deberá notificar al Secretario General de las Naciones Unidas que ha aceptado la enmienda y, si la enmienda no ha entrado en vigor dentro de ese plazo, se considerará retirada.

Наций об акцепте ею поправки, и, если поправка не вступит в силу в течение этого срока, она считается взятой обратно. Совет сообщает Генеральному Секретарю сведения, необходимые для того, чтобы установить, вступила ли поправка в силу.

2) Любая Договаривающаяся Сторона или зависимая территория, являющаяся участником или членом группового участника, от имени которого не последует уведомления об акцепте поправки к тому сроку, когда поправка вступит в силу, перестает, по наступлении этого срока, участвовать в этом Соглашении.

Статья 74

УВЕДОМЛЕНИЯ ГЕНЕРАЛЬНОГО СЕКРЕТАРЯ

Генеральный Секретарь Организации Объединенных Наций сообщает всем правительствам, которые были представлены делегатами или наблюдателями на Конференции Организации Объединенных Наций 1962 г. по вопросу о кофе, и всем другим правительствам государств, состоящих членами Организации Объединенных Наций или каких-либо из ее специализированных учреждений, о каждом депонировании ратификационной грамоты или грамоты об акцепте или о присоединении, а также о дне временного или окончательного вступления этого Соглашения в силу. Далее, Генеральный Секретарь Организации Объединенных Наций сообщает всем Договаривающимся Сторонам о каждом уведомлении, сделанном согласно статье 5, 67, 68 или 69, а также о сроке, на который это Соглашение продлевается согласно статье 71, или сроке, когда оно согласно той же статье прекращается, и о дне вступления в силу любой поправки согласно статье 73.

В УДОСТОВЕРЕНИЕ ИЗЛОЖЕННОГО нижеподписавшиеся, будучи надлежащим образом уполномочены на это своими соответствующими правительствами, подписали настоящее Соглашение в указанные рядом с их подписями числа.

Тексты этого Соглашения на английском, испанском, русском, французском и португальском языках являются равно аутентичными. Подлинники депонируются в архив Организации Объединенных Наций, и Генеральный Секретарь Организации Объединенных Наций препроводит засвидетельствованные копии их каждому подписавшему это Соглашение или присоединившемуся к нему правительству.

El Consejo proporcionará al Secretario General la información necesaria para determinar si la enmienda ha entrado en vigor.

2) Cualquier Parte Contratante o cualquier territorio dependiente que sea Miembro o integrante de un grupo Miembro, en nombre del cual no se haya enviado una notificación de aceptación de una enmienda para la fecha en que tal enmienda entre en vigor, dejará de participar en el Convenio desde esa fecha.

Artículo 74

NOTIFICACIONES DEL SECRETARIO GENERAL

El Secretario General de las Naciones Unidas notificará a todos los gobiernos representados por delegados u observadores en la Conferencia de las Naciones Unidas sobre el Café, 1962, y a todos los demás gobiernos de los Estados Miembros de las Naciones Unidas o de cualquiera de sus organismos especializados, todo depósito de instrumentos de aceptación, ratificación o adhesión y la fecha en que el Convenio entrará en vigor provisional y definitivamente. El Secretario General de las Naciones Unidas también comunicará a todas las Partes Contratantes cualquier notificación en virtud de los artículos 5, 67, 68 ó 69; la fecha en que el Convenio se considerará prorrogado o terminado en virtud del artículo 71, y la fecha en que una enmienda entrará en vigor en virtud del artículo 73.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados a este efecto por sus respectivos gobiernos, han firmado este Convenio en las fechas que figuran junto a sus firmas.

Los textos en español, francés, inglés, portugués y ruso del presente Convenio son igualmente auténticos, quedando los originales depositados en los archivos de las Naciones Unidas. El Secretario General de las Naciones Unidas transmitirá copias certificadas de los mismos a cada gobierno signatario o que se adhiera al Convenio.

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

No. 6791. CONVÊNIO INTERNACIONAL DO CAFÉ, 1962

PREÂMBULO

Os Governos signatários dêste Convênio,

Reconhecendo a excepcional importância do café para as economias de muitos países que dependem consideravelmente dêste produto para a obtenção de divisas e, conseqüentemente, para a continuação de seus programas de desenvolvimento econômico e social;

Considerando que uma estreita cooperação internacional na comercialização do café estimulará a diversificação econômica e o desenvolvimento dos países produtores de café, contribuindo assim para o fortalecimento dos vínculos políticos e econômicos entre produtores e consumidores;

Tendo motivos para esperar uma tendência persistente de desequilíbrio entre a produção e o consumo, para a acumulação de onerosos estoques e sensíveis flutuações de preços, que podem ser prejudiciais tanto aos produtores quanto aos consumidores; e

Crendo que, na falta de medidas internacionais, esta situação não pode ser corrigida pelas forças normais do mercado,

Concordam com o seguinte :

CAPÍTULO I

OBJETIVOS

Artigo 1

OBJETIVOS

Os objetivos do Convênio são :

(1) alcançar um equilíbrio razoável entre a oferta e a procura em bases que assegurem, a preços equitativos, fornecimentos adequados de café aos consumidores e mercados para os produtores, e que resultem no equilíbrio duradouro entre a produção e o consumo;

(2) minorar as sérias dificuldades causadas por onerosos excedentes e excessivas flutuações nos preços de café, prejudiciais aos interesses tanto dos produtores quanto dos consumidores;

(3) contribuir para o desenvolvimento dos recursos produtivos e para a promoção e manutenção dos níveis de emprego e de renda nos países Membros, possibilitando, dêsse modo, salários justos, padrões de vida mais elevados e melhores condições de trabalho;

(4) ajudar a elevar o poder aquisitivo dos países produtores de café pela manutenção dos preços em níveis equitativos e pelo incremento do consumo;

(5) estimular o consumo do café por todos os meios possíveis; e,

(6) em geral, reconhecendo a relação entre o comércio do café e a estabilidade econômica dos mercados para produtos industriais, incentivar a cooperação internacional com respeito aos problemas mundiais do café.

CAPÍTULO II

DEFINIÇÕES

Artigo 2

DEFINIÇÕES

Para os fins do Convênio :

(1) « Café » significa o grão e a cereja do cafeeiro, seja em pergaminho, verde ou torrado, e inclui café moído, descafeinado, líquido e solúvel. Estes termos terão o seguinte significado :

- (a) « café verde » significa o grão antes de ser torrado;
- (b) « cereja do café » significa a fruta completa do cafeeiro; obtém-se o equivalente da cereja do café em café verde multiplicando-se o peso líquido da cereja desidratada do café por 0,50;
- (c) « café em pergaminho » significa o grão do café verde envolvido pelo pergaminho; obtém-se o equivalente do café em pergaminho em café verde multiplicando-se o peso líquido do café em pergaminho por 0,80;
- (d) « café torrado » significa o café verde torrado e inclui o café moído; obtém-se o equivalente do café torrado em café verde multiplicando-se o peso líquido do café torrado por 1,19;
- (e) « café descafeinado » significa o café verde, torrado ou solúvel do qual se tenha extraído a cafeína; obtém-se o equivalente do café descafeinado em café verde multiplicando-se o peso líquido do café verde, torrado ou solúvel descafeinado respectivamente por 1,00, 1,19 ou 3,00;
- (f) « café líquido » significa as partículas sólidas, solúveis em água, obtidas do café torrado e postas em forma líquida; obtém-se o equivalente do café líquido em café verde multiplicando-se o peso líquido das partículas sólidas desidratadas, contidas no café líquido, por 3,00;
- (g) « café solúvel » significa as partículas sólidas, desidratadas, solúveis em água, obtidas do café torrado; obtém-se o equivalente do café solúvel em café verde multiplicando-se o peso líquido do café solúvel por 3,00;

(2) « Saca » significa 60 quilos ou 132,276 libras de café verde; « tonelada » significa uma tonelada métrica de 1000 quilos, ou 2204,6 libras; e « libra » significa 453,597 gramas;

3) « Ano cafeeiro » significa o período de um ano, de 1º de outubro a 30 de setembro; e « primeiro ano cafeeiro » significa o ano cafeeiro que se inicia em 1º de outubro de 1962.

4) « Exportação de café » significa, excetuado o disposto no Artigo 38, qualquer embarque de café que deixe o território do país em que tal café foi produzido.

5) « Organização », « Conselho » e « Junta » significam, respectivamente, a Organização Internacional do Café, o Conselho Internacional do Café e a Junta Executiva, criados pelo Artigo 7 do Convênio.

6) « Membro » significa uma Parte Contratante, um território dependente ou territórios com respeito aos quais se tenha feito declaração de Participação separada, de acôrdo com o Artigo 4; ou duas ou mais Partes Contratantes ou territórios dependentes, ou ambos, que participem na Organização como Membro-grupo, de acôrdo com os Artigos 5 ou 6.

7) « Membro exportador » ou « País exportador » significa um Membro ou País, respectivamente, que seja um exportador líquido de café, isto é, cujas exportações excedam as importações.

8) « Membro importador » ou « País importador » significa um Membro ou País, respectivamente, que seja importador líquido de café, isto é, cujas importações excedam as exportações.

9) « Membro produtor » ou « País produtor » significa um Membro ou País, respectivamente, que produza café em quantidades comercialmente significativas.

10) « Maioria distribuída simples dos votos » significa a maioria dos votos emitidos pelos Membros exportadores presentes e que participem na votação, e a maioria dos votos emitidos pelos Membros importadores presentes e que participem na votação, contados separadamente.

11) « Maioria distribuída de dois terços dos votos » significa a maioria de dois terços dos votos emitidos pelos Membros exportadores presentes e que participem na votação, e a maioria de dois terços dos votos emitidos pelos Membros importadores presentes e que participem na votação, contados separadamente.

12) « Entrada em vigor » significa, exceto onde o contexto o exija de modo diferente, a data na qual o Convênio pela primeira vêz entrar em vigor, seja provisória ou definitivamente.

CAPÍTULO III

MEMBROS

Artigo 3

MEMBROS DA ORGANIZAÇÃO

Cada Parte Contratante, juntamente com aquêles de seus territórios dependentes aos quais se aplica o Convênio, segundo o parágrafo (1) do Artigo 67,

constituirá um único Membro da Organização, exceto quando estipulado em contrário, de acôrdo com os Artigos 4, 5 ou 6.

Artigo 4

PARTICIPAÇÃO SEPARADA COM RELAÇÃO A TERRITÓRIOS DEPENDENTES

Uma Parte Contratante que seja um importador líquido de café poderá, a qualquer tempo, mediante notificação apropriada de acôrdo com o parágrafo (2) do Artigo 67, declarar que participa na Organização separadamente com relação a quaisquer de seus territórios dependentes, por ela designados, que sejam exportadores líquidos de café. Em tal caso, o território metropolitano e os territórios dependentes não-designados constituirão um único Membro, e os territórios dependentes por ela designados terão participação separada como Membros, seja individual ou coletivamente, conforme fôr indicado na notificação.

Artigo 5

PARTICIPAÇÃO EM GRUPO QUANDO DA ENTRADA PARA A ORGANIZAÇÃO

(1) Duas ou mais Partes Contratantes que sejam exportadores líquidos de café poderão, mediante notificação apropriada ao Secretário-Geral das Nações Unidas, ao tempo do depósito dos respectivos instrumentos de ratificação ou adesão, e ao Conselho em sua primeira sessão, declarar que entram para a Organização como um Membro-grupo. Um território dependente, ao qual se aplique o Convênio segundo o parágrafo (1) do Artigo 67, poderá fazer parte de tal Membro-grupo, se o Governo do Estado responsável por suas relações internacionais houver feito notificação nesse sentido, de acôrdo com o parágrafo (2) do Artigo 67. Tais Partes Contratantes e territórios dependentes deverão satisfazer as seguintes condições :

- (a) deverão declarar que estão dispostos a se responsabilizar pelas obrigações do grupo, seja em sua capacidade individual, seja como partes do grupo;
- (b) deverão subseqüentemente apresentar ao Conselho prova suficiente de que o grupo tem a organização necessária para implementar uma política cafeeira comum, e de que dispõem dos meios para cumprir, juntamente com as outras partes do grupo, com suas obrigações dentro do Convênio; e
- (c) deverão subseqüentemente apresentar prova ao Conselho de que :
 - i) foram reconhecidos como grupo num acôrdo internacional de café precedente; ou
 - (ii) têm :
 - (a) uma política comercial e econômica comum ou coordenada com respeito ao café, e

- (b) uma política financeira e monetária coordenada, bem como os órgãos necessários para executar tal política, de modo que o Conselho considere que o Membro-grupo possui as qualidades necessárias de conjunto e pode cumprir as obrigações coletivas pertinentes.

(2) O Membro-grupo constituirá um Membro único da Organização, porém cada parte do grupo será tratada como se fôsse um único Membro com respeito a todos os assuntos concernentes às seguintes disposições :

- (a) Capítulos XI e XII; e
- (b) Artigos 10, 11 e 19 do Capítulo IV; e
- (c) Artigo 70 do Capítulo XIX.

(3) As Partes Contratantes e territórios dependentes que entrem como Membro-grupo deverão especificar qual o Governo ou organização que os representará no Conselho com respeito a todos os assuntos concernentes ao Convênio, exceto os especificados no parágrafo (2) dêste Artigo.

(4) Os direitos de voto do Membro-grupo serão os seguintes :

- (a) o Membro-grupo terá o mesmo número de votos básicos a que tem direito um único Membro que participe na Organização em capacidade individual. Êstes votos básicos serão atribuídos ao Governo ou organização que represente o grupo, e por êsse Governo ou organização serão exercidos.
- (b) no caso de uma votação sôbre qualquer assunto relativo às disposições especificadas no parágrafo (2) dêste Artigo, as partes do Membro-grupo poderão exercer separadamente os votos a elas atribuídos segundo as disposições do parágrafo (3) do Artigo 12, como se cada parte do grupo fôsse um Membro individual da Organização, exceto no que se refere aos votos básicos, os quais continuarão atribuíveis unicamente ao Governo ou organização que represente o grupo.

(5) Qualquer Parte Contratante ou território dependente que faça parte de um Membro-grupo poderá, mediante notificação ao Conselho, retirar-se dêsse grupo e tornar-se um Membro individual. Tal retirada será válida a partir do momento em que o Conselho houver recebido a notificação. Em caso de retirada de uma Parte Contratante ou território dependente de um grupo, ou caso uma parte de um grupo deixe de sê-lo por se ter retirado da Organização ou por qualquer outro motivo, as partes restantes do grupo poderão requerer ao Conselho que permaneçam em grupo, e o grupo continuará a existir, a menos que o Conselho não aprove tal requerimento. Se o Membro-grupo fôr dissolvido, cada uma das partes do grupo tornar-se-á um Membro individual. Um Membro que houver deixado de ser parte de um grupo não mais poderá, durante a vigência do Convênio, fazer parte de um grupo.

Artigo 6

PARTICIPAÇÃO SUBSEQÜENTE EM GRUPO

Dois ou mais Membros exportadores poderão, a qualquer tempo após o Convênio ter entrado em vigor com relação a tais Membros, requerer ao Conselho que sejam reconhecidos como um Membro-grupo. O Conselho aprovará o requerimento se considerar que a declaração feita pelos Membros e as provas por eles apresentadas satisfazem os requisitos do parágrafo (1) do Artigo 5. Imediatamente após a aprovação, o Membro-grupo estará sujeito ao disposto nos parágrafos (2), (3), (4) e (5) daquele Artigo.

CAPÍTULO IV

ORGANIZAÇÃO E ADMINISTRAÇÃO

Artigo 7

CRIAÇÃO, SEDE E ESTRUTURA DA ORGANIZAÇÃO INTERNACIONAL DO CAFÉ

- (1) Fica criada a Organização Internacional do Café, encarregada de executar as disposições do Convênio e fiscalizar seu funcionamento.
- (2) A sede da Organização será em Londres.
- (3) A Organização funcionará por intermédio do Conselho Internacional do Café, de sua Junta Executiva, de seu Diretor Executivo e de seu pessoal.

Artigo 8

COMPOSIÇÃO DO CONSELHO INTERNACIONAL DO CAFÉ

- (1) A autoridade suprema da Organização será o Conselho Internacional do Café, o qual consistirá de todos os Membros da Organização.
- (2) Cada Membro será representado no Conselho por um representante e um ou mais suplentes. Um Membro poderá igualmente designar um ou mais assessôres para acompanhar seu representante ou suplentes.

Artigo 9

PODÊRES E FUNÇÕES DO CONSELHO

- (1) O Conselho será investido de todos os podêres especificamente criados pelo Convênio, e terá os podêres e exercerá as funções necessárias para executar as disposições do Convênio.
- (2) O Conselho, por maioria distribuída de dois terços dos votos, estabelecerá as regras e regulamentos, inclusive seu próprio regimento e os regulamentos financeiros e de pessoal da Organização, necessários à execução do Convênio

e conformes com o mesmo. Em seu regimento, o Conselho poderá estabelecer um processo pelo qual possa, sem se reunir, decidir sôbre questões específicas.

(3) O Conselho deverá também manter os registros que julgar necessários ao desempenho de suas funções dentro do Convênio e outros registros que considerar desejáveis, e publicará um relatório anual.

Artigo 10

ELEIÇÃO DO PRESIDENTE E DOS VICE-PRESIDENTES DO CONSELHO

(1) O Conselho elegerá, para cada ano cafeeiro, um Presidente e um primeiro, um segundo e um terceiro Vice-Presidentes.

(2) Como regra geral, o Presidente e o primeiro Vice-Presidente deverão ser ambos eleitos dentre os representantes dos Membros exportadores ou dentre os representantes dos Membros importadores, e o segundo e o terceiro Vice-Presidentes serão eleitos dentre os representantes da outra categoria de Membros. As duas categorias dever-se-ão alternar nestes cargos em cada ano cafeeiro.

(3) Nem o Presidente, nem qualquer Vice-Presidente agindo na qualidade de Presidente, terá direito a voto. Nesse caso, seu suplente exercerá os direitos de voto do Membro.

Artigo 11

SESSÕES DO CONSELHO

Como regra geral, o Conselho reunir-se-á regularmente duas vezes por ano. Poderá realizar sessões especiais se assim o decidir, ou se assim fôr solicitado seja pela Junta Executiva, seja por cinco Membros ou um Membro ou Membros que tenham pelo menos 200 votos. As sessões serão convocadas com uma antecedência de pelo menos 30 dias, exceto em casos de emergência. As sessões serão realizadas na sede da Organização, a menos que o Conselho decida de modo diferente.

Artigo 12

VOTOS

(1) Os Membros exportadores terão conjuntamente 1.000 votos e os Membros importadores terão conjuntamente 1.000 votos, distribuídos dentro de cada categoria de Membros — isto é, Membros exportadores e importadores, respectivamente — tal como estipulam os parágrafos seguintes dêste Artigo.

(2) Cada Membro terá cinco votos básicos, desde que o número total de votos básicos dentro de cada categoria não exceda 150. Caso haja mais de 30 Membros exportadores ou mais de 30 Membros importadores, o número de votos básicos de cada Membro dentro desta categoria de Membros será ajustado,

de modo a manter o total de votos básicos para cada categoria de Membros dentro do limite de 150.

(3) Os votos restantes dos Membros exportadores serão divididos entre estes Membros proporcionalmente a suas quotas básicas de exportação; todavia, em caso de uma votação sobre qualquer matéria referente às disposições estipuladas no parágrafo (2) do Artigo 5, os votos restantes de um Membro-grupo serão divididos entre as partes desse grupo proporcionalmente à sua participação respectiva na quota básica de exportação do Membro-grupo.

(4) Os votos restantes dos Membros importadores serão divididos entre estes Membros proporcionalmente ao volume médio de suas respectivas importações de café no triênio precedente.

(5) A distribuição dos votos será feita pelo Conselho no início de cada ano cafeeiro, e permanecerá em vigor durante esse ano, exceto nos casos previstos no parágrafo (6) deste Artigo.

(6) O Conselho efetuará a redistribuição de acordo com este Artigo, sempre que houver uma modificação no número de Membros que participam na Organização ou se os direitos de voto de um Membro forem suspensos ou devolvidos, segundo o disposto nos Artigos 25, 45 ou 61.

(7) Nenhum Membro terá mais de 400 votos.

(8) Não haverá voto fracionário.

Artigo 13

SISTEMA DE VOTAÇÃO NO CONSELHO

(1) Cada representante terá direito a emitir o número de votos atribuídos ao Membro por ele representado, e não poderá dividir os seus votos. Poderá, entretanto, emitir aqueles votos que exercer de acordo com o parágrafo (2) deste Artigo de modo diferente de seus próprios votos.

(2) Um Membro exportador poderá autorizar outro Membro exportador, e um Membro importador poderá autorizar outro Membro importador, a representar seus interesses e exercer seu direito de voto em quaisquer reuniões do Conselho. A limitação estipulada no parágrafo (7) do Artigo 12 não se aplicará nesse caso.

Artigo 14

DECISÕES DO CONSELHO

(1) Todas as decisões do Conselho serão tomadas, e todas as recomendações serão feitas, por maioria distribuída simples dos votos, a menos que estipulado em contrário no Convênio.

(2) Aplicar-se-á o seguinte processo com respeito a qualquer ação do Conselho que, segundo o Convênio, exija a maioria distribuída de dois terços dos votos :

- (a) se a maioria distribuída de dois terços dos votos não fôr obtida por causa do voto negativo de três ou menos Membros exportadores ou três ou menos Membros importadores, a proposta será posta em votação novamente dentro de 48 horas, desde que o Conselho assim o decida pela maioria dos Membros presentes e por maioria distribuída simples dos votos.
- (b) se a maioria distribuída de dois terços dos votos não fôr novamente obtida por causa do voto negativo de dois ou um Membros exportadores ou dois ou um Membros importadores, a proposta será posta em votação novamente dentro de 24 horas, desde que o Conselho assim o decida pela maioria dos Membros presentes e por maioria distribuída simples dos votos.
- (c) se a maioria distribuída de dois terços dos votos não fôr novamente obtida na terceira votação por causa do voto negativo de um Membro exportador ou um Membro importador, a proposta será considerada como adotada.
- (d) se o Conselho deixar de encaminhar a proposta a votações ulteriores, a proposta será considerada como rejeitada.

(3) Os Membros comprometem-se a aceitar como obrigatórias tôdas as decisões do Conselho de acôrdo com as disposições do Convênio.

Artigo 15

COMPOSIÇÃO DA JUNTA

(1) A Junta Executiva será composta por sete Membros exportadores e sete Membros importadores, eleitos para cada ano cafeeiro de acôrdo com o Artigo 16. Os Membros podem ser reeleitos.

(2) Cada membro da Junta designará um representante e um ou mais suplentes.

(3) O Presidente da Junta será designado pelo Conselho para cada ano cafeeiro e pode ser designado novamente. O Presidente não terá direito a voto. Se um representante fôr designado Presidente, seu suplente terá o direito de votar em seu lugar.

(4) A Junta reunir-se-á normalmente na sede da Organização, mas pode reunir-se alhures.

Artigo 16

ELEIÇÃO DA JUNTA

(1) Os Membros exportadores e importadores da Junta serão eleitos pelo Conselho respectivamente pelos Membros exportadores e importadores da Organização. A eleição dentro de cada categoria será feita de acôrdo com os parágrafos seguintes dêste Artigo.

(2) Cada Membro emitirá todos os votos a que tem direito, segundo o Artigo 12, em favor de um único candidato. Um Membro pode emitir em favor

de outro candidato os votos que estiver exercendo de acôrdo com o parágrafo (2) do Artigo 13.

(3) Os sete candidatos que receberem o maior número de votos serão eleitos; no entretanto, nenhum candidato será eleito na primeira votação a menos que receba um mínimo de 75 votos.

(4) Se, de acôrdo com o disposto no parágrafo (3) dêste Artigo, menos de sete candidatos fôrem eleitos na primeira votação, serão realizadas votações ulteriores, das quais só participarão os Membros que não houverem votado por nenhum dos candidatos eleitos. Em cada votação ulterior, o número mínimo de votos necessários para a eleição será sucessivamente diminuído por cinco, até que todos os sete candidatos tenham sido eleitos.

(5) Um Membro que não houver votado por nenhum dos Membros eleitos deverá atribuir seus votos a um dêles, respeitado o disposto nos parágrafos (6) e (7) dêste Artigo.

(6) Um Membro será o considerado como tendo recebido o número de votos originariamente emitidos em seu favor quando foi eleito, e, adicionalmente, o número de votos a êle atribuídos, desde que o número total de votos não exceda 499 para nenhum Membro eleito.

(7) Se os votos considerados recebidos por um Membro eleito ultrapassarem 499, os Membros que votaram em seu favor ou que a êle atribuíram seus votos deverão decidir entre si no sentido de que um ou mais dêles retirem os votos dados a êsse Membro e os atribuam ou re-atribuam a outro Membro eleito, de modo que os votos recebidos por cada Membro eleito não excedam o limite de 499.

Artigo 17

COMPETÊNCIA DA JUNTA

(1) A Junta será responsável perante o Conselho e trabalhará segundo diretrizes gerais traçadas pelo mesmo.

(2) O Conselho poderá, por maioria distribuída simples dos votos, delegar à Junta o exercício de qualquer ou de todos os seus poderes, com exceção dos seguintes :

- (a) distribuição anual de votos, de acôrdo com o parágrafo (5) do Artigo 12;
- (b) aprovação do orçamento administrativo e fixação das contribuições, de acôrdo com o Artigo 24;
- (c) determinação das quotas de acôrdo com as disposições do Convênio;
- (d) imposição de medidas punitivas cuja aplicação não seja automática;
- (e) suspensão dos direitos de voto de um Membro, de acôrdo com os Artigos 45 ou 61;
- (f) determinação das metas de produção mundial e das metas de produção de cada país, de acôrdo com o Artigo 48;

- (g) estabelecimento das diretrizes relativas aos estoques, de acôrdo com o Artigo 51;
- (h) exoneração das obrigações de um Membro, de acôrdo com o Artigo 60;
- (i) decisão dos litígios, de acôrdo com o Artigo 61;
- (j) estabelecimento das condições para a adesão, de acôrdo com o Artigo 65;
- (k) decisão para solicitar a retirada de um Membro, de acôrdo com o Artigo 69;
- (l) prorrogação ou terminação do Convênio, de acôrdo com o Artigo 71; e
- (m) recomendação de emendas, aos Membros, de acôrdo com o Artigo 73.

(3) O Conselho poderá a qualquer tempo revogar, por maioria distribuída simples dos votos, qualquer delegação de poderes que houver feito à Junta.

Artigo 18

SISTEMA DE VOTAÇÃO NA JUNTA

(1) Cada membro da Junta terá direito a emitir o número de votos por êle recebidos segundo o disposto nos parágrafos (6) e (7) do Artigo 16. Não será permitido o voto por procuração. Um membro não poderá dividir seus votos.

(2) Qualquer decisão tomada pela Junta exigirá a mesma maioria que seria exigida se fôsse tomada pelo Conselho.

Artigo 19

QUORUM PARA O CONSELHO E PARA A JUNTA

(1) O quorum para qualquer reunião do Conselho consistirá da maioria dos Membros que representem a maioria distribuída de dois terços do total dos votos. Se não houver quorum no dia marcado para o início de qualquer sessão do Conselho, ou se durante uma sessão do Conselho não houver quorum em três reuniões sucessivas, o Conselho será convocado para sete dias mais tarde; então, e por todo o restante dessa sessão, o quorum consistirá da maioria dos Membros que representem a maioria distribuída simples do total dos votos. A representação por procuração, segundo o parágrafo (2) do Artigo 13, será considerada como uma presença.

(2) O quorum para qualquer reunião da Junta consistirá da maioria dos membros que representem a maioria distribuída de dois terços do total dos votos

Artigo 20

DIRETOR EXECUTIVO E PESSOAL

(1) O Conselho designará o Diretor Executivo segundo recomendação da Junta. As condições de nomeação do Diretor Executivo serão estabelecidas pelo Conselho e deverão ser comparáveis às que se aplicam a funcionários de nível correspondente em organizações intergovernamentais similares.

(2) O Diretor Executivo será o principal funcionário administrativo da Organização e será responsável pelo cumprimento de qualquer dos deveres a êle atribuídos na administração do Convênio.

(3) O Diretor Executivo nomeará o pessoal de acôrdo com regulamentos estabelecidos pelo Conselho.

(4) Nem o Diretor Executivo nem qualquer membro do pessoal deverá ter qualquer interesse financeiro na indústria, no comércio ou no transporte do café.

(5) No exercício de seus deveres, o Diretor Executivo e o pessoal não pedirão ou receberão instruções de qualquer Membro ou de qualquer autoridade estranha à Organização. Deverão abster-se de qualquer ação que se possa refletir em suas posições de funcionários internacionais, responsáveis unicamente perante a Organização. Cada Membro se compromete a respeitar o caráter exclusivamente internacional das responsabilidades do Diretor Executivo e do pessoal, e a não procurar influenciá-los no desempenho de suas responsabilidades.

Artigo 21

COOPERAÇÃO COM OUTRAS ORGANIZAÇÕES

O Conselho poderá tomar quaisquer providências que julgue aconselháveis para a realização de consultas e para a cooperação com as Nações Unidas e suas agências especializadas, bem como outras organizações intergovernamentais pertinentes. O Conselho poderá convidar essas organizações e quaisquer outras relacionadas com o café a enviarem observadores a suas reuniões.

CAPÍTULO V

PRIVILÉGIOS E IMUNIDADES

Artigo 22

PRIVILÉGIOS E IMUNIDADES

(1) A Organização terá no território de cada Membro, na medida em que o permitam as leis dêste, a capacidade jurídica necessária para o exercício de suas funções dentro do Convênio.

(2) O Govêrno do Reino Unido da Grã-Bretanha e Irlanda do Norte concederá isenção de impostos sôbre os salários pagos pela Organização a seus empregados, podendo excluir de tal isenção os nacionais do país. Concederá também isenção de impostos sôbre os haveres, receita e outras propriedades da Organização.

CAPÍTULO VI

FINANÇAS

Artigo 23

FINANÇAS

(1) As despesas das delegações junto ao Conselho, dos representantes na Junta e dos representantes em qualquer dos comitês do Conselho ou da Junta serão cobertas pelos seus respectivos Governos.

(2) As outras despesas necessárias à administração do Convênio serão cobertas por contribuições anuais dos Membros, fixadas de acôrdo com o Artigo 24.

(3) O ano financeiro da Organização será o mesmo que o ano cafeeiro.

Artigo 24

DETERMINAÇÃO DO ORÇAMENTO E FIXAÇÃO DE CONTRIBUIÇÕES

(1) Durante o segundo semestre de cada ano financeiro, o Conselho aprovará o orçamento administrativo da Organização para o ano financeiro seguinte e fixará a contribuição de cada Membro para esse orçamento.

(2) A contribuição de cada Membro para o orçamento relativo a cada ano financeiro guardará a mesma proporção que existe, no momento em que o orçamento é aprovado para aquêlê ano financeiro, entre os votos dêsse Membro e o total dos votos de todos os Membros. Todavia, se no início do ano financeiro para o qual foram fixadas as contribuições houver alguma modificação na distribuição de votos entre os Membros, de acôrdo com o disposto no parágrafo (5) do Artigo 12, tais contribuições serão ajustadas de modo correspondente para êsse ano. Ao serem fixadas as contribuições, os votos de cada Membro serão contados sem se tomar em consideração a suspensão dos direitos de voto de um Membro ou qualquer redistribuição de votos resultante dessa suspensão.

(3) A contribuição inicial de um Membro que entre para a Organização depois de se achar em vigência o Convênio será fixada pelo Conselho com base no número de votos a que tal Membro terá direito e no período restante do ano financeiro em curso, mas não serão alteradas as contribuições fixadas para os outros Membros, relativas ao ano financeiro em curso.

(4) Se o Convênio entrar em vigor mais de oito meses antes do início do primeiro ano financeiro completo da Organização, o Conselho aprovará, em sua primeira sessão, um orçamento administrativo que cubra apenas o período que falta para se atingir o início do primeiro ano financeiro completo. Em caso contrário, o primeiro orçamento administrativo cobrirá tanto o período inicial quanto o primeiro ano financeiro completo.

Artigo 25

PAGAMENTO DAS CONTRIBUIÇÕES

(1) As contribuições para o orçamento administrativo de cada ano financeiro serão pagas em moeda livremente conversível, e são devidas no primeiro dia do respectivo ano financeiro.

(2) Se um Membro não pagar sua contribuição completa para o orçamento administrativo dentro de seis meses a contar da data em que tal contribuição é devida, tanto seus direitos de voto no Conselho quanto o direito de ter seus votos emitidos na Junta serão suspensos, até que tal contribuição seja paga. Todavia, a menos que o Conselho assim o decida por maioria distribuída de dois terços dos votos, tal Membro não será privado de nenhum outro direito, nem dispensado de suas obrigações dentro do Convênio.

(3) Um Membro cujos direitos de voto tenham sido suspensos de acordo com o parágrafo (2) deste Artigo ou com os Artigos 45 e 61 permanecerá, no entanto, responsável pelo pagamento de sua contribuição.

Artigo 26

CONTABILIDADE E PUBLICAÇÃO DO BALANÇO

O Conselho aprovará e publicará um balanço das receitas e despesas da Organização durante cada ano financeiro, balanço esse que será autenticado por contadores independentes e deverá ser apresentado ao Conselho tão cedo quanto possível após o encerramento de cada ano financeiro.

CAPÍTULO VII

REGULAMENTAÇÃO DAS EXPORTAÇÕES

Artigo 27

COMPROMISSOS GERAIS DOS MEMBROS

(1) Os Membros comprometem-se a conduzir suas políticas comerciais de tal forma que os objetivos fixados no Artigo 1 e, em particular, no parágrafo (4) deste Artigo possam ser alcançados. Concordam que o Convênio deve funcionar de modo a que a renda real derivada da exportação de café possa ser progressivamente elevada, satisfazendo assim as necessidades de divisas estrangeiras dos Membros exportadores para a realização de seus programas de desenvolvimento econômico e social.

(2) Para atingir tais objetivos através da fixação de quotas, tal como previsto neste Capítulo, e pela execução das demais disposições do Convênio, os Membros concordam sobre a necessidade de assegurar que o nível geral de preços do café não decline além do nível geral de tais preços em 1962.

(3) Os Membros concordam ademais que é desejável assegurar aos consumidores preços que sejam equitativos e que não prejudiquem o desejável incremento do consumo.

Artigo 28

QUOTAS BÁSICAS DE EXPORTAÇÃO

(1) Para os três primeiros anos cafeeiros, começando em 1 de outubro de 1962, os países exportadores relacionados no Anexo A terão as quotas básicas de exportação especificadas naquele Anexo.

(2) Durante os seis últimos meses do ano cafeeiro que termina em 30 de setembro de 1965, o Conselho reverá as quotas básicas de exportação especificadas no Anexo A, de modo a ajustá-las às condições gerais do mercado. O Conselho poderá, então, por maioria distribuída de dois terços dos votos, revisar tais quotas; caso não sejam então revisadas, as quotas básicas de exportação especificadas no Anexo A permanecerão em vigor.

Artigo 29

QUOTAS DE UM MEMBRO-GRUPO

Quando dois ou mais países relacionados no Anexo A formarem um Membro-grupo, de acôrdo com o Artigo 5, às quotas básicas de exportação desses países, tal como fixadas no Anexo A, serão adicionadas e o total resultante será tratado como uma única quota para os fins dêste Capítulo.

Artigo 30

FIXAÇÃO DAS QUOTAS ANUAIS DE EXPORTAÇÃO

(1) Pelo menos 30 dias antes do início de cada ano cafeeiro, o Conselho adotará, por maioria de dois terços dos votos, uma estimativa do total das importações mundiais para o ano cafeeiro seguinte e uma estimativa das exportações prováveis dos países não membros.

(2) À luz dessas estimativas, o Conselho fixará imediatamente quotas anuais de exportação, as quais deverão ser, para todos os Membros exportadores, a mesma percentagem das quotas básicas de exportação especificadas no Anexo A. Para o primeiro ano cafeeiro, essa percentagem é fixada em 99, sujeita ao disposto no Artigo 32.

Artigo 31

FIXAÇÃO DAS QUOTAS TRIMESTRAIS DE EXPORTAÇÃO

(1) Imediatamente após a fixação das quotas anuais de exportação, o Conselho fixará quotas trimestrais de exportação para cada Membro exportador, com

o propósito de manter, ao longo de todo o ano cafeeiro, a oferta em razoável equilíbrio com a procura estimada.

(2) Essas quotas serão, tanto quanto possível, 25 por cento da quota anual de exportação de cada Membro durante o ano cafeeiro. Nenhum Membro poderá exportar mais que 30 por cento no primeiro trimestre, 60 por cento nos dois primeiros trimestres e 80 por cento nos três primeiros trimestres do ano cafeeiro. Se as exportações de um Membro em um trimestre fôrem inferiores à sua quota para tal trimestre, o saldo será adicionado à sua quota para o trimestre seguinte dêsse ano cafeeiro.

Artigo 32

AJUSTES DAS QUOTAS ANUAIS DE EXPORTAÇÃO

Se as condições do mercado assim o exigirem, o Conselho poderá rever a situação das quotas e poderá modificar a percentagem das quotas básicas de exportação fixadas de acôrdo com o parágrafo (2) do Artigo 30. Ao fazê-lo, o Conselho deverá tomar em consideração a probabilidade de que um Membro não tenha café suficiente para preencher sua quota anual de exportação.

Artigo 33

NOTIFICAÇÃO DE INSUFICIÊNCIAS

(1) Os Membros exportadores comprometem-se a notificar ao Conselho, ao fim do oitavo mês do ano cafeeiro e posteriormente quando o Conselho assim o solicitar, se têm disponibilidades suficientes de café para preencher o total de suas quotas de exportação para êsse ano.

(2) O Conselho deverá tomar em consideração tais notificações ao determinar se deve ou não ajustar o nível das quotas de exportação de acôrdo com o Artigo 32.

Artigo 34

AJUSTE DAS QUOTAS TRIMESTRAIS DE EXPORTAÇÃO

(1) O Conselho, nas circunstâncias descritas neste Artigo, poderá modificar as quotas trimestrais de exportação estabelecidas para cada Membro de acôrdo com o parágrafo (1) do Artigo 31.

(2) Se o Conselho modificar as quotas anuais de exportação, tal como previsto no Artigo 32, as alterações feitas na quota anual deverão refletir-se nas quotas do trimestre em curso e dos trimestres restantes, ou dos trimestres restantes, do ano cafeeiro.

(3) Além do ajuste previsto no parágrafo anterior, o Conselho poderá, se julgar que a situação do mercado assim o exige, fazer ajustes entre as quotas do

trimestre em curso e dos trimestres restantes do mesmo ano cafeeiro, sem, entretanto, alterar as quotas anuais de exportação.

(4) Se, devido a circunstâncias excepcionais, um Membro exportador julgar que as limitações estipuladas no parágrafo (2) do Artigo 31 poderiam causar sérios prejuízos à sua economia, o Conselho poderá, a pedido do Membro em aprêço, tomar medidas apropriadas, de acôrdo com o Artigo 60. O Membro em questão deverá apresentar provas dos prejuízos e fornecer garantias adequadas para a manutenção da estabilidade dos preços. O Conselho, entretanto, não poderá em caso algum autorizar um Membro a exportar mais de 35 por cento da sua quota anual de exportação no primeiro trimestre, 65 por cento nos dois primeiros trimestres e 85 por cento nos três primeiros trimestres do ano cafeeiro.

(5) Todos os Membros reconhecem que elevações ou quedas acentuadas de preços ocorridas dentro de períodos reduzidos podem afetar indevidamente as tendências básicas dos preços, causar sérias apreensões, tanto a produtores como a consumidores, e comprometer a consecução dos objetivos do Convênio. Assim, se tais movimentos do nível geral dos preços ocorrerem dentro de períodos reduzidos, os Membros poderão solicitar uma reunião do Conselho para que o mesmo, por maioria distribuída simples de votos, faça uma revisão do nível total da quota trimestral em vigor.

(6) Se o Conselho considerar que um brusco e incomum aumento ou declínio do nível geral dos preços é devido a manipulações artificiais do mercado do café através de arranjos entre importadores ou entre exportadores, ou entre ambos, o Conselho decidirá, por maioria simples de votos, quais medidas corretivas deverão ser aplicadas para reajustar o nível total da quotas trimestrais de exportação em vigor.

Artigo 35

PROCESSO PARA O AJUSTE DAS QUOTAS DE EXPORTAÇÃO

(1) As quotas anuais de exportação serão fixadas e ajustadas mediante alteração, na mesma percentagem, da quota básica de exportação de cada Membro.

(2) As alterações gerais em tôdas as quotas trimestrais de exportação, feitas de acôrdo com os parágrafos (2), (3), (5) e (6) do Artigo 34, serão aplicadas *pro rata* às quotas trimestrais de exportação de cada Membro, segundo normas adequadas estabelecidas pelo Conselho. Tais normas tomarão em consideração as diferentes percentagens das quotas anuais de exportação que os vários Membros tiverem exportado ou tenham direito a exportar em cada trimestre do ano cafeeiro.

(3) Tôdas as decisões do Conselho relativas à fixação e ao ajuste das quotas anuais e trimestrais de exportação, segundo o disposto nos Artigos 30, 31, 32 e 34, serão tomadas, a menos que estipulado de outro modo, por maioria distribuída de dois terços dos votos.

Artigo 36

OBSERVÂNCIA DAS QUOTAS DE EXPORTAÇÃO

(1) Os Membros exportadores sujeitos a quotas deverão adotar medidas que assegurem a inteira observância de tôdas as disposições do Convênio relativas a quotas. O Conselho poderá solicitar a êsses Membros que adotem medidas adicionais para o efetivo cumprimento do sistema de quotas estabelecido pelo Convênio.

(2) Os Membros exportadores não poderão exceder as quotas anuais e trimestrais que lhes fôrem adjudicadas.

(3) Se um Membro exportador exceder sua quota em qualquer trimestre, o Conselho deduzirá de uma ou mais de suas futuras quotas uma quantidade igual àquele excesso.

(4) Se um Membro exportador exceder sua quota trimestral pela segunda vez durante a vigência do Convênio, o Conselho deduzirá de uma ou mais de suas futuras quotas uma quantidade igual ao dôbro daquele excesso.

(5) Se um Membro exportador por três ou mais vêzes exceder sua quota trimestral durante a vigência do Convênio, o Conselho fará a mesma dedução prevista no parágrafo (4) dêste Artigo, e poderá também, de acôrdo com o Artigo 69, solicitar a retirada de tal Membro da Organização.

(6) As deduções feitas às quotas, tal como previstas nos parágrafos (3), (4), e (5) dêste Artigo, deverão ser executadas pelo Conselho tão pronto receba as informações pertinentes.

Artigo 37

DISPOSIÇÕES TRANSITÓRIAS SÔBRE QUOTAS

(1) As exportações de café efetuadas a partir de 1 de outubro de 1962 serão debitadas às quotas anuais de exportação do respectivo país exportador tão pronto o Convênio entre em vigor com respeito a esse país.

(2) Se o Convênio entrar em vigor depois de 1 de outubro de 1962, o Conselho, durante sua primeira sessão, fará as modificações necessárias no processo de fixação de quotas anuais e trimestrais de exportação, com respeito ao ano cafeeiro no qual o Convênio entre em vigor.

Artigo 38

EMBARQUES DE CAFÉ DE TERRITÓRIOS DEPENDENTES

(1) O embarque de café de um território dependente de um Membro para o território metropolitano ou para outro território dependente sob a mesma jurisdição, destinado a consumo interno dêsses territórios, não será, obedecido o disposto no parágrafo (2) dêste Artigo, considerado como exportação de café, nem estará sujeito às limitações de quotas de exportação, desde que o Membro

em aprêço tome providências que satisfaçam ao Conselho com respeito ao controle de reexportações e a outros problemas que o Conselho possa considerar relacionados ao funcionamento do Convênio e que sejam decorrentes das relações especiais entre o território metropolitano do Membro e seus territórios dependentes.

(2) O comércio do café entre um Membro e um dos seus territórios dependentes que, de acôrdo com o disposto nos Artigos 4 ou 5, fôr um Membro separado da Organização ou parte de um Membro-grupo deverá entretanto ser considerado, para os fins do Convênio, como exportação de café.

Artigo 39

MEMBROS EXPORTADORES NÃO-SUJEITOS A QUOTAS

(1) Um Membro exportador cujas exportações médias anuais de café no triênio precedente fôrem inferiores a 25.000 sacas não estará sujeito às disposições do Convênio referentes a quotas, enquanto suas exportações permanecerem inferiores a êste volume.

(2) Um território administrado sob o Regime de Tutela das Nações Unidas, cujas exportações anuais para outros países que não a Autoridade Administradora fôrem inferiores a 100.000 sacas, não estará sujeito às disposições do Convênio referentes a quotas, enquanto suas exportações permanecerem inferiores a êste volume.

Artigo 40

EXPORTAÇÕES NÃO-DEBITADAS ÀS QUOTAS

(1) Com o propósito de facilitar o incremento do consumo do café em algumas regiões do mundo de baixo consumo *per capita*, mas de considerável potencial de expansão, as exportações destinadas aos países relacionados no Anexo B, respeitado o disposto na alínea (f) dêste parágrafo, não serão debitadas às quotas. O Conselho, no início do segundo ano cafeeiro completo de vigência do Convênio, e anualmente daí por diante, deverá rever aquela lista, a fim de determinar se quaisquer países devem ser retirados da mesma, e poderá retirá-los, se assim o decidir. Com respeito às exportações para os países constantes do Anexo B, será aplicado o disposto nas alíneas seguintes :

(a) Na sua primeira sessão, e daí por diante quando considerar necessário, o Conselho preparará uma estimativa das importações para consumo interno dos países constantes do Anexo B, após ter revisto os resultados obtidos no ano anterior quanto ao aumento do consumo de café nesses países, tomando ainda em consideração o efeito provável das campanhas para o fomento do consumo e dos acordos de comércio. Os Membros exportadores não poderão, em conjunto exportar para os países constantes do Anexo B mais do que a quantidade que fôr indicada pelo Conselho, devendo o Conselho, para

tanto, manter êsses Membros informados sôbre as exportações correntes para tais países. Os Membros exportadores informarão o Conselho, o mais tardar trinta dias após o final de cada mês, de todas as exportações efetuadas durante aquêlê mês para cada um dos países constantes do Anexo B.

- (b) Os Membros fornecerão estatísticas e outras informações que lhes fôrem solicitadas pelo Conselho e que contribuam para a fiscalização do afluxo de café para os países constantes do Anexo B e seu consumo nos mesmos.
- (c) Os Membros exportadores procurarão renegociar, tão cedo quanto possível, os acordos de comércio vigentes, a fim de neles incluir disposições que impeçam as reexportações de café dos países relacionados no Anexo B para outros mercados. Os Membros exportadores deverão também incluir tais disposições em todos os novos acordos de comércio e em todos os novos contratos de venda não- cobertos por acordos de comércio, sejam tais contratos negociados com comerciantes particulares ou com organizações governamentais.
- (d) Com o objetivo de assegurar o contrôle permanente das exportações para os países constantes do Anexo B, o Conselho poderá determinar a adoção de medidas adicionais de precaução, tais como exigir que sejam marcadas de maneira especial as sacas de café destinadas a êsses países e solicitar aos Membros exportadores que requeiram, dêsses países, garantias bancárias e contratuais contra a reexportação para países não-relacionados no Anexo B. O Conselho poderá, quando julgar necessário, contratar os serviços de uma organização internacional de renome mundial para investigar irregularidades ou verificar as exportações para os países constantes do Anexo B. O Conselho chamará a atenção dos Membros para quaisquer possíveis irregularidades.
- (e) O Conselho preparará anualmente um relatório minucioso sôbre os resultados obtidos no desenvolvimento de mercados de café nos países constantes do Anexo B.
- (f) Se o café exportado por um Membro para um país relacionado no Anexo B fôr reexportado para um país não relacionado no Anexo B, o Conselho debitará à quota do Membro exportador uma quantidade correspondente a essa reexportação. Se um país relacionado no Anexo B reincidir na reexportação de café, o Conselho investigará o caso, e, a não ser que encontre circunstâncias atenuantes, poderá, a qualquer tempo, retirar o dito país da lista do Anexo B.

(2) As exportações de café em grão, como matéria-prima para processamento industrial, para quaisquer fins que não o consumo humano como bebida ou alimento, não serão debitadas às quotas, desde que o Conselho considere, á luz das informações prestadas pelo Membro exportador, que o café em grão será de fato usado para tais fins.

(3) O Conselho poderá, atendendo à solicitação de um Membro exportador, decidir que não serão debitadas à quota dêsse Membro as exportações feitas para fins humanitários ou quaisquer outros propósitos não-comerciais.

Artigo 41

GARANTIA DE SUPRIMENTOS

Além de assegurar que os suprimentos totais de café correspondam à estimativa das importações mundiais, o Conselho procurará fazer com que os consumidores possam dispor de suprimentos dos cafés de todos os tipos que desejarem. Para realizar êsse objetivo, o Conselho poderá, por maioria distribuída de dois terços dos votos, decidir empregar quaisquer métodos que julgue factíveis.

Artigo 42

ACORDOS REGIONAIS E INTER-REGIONAIS DE PREÇOS

(1) Os acordos regionais e inter-regionais de preços entre os Membros exportadores deverão ser condizentes com os objetivos gerais do Convênio, e serão registrados no Conselho. Tais acordos deverão levar em conta os objetivos do Convênio e os interesses tanto dos produtores quanto dos consumidores. Caso um Membro da Organização considere que tais acordos poderão conduzir a resultados contrários aos objetivos do Convênio poderá solicitar ao Conselho que, em sua sessão seguinte, discuta êsses acordos com os Membros interessados.

(2) Em consulta com os Membros e com as organizações regionais a que possam pertencer, o Conselho poderá recomendar uma escala de diferenciais de preços para vários tipos e qualidades de café, os quais os Membros deverão procurar alcançar por meio de suas políticas de preços.

(3) Caso ocorram, em períodos reduzidos, flutuações bruscas nos preços dos cafés de tipo e qualidades para os quais uma escala de diferenciais de preços tenha sido adotada como resultado das recomendações constantes do parágrafo (2) dêste Artigo, o Conselho poderá recomendar as medidas apropriadas para corrigir a situação.

Artigo 43

ESTUDO DAS TENDÊNCIAS DO MERCADO

O Conselho deverá manter sob constante estudo as tendências do mercado do café, com o objetivo de recomendar políticas de preços, levando em conta os resultados obtidos através do mecanismo de quotas do Convênio.

CAPÍTULO VIII

CERTIFICADOS DE ORIGEM E DE REEXPORTAÇÃO

Artigo 44

CERTIFICADOS DE ORIGEM E DE REEXPORTAÇÃO

(1) Toda exportação de café de um Membro em cujo território êsse café tenha sido produzido será acompanhada de um certificado de origem, segundo o

modelo estabelecido no Anexo C, emitido por uma agência qualificada escolhida pelo Membro. Cada Membro exportador determinará o número de vias do certificado que lhe sejam necessárias, devendo cada cópia ter um número de série. O original do certificado acompanhará os documentos de exportação, sendo uma via fornecida pelo Membro à Organização. O Conselho verificará, diretamente ou por meio de uma organização internacional de renome mundial, os certificados de origem, a fim de poder, a qualquer tempo, conhecer a quantidade de café exportada por cada Membro.

(2) Toda reexportação de café de um Membro será acompanhada de um certificado de reexportação emitido, na forma em que o Conselho determinar, por uma agência qualificada escolhida pelo Membro, comprovando que o café em aprêço foi importado de acordo com as disposições do Convênio, e, caso seja conveniente, contendo referência ao certificado ou certificados de origem com os quais o café foi importado. O original do certificado de reexportação acompanhará os documentos de reexportação, sendo uma via fornecida à Organização pelo Membro que fizer a reexportação.

(3) Cada Membro notificará à Organização qual a agência ou agências por ele designadas para desempenhar as funções especificadas nos parágrafos (1) e (2) deste Artigo. O Conselho poderá, a qualquer tempo, declarar, havendo motivo para tal, que são inaceitáveis os certificados emitidos por uma determinada agência.

(4) Os Membros apresentarão relatórios periódicos à Organização sobre as importações de café, em intervalos e na forma que serão determinados pelo Conselho.

(5) As disposições do parágrafo (1) deste Artigo serão postas em vigor o mais tardar três meses após a entrada em vigor do Convênio. As disposições do parágrafo (2) serão postas em vigor em data a ser fixada pelo Conselho.

(6) Após as datas respectivas previstas no parágrafo (5) deste Artigo, cada Membro proibirá a entrada de qualquer embarque de café, procedente de outro Membro, que não esteja acompanhado de um certificado de origem ou de um certificado de reexportação.

CAPÍTULO IX

REGULAMENTAÇÃO DAS IMPORTAÇÕES

Artigo 45

REGULAMENTAÇÃO DAS IMPORTAÇÕES

(1) A fim de evitar que países exportadores não-Membros aumentem suas exportações às expensas dos Membros, aplicar-se-ão as seguintes disposições com respeito às importações de café efetuadas pelos Membros quando procedentes de países não-Membros.

(2) Se, três meses após a entrada em vigor do Convênio ou a qualquer tempo posteriormente, os Membros da Organização representarem menos de 95 por cento das exportações mundiais no ano calendário de 1961, cada Membro limitará, respeitado o disposto nos parágrafos (4) e (5) deste Artigo, suas importações anuais totais procedentes de países não-Membros, tomados em conjunto, a uma quantidade que não exceda à média anual de suas importações procedentes de tais países, tomados em conjunto, nos últimos três anos anteriores à entrada em vigor do Convênio para os quais haja estatísticas disponíveis. Todavia, se o Conselho assim o decidir, a aplicação de tais limitações poderá ser adiada.

(3) Se, a qualquer tempo, o Conselho, baseando-se em informações recebidas, julgar que as exportações dos países não-Membros, tomados em conjunto, estão perturbando as exportações dos Membros, poderá, mesmo se os Membros da Organização representarem 95 por cento ou mais das exportações mundiais no ano calendário de 1961, decidir que sejam aplicadas as limitações estipuladas no parágrafo (2).

(4) Se as estimativas do Conselho referentes às importações mundiais de café, adotadas de acordo com o Artigo 30, fôrem para qualquer ano cafeeiro inferiores às suas estimativas das importações mundiais para o primeiro ano cafeeiro completo após a entrada em vigor do Convênio, a quantidade de café que cada Membro poderá importar, nos termos do parágrafo (2), dos países não-Membros tomados em conjunto será reduzida na mesma proporção.

(5) O Conselho poderá recomendar anualmente limitações adicionais às importações procedentes dos países não-Membros, se julgar que tais limitações são necessárias à realização dos propósitos do Convênio.

(6) Dentro de um mês após a data em que fôrem aplicadas tais limitações, segundo o disposto neste Artigo, cada Membro informará o Conselho da quantidade que lhe será permitido importar anualmente dos países não-Membros, tomados em conjunto.

(7) As obrigações prescritas nos parágrafos anteriores deste Artigo não derrogarão quaisquer outras obrigações bilaterais ou multilaterais com elas em conflito, assumidas pelos Membros importadores com países não-Membros antes de 1 de agosto de 1962, desde que um Membro importador que tenha assumido tais obrigações em conflito as cumpra de tal modo que se torne mínimo o conflito entre estas e as obrigações estipuladas nos parágrafos anteriores, tomando logo que possível medidas que as harmonizem e informando o Conselho com respeito às suas obrigações em conflito e às medidas tomadas para reduzir ao mínimo ou eliminar tal conflito.

(8) Se um Membro importador deixar de cumprir as disposições deste Artigo, o Conselho poderá, por maioria distribuída de dois terços dos votos, suspender seus direitos de voto no Conselho, bem como o direito de ter seus votos emitidos na Junta.

CAPÍTULO X

INCREMENTO DO CONSUMO

Artigo 46

PROPAGANDA

(1) O Conselho patrocinará um programa contínuo para o fomento do consumo do café. O escôpo e custo de tal programa ficarão sujeitos a exame periódico e aprovação pelo Conselho. Os Membros importadores não terão nenhuma obrigação com respeito ao financiamento desse programa.

(2) Se o Conselho assim o decidir, após haver estudado a questão, estabelecerá, dentro da estrutura da Junta, um comitê separado da Organização, com a designação de Comitê de Propaganda Mundial do Café.

(3) Se o Comitê de Propaganda Mundial do Café fôr estabelecido, aplicar-se-ão as seguintes disposições :

- (a) o Conselho estabelecerá os regulamentos do Comitê, em particular os referentes a sua composição, organização e finanças. Só poderão fazer parte do Comitê Membros que contribuam para o programa mencionado no parágrafo (1) deste Artigo;
- (b) no desempenho de suas tarefas, o Comitê estabelecerá um comitê técnico em cada país no qual levar a efeito uma campanha de propaganda. Antes de iniciar uma campanha de propaganda em qualquer país Membro, o Comitê informará o representante do dito Membro no Conselho de sua intenção de levar a efeito tal campanha, obtendo dele o consentimento para fazê-lo;
- (c) as despesas administrativas ordinárias relativas ao pessoal permanente do Comitê, excetuadas as de suas viagens para fins de propaganda, serão debitadas ao orçamento administrativo da Organização, e não aos fundos de propaganda do Comitê.

Artigo 47

REMOÇÃO DE OBSTÁCULOS AO CONSUMO

(1) Os Membros reconhecem a importância transcendental de que seja alcançado o major incremento possível do consumo de café no menor prazo possível, especialmente através da remoção progressiva de quaisquer obstáculos que possam entrar tal incremento.

(2) Os Membros afirmam sua intenção de promover a mais estreita cooperação internacional entre todos os países exportadores e importadores de café.

(3) Os Membros reconhecem que vigoram atualmente medidas que, em grau maior ou menor, entram o incremento do consumo de café, em especial as seguintes :

- (a) medidas de importação aplicáveis ao café, incluindo tarifas preferenciais e outras, quotas, operações de monopólios governamentais de importação e agências compradoras oficiais, além de outras normas administrativas e práticas comerciais;
- (b) medidas de exportação que comportam subsídios diretos ou indiretos e outras normas administrativas e práticas comerciais; e
- (c) condições comerciais internas e disposições administrativas e jurídicas internas capazes de afetar o consumo.

(4) Os Membros reconhecem que certos Membros têm demonstrado sua aceitação dos objetivos acima expostos ao anunciar sua intenção de reduzir as tarifas sobre o café ou ao tomar outras medidas no sentido de remover obstáculos ao incremento do consumo.

(5) Os Membros comprometem-se, à luz dos estudos já realizados e dos que serão realizados sob os auspícios do Conselho ou por outras organizações internacionais competentes, e tomando em conta a Declaração adotada na Reunião Ministerial de Genebra, em 30 de novembro de 1961 :

- (a) a investigar os meios e modos pelos quais os obstáculos ao incremento do comércio e do consumo, citados no parágrafo (3) deste Artigo, possam ser progressivamente reduzidos e finalmente, sempre que possível, eliminados, ou pelos quais seus efeitos possam ser substancialmente reduzidos;
- (b) a informar o Conselho dos resultados de suas investigações, a fim de que o Conselho possa rever, dentro de dezoito meses a contar da entrada em vigor do Convênio, as informações prestadas pelos Membros sobre os efeitos desses obstáculos, e, caso seja conveniente, as medidas previstas para reduzir os obstáculos ou diminuir seus efeitos;
- (c) a tomar em consideração os resultados dessa revisão efetuada pelo Conselho ao adotar medidas internas e ao propor ações de caráter internacional; e
- (d) a rever, na sessão prevista no Artigo 72 os resultados obtidos pelo Convênio e a examinar a adoção de medidas adicionais para a remoção dos obstáculos que porventura ainda se anteponham à expansão do comércio e do consumo, tomando em conta o êxito do Convênio na elevação da renda dos Membros exportadores e no aumento do consumo.

(6) Os Membros comprometem-se a estudar, no Conselho e em outras organizações pertinentes, quaisquer solicitações apresentadas por Membros cujas economias possam ser afetadas pelas medidas adotadas em obediência ao disposto neste Artigo.

CAPÍTULO XI

CONTRÔLE DA PRODUÇÃO

Artigo 48

METAS DE PRODUÇÃO

(1) Os Membros produtores comprometem-se a ajustar a produção de café, durante a vigência do Convênio, ao volume necessário para atender o consumo interno, à exportação e aos estoques, de conformidade com o Capítulo XII.

(2) O mais tardar até o fim do primeiro ano de vigência do Convênio, e em consulta com os Membros produtores, o Conselho recomendará, por maioria distribuída de dois terços dos votos, metas de produção para cada Membro produtor e para a produção mundial como um todo.

(3) Cada Membro produtor será inteiramente responsável pelas políticas e métodos que adotar para a realização desses objetivos.

Artigo 49

EXECUÇÃO DOS PROGRAMAS DE CONTRÔLE DA PRODUÇÃO

(1) Cada Membro produtor apresentará periodicamente relatórios por escrito ao Conselho, relatando as medidas que houver tomado ou estiver tomando com o fim de realizar os objetivos previstos no Artigo 48, bem como os resultados concretos que houver obtido. Em sua primeira sessão, o Conselho, por maioria distribuída de dois terços dos votos, estabelecerá os processos e as datas para a apresentação e discussão de tais relatórios. Antes de fazer quaisquer observações ou recomendações, o Conselho consultará os Membros em apêço.

(2) Se o Conselho determinar, por maioria distribuída de dois terços dos votos, que um Membro produtor, dentro de um período de dois anos a contar da entrada em vigor do Convênio, não adotou um programa com o propósito de ajustar sua produção às metas recomendadas de acôrdo com o Artigo 48, ou que o programa de um Membro produtor não é efetivo, poderá, pela mesma maioria de votos, decidir que tal Membro não gozará de nenhum dos aumentos de quota que possam decorrer da aplicação do Convênio. O Conselho poderá, pela mesma maioria de votos, estabelecer qualquer processo que considere adequado com o fim de verificar se as disposições do Artigo 48 estão sendo cumpridas.

(3) Quando julgar conveniente, mas o mais tardar até a sessão de revisão prevista no Artigo 72, o Conselho poderá, por maioria distribuída de dois terços dos votos e à luz dos relatórios submetidos à sua consideração pelos Membros produtores em obediência ao parágrafo (1) deste Artigo, revisar as metas de produção recomendadas de acôrdo com o parágrafo (2) do Artigo 48.

(4) Na aplicação do disposto neste Artigo, o Conselho deverá manter estreito contacto com organizações internacionais, nacionais e privadas que tenham in-

têresse nos planos de desenvolvimento dos países de produção primária, ou que sejam responsáveis por financiamentos ou assistência em geral a tais países.

Artigo 50

COOPERAÇÃO DOS MEMBROS IMPORTADORES

Reconhecendo a importância transcendental de que se estabeleça um equilíbrio razoável entre a produção de café e a demanda mundial, os Membros importadores comprometem-se, consistentes com suas políticas gerais relativas à assistência internacional, a cooperar com os Membros produtores em seus planos para a limitação da produção de café. A assistência daqueles Membros poderá ser facultada em bases técnicas, financeiras ou outras, e através de ajustes bilaterais, multilaterais ou regionais com os Membros produtores, tendo em vista a execução do disposto neste Capítulo.

CAPÍTULO XII

REGULAMENTAÇÃO DE ESTOQUES

Artigo 51

DIRETRIZES RELATIVAS AOS ESTOQUES DE CAFÉ

(1) Em sua primeira sessão, o Conselho tomará medidas a fim de avaliar os estoques mundiais de café, segundo sistemas que estabelecerá, e tomando em consideração os seguintes itens: quantidade, países de origem, localização, qualidade e estado de conservação. Os Membros facilitarão esta pesquisa.

(2) O mais tardar até um ano após a entrada em vigor do Convênio, o Conselho estabelecerá, com base nos dados assim obtidos e em consulta com os Membros em aprêço, as diretrizes relativas a tais estoques, de modo a complementar as recomendações previstas no Artigo 48 e assim promover a consecução dos objetivos do Convênio.

(3) Os Membros produtores procurarão por todos os meios a seu alcance executar as diretrizes estabelecidas pelo Conselho.

(4) Cada Membro produtor será inteiramente responsável pelas medidas por êle aplicadas para executar as diretrizes assim estabelecidas pelo Conselho.

Artigo 52

EXECUÇÃO DOS PROGRAMAS DE REGULAMENTAÇÃO DE ESTOQUES

Cada Membro produtor submeterá periódicamente ao Conselho relatórios por escrito sobre as medidas que houver tomado ou estiver tomando com o fim de realizar os objetivos previstos no Artigo 51, bem como sobre os resultados

concretos que houver obtido. Em sua primeira sessão, o Conselho estabelecerá os processos e as datas para apresentação e discussão de tais relatórios. Antes de fazer quaisquer observações ou recomendações, o Conselho consultará os Membros em aprêço.

CAPÍTULO XIII

OBRIGAÇÕES VÁRIAS DOS MEMBROS

Artigo 53

CONSULTAS E COOPERAÇÃO COM O COMÉRCIO

(1) O Conselho estimulará os Membros a solicitar as opiniões de peritos em assuntos cafeeiros.

(2) Os Membros deverão conduzir suas atividades dentro do Convênio de modo consoante com os canais estabelecidos de comércio.

Artigo 54

OPERAÇÕES DE TROCA

De modo a impedir que seja ameaçada a estrutura geral de preços, os Membros deverão abster-se de efetuar operações de trocas direta e individualmente vinculadas, as quais envolvam a venda de café em mercados tradicionais.

Artigo 55

MISTURAS E SUBSTITUTOS

Os Membros não manterão quaisquer regulamentos que exijam a mistura, o processamento ou o uso de outros produtos com o café, para revenda comercial como café. Os Membros procurarão proibir a venda e a propaganda de tais produtos sob o nome de café, se tais produtos contiverem menos que o equivalente a 90 por cento de café verde como matéria-prima básica.

CAPÍTULO XIV

FINANCIAMENTO ESTACIONAL

Artigo 56

FINANCIAMENTO ESTACIONAL

(1) O Conselho, a pedido de um Membro que participe de ajuste bilateral, multilateral, regional ou inter-regional no setor do financiamento estacional,

examinará tal ajuste com o propósito de verificar sua compatibilidade com as obrigações do Convênio.

(2) O Conselho poderá fazer recomendações aos Membros a fim de resolver qualquer conflito de obrigações que possa surgir.

(3) O Conselho, à base de informações prestadas pelos Membros interessados, e se assim julgar conveniente e adequado, poderá fazer recomendações gerais com o propósito de auxiliar os Membros que necessitem de financiamento estacional.

CAPÍTULO XV

FUNDO INTERNACIONAL DO CAFÉ

Artigo 57

FUNDO INTERNACIONAL DO CAFÉ

(1) O Conselho poderá criar um Fundo Internacional do Café. O Fundo será usado para auxiliar a concretização do objetivo de limitação da produção de café, de modo que esta alcance um equilíbrio razoável com a procura mundial de café, e para contribuir na consecução dos outros objetivos do Convênio.

(2) As contribuições para o Fundo são voluntárias.

(3) A decisão do Conselho para estabelecer o Fundo e adotar as diretrizes que governarão sua administração será tomada por maioria distribuída de dois terços dos votos.

CAPÍTULO XVI

INFORMAÇÕES E ESTUDOS

Artigo 58

INFORMAÇÕES

(1) A Organização atuará como centro para a coleta, intercâmbio e publicação de :

- (a) informações estatísticas relativas à produção mundial, preços, exportações e importações, distribuição e consumo de café; e
- (b) na medida que julgar conveniente, informações técnicas sobre o cultivo, processamento e utilização do café.

(2) O Conselho poderá solicitar aos Membros que prestem as informações que considere necessárias para seu funcionamento, inclusive relatórios estatísticos

regulares sobre a produção cafeeira, exportações e importações, distribuição, consumo, estoques e impostos, mas não publicará nenhuma informação que sirva à identificação de operações de pessoas ou companhias que produzam, processem ou comercializem o café. Os Membros prestarão as informações solicitadas de maneira tão minuciosa e precisa quanto possível.

(3) Se um Membro deixar de prestar, ou encontrar dificuldades em prestar, dentro de um prazo razoável, informações estatísticas ou outras solicitadas pelo Conselho e necessárias ao bom funcionamento da Organização, o Conselho poderá solicitar ao Membro em aprêço que explique as razões do não-atendimento. Se considerar que existe a necessidade de fornecer auxílio técnico na matéria, o Conselho poderá tomar as medidas que julgar necessárias.

Artigo 59

ESTUDOS

(1) O Conselho poderá promover estudos no setor da economia da produção e distribuição do café, pesquisar o impacto de medidas governamentais nos países produtores e consumidores sobre a produção e o consumo de café, examinar as oportunidades para a expansão de consumo de café para usos tradicionais e novos usos, bem como estudar os efeitos do funcionamento do Convênio sobre os produtores e consumidores de café, inclusive no que se refere a seus termos de intercâmbio.

(2) A Organização dará prosseguimento, na medida em que o considere necessário, aos estudos e pesquisas previamente efetuados pelo Grupo de Estudo do Café, e empreenderá periodicamente estudos sobre as tendências e projeções da produção e do consumo cafeeiro.

(3) A Organização poderá estudar a viabilidade de prescrever padrões mínimos de qualidade para as exportações dos Membros que produzem café. O Conselho poderá discutir a adoção de recomendações nesse sentido.

CAPÍTULO XVII

EXONERAÇÃO DE OBRIGAÇÕES

Artigo 60

EXONERAÇÃO DE OBRIGAÇÕES

(1) O Conselho poderá, por maioria distribuída de dois terços dos votos, dispensar um Membro de uma obrigação que, devido a circunstâncias excepcionais ou de emergência, a razões de força maior, ou a obrigações constitucionais ou obrigações internacionais decorrentes da Carta das Nações Unidas com respeito a territórios administrados sob o regime de tutela :

- (a) constitua pesado sacrifício;
- (b) imponha um ônus injusto a tal Membro; ou
- (c) conceda a outros Membros vantagem injusta ou desarrazoada.

(2) O Conselho, ao conceder tal exoneração a um Membro, deve declarar explicitamente os termos e as condições em que o Membro estará dispensado de tais obrigações, e por quanto tempo.

CAPÍTULO XVIII

RECLAMAÇÕES E LITÍGIOS

Artigo 61

RECLAMAÇÕES E LITÍGIOS

(1) Qualquer litígio referente à interpretação ou aplicação do Convênio que não possa ser resolvido através de negociação será, a pedido de um dos Membros litigantes, encaminhado ao Conselho para decisão.

(2) Desde que um litígio seja encaminhado ao Conselho, de acordo com o parágrafo (1) deste Artigo, a maioria dos Membros ou Membros que tenham pelo menos um terço do número total de votos poderão solicitar ao Conselho, depois de debatido o caso, que seja pedido o parecer do grupo consultivo a que se refere o parágrafo (3) deste Artigo sobre a questão em litígio, antes que o Conselho tome uma decisão.

(3) (a) A menos que o Conselho decida unânimemente em contrário, o grupo consultivo será constituído por :

- (i) duas pessoas, uma das quais com grande experiência na questão em litígio e a outra com renome e experiência jurídica, designadas pelos Membros exportadores;
- (ii) duas pessoas com as mesmas qualificações, designadas pelos Membros importadores; e
- (iii) um presidente escolhido por unanimidade pelas quatro pessoas designadas segundo (i) e (ii), ou caso não haja acordo entre êles, pelo Presidente do Conselho.

(b) Cidadãos dos países cujos Governos são Partes Contratantes do Convênio serão elegíveis para servir no grupo consultivo.

(c) As pessoas designadas para servir no grupo consultivo atuarão em capacidade pessoal, não recebendo instruções de nenhum Governo.

(d) As despesas do grupo consultivo serão pagas pelo Conselho.

(4) O parecer do grupo consultivo e seus fundamentos serão submetidos ao Conselho, o qual decidirá o litígio depois de ponderadas tôdas as informações pertinentes.

(5) Qualquer reclamação contra um Membro, por falta de cumprimento das obrigações decorrentes do Convênio, será encaminhada ao Conselho a pedido do Membro que apresentar a reclamação, devendo o Conselho proferir decisão final sobre o assunto.

(6) A decisão no sentido de que o Membro violou as obrigações do Convênio será tomada por maioria distribuída simples dos votos. A decisão que aponte violação do Convênio especificará igualmente a natureza dessa violação.

(7) Se o Conselho considerar que um Membro violou o Convênio poderá, sem prejuízo das demais medidas punitivas previstas em outros Artigos do Convênio, suspender, por maioria distribuída de dois terços dos votos, os direitos de voto desse Membro no Conselho, bem como o direito de ter seus votos emitidos na Junta, até que tal Membro cumpra suas obrigações, ou o Conselho poderá ainda adotar medidas para sua retirada compulsória, nos termos do Artigo 69.

CAPÍTULO XIX

DISPOSIÇÕES FINAIS

Artigo 62

ASSINATURA

O Convênio estará aberto para assinatura na Sede das Nações Unidas até 30 de novembro de 1962, inclusive, por qualquer Governo convidado a tomar parte na Conferência das Nações Unidas sobre o Café, de 1962, e pelo Governo de qualquer Estado representado antes da sua independência como território dependente, nessa Conferência.

Artigo 63

RATIFICAÇÃO

O Convênio estará sujeito a ratificação ou aceitação dos Governos signatários, de acordo com suas normas constitucionais respectivas. Os instrumentos de ratificação ou aceitação serão depositados junto ao Secretário-Geral das Nações Unidas até 31 de dezembro de 1963. Cada Governo, ao depositar um instrumento de ratificação ou aceitação, deverá, nessa ocasião, indicar se entra para a Organização como Membro exportador ou como Membro importador, tal como definido nos parágrafos 7 e 8 do Artigo 2.

Artigo 64

ENTRADA EM VIGOR

(1) O Convênio entrará em vigor para os Governos que tenham depositado instrumentos de ratificação ou aceitação quando Governos que representem pelo

menos 20 países exportadores com um mínimo de 80 por cento das exportações mundiais de café no ano de 1961, como especificado no Anexo D, e Governos que representem pelo menos 10 países importadores com um mínimo de 80 por cento das importações de café no mesmo ano, de acôrdo com o mesmo anexo, tiverem depositado tais instrumentos. O Convênio entrará em vigor para qualquer Governo que depositar ulteriormente instrumentos de ratificação, aceitação ou adesão, na data em que fôr efetuado êsse depósito.

(2) O Convênio poderá entrar em vigor provisoriamente. Para tal fim, será considerada como tendo efeito idêntico ao instrumento de ratificação ou aceitação a notificação efetuada por qualquer Governo signatário em que se comprometa a conseguir a ratificação ou aceitação, de acôrdo com as suas normas constitucionais, com a máxima brevidade possível, devendo essa notificação ser recebida pelo Secretário-Geral das Nações Unidas até 30 de dezembro de 1963. Fica entendido que os Governos que fizerem essa notificação passarão a aplicar provisoriamente o Convênio, sendo considerados como partes provisórias do mesmo até a data em que depositarem seu instrumento de ratificação ou aceitação, ou até 31 de dezembro de 1963, em qualquer das datas que ocorrer primeiro.

(3) O Secretário-Geral das Nações Unidas convocará a primeira sessão do Conselho, a ser realizada em Londres, dentro de 30 dias após a entrada em vigor do Convênio.

(4) Quer o Convênio tenha ou não entrado em vigor provisoriamente, nos termos do parágrafo (2) dêste Artigo, se, em 31 de dezembro de 1963, o mesmo não tiver entrado definitivamente em vigor, de acôrdo com o parágrafo (1), os Governos que tiverem depositado instrumentos de ratificação ou aceitação até a referida data poderão entrar em consultas a fim de estudar as medidas que a situação exige, podendo decidir, por acôrdo mútuo, que o Convênio passe a vigorar entre êles próprios.

Artigo 65

ADESÃO

O Governo de qualquer Estado Membro das Nações Unidas ou de qualquer de suas agências especializadas, e qualquer Governo convidado a participar da Conferência das Nações Unidas Sôbre o Café de 1962, poderá aderir a êste Convênio, em condições que serão estabelecidas pelo Conselho. Ao estabelecer tais condições, o Conselho fixará, caso o país não conste da lista do Anexo A, uma quota básica de exportação para o mesmo. Se tal país constar da lista do Anexo A, a sua respectiva quota básica de exportação mencionada nesse Anexo será a sua quota básica de exportação, a menos que o Conselho, por maioria distribuída de dois terços de votos, decida de outra maneira. Cada Governo que depositar um instrumento de adesão deverá, ao fazer o depósito, indicar se adere à Organização como Membro exportador ou como Membro importador, tal como definido nos parágrafos 7 e 8 do Artigo 2.

Artigo 66

RESERVAS

Nenhuma das disposições do Convênio está sujeita a reservas.

Artigo 67

NOTIFICAÇÕES RELATIVAS AO TERRITÓRIOS DEPENDENTES

(1) Um Governo poderá, por ocasião de assinatura ou do depósito de um instrumento de aceitação, ratificação ou adesão, ou posteriormente, mediante notificação ao Secretário-Geral das Nações Unidas, declarar que o Convênio se aplicará a quaisquer territórios por cujas relações internacionais é reponsável, e que o Convênio se aplicará aos referidos territórios a partir da data dessa notificação.

(2) Uma Parte Contratante que desejar exercer os direitos que lhe cabem, de acôrdo com o disposto no Artigo 4, com respeito a qualquer dos seus territórios dependentes, ou que desejar autorizar um dos seus territórios dependentes a se tornar parte de um Membro-grupo, segundo os Artigos 5 ou 6, poderá assim fazê-lo mediante notificação nesse sentido ao Secretário-Geral das Nações Unidas por ocasião do depósito do seu instrumento de ratificação, aceitação ou adesão, ou posteriormente.

(3) Uma Parte Contratante que tiver feito declaração conforme o parágrafo (1) dêste Artigo poderá, posteriormente, mediante notificação ao Secretário-Geral das Nações Unidas, declarar que o Convênio deixará de se aplicar ao território mencionado na notificação, e o Convênio deixará de se aplicar a tal território a partir da data dessa notificação.

(4) O Governo de um território ao qual se aplique o Convênio de acôrdo com o disposto no parágrafo (1) dêste Artigo, e que posteriormente se tenha tornado independente, poderá, dentro de 90 dias após sua independência, declarar, mediante notificação ao Secretário-Geral das Nações Unidas, que assumiu todos os direitos e obrigações de uma Parte Contratante do Convênio. Êsse Governo, a partir da data da notificação, se tornará parte do Convênio.

Artigo 68

RETIRADA VOLUNTÁRIA

Nenhuma Parte Contratante poderá fazer notificação de retirada voluntária do Convênio antes de 30 de setembro de 1963. Depois dessa data, uma Parte Contratante poderá retirar-se do Convênio a qualquer tempo, bastando que apresente, por escrito, notificação de retirada ao Secretário-Geral das Nações Unidas. A retirada tornar-se-á efetiva 90 dias após o recebimento da notificação.

Artigo 69

RETIRADA COMPULSÓRIA

Se o Conselho determinar que um Membro deixou de cumprir suas obrigações dentro do Convênio e que o não-cumprimento dessas obrigações prejudica de modo significativo o funcionamento do Convênio, o Conselho poderá, por maioria distribuída de dois terços dos votos, solicitar a retirada de tal Membro da Organização. O Conselho deverá imediatamente notificar o Secretário-Geral das Nações Unidas de tal decisão. Noventa dias após a data da decisão do Conselho, o Membro deixará de ser um Membro da Organização, e, se tal Membro fôr uma Parte Contratante, deixará de ser uma parte do Convênio.

Artigo 70

ACÊRTO DE CONTAS COM MEMBROS QUE SE RETIREM

(1) O Conselho fará o acêrto de contas com um Membro que se retire. A Organização reterá quaisquer importâncias já pagas pelo Membro em aprêço, e tal Membro permanecerá obrigado a pagar quaisquer importâncias que deva à Organização na data em que tal retirada se tornar efetiva; todavia, no caso de uma Parte Contratante não aceitar uma emenda e conseqüentemente se retirar ou deixar de participar do Convênio, de acôrdo com o disposto no parágrafo (2) do Artigo 73, o Conselho poderá fazer qualquer acêrto de contas que considere equitativo.

(2) Um Membro que se houver retirado ou tiver deixado de participar do Convênio não terá direito a qualquer parcela da receita proveniente da liquidação do Convênio ou a qualquer outro acervo da mesma ao tempo da terminação do Convênio, de acôrdo com o Artigo 71.

Artigo 71

DURAÇÃO E TERMINAÇÃO

(1) O Convênio permanecerá em vigor até o fim do quinto ano cafeeiro completo após sua entrada em vigor, a menos que seja prorrogado de acôrdo com o parágrafo (2) dêste Artigo, ou terminado antes dêsse prago, de acôrdo com o parágrafo (3).

(2) O Conselho, durante o quinto ano cafeeiro completo após a entrada em vigor do Convênio, poderá, pela maioria dos Membros que representem pelo menos a maioria distribuída de dois terços do total dos votos, decidir renegociar o Convênio, ou prorrogá-lo por um prazo que venha a ser determinado pelo Conselho.

(3) O Conselho poderá, a qualquer tempo e pela maioria dos Membros que representem pelo menos a maioria distribuída de dois terços do total dos votos, decidir terminar o Convênio. Tal terminação será efetiva na data que o Conselho determinar.

(4) Apesar da terminação do Convênio, o Conselho continuará em existência pelo tempo necessário para executar a liquidação da Organização, acertar suas contas e desfazer-se de seus haveres, e terá, durante êsse tempo, os poderes e funções que se fizerem necessários para a realização de tais propósitos.

Artigo 72

REVISÃO

O Conselho, durante os seis últimos meses do ano cafeeiro que termina a 30 de setembro de 1965, deverá reunir-se em sessão especial a fim de rever o Convênio.

Artigo 73

EMENDAS

(1) O Conselho poderá, por maioria distribuída de dois terços dos votos, recomendar uma emenda do Convênio às Partes Contratantes. A emenda entrará em vigor 100 dias após o Secretário-Geral das Nações Unidas haver recebido notificações de aceitação de Partes Contratantes que representem pelo menos 75 por cento dos países exportadores, reunindo pelo menos 85 por cento dos votos dos Membros exportadores, e de Partes Contratantes que representem pelo menos 75 por cento dos países importadores, reunindo pelo menos 80 por cento dos votos dos Membros importadores. O Conselho poderá estabelecer um prazo dentro do qual cada Parte Contratante deverá notificar o Secretário-Geral das Nações Unidas de sua aceitação da emenda, e, se a emenda não houver entrado em vigor dentro dêsse prazo, será considerada como retirada. O Conselho prestará ao Secretário-Geral as informações necessárias para que determine se uma emenda entrou em vigor ou não.

(2) Uma Parte Contratante, ou um território dependente que seja um Membro ou parte de um Membro-grupo, em nome do qual não se tenha feito notificação de aceitação de uma emenda até a data em que tal emenda tenha entrado em vigor, deixará, a partir dessa data, de participar no Convênio.

Artigo 74

NOTIFICAÇÕES PELO SECRETÁRIO GERAL

O Secretário-Geral das Nações Unidas notificará todos os Governos representados por Delegados ou Observadores à Conferência do Café das Nações Unidas de 1962, e todos os outros Governos de Estados Membros das Nações Unidas ou de qualquer de suas agências especializadas, de cada depósito de um instrumento de ratificação, aceitação ou adesão, e das datas na quais o Convênio entrar provisória e definitivamente em vigor. O Secretário-Geral das Nações Unidas notificará igualmente tôdas as Partes Contratantes de cada notificação

feita de acôrdo com os Artigos 5, 67, 68 ou 69, bem como da data em que o Convênio for prorrogado ou terminado, segundo o Artigo 71, e da data em que uma emenda entrar em vigor, segundo o Artigo 73.

EM FÉ DO QUE os abaixo assinados, devidamente autorizados pelos seus respectivos Governos, firmaram êste Convênio nas datas que aparecem ao lado de suas assinaturas.

Os textos dêste Convênio em espanhol, francês, inglês, português e russo serão igualmente autênticos. Os originais serão depositados nos arquivos das Nações Unidas, e o Secretário-Geral das Nações Unidas transmitirá cópias certificadas do Convênio a cada Govêrno signatário do mesmo ou que a êle adira.

For Afghanistan :
Pour l'Afghanistan :
За Афганистан :
Por el Afghanistan :
Pelo Afaganistão :

For Albania :
Pour l'Albanie :
За Албанию :
Por Albania :
Pela Albânia :

For Argentina :
Pour l'Argentine :
За Аргентину :
Por la Argentina :
Pela Argentina :

L. M. CARABALLO

For Australia :
Pour l'Australie :
За Австралию :
Por Australia :
Pela Austrália :

On behalf of the Government of the Commonwealth of Australia I hereby give notification in accordance with Article 67 of the Agreement that the Government declares the Agreement shall extend to the Territory of Papua and the Trust Territory of New Guinea.¹

J. PLIMSOLL

23rd November 1962

¹ [*Traduction — Translation*] Au nom du Gouvernement du Commonwealth d'Australie, je notifie ce qui suit en application de l'article 67 : le Gouvernement déclare que l'Accord s'appliquera au Territoire du Papua et au Territoire sous tutelle de la Nouvelle-Guinée.

For Austria :
Pour l'Autriche :
За Австрию :
Por Austria :
Pela Austria :

F. MATSCH

23rd November 1962

For Belgium :
Pour la Belgique :
За Бельгию :
Por Bélgica :
Pela Bélgica :

Walter LORIDAN

For Bolivia :
Pour la Bolivie :
За Боливию :
Por Bolivia :
Pela Bolívia :

Jaime CABALLERO TAMAYO

For Brazil :
Pour le Brésil :
За Бразилию :
Por el Brasil :
Pelo Brasil :

Sergio Armando FRAZAO

For Bulgaria :
Pour la Bulgarie :
За България :
Por Bulgaria :
Pela Bulgária :

For Burma :
Pour la Birmanie :
За Бирму :
Por Birmania :
Pela Birmânia :

For Burundi :
Pour le Burundi :
За Бурунди :
Por Burundi :
Por Burúndi :

Pascal BUBIRIZA

For the Byelorussian Soviet Socialist Republic :
Pour la République socialiste soviétique de Biélorussie :
За Белорусскую Советскую Социалистическую Республику :
Por la República Socialista Soviética de Bielorrusia :
Pela República Socialista Soviética de Bielo-Rússia :

For Cambodia :
Pour le Cambodge :
За Камбоджу :
Por Camboya :
Por Camboja :

For Cameroon :
Pour le Cameroun :
За Камерун :
Por el Camerún :
Pelos Camarões :

J. KUOH MOKOURI

For Canada :
Pour le Canada :
За Канаду :
Por el Canadá :
Pelo Canadá :

Paul TREMBLAY

Le 16 octobre 1962

For the Central African Republic :
Pour la République centrafricaine :
За Центральноафриканскую Республику :
Por la República Centrafricana :
Pela República Centro-Africana :

M. GALLIN-DOUATHE

Le 16 novembre 1962

For Ceylon :
Pour Ceylan :
За Цейлон :
Por Ceilán :
Pelo Ceilão :

For Chad :
Pour le Tchad :
За Чад :
Por el Chad :
Pelo Tchad :

For Chile :
Pour le Chili :
За Чили :
Por Chile :
Pelo Chile :

D. SCHWEITZER

30 de noviembre de 1962

El Gobierno de Chile participó con sumo interés en las deliberaciones que tuvieron lugar durante la celebración de la Conferencia de las Naciones Unidas sobre el Café, 1962,

Reconoce con satisfacción los esfuerzos de la Organización de las Naciones Unidas tendientes a encontrar solución a los graves problemas que plantean a los países en vías de desarrollo las constantes fluctuaciones de los precios de los productos básicos y, en este caso particular, su decisivo auspicio para que en una Conferencia Internacional los países productores y consumidores de café llegasen a concertar medidas de mutuo beneficio, y

Haciendo notar que si bien Chile no es productor de café y sus características son las de un pequeño consumidor, participó en la Conferencia Internacional del Café en un gesto de solidaridad con los países americanos productores, cuyas economías dependen en porcentajes elevados de sus ventas y de los precios del café en el mercado mundial.

El Gobierno de Chile declara que aprueba y firma el Convenio Internacional del Café, 1962, como una manifestación de amistad y solidaridad con los países americanos productores de café y como expresión de su anhelo para que, dentro del marco de la Organización de las Naciones Unidas y de la cooperación internacional, se encuentre una solución permanente a las dificultades de comercialización de los productos básicos en el mercado mundial.¹

¹ [Translation] The Government of Chile, having taken part with the greatest interest in the discussions which took place during the United Nations Coffee Conference, 1962,

(Continued on p. 368)

¹ [Traduction] Ayant participé avec le plus grand intérêt aux délibérations de la Conférence des Nations Unies sur le café, 1962,

(Suite à la p. 368)

For China :
Pour la Chine :
За Китай :
Por la China :
Pela China :

For Colombia :
Pour la Colombie :
За Колумбию :
Por Colombia :
Pela Colômbia :

Carlos SANZ DE SANTAMARÍA

For the Congo (Brazzaville) :
Pour le Congo (Brazzaville) :
За Конго (Браззавиль) :
Por el Congo (Brazzaville) :
Pelo Congo (Brazzaville) :

(Continued from p. 367)

Recognizing with satisfaction the efforts made by the United Nations to find a solution to the serious problems created for developing countries by constant fluctuations in the prices of primary commodities, and, in this particular case, its decisive action in sponsoring an international conference so that coffee-producing and coffee-consuming countries might agree on measures for their common good, and

Drawing attention to the fact that although Chile is not a coffee producer and although its characteristics are those of a small consumer, it took part in the International Coffee Conference as a gesture of solidarity with the American producing countries, whose economies are dependent to a high degree on their sales of coffee and on world coffee prices,

Hereby declares that it approves and signs the International Coffee Agreement, 1962, as an indication of its friendship and solidarity with the American coffee-producing countries and as an expression of its desire for a permanent solution to be found, within the framework of the United Nations and of international co-operation, to the difficulties of trade in primary commodities on the world market.

No. 6671

(Suite de la p. 367)

Reconnaissant avec satisfaction les efforts que l'Organisation des Nations Unies déploie pour résoudre les graves problèmes que posent aux pays en voie de développement les fluctuations constantes du cours des produits de base et, dans ce cas particulier, le rôle décisif qu'elle a joué pour faire que les pays producteurs de café et les pays consommateurs de café se réunissent en conférence internationale en vue de convenir de mesures d'intérêt commun,

Faisant remarquer que, bien que le Chili ne soit pas producteur de café et ne soit qu'un petit consommateur, il a participé à la Conférence internationale du café par solidarité avec les producteurs américains, dont l'économie dépend à un haut degré de leurs ventes de café et du cours du café sur le marché mondial,

Le Gouvernement chilien déclare qu'il approuve et signe l'Accord international de 1962 sur le café, pour manifester son amitié et sa solidarité aux pays américains producteurs de café et pour montrer combien il désire que, sous l'égide de l'Organisation des Nations Unies et grâce à la coopération internationale, on trouve une solution permanente aux difficultés de la commercialisation des produits de base sur le marché mondial.

For the Congo (Leopoldville) :
Pour le Congo (Léopoldville) :
За Конго (Леопольдвиль) :
Por el Congo (Leopoldville) :
Pelo Congo (Léopoldville) :

P. МБОУО

27 novembre 1962

For Costa Rica :
Pour le Costa Rica :
За Коста-Рику :
Por Costa Rica :
Pela Costa Rica :

F. VOLIO J.

For Cuba :
Pour Cuba :
За Кубу :
Por Cuba :
Por Cuba :

Carlos LECHUGA

30 November 1962

El Gobierno de Cuba practica la colaboración económica internacional basada en la igualdad de derechos y el mutuo respeto entre los países y especialmente los acuerdos dirigidos a procurar la estabilización de los mercados de los productos primarios.

Practicando tal política, Cuba ha sido miembro en todos los acuerdos y convenios sobre el café anteriormente aprobados y tomó parte activa en la Conferencia de las Naciones Unidas sobre el Café que culminó en el Convenio Internacional del Café, 1962, que ahora firma.

Tomando en consideración que el artículo 47 (3) del Convenio hace referencia a que las operaciones de los monopolios oficiales de importación y de los organismos oficiales

de compra se oponen, en mayor o menor medida, al aumento del consumo del café, el Gobierno de Cuba considera necesario declarar que dicha referencia no puede interpretarse como aplicable al monopolio del Comercio Exterior de Cuba, porque ese monopolio es un instrumento eficaz de la política de Cuba de desarrollo de su comercio con todos los países sobre bases de mutuo beneficio y respeto, independientemente de sus regímenes económicos, sociales y políticos y para el desarrollo de su economía nacional, lo cual contribuye directamente al aumento del nivel de vida y del consumo popular, como puede constatarse en Cuba en el caso del café y de otros muchos productos primarios¹.

For Cyprus :

Pour Chypre :

За Кипр :

Por Chipre :

Por Chipre :

¹ [Translation] The Government of Cuba practises international economic collaboration, based on the equality of rights and on mutual respect between countries, and in particular on the agreements which are aimed at stabilizing the markets for primary commodities.

Pursuing, as it does, such a policy, Cuba has been a member of all the agreements and conventions on coffee which have been concluded in the past, and took an active part in the United Nations Coffee Conference that culminated in the International Coffee Agreement, 1962, which it is now signing.

In view of the fact that in article 47 (3) of the Agreement it is stated that operations of Government import monopolies and official purchasing agencies may to a greater or lesser extent hinder the increase in consumption of coffee, the Government of Cuba considers it necessary to declare that that statement cannot be interpreted as applying to the Cuban foreign trade monopoly, because that monopoly is an efficient instrument of Cuban policy for the development of Cuba's trade with every country, regardless of its economic, social and political system, on a basis of mutual advantage and respect, and for the development of Cuba's national economy, which contributes directly to raising the standard of living and increasing popular consumption, as can be verified in Cuba in the case of coffee and many other primary commodities.

¹ [Traduction] Le Gouvernement cubain pratique la coopération économique internationale fondée sur l'égalité de droits et le respect mutuel entre les pays, et applique en particulier les accords destinés à stabiliser le marché des produits primaires.

Conformément à cette politique, Cuba a été partie à tous les accords et conventions adoptés jusqu'ici au sujet du café et a pris une part active à la Conférence des Nations Unies sur le café dont l'aboutissement a été l'Accord international de 1962 sur le café, qu'il signe présentement.

Comme le paragraphe 3 de l'article 47 de l'Accord déclare que les opérations des monopoles gouvernementaux ou des organismes officiels d'achat peuvent entraver, dans des proportions plus ou moins grandes, l'augmentation de la consommation du café, le Gouvernement cubain estime nécessaire de déclarer que ce passage ne peut pas être interprété comme s'appliquant au monopole du commerce extérieur de Cuba, car ce monopole est un instrument efficace de la politique de Cuba, qui est de développer son commerce avec tous les pays sur la base de l'avantage mutuel et du respect mutuel, indépendamment de leur régime économique, social ou politique, et qui est aussi de développer son économie nationale et de contribuer ainsi directement au relèvement du niveau de vie et de la consommation des masses, comme on peut le constater à Cuba dans le cas du café et de beaucoup d'autres produits primaires.

For Czechoslovakia :
Pour la Tchécoslovaquie :
За Чехословакию :
Por Checoeslovaquia :
Pela Tcheco-Eslováquia :

For Dahomey :
Pour le Dahomey :
За Дагомею :
Por el Dahomey :
Pelo Daomé :

For Denmark :
Pour le Danemark :
За Данию :
Por Dinamarca :
Pela Dinamarca :

Subject to ratification¹

A. HESSELLUND-JENSEN

November 29, 1962

For the Dominican Republic :
Pour la République Dominicaine :
За Доминиканскую Республику :
Por la República Dominicana :
Pela República Dominicana :

M. E. DE MOYA

¹ Sous réserve de ratification.

For Ecuador :
Pour l'Équateur :
За Эквадор :
Por el Ecuador :
Pelo Equador :

M. USCOCOVICH

Noviembre 28 de 1962

For El Salvador :
Pour le Salvador :
За Сальвадор :
Por El Salvador :
Por El Salvador :

F. R. LIMA

For Ethiopia :
Pour l'Éthiopie :
За Эфиопию :
Por Etiópía :
Pela Etiópía :

For the Federal Republic of Germany :
Pour la République fédérale d'Allemagne :
За Федеративную Республику Германии :
Por la República Federal de Alemania :
Pela República Federal da Alemanha :

Sigismund Freiherr VON BRAUN

19 November 1962

For the Federation of Malaya :
Pour la Fédération de Malaisie :
За Малайскую Федерацию :
Por la Federación Malaya :
Pela Federação da Malaia :

For the Federation of Rhodesia and Nyasaland :
Pour la Fédération de la Rhodésie et du Nyassaland :
За Федерацию Родезии и Ньясаленда :
Por la Federación de Rhodesia y Nyasalandia :
Pela Federação da Rodésia e Niassalândia :

For Finland :
Pour la Finlande :
За Финляндию :
Por Finlandia :
Pela Finlândia :

For France :
Pour la France :
За Францию :
Por Francia :
Pela França :

R. SEYDOUX

For Gabon :
Pour le Gabon :
За Габон :
Por el Gabón :
Pelo Gabão :

Jean-Marie NYOUNDOU
Le 12 octobre 1962

For Ghana :
Pour le Ghana :
За Гану :
Por Ghana :
Por Gana :

For Greece :
Pour la Grèce :
За Грецию :
Por Grecia :
Pela Grécia :

For Guatemala :
Pour le Guatemala :
За Гватемалу :
Por Guatemala :
Pela Guatemala :

Roberto ALEJOS

For Guinea :
Pour la Guinée :
За ГВИНЕЮ :
Por Guinea :
Pela Guiné :

For Haïti :
Pour Haïti :
За Гаити :
Por Haïti :
Pelo Haiti :

Carlet AUGUSTE

For Honduras :
Pour le Honduras :
За Гондурас :
Por Honduras :
Por Honduras :

G. CÁCERES-P.

For Hungary :
Pour la Hongrie :
За Венгрию :
Por Hungría :
Pela Hungria :

For Iceland :
Pour l'Islande :
За Исландию :
Por Islandia :
Pela Islândia :

For India :
Pour l'Inde :
За Индию :
Por la India :
Pela India :

S. K. Roy

29 November 1962

For Indonesia :
Pour l'Indonésie :
За Индонезию :
Por Indonesia :
Pela Indonésia :

L. N. PALAR

21 November 1962

For Iran :
Pour l'Iran :
За Иран :
Por Irán :
Pelo Irão :

For Iraq :
Pour l'Irak :
За Ирак :
Por Irak :
Pelo Iraque :

For Ireland :
Pour l'Irlande :
За Ирландию :
Por Irlanda :
Pela Irlanda :

For Israel :
Pour Israël :
За Израиль :
Por Israel :
Por Israel :

For Italy :
Pour l'Italie :
За Италию :
Por Italia :
Pela Itália :

Giuseppe BRUSASCA

For the Ivory Coast :
Pour la Côte-d'Ivoire :
За Берег Слоновой Кости :
Por la Costa de Marfil :
Pela Costa do Marfim :

Konan BÉDIE

24 octobre 1962

For Jamaica :
Pour la Jamaïque :
За Ямайку :
Por Jamaica :
Pela Jamaica :

For Japan :
Pour le Japon :
За Японию :
Por el Japón :
Pelo Japão :

Ad referendum

Katsuo OKAZAKI

For Jordan :
Pour la Jordanie :
За Иорданию :
Por Jordania :
Pela Jordânia :

For Kuwait :
Pour le Koweït :
За Кувейт :
Por Kuwait :
Pelo Kuwait :

For Laos :
Pour le Laos :
За Лаос :
Por Laos :
Por Laus :

For Lebanon :
Pour le Liban :
За Ливан :
Por el Líbano :
Pelo Líbano :

Ad referendum

Georges НАКИМ

12 October 1962

For Liberia :
Pour le Libéria :
За Либерию :
Por Liberia :
Pela Libéria :

For Libya :
Pour la Libye :
За Ливию :
Por Libia :
Pela Líbia :

For Luxembourg :
Pour le Luxembourg :
За Люксембург :
Por Luxemburgo :
Pelo Luxemburgo :

M. STEINMETZ

20 novembre 1962

For Madagascar :
Pour Madagascar :
За Мадагаскар :
Por Madagascar :
Por Madagascar :

L. RAKOTOMALALA

For Mali :
Pour le Mali :
За Мали :
Por Málí :
Por Málí :

For Mauritania :
Pour la Mauritanie :
За Мавританию :
Por Mauritania :
Pela Mauritania :

For Mexico :
Pour le Mexique :
За Мексику :
Por México :
Pelo México :

Ad referendum

M. A. CORDERA Jr.

For Mongolia :
Pour la Mongolie :
За Монголию :
Por Mongolia :
Pela Mongólia :

For Morocco :
Pour le Maroc :
За Марокко :
Por Marruecos :
Pelo Marrocos :

For Nepal :
Pour le Népal :
За Непал :
Por Nepal :
Pelo Nepal :

For the Netherlands :
Pour les Pays-Bas :
За Нидерланды :
Por los Países Bajos :
Pelos Países-Baixos :

C. W. A. SCHURMANN
November 30, 1962

For New Zealand :
Pour la Nouvelle-Zélande :
За Новую Зеландию :
Por Nueva Zelandia :
Pela Nova Zelândia :

F. H. CORNER
29 November 1962

For Nicaragua :
Pour le Nicaragua :
За Никарагуа :
Por Nicaragua :
Por Nicarágua :

Ad referendum
J. M. CASTILLO
Octubre 29, 1962

For the Niger :
Pour le Niger :
За Нигер :
Por el Níger :
Pelo Níger :

For Nigeria :
Pour la Nigéria :
За Нигерию :
Por Nigeria :
Pela Nigéria :

S. O. ADEBO

29th November, 1962

For Norway :
Pour la Norvège :
За Норвегию :
Por Noruega :
Pela Noruega :

Sivert A. NIELSEN

30 November 1962

For Pakistan :
Pour le Pakistan :
За Пакистан :
Por el Pakistán :
Pelo Paquistão :

For Panama :
Pour le Panama :
За Панаму :
Por Panamá :
Pelo Panamá :

Con anexo adjunto

J. M. SÁNCHEZ B.

8 de noviembre de 1962

En vista de que la Zona libre de Colón se considera fuera del territorio aduanero de la República, al firmar el Convenio Internacional del Café dejo constancia que los cafés que pasan en tránsito por la Zona libre de Colón, la República de Panamá los considera como cafés en tránsito internacional por dicha zona y que por consiguiente no pueden ser considerados como cafés importados a la República y reexportados de ella, sino únicamente cafés en tránsito procedentes de países productores a cuya cuota de exportación deben ser imputados, y con destino a países consumidores a cuya cuota de importación deben ser igualmente imputados¹.

For Paraguay :
Pour le Paraguay :
За Паргвай :
Por el Paraguay :
Pelo Paraguai :

¹ [Translation] With annexed declaration :

In view of the fact that the Free Zone of Colón is considered to be outside the customs territory of the Republic, I hereby place on record, in signing the International Coffee Agreement, that coffee passing in transit through the Free Zone of Colón is regarded by the Republic of Panama as coffee in international transit through the said zone and that consequently it cannot be regarded as coffee imported into or re-exported from the Republic, but solely as coffee in transit proceeding from the producing country, to whose export quota it should be charged, and bound for the consuming country, to whose import quota it should be charged.

¹ [Traduction] Avec la déclaration ci-jointe :

La Zone libre de Colón étant considérée comme en dehors du territoire douanier de la République, j'ai l'honneur de déclarer, en signant l'Accord international sur le café, que la République du Panama considère que le café qui est en transit dans la Zone libre de Colón est en transit international dans cette zone et que, par conséquent, ce café ne peut pas être considéré comme étant importé dans la République et réexporté de la République, mais qu'il ne peut être considéré que comme un produit en transit, qui vient de pays producteurs sur le contingent d'exportation desquels il doit être imputé, et va à des consommateurs sur le contingent d'importation desquels il doit être également imputé.

For Peru :
Pour le Pérou :
За Перу :
Por el Perú :
Pelo Peru :

Luis Edgardo LLOSA

For the Philippines :
Pour les Philippines :
За Филиппины :
Por Filipinas :
Pelas Filipinas :

For Poland :
Pour la Pologne :
За Польшу :
Por Polonia :
Pela Polónia :

For Portugal :
Pour le Portugal :
За Португалию :
Por Portugal :
Por Portugal :

Vasco Vieira GARIN
29th November 1962

For the Republic of Korea :
Pour la République de Corée :
За Корейскую Республику :
Por la República de Corea :
Pela República da Coréia :

For the Republic of Viet-Nam :
Pour la République du Viet-Nam :
За Республику Вьетнам :
Por la República de Viet-Nam :
Pela República do Vietnam :

For Romania :
Pour la Roumanie :
За Румынию :
Por Rumania :
Pela Rumânia :

For Rwanda :
Pour le Rwanda :
За Руанду :
Por Rwanda :
Por Ruanda :

Martin UZAMUGURA

2 octobre 1962

For Saudi Arabia :
Pour l'Arabie Saoudite :
За Саудовскую Аравию :
Por Arabia Saudita :
Pela Arábia Saudita :

For Senegal :
Pour le Sénégal :
За Сенегал :
Por el Senegal :
Pelo Senegal :

For Sierra Leone :
Pour le Sierra Leone :
За Сьерра-Леоне :
Por Sierra Leona :
Por Serra Leoa :

Gershon B. O. COLLIER

30th November, 1962

For Somalia :
Pour la Somalie :
За Сомали :
Por Somalia :
Pela Somália :

For South Africa :
Pour l'Afrique du Sud :
За Южную Африку :
Por Sudáfrica :
Pela Africa do Sul :

For Spain :
Pour l'Espagne :
За Испанию :
Por España :
Pela Espanha :

José F. de LEQUERICA

For the Sudan :
Pour le Soudan :
За Судан :
Por el Sudán :
Pelo Sudão :

For Sweden :
Pour la Suède :
За Швецию :
Por Suecia :
Pela Suécia :

Agda RÖSSEL

October 5, 1962

For Switzerland :
Pour la Suisse :
За Швейцарию :
Por Suíza :
Pela Suíça :

Ernest A. THALMANN

30 novembre 1962

For Syria :
Pour la Syrie :
За Сирию :
Por Siria :
Pela Síria :

For Tanganyika :
Pour le Tanganyika :
За Танганьѝку :
Por Tanganyika :
Por Tanganica :

A. Z. Nsilo SWAI

For Thailand :
Pour la Thaïlande :
За Таиланд :
Por Tailandia :
Pela Tailândia :

For Togo :
Pour le Togo :
За Того :
Por el Togo :
Pelo Togo :

For Trinidad and Tobago :
Pour la Trinité et Tobago :
За Тринидад и Тобаго :
Por Trinidad y Tobago :
Por Trinidad e Tobago :

Ellis CLARKE

30th November, 1962

For Tunisia :
Pour la Tunisie :
За Тунис:
Por Túnez :
Pela Tunfsia :

For Turkey :
Pour la Turquie :
За Турцию:
Por Turquia :
Pela Turquia :

For Uganda :
Pour l'Ouganda :
За Уганду:
Por Uganda :
Por Uganda :

Apollo K. KIRONDE

21st November 1962

For the Ukrainian Soviet Socialist Republic :
Pour la République socialiste soviétique d'Ukraine :
За Украинскую Советскую Социалистическую Республику:
Por la República Socialista Soviética de Ucrania :
Pela República Socialista Soviética da Ucrânia :

For the Union of Soviet Socialist Republics :
Pour l'Union des Républiques socialistes soviétiques :
За Союз Советских Социалистических Республик :
Por la Unión de Repúblicas Socialistas Soviéticas :
Pelo União das Repúblicas Socialistas Soviéticas :

А. ДОБРЫНИН

С прилагаемой декларацией.

23/XI 62

Правительство Союза Советских Социалистических Республик, желая содействовать расширению и укреплению экономического сотрудничества между странами на базе равноправия и взаимной выгоды, поддерживает международные мероприятия, направленные на стабилизацию рынков сырьевых и продовольственных товаров. Такая политика отвечает интересам всех стран, особенно слаборазвитых в экономическом отношении, поскольку экономика этих стран в значительной степени зависит от состояния рынков сырьевых и продовольственных товаров.

Учитывая, что международное соглашение по кофе является единственным международным инструментом, имеющим своей целью стабилизацию рынка кофе и решение других проблем в области кофе, Правительство Союза Советских Социалистических Республик, желая содействовать достижению этой цели, подписало указанное соглашение.

Ввиду того, что в статье 47 (3) Соглашения содержится ссылка на то, что деятельность правительственных импортных монополий и официальных закупочных агентств в большей или меньшей степени препятствует увеличению потребления кофе, Правительство Союза Советских Социалистических Республик считает необходимым заявить, что указанная ссылка не может толковаться как распространяющаяся на монополию внешней торговли СССР.

Внешняя торговля СССР ведется на основе государственной монополии, которая закреплена в Конституции СССР и является органическим следствием и неотъемлемой частью социально-экономического строя СССР.

Монополия внешней торговли имеет своей целью содействие экономическому развитию страны,

Как подтверждает почти сорокапятилетняя история советской внешней торговли, монополия внешней торговли СССР обеспечивает всестороннее развитие торговли со всеми странами, независимо от их общественного строя и уровня развития. Достаточно сказать, что СССР ведет торговлю более чем с 80 странами и его внешне-торговый оборот в 1961 г. (в сопоставимых ценах) возрос почти в два раза по сравнению с 1955 г. и превысил уровень 1938 г. почти в 10 раз. Монополия внешней торговли не препятствует, а, наоборот, содействует развитию внешней торговли.

Искажение сущности монополии внешней торговли СССР и ее целей не может ни к чему привести и является попыткой дезинформации общественных и деловых кругов о сущности экономических связей СССР.

Правительство Союза Советских Социалистических Республик просит Секретариат Организации Объединенных Наций распространить настоящее Заявление правительствам стран, принявшим участие в Конференции ООН по кофе¹.

¹ [Translation] With annexed declaration :

The Government of the Union of Soviet Socialist Republics, desirous of promoting the expansion and strengthening of economic co-operation among countries on the basis of equality and mutual benefit, upholds international measures aimed at stabilizing the markets for raw materials and foodstuffs. Such a policy meets the interests of all countries, especially the economically under-developed countries, for the economy of the latter is dependent to a substantial degree on conditions in the markets for raw materials and foodstuffs.

Whereas the International Coffee Agreement is the only international instrument aimed at stabilizing the coffee market and solving other coffee problems, the Government of the Union of Soviet Socialist Republics, desirous of facilitating the achievement of this aim, has signed the aforesaid Agreement.

In view of the fact that article 47 (3) of the Agreement contains a reference to the effect that operations of Government import monopolies and official purchasing agencies to a greater or lesser extent hinder the increase in consumption of coffee, the Government of the Union of Soviet Socialist Republics believes it necessary to state that the above-mentioned reference cannot be interpreted as applicable to the foreign-trade monopoly of the USSR.

(Continued on p. 392)

¹ [Traduction] Avec la déclaration ci-jointe :

Le Gouvernement de l'Union des Républiques socialistes soviétiques, désireux d'aider à étendre et à renforcer la coopération économique entre les pays sur la base de l'égalité des droits et de l'avantage mutuel, appuie les mesures internationales destinées à stabiliser le marché des matières premières et des denrées alimentaires. Une telle politique sert les intérêts de tous les pays, en particulier ceux des pays économiquement sous-développés, dont l'économie dépend dans une large mesure de la situation du marché des matières premières et des denrées alimentaires.

L'Accord international sur le café étant le seul instrument international qui ait pour but de stabiliser le marché du café et de régler d'autres problèmes liés au café, le Gouvernement de l'Union des Républiques socialistes soviétiques, souhaitant contribuer à la réalisation de cet objectif, a signé cet accord.

Comme le paragraphe 3 de l'article 47 de l'Accord déclare que les opérations des monopoles gouvernementaux ou des organismes officiels d'achat peuvent entraver, dans des proportions plus ou moins grandes, l'augmentation de la consommation du café, le Gouvernement de l'Union des Républiques socialistes soviétiques estime nécessaire de déclarer que ce passage ne peut être interprété comme s'appliquant au monopole du commerce extérieur de l'URSS.

(Suite à la p. 392)

For the United Arab Republic :
 Pour la République arabe unie :
 За Объединенную Арабскую Республику :
 Por la República Árabe Unida :
 Pela República Árabe Unida :

For the United Kingdom of Great Britain and Northern Ireland :
 Pour le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :
 За Соединенное Королевство Великобритании и Северной Ирландии :
 Por el Reino Unido de Gran Bretaña e Irlanda del Norte :
 Pelo Reino Unido da Grã-Bretanha e Irlanda do Norte :

Patrick DEAN

For the United States of America :
 Pour les États-Unis d'Amérique :
 За Соединенные Штаты Америки :
 Por los Estados Unidos de América :
 Pelos Estados Unidos da América :

W. Michael BLUMENTHAL

(Continued from p. 391)

Soviet foreign trade is conducted on the basis of state monopoly, which has been fixed in the Constitution of the USSR and which is an organic consequence and an integral part of the socio-economic system of the USSR.

The foreign-trade monopoly is aimed at promoting the economic development of the country. As the history of nearly forty-five years of Soviet foreign trade confirms, the USSR foreign-trade monopoly ensures the comprehensive development of trade with all countries, irrespective of their social systems and levels of development. Suffice it to say that the USSR is trading with more than eighty countries and the volume of Soviet foreign trade in 1961 (in comparable prices) almost doubled as compared with 1955 and exceeded the 1938 level almost ten times. The foreign-trade monopoly, far from hindering, actually promotes the development of foreign trade.

Distorting the nature of the Soviet foreign-trade monopoly and its goals can lead nowhere and is an attempt to misinform the public and business circles with regard to the nature of the economic ties of the USSR.

(Suite de la p. 391)

Le commerce extérieur de l'URSS se fait sous le régime du monopole d'État, institué par la Constitution de l'URSS et qui est une conséquence organique du système social et économique de l'URSS et en fait partie intégrante.

Le monopole du commerce extérieur a pour but d'avancer le développement économique du pays. L'histoire du commerce extérieur de l'Union soviétique, longue de près de 45 ans, confirme que le monopole du commerce extérieur de l'URSS assure le développement harmonieux de ses échanges extérieurs avec tous les pays, indépendamment de leur système social et de leur niveau de développement. Il suffit d'indiquer que l'URSS entretient des relations commerciales avec plus de 80 pays et qu'en 1961 le volume de ses échanges avec l'étranger (en prix comparables) avait presque doublé depuis 1955 et était près de 10 fois celui de 1938. Loin d'entraver le développement du commerce extérieur, le monopole du commerce extérieur aide au contraire à l'avancer.

Il est inutile d'essayer de travestir le caractère et les buts du monopole du commerce extérieur de l'URSS : c'est chercher à induire en erreur les milieux officiels et les milieux d'affaires sur le caractère des relations économiques de l'URSS.

For the Upper Volta :
Pour la Haute-Volta :
За Верхнюю Вольту :
Por el Alto Volta :
Pelo Alto Volta :

For Uruguay :
Pour l'Uruguay :
За Уругвай :
Por el Uruguay :
Pelo Uruguai :

For Venezuela :
Pour le Venezuela :
За Венесуэлу :
Por Venezuela :
Pela Venezuela :

Ad referendum

Mauricio BÁEZ

For Yemen :
Pour le Yémen :
За Йемен :
Por el Yemen :
Pelo Iémen :

For Yugoslavia :
Pour la Yougoslavie :
За Югославию :
Por Yugooslavia :
Pela Iugoslávia :

ANNEXES TO THE INTERNATIONAL COFFEE AGREEMENT, 1962

ANNEX A

BASIC EXPORT QUOTAS

(60-kilogramme bags)

Brazil	18,000,000	Gabon	18,000
Colombia	6,011,280	Ivory Coast	2,324,278
Costa Rica	950,000	Malagasy Republic	828,828
Cuba	200,000	Togo	170,000
Dominican Republic ^a	425,000	Kenya	516,835
Ecuador	552,000	Uganda	1,887,737
El Salvador	1,429,500	Tanganyika	435,458
Guatemala	1,344,500	Portugal	2,188,648
Haiti ^a	420,000	Congo (Leopoldville) ^b	700,000
Honduras	285,000	Ethiopia	850,000
Mexico	1,509,000	India	360,000
Nicaragua	419,100	Indonesia	1,176,000
Panama	26,000	Nigeria	18,000
Peru	580,000	Rwanda and Burundi ^b	340,000
Venezuela	475,000	Sierra Leone	65,000
Cameroun	762,795	Trinidad	44,000
Central African Republic	150,000	Yemen	77,000
Congo (Brazzaville)	11,000		
Dahomey	37,224		
		GRAND TOTAL	45,587,183

^a The Republic of Haiti and the Dominican Republic shall be permitted to export 20 per cent more than their respective adjusted basic quotas in the coffee year 1963-64. In no event, however, shall such increases be taken into account for the purpose of calculating the distribution of votes. In the review of the Agreement, provided for in Article 72, the two-year production cycle in those countries shall be given special consideration.

^b In the first coffee year, the Republic of the Congo (Leopoldville), after presentation to the Council of acceptable evidence of an exportable production larger than 700,000 bags, shall be authorized by the Council to export up to 900,000 bags. In the second and third coffee years it is permitted to increase its coffee exports by an amount not to exceed 20 per cent over those for the previous year. After presentation to the Council of acceptable evidence of an exportable production larger than 340,000 bags, Rwanda and Burundi may be authorized by the Council to export a combined total of up to 450,000 bags in the first coffee year, 500,000 bags in the second coffee year and 565,000 bags in the third coffee year. In no event, however, shall the increases allowed those countries in the first three years be taken into account for the purpose of calculating the distribution of votes.

ANNEXES À L'ACCORD INTERNATIONAL DE 1962 SUR LE CAFÉ

ANNEXE A

CONTINGENTS DE BASE

(Sacs de 60 kg)

Brésil	18 000 000	Gabon	18 000
Colombie	6 011 280	Côte-d'Ivoire	2 324 278
Costa Rica	950 000	Madagascar	828 828
Cuba	200 000	Togo	170 000
République Dominicaine ^a	425 000	Kenya	516 835
Équateur	552 000	Ouganda	1 887 737
Salvador	1 429 500	Tanganyika	435 458
Guatemala	1 344 500	Portugal	2 188 648
Haiti ^a	420 000	Congo (Léopoldville) ^b	700 000
Honduras	285 000	Éthiopie	850 000
Mexique	1 509 000	Inde	360 000
Nicaragua	419 100	Indonésie	1 176 000
Panama	26 000	Nigéria	18 000
Pérou	580 000	Rwanda et Burundi ^b	340 000
Venezuela	475 000	Sierra Leone	65 000
Cameroun	762 795	Trinidad	44 000
République centrafricaine	150 000	Yémen	77 000
Congo (Brazzaville)	11 000		
Dahomey	37 224		
		TOTAL GÉNÉRAL	45 587 183

^a Pendant l'année caféière 1963/64, la République haïtienne et la République Dominicaine seront autorisées à exporter 20 p. 100 de plus que leur contingent de base après ajustement. Mais en aucun cas ces majorations n'entreront en ligne de compte pour le calcul du nombre de leurs voix. Lors de la revision de l'Accord que prévoit l'Article 72, le cycle bisannuel de production de ces deux pays retiendra tout particulièrement l'attention.

^b Si la République du Congo (Léopoldville) prouve à la satisfaction du Conseil que sa production exportable de la première année caféière est supérieure à 700 000 sacs, le Conseil l'autorisera à exporter jusqu'à 900 000 sacs de café. Pendant la deuxième et la troisième année caféière, elle pourra augmenter ses exportations de café d'au maximum 20 p. 100 de la quantité exportée l'année précédente. Si le Rwanda et le Burundi prouvent à la satisfaction du Conseil que les quantités exportables qu'ils produisent sont supérieures à 340 000 sacs, le Conseil peut les autoriser à exporter ensemble jusqu'à 450 000 sacs pendant la première année caféière, 500 000 pendant la deuxième et 565 000 pendant la troisième. Mais en aucun cas les majorations accordées à ces pays pendant les trois premières années caféières n'entreront en ligne de compte pour le calcul du nombre de leurs voix.

ANNEX B

NON-QUOTA COUNTRIES OF DESTINATION, REFERRED TO IN ARTICLE 40, CHAPTER VII

The geographical areas below are non-quota countries for purposes of this Agreement :

Bahrein	Poland
Basutoland	Qatar
Bechuanaland	Republic of Korea
Ceylon	North Korea
China (Taiwan)	Republic of Viet-Nam
China (mainland)	North Viet-Nam
Federation of Rhodesia and Nyasaland	Romania
Hungary	Saudi Arabia
Iran	Somalia
Iraq	South West Africa
Japan	Sudan
Jordan	Swaziland
Kuwait	Thailand
Muscat and Oman	Republic of South Africa
Oman	Union of Soviet Socialist Republics
Philippines	

ANNEX C

CERTIFICATE OF ORIGIN

This certificate is made pursuant to the International Coffee Agreement. A copy of this certificate must be submitted with export documents and will be required for export (and import) clearance.

No. Member
 (to be cited in any future correspondence) (producing country)

I hereby certify that the green, soluble, roasted, semi-roasted or other coffee described below has been produced in (producing country).
 per S. S. : or other carrier
 from : (name of port or other point of embarkation)
 to : (name of port or country of final destination)
 via :
 on or about : (date)

ANNEXE B

DESTINATAIRES ÉVENTUELS DES EXPORTATIONS HORS CONTINGENT VISÉES À L'ARTICLE 40
(CHAPITRE VII)

Aux fins du présent Accord, les pays dont la liste suit sont ceux qui peuvent recevoir des exportations hors contingent.

Arabie Saoudite	Mascate et Oman
Bahreïn	Oman
Bassoutoland	Philippines
Betchouanaland	Pologne
Ceylan	République de Corée
Chine (Taïwan)	République sud-africaine
Chine continentale	République du Viet-Nam
Corée du Nord	Roumanie
Fédération des Rhodésies et du Nyassaland	Somalie
Hongrie	Souaziland
Irak	Soudan
Iran	Sud-Ouest africain
Japon	Thaïlande
Jordanie	Union des Républiques socialistes sovié-
Katar	tiques
Koweït	Viet-Nam du Nord

ANNEXE C

CERTIFICAT D'ORIGINE

Le présent certificat répond aux exigences de l'Accord international sur le café. Un exemplaire de ce certificat doit être joint aux documents d'exportation; il sera exigé à l'exportation (et à l'importation).

N° Membre :
(à rappeler dans la correspondance) (pays producteur)

Le soussigné certifie que le café vert, soluble, torréfié, semi-torréfié ou autre décrit ci-dessous est un produit d (nom du pays).

Transporteur (navire ou autre moyen de transport)

Départ (nom du port ou autre point d'embarquement)

Destination (nom du port ou pays de dernière destination)

Via

Le ou aux environs du (date)

Shipping Marks or other identification	Quantity (number of units)	Total Weight		Observations
		Kg.	lbs.	
Green		Gross	Gross	
		Net	Net	
Roasted or Soluble		Gross	Gross	
		Net	Net	
Other (specify)				
Date		Signature		
		(Certifying Officer)		
			
		(Certifying Agency)		

ANNEX D

LIST OF EXPORTS AND IMPORTS IN 1961

I. EXPORTS

(thousands of 60-kilogramme bags)

Country	Bags	Per cent	Country	Bags	Per cent
Bolivia	^a	0.0	Jamaica	^a	0.0
Brazil	16,971	39.2	Liberia	41	0.1
Burundi and Rwanda	397	0.9	Madagascar	651	1.5
Cameroon	591	1.4	Mauritania	^a	0.0
Central African Republic	121	0.3	Mexico	1,483	3.5
Colombia	5,651	13.1	Nicaragua	349	0.8
Congo (Brazzaville)	^a	0.0	Nigeria	^a	0.0
Congo (Leopoldville)	499	1.2	Panama	^a	0.0
Costa Rica	835	1.9	Paraguay	25	0.1
Cuba	85	0.2	Peru	567	1.3
Dahomey	40	0.1	Portugal	1,976	4.5
Dominican Republic	327	0.8	Rwanda (see Burundi)		
Ecuador	381	0.9	Sierra Leone	85	0.2
El Salvador	1,430	3.3	Tanganyika	438	1.0
Ethiopia	950	2.2	Togo	171	0.4
Gabon	^a	0.0	Trinidad and Tobago	38	0.1
Gbana	28	0.1	United Kingdom (Kenya)	536	1.2
Guatemala	1,255	2.9	United Kingdom (Uganda)	1,806	4.2
Guinea	200	0.5	Upper Volta	^a	0.0
Haiti	348	0.8	Venezuela	406	0.9
Honduras	210	0.5	Yemen	80	0.2
India	539	1.2			
Indonesia	1,091	2.5			
Ivory Coast	2,618	6.0			
			TOTAL	43,219	100.0

^a Less than 22,000 bags.

Marques d'expédition ou autre signe d'identité	Quantité (nombre de colis)	Poids total		Observations
		(kg)	(lbs)	
		Brut	Brut	
		
Café vert		Net	Net	
		
		Brut	Brut	
		
Torréfié ou soluble		Net	Net	
		
Divers (préciser)				
Date		Signature		
			(Fonctionnaire responsable)	
			
			(Organisme certifiant)	

ANNEXE D

LISTE DES EXPORTATIONS ET DES IMPORTATIONS DE 1961

I. EXPORTATIONS

(en milliers de sacs de 60 kg)

Pays	Sacs	Pourcentage	Pays	Sacs	Pourcentage
Bolivie	^a	0,0	Mauritanie	^a	0,0
Brésil	16 971	39,2	Mexique	1 483	3,5
Burundi et Rwanda	397	0,9	Nicaragua	349	0,8
Cameroun	591	1,4	Nigéria	^a	0,0
Colombie	5 651	13,1	Panama	^a	0,0
Congo (Brazzaville)	^a	0,0	Paraguay	25	0,1
Congo (Léopoldville)	499	1,2	Pérou	567	1,3
Costa Rica	835	1,9	Portugal	1 976	4,5
Côte-d'Ivoire	2 618	6,0	République		
Cuba	85	0,2	centrafricaine	121	0,3
Dahomey	40	0,1	République		
Équateur	381	0,9	Dominicaine	327	0,8
Éthiopie	950	2,2	Royaume-Uni (Kenya)	536	1,2
Gabon	^a	0,0	Royaume-Uni		
Ghana	28	0,1	(Ouganda)	1 806	4,2
Guatemala	1 255	2,9	Rwanda (voir Burundi)		
Guinée	200	0,5	Salvador	1 430	3,3
Haïti	348	0,8	Sierra Leone	85	0,2
Haute-Volta	^a	0,0	Tanganyika	438	1,0
Honduras	210	0,5	Trinidad et Tobago	38	0,1
Inde	539	1,2	Togo	171	0,4
Indonésie	1 091	2,5	Venezuela	406	0,9
Jamaïque	^a	0,0	Yémen	80	0,2
Libéria	41	0,1	TOTAL DES EXPORTATIONS	43 219	100,0
Madagascar	651	1,5			

^a Moins de 22 000 sacs.

II. IMPORTS

(thousands of 60-kilogramme bags)

Country	Bags	Per cent	Country	Bags	Per cent
Afghanistan	a	0.0	Luxembourg (included in Belgium)		
Albania	a	0.0	Mali	a	0.0
Argentina	574	1.3	Mongolia	a	0.0
Australia	156	0.4	Morocco	129	0.3
Austria	218	0.5	Nepal	a	0.0
Belgium	1,036	2.4	Netherlands	1,147	2.6
Bulgaria	60	0.1	New Zealand	35	0.1
Burma	a	0.0	Niger	a	0.0
Byelorussian SSR (included in USSR)			Norway	450	1.0
Cambodia	a	0.0	Pakistan	a	0.0
Canada	1,119	2.6	Philippines	a	0.0
Ceylon	a	0.0	Poland	89	0.2
Chad	a	0.0	Republic of Korea	a	0.0
Chile	113	0.3	Republic of Viet-Nam	a	0.0
China	a	0.0	Romania	a	0.0
Cyprus	a	0.0	Saudi Arabia	a	0.0
Czechoslovakia	175	0.4	Senegal	a	0.0
Denmark	727	1.7	Somalia	a	0.0
Federal Republic of Germany	3,540	8.1	South Africa	185	0.4
Federation of Malaya	109	0.2	Spain	300	0.7
Federation of Rhodesia and Nyasaland	a	0.0	Sudan	154	0.3
Finland	638	1.5	Sweden	1,295	3.0
France	3,882	8.9	Switzerland	541	1.2
Greece	132	0.3	Syria	31	0.1
Hungary	39	0.1	Thailand	83	0.2
Iceland	29	0.1	Tunisia	48	0.1
Iran	a	0.0	Turkey	36	0.1
Iraq	a	0.0	Ukrainian SSR (included in USSR)		
Ireland	a	0.0	Union of Soviet Socialist Republics	371	0.9
Israel	74	0.2	United Arab Republic	70	0.2
Italy	1,753	4.0	United Kingdom	978	2.3
Japan	244	0.6	United States	22,464	51.7
Jordan	23	0.1	Uruguay	45	0.1
Kuwait	a	0.0	Yugoslavia	143	0.3
Laos	a	0.0			
Lebanon	158	0.4			
Libya	a	0.0			
			TOTAL	43,393	100.0

* Less than 22,000 bags.

II. IMPORTATIONS

(en milliers de sacs de 60 kg)

<i>Pays</i>	<i>Sacs</i>	<i>Pourcentage</i>	<i>Pays</i>	<i>Sacs</i>	<i>Pourcentage</i>
Afghanistan	^a	0,0	Libye	^a	0,0
Albanie	^a	0,0	Luxembourg (compris dans Belgique)		
Allemagne (République fédérale d')	3 540	8,1	Mali	^a	0,0
Arabie Saoudite	^a	0,0	Maroc	129	0,3
Argentine	574	1,3	Mongolie	^a	0,0
Australie	156	0,4	Népal	^a	0,0
Autriche	218	0,5	Niger	^a	0,0
Belgique	1 036	2,4	Norvège	450	1,0
Biélorussie (RSS de) [compris dans URSS]			Nouvelle-Zélande	35	0,1
Birmanie	^a	0,0	Pakistan	^a	0,0
Bulgarie	60	0,1	Pays-Bas	1 147	2,6
Cambodge	^a	0,0	Philippines	^a	0,0
Canada	1 119	2,6	Pologne	89	0,2
Ceylan	^a	0,0	République arabe unie	70	0,2
Chili	113	0,3	République de Corée	^a	0,0
Chine	^a	0,0	République du Viet- Nam	^a	0,0
Chypre	^a	0,0	République sud-afri- caine	185	0,4
Danemark	727	1,7	Roumanie	^a	0,0
Espagne	300	0,7	Royaume-Uni	978	2,3
États-Unis d'Amérique	22 464	51,7	Sénégal	^a	0,0
Fédération de Malaisie	109	0,2	Somalie	^a	0,0
Fédération des Rhodésies et du Nyassaland	^a	0,0	Soudan	154	0,3
Finlande	638	1,5	Suède	1 295	3,0
France	3 882	8,9	Suisse	541	1,2
Grèce	132	0,3	Syrie	31	0,1
Hongrie	39	0,1	Tchad	^a	0,0
Irak	^a	0,0	Tchécoslovaquie	175	0,4
Iran	^a	0,0	Thaïlande	83	0,2
Irlande	^a	0,0	Tunisie	48	0,1
Islande	29	0,1	Turquie	36	0,1
Israël	74	0,2	Ukraine (RSS d') [com- pris dans URSS]		
Italie	1 753	4,0	Union des Républiques socialistes soviétiques	371	0,9
Japon	244	0,6	Uruguay	45	0,1
Jordanie	23	0,1	Yougoslavie	143	0,3
Koweït	^a	0,0			
Laos	^a	0,0			
Liban	158	0,4			
			TOTAL DES IMPORTATIONS	43 393	100,0

^a Moins de 22 000 sacs.

[RUSSIAN TEXT — TEXTE RUSSE]

ПРИЛОЖЕНИЯ К МЕЖДУНАРОДНОМУ СОГЛАШЕНИЮ 1962 ГОДА
ПО КОФЕ

П Р И Л О Ж Е Н И Е А

ОСНОВНЫЕ ЭКСПОРТНЫЕ КВОТЫ

(В шестидесятикилограммовых мешках)

Бразилия	18 000 000	Конго (Браззавиль)	11 000
Колумбия	6 011 280	Мальгашская Республика	828 828
Венесуэла	475 000	Того	170 000
Гаити ^а	420 000	Центральноафрикайская	
Гватемала	1 344 500	Республика	150 000
Гондурас	285 000	Кения	516 835
Доминиканская		Танганьика	435 458
Республика ^а	425 000	Уганда	1 887 737
Коста-Рика	950 000	Португалия	2 188 648
Куба	200 000	Индия	360 000
Мексика	1 509 000	Индонезия	1 176 000
Никарагуа	419 100	Йемен	77 000
Панама	26 000	Конго (Леопольдвиль) ^б	700 000
Перу	580 000	Нигерия	18 000
Сальвадор	1 429 500	Руанда-Бурунди ^б	340 000
Эквадор	552 000	Сьерра-Леоне	65 000
Берег Слоновой Кости	2 324 278	Тринидад	44 000
Габон	18 000	Эфиопия	850 000
Дагомея	37 224		
Камерун	762 795		
		ОБЩИЙ ИТОГ	45 587 183

^а Республике Гаити и Доминиканской Республике будет разрешено увеличить экспорт на 20 процентов сверх своих соответствующих выправленных основных квот в 1963/1964 кофейном году. Однако это увеличение ни в коем случае не должно приниматься в расчет при распределении голосов. При нерасчете Соглашения, предусмотренном в статье 72, будет уделено особое внимание двухгодичному производственному циклу в этих странах.

^б В первом кофейном году Республике Конго (Леопольдвиль), после представления в Совет приемлемых доказательств наличия годной для экспорта продукции в размере более 700 000 мешков, Советом будет разрешено экспортировать до 900 000 мешков. Во втором и третьем кофейных годах ей разрешается увеличить свой экспорт кофе не более чем на 20 процентов экспорта кофе за предыдущий год. После представления в Совет приемлемых доказательств наличия пригодной к экспорту продукции в размере более 340 000 мешков, Руанда-Бурунди может быть разрешено Советом экспортировать в общей сложности до 450 000 мешков в первом кофейном году, до 500 000 мешков — во втором кофейном году и до 565 000 мешков — в третьем кофейном году. Однако ни в коем случае разрешение этим странам в первые три года увеличение не должно приниматься в расчет при распределении голосов.

[SPANISH TEXT — TEXTE ESPAGNOL]

ANEXOS AL CONVENIO INTERNACIONAL DEL CAFE, 1962

ANEXO A

CUOTAS BÁSICAS DE EXPORTACIÓN

(sacos de 60 kilogramos)

Brasil	18.000.000	Gabón	18.000
Colombia	6.011.280	República Centrafricana	150.000
Costa Rica	950.000	República Malgache	828.828
Cuba	200.000	Togo	170.000
Ecuador	552.000	Kenia	516.835
El Salvador	1.429.500	Tanganyika	435.458
Guatemala	1.344.500	Uganda	1.887.737
Haití ^a	420.000	Portugal	2.188.648
Honduras	285.000	Congo (Leopoldville) ^b	700.000
México	1.509.000	Etiopía	850.000
Nicaragua	419.100	India	360.000
Panamá	26.000	Indonesia	1.176.000
Perú	580.000	Nigeria	18.000
República Dominicana ^a	425.000	Rwanda y Burundi ^b	340.000
Venezuela	475.000	Sierra Leona	65.000
Camerún	762.795	Trinidad	44.000
Congo (Brazzaville)	11.000	Yemen	77.000
Costa de Marfil	2.324.278		
Dahomey	37.224		
		TOTAL	45.587.183

^a En el año cafetero 1963-64, la República de Haití y la República Dominicana podrán exportar 20% más de sus respectivas cuotas básicas ajustadas. Sin embargo, en ningún caso se tendrán en cuenta esas exportaciones extraordinarias al calcular la distribución de votos. En la revisión del Convenio, prevista en el artículo 72, se prestará especial atención al ciclo bienal de producción de esos países.

^b En el primer año cafetero, la República del Congo (Leopoldville), después de haber presentado pruebas adecuadas de una producción exportable superior a los 700.000 sacos indicados, será autorizada por el Consejo a exportar hasta 900.000 sacos, y en el segundo y tercer años cafeteros podrá aumentar sus exportaciones de café en una cantidad que no exceda del 20% de las que realizó el año anterior. Después de haber presentado pruebas adecuadas de una producción exportable superior a los 340.000 sacos, el Consejo podrá autorizar a Rwanda y Burundi para que exporte un total combinado hasta de 450.000 sacos en el primer año cafetero, 500.000 sacos en el segundo y 565.000 sacos en el tercero. No obstante, al calcular la distribución de votos no se tendrán en cuenta en ningún caso los aumentos permitidos a esos países en los tres primeros años cafeteros.

П Р И Л О Ж Е Н И Е В

НЕКВОТНЫЕ СТРАНЫ-ПОЛУЧАТЕЛЬНИЦЫ, УПОМИНАЕМЫЕ В СТАТЬЕ 40
ГЛАВЫ VII

Упомянутые ниже географические районы являются нектотными странами по смыслу этого Соглашения.

Базутоленд	Румыния
Бахрейн	Саудовская Аравия
Бечуаналенд	Свазиленд
Венгрия	Северная Корея
Иордания	Северный Вьетнам
Ирак	Сомали
Иран	Союз Советских Социалистических Республик
Катар	Судан
Китай (материковая территория)	Танланд
Китай (Тайвань)	Федерация Родезии и Ньясаленда
Корейская Республика	Флиппины
Кувейт	Цейлон
Мускат и Оман	Юго-Западная Африка
Оман	Южно-Африканская Республика
Польша	Япония
Республика Вьетнам	

П Р И Л О Ж Е Н И Е С

СВИДЕТЕЛЬСТВО О ПРОИСХОЖДЕНИИ ТОВАРА

Настоящее свидетельство составлено во исполнение Международного соглашения по кофе. Копия этого свидетельства должна быть представлена с экспортными документами и необходима для очистки экспорта (и импорта).

№ Участник
(должен указываться при (страна производства)
любой будущей переписке)

Настоящим удостоверяю, что зеленый, растворимый, обжаренный, полубжаренный или иной кофе, указанный ниже, был произведен в
..... (страна, производящая кофе).

отправляется паромом: или иначе
из: (наименование порта или другого пункта погрузки)
в: (наименование порта или страны окончательного назначения)
через:
приблизительно: (дата)

ANEXO B

PAÍSES DE DESTINO NO SUJETOS A CUOTAS, A QUE SE REFIERE EL ARTÍCULO 40 DEL CAPÍTULO VII

Las regiones geográficas que figuran a continuación son países no sujetos a cuotas para los fines del presente Convenio :

Africa Sudoccidental	Katar
Arabia Saudita	Kuwéit
Bahréin	Mascate y Omán
Basutolandia	Omán
Bechuania	Polonia
Ceilán	República de Corea
Corea del Norte	República de Sudáfrica
China (continental)	República de Viet-Nam
China (Taiwán)	Rumania
Federación de Rhodesia y Nyasalandia	Somalia
Filipinas	Sudán
Hungría	Swazilandia
Irak	Tailandia
Irán	Viet-Nam del Norte
Japón	Unión de Repúblicas Socialistas Soviéticas
Jordania	

ANEXO C

CERTIFICADO DE ORIGEN

Este certificado se expide de conformidad con las disposiciones del Convenio Internacional del Café. Una copia de este certificado deberá acompañar a los documentos de exportación y será exigida para la aprobación de la exportación (y la importación).

No. Miembro
 (Sírvese citar este número en la correspondencia futura) (País productor)

Por el presente certifico que el café verde, soluble, tostado, semitostado o de otro tipo descrito a continuación ha sido producido en (país productor).

a bordo del vapor : u otro medio de transporte
 desde : (nombre del puerto y otro punto de embarque)
 hasta : (nombre del puerto o país de destino final)
 vía :
 el o hacia el : (fecha)

Отметки об отправке или другие признаки	Количество (число единиц)	Общий вес		Примечания
		в кг.	в фун.	
		Брутто	Брутто	
		
Зеленый		Нетто	Нетто	
		
		Брутто	Брутто	
		
Обжаренный или растворимый		Нетто	Нетто	
		
Прочий (указать)				
Дата		Подпись		
		(Должностное лицо, выдающее свидетельство)		
			
		(Учреждение, выдающее свидетельство)		

П Р И Л О Ж Е Н И Е D
ДАННЫЕ ОБ ЭКСПОРТЕ И ИМПОРТЕ ЗА 1961 ГОД

I. ЭКСПОРТ

(в тысячах шестидесятикилограммовых мешков)

	Число мешков	Процент		Число мешков	Процент
Берег Слоновой Кости	2 618	6,0	Мавритания	^a	0,0
Боливия	^a	0,0	Мадагаскар	651	1,5
Бразилия	16 971	39,2	Мексика	1 483	3,5
Бурунди и Руанда	397	0,9	Нигерия	^a	0,0
Венесуэла	406	0,9	Никарагуа	349	0,8
Верхняя Вольта	^a	0,0	Панама	^a	0,0
Габон	^a	0,0	Парагвай	25	0,1
Гаити	348	0,8	Перу	567	1,3
Гана	28	0,1	Португалия	1 976	4,5
Гватемала	1 255	2,9	Руанда (см. Бурунди)		
Гвинея	200	0,5	Сальвадор	1 430	3,3
Гондурас	210	0,5	Сьерра-Леоне	85	0,2
Дагомея	40	0,1	Соединенное Королевство (Кения)	536	1,2
Доминиканская Республика	327	0,8	Соединенное Королевство (Уганда)	1 806	4,2
Индия	539	1,2	Танганьика	438	1,0
Индонезия	1 091	2,5	Того	171	0,4
Йемен	80	0,2	Тринидад и Тобаго	38	0,1
Камерун	591	1,4	Центральноафриканская Республика	121	0,3
Колумбия	5 651	13,1	Эквадор	381	0,9
Конго (Браззавиль)	^a	0,0	Эфиопия	950	2,2
Конго (Леопольдвиль)	499	1,2	Ямайка	^a	0,0
Коста-Рика	835	1,9			
Куба	85	0,2			
Либерия	41	0,1			
			ИТОГО	43 219	100,0

^a Меньше 22 000 мешков.

Marcas de embarque u otra identificación	Cantidad (número de unidades)	Peso total		Observaciones
		Kilos	Libras	
		Bruto	Bruto	
		Neto	Neto	
Verde		
		Neto	Neto	
		
		Bruto	Bruto	
		
Tostado o soluble		Neto	Neto	
		
Otras clases (indíquense)				
Fecha		Firma		
			(Funcionario certificante)	
			
			(Organismo certificante)	

ANEXO D

LISTA DE EXPORTACIONES E IMPORTACIONES EN 1961

I. EXPORTACIONES

(en millares de sacos de 60 kgs.)

<i>Países exportadores</i>	<i>Sacos</i>	<i>Porcentaje</i>	<i>Países exportadores</i>	<i>Sacos</i>	<i>Porcentaje</i>
Alto Volta	^a	0,0	Liberia	41	0,1
Bolivia	^a	0,0	Madagascar	651	1,5
Brasil	16.971	39,2	Mauritania	^a	0,0
Burundi y Rwanda	397	0,9	México	1.483	3,5
Camerún	591	1,4	Nicaragua	349	0,8
Colombia	5.651	13,1	Nigeria	^a	0,0
Congo (Brazzaville)	^a	0,0	Panamá	^a	0,0
Congo (Leopoldville)	499	1,2	Paraguay	25	0,1
Costa de Marfil	2.618	6,0	Perú	567	1,3
Costa Rica	835	1,9	Portugal	1.976	4,5
Cuba	85	0,2	Reino Unido (Kenia)	536	1,2
Dahomey	40	0,1	Reino Unido (Uganda)	1.806	4,2
Ecuador	381	0,9	República Centrafricana	121	0,3
El Salvador	1.430	3,3	República Dominicana	327	0,8
Etiopía	950	2,2	Rwanda (véase Burundi)		
Gabón	^a	0,0	Sierra Leona	85	0,2
Ghana	28	0,1	Tanganyika	438	1,0
Guatemala	1.255	2,9	Togo	171	0,4
Guinea	200	0,5	Trinidad y Tabago	38	0,1
Haití	348	0,8	Venezuela	406	0,9
Honduras	210	0,5	Yemen	80	0,2
India	539	1,2			
Indonesia	1.091	2,5	EXPORTACIONES TOTALES	43.219	100,0
Jamaica	^a	0,0			

^a Menos de 22.000 sacos.

II. ИМПОРТ

(в тысячах шестидесятикилограммовых мешков)

	Число мешков	Процент		Число мешков	Процент
Австралия	156	0,4	Норвегия	450	1,0
Австрия	218	0,5	Объединенная Арабская Республика	70	0,2
Албания	а	0,0	Пакистан	а	0,0
Аргентина	574	1,3	Польша	89	0,2
Афганистан	а	0,0	Республика Вьетнам	а	0,0
Бельгия	1 036	2,4	Румыния	а	0,0
Белорусская ССР (включена в СССР)			Саудовская Аравия	а	0,0
Бирма	а	0,0	Сенегал	а	0,0
Болгария	60	0,1	Сирия	31	0,1
Венгрия	39	0,1	Соединенное Королевство	978	2,3
Греция	132	0,3	Соединенные Штаты	22 464	51,7
Дания	727	1,7	Сомали	а	0,0
Израиль	74	0,2	Союз Советских Социали- стических Республик	371	0,9
Иордания	23	0,1	Судан	154	0,3
Ирак	а	0,0	Таиланд	83	0,2
Иран	а	0,0	Тунис	48	0,1
Ирландия	а	0,0	Турция	36	0,1
Исландия	29	0,1	Украинская ССР (включена в СССР)		
Испания	300	0,7	Уругвай	45	0,1
Италия	1 753	4,0	Федеративная Республика Германии	3 540	8,1
Камбоджа	а	0,0	Федерация Родезии и Ньясаленда	а	0,0
Канада	1 119	2,6	Филиппины	а	0,0
Кипр	а	0,0	Финляндия	638	1,5
Китай	а	0,0	Франция	3 882	8,9
Корейская Республика	а	0,0	Цейлон	а	0,0
Кувейт	а	0,0	Чад	а	0,0
Лаос	а	0,0	Чехословакия	175	0,4
Ливан	158	0,4	Чили	113	0,3
Ливия	а	0,0	Швейцария	541	1,2
Люксембург (включен в Бельгию)			Швеция	1 295	3,0
Малайская Федерация	109	0,2	Югославия	143	0,3
Мали	а	0,0	Южная Африка	185	0,4
Марокко	129	0,3	Япония	244	0,6
Монголия	а	0,0			
Непал	а	0,0	ИТОГО	43 393	100,0
Нигер	а	0,0			
Нидерланды	1 147	2,6			
Новая Зеландия	35	0,1			

* Меньше 22 000 мешков.

II. IMPORTACIONES

(en millares de sacos de 60 kgs.)

<i>Países importadores</i>	<i>Sacos</i>	<i>Porcentaje</i>	<i>Países importadores</i>	<i>Sacos</i>	<i>Porcentaje</i>
Afghanistan	^a	0,0	Mali	^a	0,0
Albania	^a	0,0	Marruecos	129	0,3
Arabia Saudita	^a	0,0	Mongolia	^a	0,0
Argentina	574	1,3	Nepal	^a	0,0
Australia	156	0,4	Niger	^a	0,0
Austria	218	0,5	Noruega	450	1,0
Bélgica	1.036	2,4	Nueva Zelanda	35	0,1
Birmania	^a	0,0	Países Bajos	1.147	2,6
Bulgaria	60	0,1	Pakistán	^a	0,0
Cambodia	^a	0,0	Polonia	89	0,2
Canadá	1.119	2,6	Reino Unido	978	2,3
Ceilán	^a	0,0	República Arabe Unida	70	0,2
Chad	^a	0,0	República de Corea	^a	0,0
Checoslovaquia	175	0,4	República de Viet-Nam	^a	0,0
Chile	113	0,3	República Federal de Alemania	3.540	8,1
China	^a	0,0	República Socialista Soviética de Bielorrusia (incluida en la Unión Soviética)		
Chipre	^a	0,0	República Socialista Soviética de Ucrania (incluida en la Unión Soviética)		
Dinamarca	727	1,7	Rumania	^a	0,0
España	300	0,7	Senegal	^a	0,0
Estados Unidos	22.464	51,7	Siria	31	0,1
Federación Malaya	109	0,2	Somalia	^a	0,0
Federación de Rhodesia y Niyasalandia	^a	0,0	Sudáfrica	185	0,4
Filipinas	^a	0,0	Sudán	154	0,3
Finlandia	638	1,5	Suecia	1.295	3,0
Francia	3.882	8,9	Suiza	541	1,2
Grecia	132	0,3	Tailandia	83	0,2
Hungría	39	0,1	Túnez	48	0,2
Irak	^a	0,0	Turquía	36	0,1
Irán	^a	0,0	Unión de Repúblicas Socialistas Soviéticas	371	0,9
Irlanda	^a	0,0	Uruguay	45	0,1
Islandia	29	0,1	Yugoeslavia	143	0,3
Israel	74	0,2			
Italia	1.753	4,0			
Japón	244	0,6			
Jordania	23	0,1			
Kuwait	^a	0,0			
Laos	^a	0,0			
Líbano	158	0,4			
Libia	^a	0,0			
Luxemburgo (incluido en Bélgica)					
			IMPORTACIONES TOTALES	43.393	100,0

^a Menos de 22.000 sacos.

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

ANEXOS AO CONVÊNIO INTERNACIONAL DO CAFÉ, 1962

ANEXO A

QUOTAS BÁSICAS DE EXPORTAÇÃO

(sacas de 60 quilos)

Brasil	18.000.000	Gabão	18.000
Colômbia	6.011.280	República Centro-Africana	150.000
Costa Rica	950.000	República Malgaxe	828.828
Cuba	200.000	Togo	170.000
Equador	552.000	Quênia	516.835
El Salvador	1.429.500	Tanganica	435.458
Guatemala	1.344.500	Uganda	1.887.737
Haiti ^a	420.000	Portugal	2.188.648
Honduras	285.000	Congo (Leopoldville) ^b	700.000
México	1.509.000	Etiópia	850.000
Nicarágua	419.100	Iêmen	77.000
Panamá	26.000	Índia	360.000
Peru	580.000	Indonésia	1.176.000
República Dominicana ^a	425.000	Nigéria	18.000
Venezuela	475.000	Ruanda-Burundi ^b	340.000
Camarões	762.795	Serra Leoa	65.000
Congo (Brazzaville)	11.000	Trinidad	44.000
Costa do Marfim	2.324.278		
Daomé	37.224		
		TOTAL	45.587.183

^a A República do Haiti e a República Dominicana terão permissão para exportar, no ano cafeeiro 1963-1964, 20 por cento mais do que suas respectivas quotas básicas, tal como ajustadas para esse ano. De modo algum, no entanto, tais aumentos serão tomados em conta para o cálculo da distribuição dos votos. Na revisão do Convênio, prevista no Artigo 72, o ciclo de produção biennial desses países será objeto de consideração especial.

^b No primeiro ano cafeeiro, a República do Congo (Leopoldville), após apresentar ao Conselho prova aceitável de que dispõe de uma produção exportável superior a 700.000 sacas, será autorizada pelo Conselho a exportar uma quantidade máxima de 900.000 sacas. No segundo e terceiro anos cafeeiros ser-lhe-á permitido aumentar suas exportações de café em uma quantidade que não exceda 20 por cento de suas exportações no ano precedente. Após apresentação ao Conselho de prova aceitável de que dispõem de uma produção exportável superior a 340.000 sacas, Ruanda e Burundi poderão ser autorizados pelo Conselho a exportar, em conjunto, uma quantidade máxima de 450.000 sacas no primeiro ano cafeeiro, 500.000 sacas no segundo e 565.000 no terceiro. De modo algum, no entanto, tais aumentos que lhes fôrem permitidos nos três primeiros anos serão tomados em conta para o cálculo da distribuição dos votos.

ANEXO B

PAÍSES DE DESTINO NÃO-SUJEITOS A QUOTAS, MENCIONADOS NO ARTIGO 40, CAPÍTULO VII

As áreas geográficas abaixo relacionadas são países não-sujeitos a quotas para os fins do Convênio :

Arábia Saudita	Kuweit
Bahrein	Mascate e Omã
Basutolândia	Omã da Trégua
Bechuanalândia	Polônia
Catar	República da Coréia
Ceilão	República Sul-Africana
China (continental)	República do Vietnam
China (Taiwan)	Rumânia
Coréia do Norte	Somália
Federação da Rodésia e Niassalândia	Suazilândia
Filipinas	Sudão
Hungria	Sudoeste da África
Irão	Tailândia
Iraque	União das Repúblicas Socialistas Soviéticas
Japão	Vietnam do Norte
Jordânia	

ANEXO C

CERTIFICADO DE ORIGEM

Este certificado é emitido de conformidade com o Convênio Internacional do Café. Uma via deste certificado deve acompanhar os documentos de exportação e será exigida para a liberação da exportação (e importação).

No. Membro
 (para ser citado em qualquer correspondência futura) (país produtor)

Certifico que o café verde, solúvel, torrado, semi-torrado ou outro descrito a —
 baixo foi produzido em (país produtor).

A ser embarcado por S.S. (ou outro transporte)

procedente de : (nome do pôrto ou outro ponto de embarque)

com destino a : (nome do pôrto ou país de destino final)

via :

data : (data)

<i>Marcas de embarque ou outra identificação</i>	<i>Quantidade (número de unidades)</i>	<i>Pêso total</i>		<i>Observações</i>
		<i>kg.</i>	<i>lbs.</i>	
		Pêso Bruto	Pêso Bruto	
		
Verde		Pêso Líquido	Pêso Líquido	
		
		Pêso Bruto	Pêso Bruto	
		
Torrado ou solúvel		Pêso Líquido	Pêso Líquido	
		
Outros (Especificar)				
Data		Assinatura		
			(Funcionário responsável)	
			
			(Agência certificadora)	

ANEXO D

LISTA DAS EXPORTAÇÕES E IMPORTAÇÕES EM 1961

I. EXPORTAÇÕES

(milhares de sacas de 60 quilos)

<i>País</i>	<i>Sacas</i>	<i>Porcentagem</i>	<i>País</i>	<i>Sacas</i>	<i>Porcentagem</i>
Bolívia	^a	0,0	Guatemala	1.255	2,9
Brasil	16.971	39,2	Guiné	200	0,5
Burundi e Ruanda	397	0,9	Haiti	348	0,8
Camarões	591	1,4	Honduras	210	0,5
Colômbia	5.651	13,1	Iêmen	80	0,2
Congo (Brazzaville)	^a	0,0	Índia	539	1,2
Congo (Leopoldville)	499	1,2	Indonésia	1.091	2,5
Costa do Marfim	2.618	6,0	Jamaica	^a	0,0
Costa Rica	835	1,9	Libéria	41	0,1
Cuba	85	0,2	Madagascar	651	1,5
Daomé	40	0,1	Mauritânia	^a	0,0
El Salvador	1.430	3,3	México	1.483	3,5
Equador	381	0,9	Nicarágua	349	0,8
Etiópia	950	2,2	Nigéria	^a	0,0
Gabão	^a	0,0	Panamá	^a	0,0
Gana	28	0,1	Paraguai	25	0,1

ANNEX A

*Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations*

ANNEXE A

*Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies*

ANNEX A

No. 1613. CONSTITUTION OF THE INTERNATIONAL RICE COMMISSION. FORMULATED AT THE INTERNATIONAL RICE MEETING AT BAGUIO, 1-13 MARCH 1948, AND APPROVED BY THE CONFERENCE OF THE FOOD AND AGRICULTURE ORGANIZATION OF THE UNITED NATIONS AS ITS FOURTH SESSION HELD IN WASHINGTON FROM 15 TO 29 NOVEMBER 1948¹

ACCEPTANCE

Instrument deposited with the Director-General of the Food and Agriculture Organization of the United Nations on :

4 June 1963

MALI

Certified statement was registered by the Food and Agriculture Organization of the United Nations on 22 June 1963.

ANNEXE A

N° 1613. ACTE CONSTITUTIF DE LA COMMISSION INTERNATIONALE DU RIZ. RÉDIGÉ À LA CONFÉRENCE INTERNATIONALE DU RIZ TENUE À BAGUIO DU 1^{er} AU 13 MARS 1948 ET ADOPTÉ PAR LA CONFÉRENCE DE L'ORGANISATION DES NATIONS UNIES POUR L'ALIMENTATION ET L'AGRICULTURE AU COURS DE SA QUATRIÈME SESSION TENUE À WASHINGTON DU 15 AU 29 NOVEMBRE 1948¹

ACCEPTATION

Instrument déposé auprès du Directeur général de l'Organisation des Nations Unies pour l'alimentation et l'agriculture le :

4 juin 1963

MALI

La déclaration certifiée a été enregistrée par l'Organisation des Nations Unies pour l'alimentation et l'agriculture le 22 juin 1963.

¹ United Nations, *Treaty Series*, Vol. 120, p. 13; Vol. 135, p. 373; Vol. 171, p. 421; Vol. 183, p. 371; Vol. 187, p. 448; Vol. 193, p. 352; Vol. 196, p. 351; Vol. 202, p. 335; Vol. 229, p. 296; Vol. 313, p. 345; Vol. 417, p. 349, and Vol. 418, p. 334.

¹ Nations Unies, *Recueil des Traités*, vol. 120, p. 13; vol. 135, p. 373; vol. 171, p. 421; vol. 183, p. 371; vol. 187, p. 448; vol. 193, p. 353; vol. 196, p. 351; vol. 202, p. 335; vol. 229, p. 297; vol. 313, p. 345; vol. 417, p. 349, et vol. 418, p. 335.

No. 1671. A. CONVENTION ON ROAD TRAFFIC. SIGNED AT GENEVA
ON 19 SEPTEMBER 1949¹

DISTINGUISHING SIGN OF VEHICLES IN INTERNATIONAL TRAFFIC²

Selection of letters "RMM" as distinguishing sign of vehicles in international traffic

Notification received on :

24 June 1963

MALI

¹ United Nations, *Treaty Series*, Vol. 125, p. 3; Vol. 133, p. 367; Vol. 134, p. 389; Vol. 137, p. 394; Vol. 139, p. 464; Vol. 141, p. 399; Vol. 147, p. 395; Vol. 150, p. 395; Vol. 151, p. 386; Vol. 157, p. 387; Vol. 173, p. 407; Vol. 179, p. 220; Vol. 182, p. 228; Vol. 189, p. 364; Vol. 198, p. 399; Vol. 202, p. 336; Vol. 220, p. 383; Vol. 225, p. 266; Vol. 227, p. 324; Vol. 230, p. 436; Vol. 251, p. 376; Vol. 253, p. 353; Vol. 260, p. 449; Vol. 265, p. 330; Vol. 266, p. 411; Vol. 268, p. 359; Vol. 271, p. 390; Vol. 273, p. 249; Vol. 274, p. 345; Vol. 280, p. 354; Vol. 286, p. 343; Vol. 302, p. 360; Vol. 312, p. 414; Vol. 314, p. 340; Vol. 317, p. 326; Vol. 325, p. 342; Vol. 327, p. 359; Vol. 328, p. 318; Vol. 337, p. 407; Vol. 345, p. 357; Vol. 348, p. 348; Vol. 349, p. 324; Vol. 354, p. 396; Vol. 356, p. 356; Vol. 360, p. 388; Vol. 372, p. 356; Vol. 376, p. 415; Vol. 381, p. 402; Vol. 384, p. 360; Vol. 387, p. 346; Vol. 390, p. 358; Vol. 392, p. 352; Vol. 394, p. 268; Vol. 395, p. 270; Vol. 402, p. 313; Vol. 405, p. 316; Vol. 415, p. 428; Vol. 419, p. 356; Vol. 422, p. 333; Vol. 423, p. 306; Vol. 424, p. 347; Vol. 429, p. 278; Vol. 431, p. 294; Vol. 433, p. 352; Vol. 434, p. 288; Vol. 435, p. 322; Vol. 437, p. 348; Vol. 438, p. 344; Vol. 442, p. 314; Vol. 443, p. 338; Vol. 444, p. 334; Vol. 453, p. 354, and Vol. 466.

² United Nations, *Treaty Series*, Vol. 125, p. 60; Vol. 253, p. 353; Vol. 325, p. 342; Vol. 345, p. 359; Vol. 394, p. 268; Vol. 405, p. 316; Vol. 415, p. 428; Vol. 422, p. 333; Vol. 424, p. 347; Vol. 429, p. 280; Vol. 431, p. 294; Vol. 433, p. 352; Vol. 438, p. 344; Vol. 442, p. 314; Vol. 443, p. 338, and Vol. 466.

N° 1671. A. CONVENTION SUR LA CIRCULATION ROUTIÈRE. SIGNÉE
À GENÈVE, LE 19 SEPTEMBRE 1949¹

SIGNE DISTINCTIF DES VÉHICULES EN CIRCULATION INTERNATIONALE²

Choix des lettres « RMM » comme signe distinctif des véhicules en circulation internationale

Notification reçue le :

24 juin 1963

MALI

¹ Nations Unies, *Recueil des Traités*, vol. 125, p. 3; vol. 133, p. 367; vol. 134, p. 389; vol. 137, p. 394; vol. 139, p. 464; vol. 141, p. 399; vol. 147, p. 395; vol. 150, p. 395; vol. 151, p. 386; vol. 157, p. 387; vol. 173, p. 407; vol. 179, p. 220; vol. 182, p. 229; vol. 189, p. 365; vol. 198, p. 399; vol. 202, p. 336; vol. 220, p. 383; vol. 225, p. 266; vol. 227, p. 324; vol. 230, p. 436; vol. 251, p. 377; vol. 253, p. 353; vol. 260, p. 449; vol. 265, p. 330; vol. 266, p. 411; vol. 268, p. 359; vol. 271, p. 391; vol. 273, p. 249; vol. 274, p. 345; vol. 280, p. 354; vol. 286, p. 343; vol. 302, p. 360; vol. 312, p. 415; vol. 314, p. 340; vol. 317, p. 327; vol. 325, p. 342; vol. 327, p. 359; vol. 328, p. 318; vol. 337, p. 407; vol. 345, p. 357; vol. 348, p. 348; vol. 349, p. 324; vol. 354, p. 396; vol. 356, p. 357; vol. 360, p. 388; vol. 372, p. 357; vol. 376, p. 415; vol. 381, p. 402; vol. 384, p. 361; vol. 387, p. 347; vol. 390, p. 358; vol. 392, p. 353; vol. 394, p. 268; vol. 395, p. 270; vol. 402, p. 313; vol. 405, p. 317; vol. 415, p. 429; vol. 419, p. 356; vol. 422, p. 333; vol. 423, p. 306; vol. 424, p. 347; vol. 429, p. 278; vol. 431, p. 295; vol. 433, p. 353; vol. 434, p. 289; vol. 435, p. 323; vol. 437, p. 348; vol. 438, p. 345; vol. 442, p. 314; vol. 443, p. 339; vol. 444, p. 334; vol. 453, p. 354, et vol. 466.

² Nations Unies, *Recueil des Traités*, vol. 125, p. 61; vol. 253, p. 353; vol. 325, p. 342; vol. 345, p. 359; vol. 394, p. 268; vol. 405, p. 317; vol. 415, p. 429; vol. 422, p. 333; vol. 424, p. 347; vol. 429, p. 280; vol. 431, p. 295; vol. 433, p. 353; vol. 438, p. 345; vol. 442, p. 314; vol. 443, p. 339, et vol. 466.

No. 3307. AGREEMENT FOR CO-OPERATION BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERNMENT OF THE KINGDOM OF GREECE CONCERNING CIVIL USES OF ATOMIC ENERGY. SIGNED AT WASHINGTON, ON 4 AUGUST 1955¹

AMENDMENT² TO THE ABOVE-MENTIONED AGREEMENT, AS AMENDED. SIGNED AT WASHINGTON, ON 3 APRIL 1962

Official text : English.

Registered by the United States of America on 24 June 1963.

The Government of the United States of America and the Government of the Kingdom of Greece,

Desiring to amend the Agreement for Cooperation between the Government of the United States of America and the Government of the Kingdom of Greece Concerning Civil Uses of Atomic Energy, signed at Washington on August 4, 1955¹ (hereinafter referred to as the "Agreement for Cooperation"), as amended by the Agreement signed at Washington on June 11, 1960,²

Agree as follows :

Article I

Article II, paragraph B, of the Agreement for Cooperation is amended by adding the phrase "under this Article" after the phrase "by the Commission".

Article II

The following new article is added directly after Article III of the Agreement for Cooperation :

" Article III (A)

" Materials of interest in connection with defined research projects related to the peaceful uses of atomic energy undertaken by the Government of the Kingdom of Greece, or persons under its jurisdiction, including source materials, special nuclear materials, by-product material, other radioisotopes, and stable

¹ United Nations, *Treaty Series*, Vol. 235, p. 257, and Vol. 418, p. 366.

² Came into force provisionally on 4 August 1962, and definitively on 25 October 1962, the date on which each Government received from the Government written notification that it had complied with all statutory and constitutional requirements for the entry into force of the said Amendment, in accordance with article IV.

³ United Nations, *Treaty Series*, Vol. 418, p. 366.

[TRADUCTION — TRANSLATION]

N° 3307. ACCORD DE COOPÉRATION ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT DU ROYAUME DE GRÈCE CONCERNANT L'UTILISATION DE L'ÉNERGIE ATOMIQUE DANS LE DOMAINE CIVIL. SIGNÉ À WASHINGTON, LE 4 AOÛT 1955¹

AVENANT² À L'ACCORD SUSMENTIONNÉ, TEL QU'IL A ÉTÉ MODIFIÉ. SIGNÉ À WASHINGTON, LE 3 AVRIL 1962

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 24 juin 1963.

Le Gouvernement des États-Unis d'Amérique et le Gouvernement du Royaume de Grèce,

Désireux de modifier l'Accord de coopération concernant l'utilisation de l'énergie atomique à des fins civiles (ci-après dénommé l'« Accord de coopération ») qu'ils ont signé à Washington le 4 août 1955¹, tel que cet Accord a été modifié par l'Avenant signé à Washington le 11 juin 1960³,

Conviennent de ce qui suit :

Article premier

Au paragraphe B de l'article II de l'Accord de coopération, les mots « au titre du présent article » sont ajoutés à la suite des mots « par la Commission ».

Article II

Le nouvel article ci-après est ajouté à la suite de l'article III de l'Accord de coopération :

“ Article III (A)

« Lorsque le Gouvernement du Royaume de Grèce ne pourra se procurer commercialement les matières ou produits dont il aura besoin pour la recherche à l'occasion de projets déterminés touchant l'utilisation de l'énergie atomique à des fins pacifiques dont l'exécution sera entreprise par le Gouvernement du

¹ Nations Unies, *Recueil des Traités*, vol. 235, p. 257, et vol. 418, p. 367.

² Entré en vigueur à titre provisoire le 4 août 1962, et à titre définitif le 25 octobre 1962, date à laquelle chacun des deux Gouvernements a reçu de l'autre notification écrite de l'accomplissement de toutes les formalités légales et constitutionnelles nécessaires à l'entrée en vigueur dudit Avenant, conformément à l'article IV.

³ Nations Unies, *Recueil des Traités*, vol. 418, p. 367.

isotopes, will be sold or otherwise transferred to the Government of the Kingdom of Greece by the Commission for research purposes in such quantities and under such terms and conditions as may be agreed when such materials are not available commercially. In no case, however, shall the quantity of special nuclear materials under the jurisdiction of the Government of the Kingdom of Greece, by reason of transfer under this Article, be, at any one time, in excess of 100 grams of contained U-235, 10 grams of U-233, 250 grams of plutonium in the form of fabricated foils and sources, and 10 grams of plutonium in other forms. ”

Article III

Article VI, paragraph A, of the Agreement for Cooperation is amended by deleting the phrase “ uranium enriched in the isotope U-235 leased from the Commission ” and substituting in lieu thereof the phrase “ special nuclear materials received from the Commission ”.

Article IV

This Amendment shall enter into force on the date on which each Government shall have received from the other Government written notification that it has complied with all statutory and constitutional requirements for the entry into force of such Amendment and shall remain in force for the period of the Agreement for Cooperation, as amended.

IN WITNESS WHEREOF, the undersigned, duly authorized, have signed this Amendment.

DONE at Washington, in duplicate, this third day of April, 1962.

For the Government of the United States of America :

Phillips TALBOT
Glenn T. SEABORG

For the Government of the Kingdom of Greece :

Alexander MATSAS

Royaume de Grèce ou par des personnes relevant de sa juridiction, notamment les matières brutes, les matières nucléaires spéciales, les sous-produits, les radio-isotopes et les isotopes stables, la Commission vendra ou cédera ces produits ou matières au Gouvernement du Royaume de Grèce, aux fins de la recherche, en vertu d'accords qui fixeront les quantités à livrer ainsi que les clauses et conditions de la livraison. Toutefois, les matières nucléaires spéciales qui seront transférées au Gouvernement du Royaume de Grèce en vertu du présent article et placées sous son contrôle ne devront à aucun moment contenir plus de 100 grammes d'U-235, 10 grammes d'U-233, 250 grammes de plutonium sous forme de feuilles ouvrées ou de sources, et 10 grammes de plutonium sous d'autres formes. »

Article III

Au paragraphe A de l'article VI de l'Accord de coopération, les mots « uranium enrichi en isotope U-235 loué par la Commission » sont remplacés par les mots « matières nucléaires spéciales reçues de la Commission ».

Article IV

Le présent Avenant entrera en vigueur à la date à laquelle chacun des Gouvernements aura reçu de l'autre notification écrite de l'accomplissement de toutes les formalités légales et constitutionnelles nécessaires à son entrée en vigueur; il demeurera en vigueur aussi longtemps que l'Accord de coopération, tel qu'il a été modifié.

EN FOI DE QUOI les soussignés, à ce dûment habilités, ont signé le présent Avenant.

FAIT à Washington, en double exemplaire, le 3 avril 1962.

Pour le Gouvernement des États-Unis d'Amérique :

Phillips TALBOT
Glenn T. SEABORG

Pour le Gouvernement du Royaume de Grèce :

Alexander MATSAS

AMENDMENT¹ TO THE AGREEMENT OF 4 AUGUST 1955 FOR COOPERATION BETWEEN THE UNITED STATES OF AMERICA AND GREECE CONCERNING CIVIL USES OF ATOMIC ENERGY, AS AMENDED.² SIGNED AT WASHINGTON, ON 22 JUNE 1962

Official text : English.

Registered by the United States of America on 24 June 1963.

The Government of the United States of America and the Government of the Kingdom of Greece,

Desiring to amend the Agreement for Cooperation Between the Government of the United States of America and the Government of the Kingdom of Greece Concerning Civil Uses of Atomic Energy, signed at Washington on August 4, 1955³ (hereinafter referred to as the " Agreement for Cooperation "), as amended by the Agreements signed at Washington on June 11, 1960,³ and April 3, 1962,⁴

Agree as follows :

Article I

The following sentences are added at the end of Article VII (A) of the Agreement for Cooperation, as amended :

" It is understood that, without modifying this Agreement, the Parties may at any time enter into arrangements to provide for application of International Atomic Energy Agency safeguards to materials and facilities transferred to the Government of the Kingdom of Greece under this Agreement. It is contemplated that such arrangements may also include provisions for suspension of the safeguards rights accorded the Commission by Article VI, paragraph C, of this Agreement during the time and to the extent that the Agency's safeguards apply to such materials and facilities ".

Article II

Article VIII of the Agreement for Cooperation, as amended, is further amended by deleting the date " August 3, 1962 " and substituting in lieu thereof the date " August 3, 1964 ".

¹ Came into force provisionally on 4 August 1962, and definitively on 25 October 1962, the date on which each Government received from the other Government written notification that it had complied with all statutory and constitutional requirements for the entry into force of the said Amendment, in accordance with article III.

² United Nations, *Treaty Series*, Vol. 235, p. 257; Vol. 418, p. 366, and p. 420 of this volume.

³ United Nations, *Treaty Series*, Vol. 418, p. 366.

⁴ See p. 420 of this volume.

AVENANT¹ À L'ACCORD DE COOPÉRATION DU 4 AOÛT 1955 ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LA GRÈCE CONCERNANT L'UTILISATION DE L'ÉNERGIE ATOMIQUE À DES FINS CIVILES, TEL QU'IL A ÉTÉ MODIFIÉ². SIGNÉ À WASHINGTON, LE 22 JUIN 1962

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 24 juin 1963.

Le Gouvernement des États-Unis d'Amérique et le Gouvernement du Royaume de Grèce,

Désireux de modifier l'Accord de coopération concernant l'utilisation de l'énergie atomique à des fins civiles (ci-après dénommé l'« Accord de coopération ») qu'ils ont signé à Washington le 4 août 1955³, tel que cet Accord a été modifié par les Avenants signés à Washington le 11 juin 1960³ et le 3 avril 1962⁴,

Conviennent de ce qui suit :

Article premier

Le texte ci-après est ajouté à la fin de l'article VII (A) de l'Accord de coopération, tel qu'il a été modifié :

« Il est entendu que, sans modifier le présent Accord, les Parties pourront à tout moment convenir d'arrangements en vertu desquels les mesures de protection prévues par l'Agence internationale de l'énergie atomique seront appliquées aux produits, matières et installations transférés au Gouvernement du Royaume de Grèce en vertu du présent Accord. Ces arrangements pourront prévoir que les droits qui, sur le plan des garanties, sont reconnus à la Commission aux termes du paragraphe C de l'article VI du présent Accord seront suspendus au cours de la période pendant laquelle les mesures de protection de l'Agence s'appliqueront auxdits produits, matières et installations et pour autant qu'elles s'y appliqueront. »

Article II

A l'article VIII de l'Accord de coopération, tel qu'il a été modifié, « 3 août 1962 » est remplacé par « 3 août 1964 ».

¹ Entré en vigueur à titre provisoire le 4 août 1962, et à titre définitif le 25 octobre 1962, date à laquelle chacun des deux Gouvernements a reçu de l'autre notification écrite de l'accomplissement de toutes les formalités légales et constitutionnelles nécessaires à l'entrée en vigueur dudit Avenant, conformément à l'article III.

² Nations Unies, *Recueil des Traités*, vol. 235, p. 257; vol. 418, p. 367, et p. 421 de ce volume.

³ Nations Unies, *Recueil des Traités*, vol. 418, p. 367.

⁴ Voir p. 421 de ce volume.

Article III

This Amendment shall enter into force on the date on which each Government shall have received from the other Government written notification that it has complied with all statutory and constitutional requirements for the entry into force of such Amendment and shall remain in force for the period of the Agreement for Cooperation, as hereby amended.

IN WITNESS WHEREOF, the undersigned, duly authorized, have signed this Amendment.

DONE at Washington, in duplicate, this twenty-second day of June, 1962.

For the Government of the United States of America :

Phillips TALBOT

Glenn T. SEABORG

For the Government of the Kingdom of Greece :

Alexander A. MATSAS

Article III

Le présent Avenant entrera en vigueur à la date à laquelle chacun des Gouvernements aura reçu de l'autre notification écrite de l'accomplissement de toutes les formalités légales et constitutionnelles nécessaires à son entrée en vigueur; il demeurera en vigueur aussi longtemps que l'Accord de coopération, tel qu'il est modifié par le présent Avenant.

EN FOI DE QUOI les soussignés, à ce dûment habilités, ont signé le présent Avenant.

FAIT à Washington, en double exemplaire, le 22 juin 1962.

Pour le Gouvernement des États-Unis d'Amérique :

Phillips TALBOT

Glenn T. SEABORG

Pour le Gouvernement du Royaume de Grèce :

Alexander A. MATSAS

No. 3666. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT BETWEEN THE UNITED STATES OF AMERICA AND THE REPUBLIC OF KOREA RELATING TO DUTY-FREE ENTRY AND EXEMPTION FROM INTERNAL TAXATION OF RELIEF SUPPLIES AND EQUIPMENT. SEOUL, 22 APRIL AND 2 MAY 1955¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING THE MEMORANDUM OF INTERPRETATION ATTACHED TO THE ABOVE-MENTIONED AGREEMENT. SEOUL, 9 NOVEMBER AND 28 DECEMBER 1962

Official texts : English and Korean.

Registered by the United States of America on 24 June 1963.

I

The Acting Korean Minister of Foreign Affairs to the American Ambassador

[KOREAN TEXT — TEXTE CORÉEN]

외 부 부

외 방 교 9816

1962. 11. 9.

각 아.

본관은 1955년 4월 22일 서울에서 양국 정부간에 서명된 민간구호 활동에 관한 협정에 언급하며 또한 동 협정의 해석에 관한 각서 제5항을 다음과 같이 개정하도록 제안함을 영광으로 생각하는 바입니다.

"본 협정의 제4조 (즉 본협정하에 수입되는 물자 및 설비의 수송과 양만아역화물 취급, 저장 및 기타 유사한 제비용을 포함하는 국내 수송비의 지불)에 관하여 대한민국정부 관계기관은 한국 양만내의 선박장소로부터 모든 증계 장소까지 또한 그 본배장소내에 있어서 물자 및 설비에 대한 전기 수송 비용을 지불한다. 이러한 리증본배장소는 본협정 제7조에 규정된 공동위원회가 민간단체와 협의하여 결정하고 표시한다.

앞에 말한 그러한 비용은 대한민국정부 관계 기관 및 민간단체 양자간에 합의된 절차에 의거 하여 이를 지불한다."

¹ United Nations, *Treaty Series*, Vol. 258, p. 3.

² Came into force on 28 December 1962, with retroactive effect from 15 August 1962, in accordance with the terms of the said notes.

위의 개정을 각국의 정부가 수락한다면 본 각서와
 존건에 동의하는 각국의 회답 각서가 1955년 4월 22일
 자 협정의 해석에 관한 각서를 개정하는 양국 정부간
 의 협정을 구성하며 동 협정은 1962년 8월 15일 부속
 요약을 발생하는 것으로 간주하는 바입니다.

각국에게 새로이 본관의 변함없는 경의를 표하는
 바입니다.

최 부 경
 외무부장관 서리

주한미합중국 대사
 사무실 다. 버거 각국

[TRANSLATION¹ — TRADUCTION²]

REPUBLIC OF KOREA
MINISTRY OF FOREIGN AFFAIRS

November 9, 1962

IT-9816

Excellency,

I have the honor to refer to the Agreement on Voluntary Relief Activities between our two governments signed at Seoul April 22, 1955,³ and to propose that paragraph 5 of the Memorandum of Interpretation of the Agreement be amended to read as follows :

“ With reference to Article 4 of the Agreement (i.e., payment of the cost of inland transportation including port, handling, storage and similar charges as well as transportation, of supplies and equipment imported under the Agreement), the competent authorities of the Government of the Republic of Korea expect to pay the costs referred to above on such supplies and equipment from the holds of vessels in Korean ports through all intermediate stages down to and including those of the terminal distribution centers maintained by the voluntary agencies. These terminal distribution centers will be determined and listed by the Joint Committee, provided for in Article 7 of the Agreement, in consultation with the voluntary agencies.

“ Payment of these costs, referred to above, will be made in accordance with the procedures to be agreed upon between the competent authorities of the Government of the Republic of Korea and the voluntary agencies. ”

If this amendment is acceptable to your government, this note and your note in reply concurring therein shall constitute an agreement between our two governments amending the Memorandum of Interpretation of the Agreement of April 22, 1955, which shall be considered as having become effective as of August 15, 1962.

Accept, Excellency, the renewed assurances of my highest consideration.

Choi MOON KYUNG
Acting Minister of Foreign Affairs

His Excellency Samuel D. Berger
Ambassador of the United States of America

¹ Translation by the Government of the United States of America.

² Traduction du Gouvernement des États-Unis d'Amérique.

³ United Nations, *Treaty Series*, Vol. 258, p. 3.

II

*The American Chargé d'Affaires ad interim to the Korean Minister of
Foreign Affairs*

THE FOREIGN SERVICE OF THE UNITED STATES OF AMERICA

Seoul, December 28, 1962

No. 811

Excellency :

I have the honor to refer to your note No. IT 9816 of November 9, 1962, proposing an amendment of paragraph 5 of the Memorandum of Interpretation of the Agreement on Voluntary Relief Activities between our two Governments effected by an exchange of notes on April 22 and May 2, 1955.

I have the honor to inform Your Excellency that the amendment of the agreement as proposed in your note is acceptable to my Government, and that it is considered that your note and this reply note concurring therein constitute an agreement on the matter to enter into force on the date of this note, with retroactive effect as of August 15, 1962.

Accept, Excellency, the renewed assurances of my highest consideration.

William L. MAGISTRETTI
Chargé d'Affaires ad interim

His Excellency Choi Duk-Shin
Minister of Foreign Affairs
Seoul

[TRADUCTION—TRANSLATION]

N° 3666. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LA RÉPUBLIQUE DE CORÉE RELATIF À L'ENTRÉE EN FRANCHISE DES APPROVISIONNEMENTS ET DU MATÉRIEL DE SECOURS ET À LEUR EXONÉRATION DES IMPÔTS INTÉRIEURS. SÉOUL, 22 AVRIL ET 2 MAI 1955¹

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT LE MÉMORANDUM INTERPRÉTATIF JOINT À L'ACCORD SUSMENTIONNÉ. SÉOUL, 9 NOVEMBRE ET 28 DÉCEMBRE 1962

Textes officiels anglais et coréen.

Enregistré par les États-Unis d'Amérique le 24 juin 1963.

1

*Le Ministre des affaires étrangères par intérim de la République de Corée
à l'Ambassadeur des États-Unis d'Amérique*

RÉPUBLIQUE DE CORÉE
MINISTÈRE DES AFFAIRES ÉTRANGÈRES

Le 9 novembre 1962

IT-9816

Monsieur l'Ambassadeur,

J'ai l'honneur de me référer à l'Accord relatif aux activités bénévoles en matière de secours signé le 22 avril 1955¹ à Séoul par nos deux Gouvernements et de proposer que le paragraphe 5 du Mémoire interprétatif joint audit Accord soit modifié comme suit :

« En ce qui concerne l'article 4 de l'Accord (paiement des frais de transport à l'intérieur de la Corée des approvisionnements et du matériel importés en vertu du présent Accord, y compris les taxes portuaires, les frais de manutention, de magasinage et autres charges similaires, en sus des frais de transport proprement dits), les autorités compétentes du Gouvernement de la République de

¹ Nations Unies, *Recueil des Traités*, vol. 258, p. 3.

² Entré en vigueur le 28 décembre 1962, avec effet rétroactif à compter du 15 août 1962, conformément aux termes desdites notes.

Corée prendront à leur charge tous les frais susmentionnés relatifs aux approvisionnements et au matériel en question, depuis les cales des navires rendus aux ports coréens jusqu'aux centres de distribution finale gérés par les organismes bénévoles, en passant par toutes les étapes intermédiaires. Ces centres de distribution finale seront déterminés et la liste en sera dressée par les soins de la Commission prévue à l'article 7 de l'Accord, agissant de concert avec les organismes bénévoles.

« Le paiement des frais susmentionnés s'effectuera conformément aux règles qui seront arrêtées d'un commun accord par les autorités compétentes du Gouvernement de la République de Corée et les organismes bénévoles. »

Si la modification ci-dessus rencontre l'agrément du Gouvernement de Votre Excellence, la présente note et votre réponse confirmative constitueront entre nos deux Gouvernements un accord portant modification du Mémorandum interprétatif de l'Accord du 22 avril 1955, qui sera considéré comme étant entré en vigueur à compter du 15 août 1962.

Veillez agréer, etc.

Le Ministre des affaires étrangères par intérim :

Choi MOON KYUNG

Son Excellence Monsieur Samuel D. Berger
Ambassadeur des États-Unis d'Amérique

II

*Le Chargé d'affaires par intérim des États-Unis d'Amérique
au Ministre des affaires étrangères de la République de Corée*

SERVICE DIPLOMATIQUE DES ÉTATS-UNIS D'AMÉRIQUE

Séoul, le 28 décembre 1962

N° 811

Monsieur le Ministre,

J'ai l'honneur de me référer à votre note n° IT-9816, en date du 9 novembre 1962, dans laquelle vous proposiez une modification au paragraphe 5 du Mémorandum interprétatif de l'Accord relatif aux activités bénévoles en matière de secours conclu entre nos deux Gouvernements par un échange de notes signées le 22 avril et le 2 mai 1955.

N° 3666

Je tiens à porter à votre connaissance que la modification proposée dans votre note rencontre l'agrément de mon Gouvernement, lequel considère que votre note et la présente confirmation constituent un accord en la matière qui entrera en vigueur à la date de la présente note, avec effet rétroactif à compter du 15 août 1962.

Veillez agréer, etc.

Le Chargé d'affaires par intérim :

William L. MAGISTRETTI

Son Excellence Monsieur Choi Duk-Shin
Ministre des affaires étrangères
Séoul

No. 4789. AGREEMENT CONCERNING THE ADOPTION OF UNIFORM CONDITIONS OF APPROVAL AND RECIPROCAL RECOGNITION OF APPROVAL FOR MOTOR VEHICLE EQUIPMENT AND PARTS. DONE AT GENEVA, ON 20 MARCH 1958¹; and

REGULATIONS Nos. 1 AND 2² ANNEXED TO THE ABOVE-MENTIONED AGREEMENT

Entry into force, on 30 June 1963, of the above-mentioned Regulations, as amended, for the United Kingdom of Great Britain and Northern Ireland, in accordance with article 12 (2) of the Agreement.

Number 11 has been assigned to the United Kingdom of Great Britain and Northern Ireland as the distinguishing sign under paragraphs 8 and 10, respectively, of Regulations Nos. 1 and 2 annexed to the above-mentioned Agreement.

N° 4789. ACCORD CONCERNANT L'ADOPTION DE CONDITIONS UNIFORMES D'HOMOLOGATION ET LA RECONNAISSANCE RÉCIPROQUE DE L'HOMOLOGATION DES ÉQUIPEMENTS ET PIÈCES DE VÉHICULES À MOTEUR. FAIT À GENÈVE, LE 20 MARS 1958¹; et

RÈGLEMENTS N° 1 ET N° 2² ANNEXÉS À L'ACCORD SUSMENTIONNÉ

Les Règlements susmentionnés, tels qu'ils ont été modifiés, sont entrés en vigueur le 30 juin 1963 à l'égard du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord, conformément au paragraphe 2 de l'article 12 de l'Accord.

Le chiffre 11 a été attribué au Royaume-Uni de Grande-Bretagne et d'Irlande du Nord en tant que numéro distinctif prévu aux paragraphes 8 et 10, respectivement, des Règlements n° 1 et n° 2 annexés à l'Accord susmentionné.

¹ United Nations, *Treaty Series*, Vol. 335, p. 211; Vol. 337, p. 446; Vol. 357, p. 395; Vol. 358, p. 366; Vol. 363, p. 408; Vol. 372, p. 370; Vol. 374, p. 387; Vol. 390, p. 369; Vol. 402, p. 324; Vol. 419, p. 359; Vol. 423, p. 325; Vol. 450, p. 450; Vol. 454, p. 571, and Vol. 462, p. 354.

² United Nations, *Treaty Series*, Vol. 372, p. 370; Vol. 374, p. 387; Vol. 390, p. 369; Vol. 402, p. 324; Vol. 419, p. 359; Vol. 423, p. 325, and Vol. 462, p. 354.

¹ Nations Unies, *Recueil des Traités*, vol. 335, p. 211; vol. 337, p. 446; vol. 357, p. 395; vol. 358, p. 366; vol. 363, p. 408; vol. 372, p. 371; vol. 374, p. 387; vol. 390, p. 369; vol. 402, p. 324; vol. 419, p. 359; vol. 423, p. 325; vol. 450, p. 450; vol. 454, p. 571, et vol. 462, p. 355.

² Nations Unies, *Recueil des Traités*, vol. 372, p. 371; vol. 374, p. 387; vol. 390, p. 369; vol. 402, p. 324; vol. 419, p. 359; vol. 423, p. 325, et vol. 462, p. 355.

No. 6276. AGRICULTURAL COMMODITIES AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERNMENT OF INDONESIA UNDER TITLE I OF THE AGRICULTURAL TRADE DEVELOPMENT AND ASSISTANCE ACT, AS AMENDED. SIGNED AT DJAKARTA, ON 19 FEBRUARY 1962¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT, AS AMENDED. DJAKARTA, 10 DECEMBER 1962

Official text : English.

Registered by the United States of America on 24 June 1963.

I

The American Ambassador to the Fourth Deputy to the Indonesian Foreign Minister

Djakarta, December 10, 1962

No. 424

Excellency :

I have the honor to refer to the Agricultural Commodities Agreement entered into by our two Governments February 19, 1962, as amended,¹ and to propose that the Agreement be further amended as follows :

In the commodity table in Article I, increase the rice export market value to \$56.3 million; increase the amount of ocean transportation to \$9.6 million and the total to \$127.2 million.

Delete the second paragraph, beginning " For purposes of section 104 (h) ", of numbered section 1 of the note relative to the conversion of rupiahs and substitute the following : " For the purpose of Subsection 104 (h) of the Act and for the purposes of Mutual Educational and Cultural Exchange Act of 1961, the Government of Indonesia will provide, upon the request of the Government of the United States of America, facilities for the conversion into other non-dollar currencies of up to \$650,000 worth of rupiah. Up to \$500,000 worth of such currencies will be utilized to pay non-rupiah expenses, including travel expenses, of educational and cultural exchange programs with Indonesia; \$150,000 worth of such currencies will be used to finance educational and cultural programs and activities in other countries. Not more than \$200,000 of this amount will be available for use in 1962, not more than \$200,000 in 1963, and the unused balance of the \$650,000 will be available for use in 1964. "

¹ United Nations, *Treaty Series*, Vol. 435, p. 137; Vol. 451, p. 346, and Vol. 460, p. 344.

² Came into force on 10 Decembre 1962 by the exchange of the said notes.

[TRADUCTION — TRANSLATION]

N° 6276. ACCORD ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT INDONÉSIEEN RELATIF AUX PRODUITS AGRICOLES, CONCLU DANS LE CADRE DU TITRE I DE LA LOI TENDANT À DÉVELOPPER ET À FAVORISER LE COMMERCE AGRICOLE, TELLE QU'ELLE A ÉTÉ MODIFIÉE. SIGNÉ À DJAKARTA, LE 19 FÉVRIER 1962¹

ÉCHANGE DE NOTES CONSTITUANT UN AVENANT² À L'ACCORD SUSMENTIONNÉ, TEL QU'IL A ÉTÉ MODIFIÉ. DJAKARTA, 10 DÉCEMBRE 1962

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 24 juin 1963.

I

*L'Ambassadeur des États-Unis d'Amérique au quatrième adjoint
au Ministre des affaires étrangères d'Indonésie*

Djakarta, le 10 décembre 1962

N° 424

Monsieur le Ministre,

Me référant à l'Accord relatif aux produits agricoles que nos deux Gouvernements ont conclu le 19 février 1962, puis modifié¹, j'ai l'honneur de proposer d'apporter audit Accord les modifications supplémentaires suivantes :

Dans la liste des produits figurant à l'article premier, porter la valeur marchande des exportations de riz à 56,3 millions de dollars, la somme prévue pour le fret maritime à 9,6 millions de dollars et le total à 127,2 millions de dollars.

Dans le paragraphe 1 de la note relative à la conversion des roupies, supprimer le deuxième alinéa qui commence ainsi : « Aux fins de l'alinéa *h* de l'article 104 » et le remplacer par le texte suivant : « Aux fins soit de l'alinéa *h* de l'article 104 de la loi mentionnée dans l'Accord, soit de la loi de 1961 sur les échanges dans le domaine de l'éducation et de la culture, le Gouvernement indonésien, à la demande du Gouvernement des États-Unis d'Amérique, fera en sorte que l'équivalent en roupies de 650 000 dollars au maximum puisse être converti en monnaies autres que le dollar. L'équivalent de 500 000 dollars au maximum servira à régler, en monnaies autres que la roupie, des dépenses — notamment des frais de voyage — au titre des programmes d'échanges culturels avec l'Indonésie; l'équivalent de 150 000 dollars servira à financer des programmes et activités d'échanges culturels dans d'autres pays. Sur le total de 650 000 dollars, 200 000 dollars au maximum pourront être utilisés en 1962 et 200 000 dollars au maximum en 1963, le solde des 650 000 dollars pouvant être utilisé en 1964. »

¹ Nations Unies, *Recueil des Traités*, vol. 435, p. 137; vol. 451, p. 347, et vol. 460, p. 345.

² Entré en vigueur le 10 décembre 1962 par l'échange desdites notes.

If the foregoing is acceptable to Your Excellency's Government, I have the honor to propose that this Note together with Your Excellency's affirmative reply shall constitute an agreement between our two Governments to enter into force on the date of Your Excellency's reply.

Accept, Excellency, the renewed assurances of my highest consideration.

Howard P. JONES

His Excellency Umarjadi Njotowijono
Fourth Deputy to the Foreign Minister
Department of Foreign Affairs
Djakarta

II

*The Fourth Deputy to the Indonesian Foreign Minister
to the American Ambassador*

DEPARTMENT OF FOREIGN AFFAIRS
REPUBLIC OF INDONESIA

Djakarta, December 10, 1962

No 1144/62/83

Excellency :

I have the honour to acknowledge receipt of your Excellency's note No. 424 dated December 10, 1962, which reads as follows :

[See note I]

I have the honour to confirm, on behalf of my Government, that Your Excellency's Note and this Note in reply concurring therein, constitute an agreement between our two Governments in this matter to enter into force on this date.

Accept, Excellency, the renewed assurances of my highest consideration.

[SEAL] Umarjadi NJOTOWIJONO
Fourth Deputy to the Foreign Minister
Department of Foreign Affairs

His Excellency Howard P. Jones
Ambassador Extraordinary and Plenipotentiary
Embassy of the United States of America
Djakarta

Si les modifications qui précèdent ont l'agrément du Gouvernement de Votre Excellence, je propose que la présente note et la réponse affirmative de Votre Excellence constituent entre nos deux Gouvernements un accord qui entrerait en vigueur à la date de ladite réponse.

Veillez agréer, etc.

Howard P. JONES

Son Excellence Monsieur Umarjadi Njotowijono
Quatrième adjoint au Ministre des affaires étrangères
Ministère des affaires étrangères
Djakarta

II

*Le quatrième adjoint au Ministre des affaires étrangères d'Indonésie
à l'Ambassadeur des États-Unis d'Amérique*

RÉPUBLIQUE D'INDONÉSIE
MINISTÈRE DES AFFAIRES ÉTRANGÈRES

Djakarta, le 10 décembre 1962

N° 1144/62/83

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de la note n° 424 de Votre Excellence, en date de ce jour, dont le texte est le suivant :

[*Voir note I*]

Je tiens à confirmer, au nom de mon Gouvernement, que la note précitée et la présente réponse constituent entre nos deux Gouvernements un accord qui entrera en vigueur ce jour.

Veillez agréer, etc.

[SCEAU] Umarjadi NJOTOWIJONO
Quatrième adjoint au Ministre des affaires étrangères

Son Excellence Monsieur Howard P. Jones
Ambassadeur extraordinaire et plénipotentiaire
Ambassade des États-Unis d'Amérique
Djakarta

No. 6652. AGRICULTURAL COMMODITIES AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERNMENT OF CHILE UNDER TITLE IV OF THE AGRICULTURAL TRADE DEVELOPMENT AND ASSISTANCE ACT, AS AMENDED. SIGNED AT SANTIAGO, ON 7 AUGUST 1962¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING THE ABOVE-MENTIONED AGREEMENT, AS AMENDED. SANTIAGO, 29 NOVEMBER 1962

Official texts : English and Spanish.

Registered by the United States of America on 24 June 1963.

I

The American Ambassador to the Chilean Minister for Foreign Affairs

EMBASSY OF THE UNITED STATES OF AMERICA

Santiago, November 29, 1962

No. 277

Excellency :

I have the honor to refer to the Agricultural Commodities Agreement entered into by our two Governments on August 7, 1962, as amended,¹ and to propose that the agreement be further amended by deleting the Commodity Table in Article I and substituting the following :

<i>Commodity</i>	<i>Supply Period</i>	<i>Approximate Maximum Quantity</i>	<i>Maximum Export Market Value to be financed (in thousands)</i>
Wheat, wheat flour and/or bulgur wheat	U.S. Fiscal Year 1963	175,000 MT	\$ 10,900
Cottonseed and/or soybean oil	U.S. Fiscal Year 1963	6,000 MT	1,660
Nonfat dry milk	U.S. Fiscal Year 1963	3,000 MT	465
Butter and/or anhydrous milk fat	U.S. Fiscal Year 1963	1,000 MT	795
Corn	U.S. Fiscal Year 1963	10,000 MT	485
Tobacco	U.S. Fiscal Year 1963	660 MT	1,500
Cotton	U.S. Fiscal Year 1963	25,000 bales	3,500
Seeds	U.S. Fiscal Year 1963	485 MT	535
Ocean transportation (estimated)	1,171
			\$ 21,011

If the foregoing is acceptable to Your Excellency's Government, I have the honor to propose that this note and Your Excellency's affirmative reply shall constitute

¹ United Nations, *Treaty Series*, Vol. 461, p. 61.

² Came into force on 29 November 1962 by the exchange of the said notes.

an agreement between our two Governments on this matter to enter into force on the date of Your Excellency's reply.

Accept, Excellency, the renewed assurances of my highest consideration.

Charles W. COLE

His Excellency Carlos Martínez Sotomayor
Minister for Foreign Affairs
Santiago

II

The Chilean Minister for Foreign Affairs to the American Ambassador

[SPANISH TEXT — TEXTE ESPAGNOL]

REPÚBLICA DE CHILE
MINISTERIO DE RELACIONES EXTERIORES

Santiago, 29 de noviembre de 1962

Nº 16545

Excelencia :

Tengo el honor de dirigirme a Vuestra Excelencia para acusar recibo de su nota nº 277, de fecha de hoy, el texto de la cual es el siguiente :

“ Excelencia :

Tengo el honor de referirme al Acuerdo sobre Productos Agrícolas suscrito por nuestros dos Gobiernos el 7 de agosto de 1962, y sus modificaciones, y de proponerle que ese acuerdo sea modificado nuevamente mediante el reemplazo del cuadro de Productos que figura en el Artículo I por el siguiente :

<i>Producto</i>	<i>Período de entrega</i>	<i>Cantidad máxima aproximada</i>	<i>Valor máximo de mercado de exportación a financieras (en miles)</i>
			US \$
Trigo, harina de trigo y/o trigo “ bulgur ”	Año Fiscal EE.UU.1963	175.000 T.M.	... 10.900
Aceite de semilla de algodón y/o soya	Año Fiscal EE.UU.1963	6.000 T.M.	... 1.660
Leche descremada en polvo	Año Fiscal EE.UU.1963	3.000 T.M.	... 465
Mantequilla y/o grasa de leche deshidratada	Año Fiscal EE.UU.1963	1.000 T.M.	... 795
Maíz	Año Fiscal EE.UU.1963	10.000 T.M.	... 485
Tabaco	Año Fiscal EE.UU.1963	660 T.M.	... 1.500
Algodón	Año Fiscal EE.UU.1963	25.000 Balas	... 3.500
Semillas	Año Fiscal EE.UU.1963	485 T.M.	... 535
Transporte marítimo (estimado) 1.171
		TOTAL	21.011

Nº 6652

Si lo anterior es aceptable para el Gobierno de Vuestra Excelencia, tengo el honor de proponer que esta nota y la respuesta afirmativa de Vuestra Excelencia constituyan un Acuerdo entre nuestros dos Gobiernos acerca de esta materia, que entraría en vigencia en la fecha de la respuesta de Vuestra Excelencia.

Acepte, Excelencia, las renovadas seguridades de mi más alta consideración. "

Al respecto, tengo el honor de comunicar a Vuestra Excelencia la conformidad de mi Gobierno con los términos de la nota transcrita, constituyendo tanto ella como la presente respuesta un Acuerdo entre ambas Partes.

Aprovecho esta oportunidad para reiterar a Vuestra Excelencia las seguridades de mi más alta consideración.

C. MARTÍNEZ S

Al Excelentísimo Señor Charles W. Cole
Embajador de los Estados Unidos de América
Santiago

[TRANSLATION¹—TRADUCTION²]

REPUBLIC OF CHILE
MINISTRY OF FOREIGN AFFAIRS

Santiago, November 29, 1962

No. 16545

Excellency:

I have the honor to acknowledge receipt of Your Excellency's note No. 277 of this date, the text of which reads as follows :

[See note I]

In this connection, I have the honor to inform Your Excellency that my Government agrees to the terms of the note transcribed above and that that note and this reply constitute an agreement between the two Parties.

Accept, Excellency, the renewed assurances of my highest consideration.

C. MARTÍNEZ S

His Excellency Charles W. Cole
Ambassador of the United States of America
Santiago

¹ Translation by the Government of the United States of America.

² Traduction du Gouvernement des États-Unis d'Amérique.

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE UNITED STATES OF AMERICA AND CHILE AMENDING THE AGRICULTURAL COMMODITIES AGREEMENT OF 7 AUGUST 1962, AS AMENDED.² SANTIAGO, 29 NOVEMBER 1962

Official texts : English and Spanish.

Registered by the United States of America on 24 June 1963.

I

The American Ambassador to the Chilean Minister of Foreign Affairs

EMBASSY OF THE UNITED STATES OF AMERICA

Santiago, November 29, 1962

No. 278

Excellency :

I have the honor to refer to the Agricultural Commodities Agreement entered into by our two Governments on August 7, 1962, as amended², and to propose that the agreement be further amended by deleting the word " and " before the number " 500,000 " in the first sentence of the third paragraph of United States Note No. 55 relating to the maintenance of normal commercial imports by Chile and adding the following phrases at the end of that sentence : " , 800 metric tons of non-fat dry milk and 3,000 metric tons of butter and/or anhydrous milk fat. "

If the foregoing is acceptable to Your Excellency's Government, I have the honor to propose that this note and Your Excellency's affirmative reply shall constitute an agreement between our two Governments on this matter to enter into force on the date of Your Excellency's reply.

Accept, Excellency, the renewed assurance of my highest consideration.

Charles W. COLE

His Excellency Carlos Martínez Sotomayor
Minister of Foreign Affairs
Santiago

¹ Came into force on 29 November 1962 by the exchange of the said notes.

² United Nations, *Treaty Series*, Vol. 461, p. 61, and p. 440 of this volume.

II

The Chilean Minister of Foreign Affairs to the American Ambassador

[SPANISH TEXT—TEXTE ESPAGNOL]

REPÚBLICA DE CHILE
MINISTERIO DE RELACIONES EXTERIORES

Santiago, 29 de noviembre de 1962

Nº 16546

Señor Embajador :

Tengo el honor de dirigirme a Vuestra Excelencia para acusar recibo de su nota nº 278, de fecha de hoy, el texto de la cual es el siguiente :

“ Excelencia :

Tengo el honor de referirme al Acuerdo sobre Productos Agrícolas suscrito por nuestros dos Gobiernos el 7 de agosto de 1962, y sus modificaciones, y de proponerle que dicho Acuerdo sea modificado nuevamente, mediante la supresión de la palabra “ y ” antes del número “ 500.000 ” que figura en la primera frase del párrafo tercero de la nota nº 55 de los Estados Unidos, relativa a la mantención de las importaciones comerciales normales de Chile; y agregando las siguientes frases al término de la sentencia mencionada anteriormente : “ 800 ” toneladas métricas de leche descremada en polvo y 3.000 toneladas métricas de mantequilla y/o grasa de leche deshidratada ”.

Si lo anterior es aceptable para el Gobierno de Vuestra Excelencia, tengo el honor de proponer que esta nota y la respuesta afirmativa de Vuestra Excelencia constituyan un Acuerdo entre nuestros dos Gobiernos sobre esta materia, que entraría en vigencia en la fecha de la respuesta de Vuestra Excelencia.

Acepte, Excelencia, las renovadas seguridades de mi más alta consideración. ”

Al respecto, tengo el honor de comunicar a Vuestra Excelencia la conformidad de mi Gobierno con los términos de la nota transcrita, constituyendo tanto ella como la presente respuesta un Acuerdo entre ambas Partes.

Aprovecho esta oportunidad para reiterar a Vuestra Excelencia las seguridades de mis más alta consideración.

C. MARTÍNEZ S

Al Excelentísimo Señor Charles W. Cole
Embajador de los Estados Unidos de América
Santiago

[TRANSLATION¹—TRADUCTION²]

REPUBLIC OF CHILE
MINISTRY OF FOREIGN AFFAIRS

Santiago, November 29, 1962

No. 16546

Mr. Ambassador :

I have the honor to acknowledge receipt of Your Excellency's note No. 278 of this date, the text of which reads as follows :

[*See note I*]

In this connection, I have the honor to inform Your Excellency that my Government agrees to the terms of the note transcribed above and that that note and this reply constitute an agreement between the two Parties.

Accept, Excellency, the renewed assurances of my highest consideration.

C. MARTÍNEZ S

His Excellency Charles W. Cole
Ambassador of the United States of America
Santiago

¹ Translation by the Government of the United States of America.

² Traduction du Gouvernement des États-Unis d'Amérique.

[TRADUCTION—TRANSLATION]

N° 6652. ACCORD ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT CHILIEN RELATIF AUX PRODUITS AGRICOLES, CONCLU DANS LE CADRE DU TITRE IV DE LA LOI TENDANT À DÉVELOPPER ET À FAVORISER LE COMMERCE AGRICOLE, TELLE QU'ELLE A ÉTÉ MODIFIÉE. SIGNÉ À SANTIAGO, LE 7 AOÛT 1962¹

ÉCHANGE DE NOTES CONSTITUANT UN AVENANT² À L'ACCORD SUSMENTIONNÉ, TEL QU'IL A ÉTÉ MODIFIÉ. SANTIAGO, 29 NOVEMBRE 1962

Textes officiels anglais et espagnol.

Enregistré par les États-Unis d'Amérique le 24 juin 1963.

I

L'Ambassadeur des États-Unis d'Amérique au Ministre des relations extérieures du Chili

AMBASSADE DES ÉTATS-UNIS D'AMÉRIQUE

Santiago, le 29 novembre 1962

N° 277

Monsieur le Ministre,

Me référant à l'Accord relatif aux produits agricoles que nos deux Gouvernements ont conclu le 7 août 1962, puis modifié¹, j'ai l'honneur de proposer de modifier de nouveau cet Accord en remplaçant le tableau de produits figurant à l'article premier par le tableau suivant :

<i>Produit</i>	<i>Période de livraison</i>	<i>Quantité maximum approximative</i>	<i>Valeur marchande à l'exportation</i> <i>Montant maximum à financer (en milliers de dollars)</i>
Blé, farine de blé — semoule de blé	Exercice 1963 (E.-U.)	175 000 tonnes	... 10 900
Huile de coton — huile de soja	Exercice 1963 (E.-U.)	6 000 tonnes	... 1 660
Lait écrémé en poudre	Exercice 1963 (E.-U.)	3 000 tonnes	... 465
Beurre — graisse anhydre de lait	Exercice 1963 (E.-U.)	1 000 tonnes	... 795
Mais	Exercice 1963 (E.-U.)	10 000 tonnes	... 485
Tabac	Exercice 1963 (E.-U.)	660 tonnes	... 1 500
Coton	Exercice 1963 (E.-U.)	25 000 halles	... 3 500
Graines	Exercice 1963 (E.-U.)	485 tonnes	... 535
Fret maritime (montant estimatif) 1 171
			21 011

¹ Nations Unies, *Recueil des Traités*, vol. 461, p. 61.

² Entré en vigueur le 29 novembre 1962 par l'échange desdites notes.

Si les modifications qui précèdent ont l'agrément du Gouvernement de Votre Excellence, je propose que la présente note et la réponse affirmative de Votre Excellence constituent entre nos deux Gouvernements un accord qui entrerait en vigueur à la date de ladite réponse.

Veillez agréer, etc.

Charles W. COLE

Son Excellence Monsieur Carlos Martínez Sotomayor
Ministre des relations extérieures
Santiago

II

Le Ministre des relations extérieures du Chili à l'Ambassadeur des États-Unis d'Amérique

RÉPUBLIQUE DU CHILI
MINISTÈRE DES RELATIONS EXTÉRIEURES

Santiago, le 29 novembre 1962

N° 16545

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de la note n° 277 de Votre Excellence, en date de ce jour, dont le texte est le suivant :

[*Voir note I*]

En réponse, je tiens à porter à la connaissance de Votre Excellence que mon Gouvernement accepte les termes de la note précitée et que ladite note et la présente réponse constitueront un accord entre les deux Parties.

Je saisis, etc.

C. MARTÍNEZ S

Son Excellence Monsieur Charles W. Cole
Ambassadeur des États-Unis d'Amérique
Santiago

ÉCHANGE DE NOTES CONSTITUANT UN AVENANT¹ À L'ACCORD DU 7 AOÛT 1962 ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LE CHILI RELATIF AUX PRODUITS AGRICOLES, TEL QU'IL A ÉTÉ MODIFIÉ². SANTIAGO, 29 NOVEMBRE 1962

Textes officiels anglais et espagnol.

Enregistré par les États-Unis d'Amérique le 24 juin 1963.

I

L'Ambassadeur des États-Unis d'Amérique au Ministre des relations extérieures du Chili

AMBASSADE DES ÉTATS-UNIS D'AMÉRIQUE

Santiago, le 29 novembre 1962

N° 278

Monsieur le Ministre,

Me référant à l'Accord relatif aux produits agricoles que nos deux Gouvernements ont conclu le 7 août 1962, puis modifié², j'ai l'honneur de proposer de modifier de nouveau cet Accord en supprimant le mot « et » avant le nombre « 500 000 » à la première phrase du troisième alinéa de la note n° 55 des États-Unis relative au maintien des importations commerciales normales du Chili, et en ajoutant à la même phrase, avant les mots « en plus des produits visés dans l'Accord », le texte suivant : « 800 tonnes de lait écrémé en poudre et 3 000 tonnes de beurre — graisse anhydre de lait ».

Si les dispositions qui précèdent ont l'agrément du Gouvernement de Votre Excellence, je propose que la présente note et la réponse affirmative de Votre Excellence constituent, entre nos deux Gouvernements, un accord qui entrerait en vigueur à la date de ladite réponse.

Veuillez agréer, etc.

Charles W. COLE

Son Excellence Monsieur Carlos Martínez Sotomayor
Ministre des relations extérieures
Santiago

¹ Entré en vigueur le 29 novembre 1962 par l'échange desdites notes.

² Nations Unies, *Recueil des Traités*, vol. 461, p. 61, et p. 446 de ce volume.

II

Le Ministre des relations extérieures du Chili à l'Ambassadeur des États-Unis d'Amérique

RÉPUBLIQUE DU CHILI
MINISTÈRE DES RELATIONS EXTÉRIEURES

Santiago, le 29 novembre 1962

N° 16546

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de la note n° 278 de Votre Excellence, en date de ce jour, dont le texte est le suivant :

[Voir note I]

En réponse, je tiens à porter à la connaissance de Votre Excellence que mon Gouvernement accepte les termes de la note précitée et que ladite note et la présente réponse constituent un accord entre les deux Parties.

Je saisis, etc.

C. MARTÍNEZ S

Son Excellence Monsieur Charles W. Cole
Ambassadeur des États-Unis d'Amérique
Santiago
